

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION No. 141 OF 2024**

IN THE MATTER OF: -

Prakash Agrawal

...Applicant

VERSUS

Mathias Construction Pvt. Ltd. & Ors.

...Respondent(s)

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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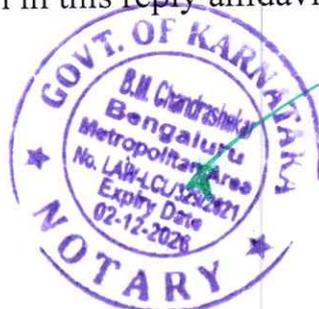
Mathias Construction Pvt. Ltd. & Ors.

...Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 [THE
MINISTRY OF ENVIRONMENT, FOREST, AND CLIMATE
CHANGE]**

I, Dr. Dola Bhattacharjee D/o Shri Late Samirendra Nath Bhattacharya, aged about 41 years, presently working as Scientist "B" in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"), Government of India, Regional office, Bengaluru, do hereby, in my official capacity, solemnly affirm and state on oath as under-

1. That, I am duly competent to swear the present affidavit on behalf of Respondent No.5 i.e., the Ministry of Environment, Forest & Climate Change based the official records maintained therein.
2. It is humbly submitted that all the averments made in the instant application are denied except those which are specifically admitted herein in this reply affidavit.



[Signature]

**Dr. Dola Bhattacharjee
Scientist 'B'**

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan
IVth Floor, E&F Wings, Bengaluru - 560 034.

3. It is humbly submitted that the grievance of the Petitioner pertains to non-compliance of Environmental Clearance (hereinafter referred to as "EC") granted to M/s. Mathias Construction Pvt. Ltd., for construction of the residential and commercial project named "Ocean Park" located at Survey No. 249/1-A in Taleigaon Plateau, Taluka Tiswadi, North Goa. It is further contended that the Project Proponent (hereinafter referred to as "PP") continued construction activities even after expiration of EC.
4. It is humbly submitted that the EC for the Construction of "Ocean Park" at Survey no, 249/1-A, Village Talaigao, Tiswadi, Panjim, Goa by M/s. Mathias Construction Pvt. Ltd. Goa' was granted by the Answering Respondent vide letter no. 21-16/2007-IA.III dated 16.05.2007. Subsequently, another EC for modification of the project "Ocean Park"- Residential Apartment and Commercial Shops project located at Survey no. 249/1-A, Taleigao Plateau, Dona-Pauta, Tiswadi Goa was granted by the State Environment Impact Assessment Authority (hereinafter referred to as "SEIAA"), Goa vide letter no. 3-181-2010/STE-DIR/169 dated 28.11.2019. Copies of the EC dated 16.05.2024 and 28.11.2019 have been annexed herewith as **Annexure-R5/1** and **Annexure-R5/2**, respectively.
5. It is humbly submitted that a related matter, O.A. no. 118/2024 titled "*Navnath Andre Kankonkar v. Union of India & Others*", was decided by this Hon'ble Tribunal on 10.09.2024. In the said matter, the allegations, inter alia, included that Respondent No.1, M/s Mathias Construction Pvt. Ltd., continued construction after the expiry of the



[Signature]

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EC dated 16.05.2007 and subsequently obtained an ex post facto EC in 2019. It was further alleged that the project scope was changed by constructing additional floors without obtaining prior approval, and that the 2019 EC was issued without verifying compliance with the conditions of the original EC. The matter was disposed of by this Hon'ble Tribunal vide order dated 10.09.2025 wherein the submission of the PP was recorded to the effect that construction of the project was still ongoing and that all deficiencies would be addressed upon its completion. A copy of the order dated 10.09.2025 has been annexed herewith as **Annexure-R5/3**.

6. It is pertinent to mention that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as "SoP") for Post Environmental Clearance Monitoring and compliance of the projects vide Office Memorandum dated 25.11.2022. In line with this SoP, the Answering Respondent had sought a monitoring report from the Regional Office (hereinafter referred to as "RO") of the Ministry at Bengaluru, vide letter dated 20.08.2024 for the extant project in question. Copy of the SoP dated 25.11.2022, and letter dated 20.08.2024 have been annexed herewith as **Annexure-R5/4** and **Annexure-R5/5**, respectively.

7. It is humbly submitted that the RO, Bengaluru submitted a site inspection report vide letter dated 19.09.2025. The said report as examined within the Ministry, wherein a significant number of non-compliances were observed. Further, the RO observed that construction of the project had been completed, the project was under operation, and no building or construction activity was ongoing at the

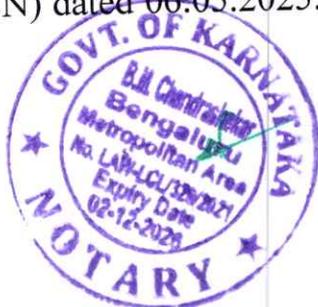


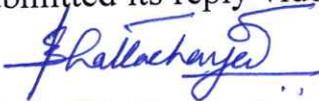
[Signature]
Dr. Dola Bhattacharjee
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site at the time of inspection. These observations of the RO indicated inconsistency with the submission of the PP as recorded in this Hon'ble Tribunal's order dated 10.09.2024 in OA no. 118/2024. A copy of the inspection report has been annexed herewith as **Annexure-R5/6**.

8. It is humbly submitted that based on the observed non-compliance, the Answering Respondent vide letter no. A-L-11011/45/2024-IA-I dated 30.01.2025 directed the PP to submit a Clarification/Action Taken Report in respect of the said non-compliance.
9. It is submitted that in view of the discrepancies between the submission of the PP before the Hon'ble Tribunal, as recorded in the order dated 10.09.2024, and the observations made by the RO, the Answering Respondent, vide letter dated 11.04.2025, requested the RO Bengaluru to furnish additional information to ascertain the actual status of construction. Copies of the letter dated 30.01.20225 and 11.04.2025 has been annexed herewith as **Annexure-R5/7** and **Annexure-R5/8**, respectively.
10. It is submitted that in response to the Ministry's letter dated 30.01.2025, the PP submitted a reply vide letter dated 26.02.2025. However, the said reply was not a condition-wise response to the non-compliances observed in the inspection report dated 19.09.2024. Accordingly, as the PP failed to submit the requisite Clarification/ATR addressing the non-compliances recorded in the inspection report dated 19.09.2024, the Answering Respondent issued a Show Cause Notice (SCN) dated 06.05.2025. In response, the PP submitted its reply vide




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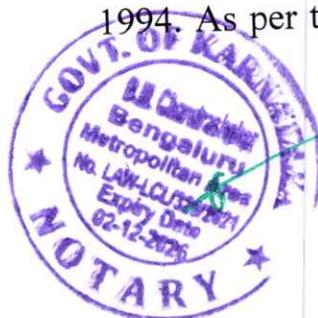
email dated 21.05.2025. Copy of the response dated 26.02.2025, SCN dated 06.05.2025 and the SCN response dated 21.05.2025 has been annexed herewith as **Annexure-R5/9**, **Annexure-R5/10** and **Annexure-R5/11**, respectively.

11. It is humbly submitted that in accordance with the SoP dated 25.11.2022, response submitted by the PP to the SCN was forwarded to the RO Bengaluru vide letter no. dated 26.05.2025 for verification of the inputs furnished by the PP in relation to the non-compliance observations recorded during the earlier site inspection. In response, the RO Bengaluru submitted its SCN Review Report vide letter No. EP/12.1/130/GOA/225 dated 10.06.2025. In the meantime, the RO had also submitted the response to the additional information sought by the Answering Respondent. Copy of the letter dated 26.05.2025, SCN Review Report dated 10.06.2025 and Additional Clarification dated 28.05.2025 has been annexed herewith as **Annexure-R5/12**, **Annexure-R5/13** and **Annexure-R5/14**, respectively.

12. It is humbly submitted that subsequently, in addition to the SCN response the PP had submitted an additional clarification vide email dated 18.06.2025. A copy of the additional clarification by the PP dated 18.06.2025 has been annexed herewith as **Annexure-R5/15**.

13. It is humbly submitted that based on the relevant documents available on record the following observations are submitted:

- (i) As per para nos. 1 and 3 of the EC dated 16.05.2007 the EC was granted to the PP under the provisions of the EIA Notification, 1994. As per the terms of the said notification, "the clearance



[Signature]
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granted shall be valid for a period of five years for commencement of the construction or operation". the PP was required to initiate construction activities on or before 16.05.2012. The Digital Satellite Survey (DSS) analysis, as submitted by both the RO and the PP, along with the PP's letter dated 30.11.2007 addressed to the Village Panchayat (submitted as part of the additional clarification) confirm that the construction activities were initiated within the stipulated five-year validity period. This absolves the PP from the issue of validity of the EC and continuing construction beyond the expiry of EC. A copy of the EIA Notification, 1994 has been annexed herewith as **Annexure-R5/16**.

- (ii) It is pertinent to note that, as observed in the RO's report, the PP in his additional clarification now has admitted that all construction activities were completed in the year 2023. This submission of PP now is in contradiction to the submissions made by the PP regarding the status of construction to the Hon'ble Tribunal, which is recorded in this Hon'ble Tribunal's order dated 10.09.2024 in OA no. 118/2024 and those made before the Answering Respondent. While no violation of the EIA Notification 1994 has been observed, a material inconsistency has been observed in the statements made by the PP.
- (iii) Further, considering that the PP had earlier committed to comply with the EC conditions upon completion of the project, and given that the construction activities have now been completed as indicated from the observations of RO and additional submission of PP, the PP is accordingly liable to



D. Dola Bhattacharjee

Dr. Dola Bhattacharjee
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ensure full compliance with all EC conditions, particularly those identified as non-compliant in the SCN Review Report.

14. It is humbly submitted, as the matter is presently *sub judice* before this Hon'ble Tribunal, any action in respect of the continued non-compliance by the PP shall be undertaken by the Answering Respondent in accordance with the outcome and directions issued by this Hon'ble Tribunal.

15. It is humbly submitted that the present Reply Affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s). direction(s) as deemed fit and proper under the facts and circumstances of the present case.

16. It is humbly submitted that the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



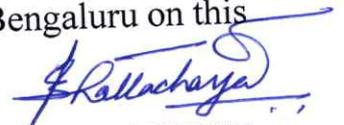
DEPONENT

Dr. Dola Bhattacharjee
Scientist 'B'

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan

VERIFICATION IVth Floor, E&F Wings, Bengaluru - 560 034.

I, the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed there from. Verified at Bengaluru on this 8th day of July 2025.



DEPONENT

Dr. Dola Bhattacharjee
Scientist 'B'

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan
IVth Floor, E&F Wings, Bengaluru - 560 034.

SWORN TO BEFORE ME

B.M. CHANDRASHEKAR
Advocate & Notary Public
47, B.D.A. Complex, Koramangla
BANGALORE - 560 034.



Sl. No. 301 Page No. 25
Date: 8/7/2025

True Copy

No. 21-16/2007-IA.III
 Government of India
 Ministry of Environment & Forests

Paryavaran Bhawan,
 CGO Complex, Lodi Road,
 New Delhi-110003.

Dated: 16th May, 2007

To

Mr. Joe Mathias,
 Mrs. Mathias Constructions Pvt Ltd
 Mathias Plaza, 18th June Road,
 Panaji, Goa 403 001.

Subject:- Construction of 'OCEAN PARK' at Survey No.249/1-A, Village Taleigao, Tiswadi, Panjim, Goa by M/s.Mathias Construction Pvt. Ltd. Goa. - Environmental Clearance - reg.

Sir,

This has reference to your application No. ni dated 29.12.2006 and subsequent letters dated 12.03.2007 seeking prior environmental clearance for the above project under the EIA Notification, 1994. The proposal has been appraised as per prescribed procedure in the lights of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Committee constituted by the competent authority in its meetings held on 22-24 February 2007 and 23-24 March 2007.

2. It is, interalia, noted that M/s.Mathias Constructions Pvt Ltd, Goa is proposing the construction of a residential apartment complex on a plot area of 82,220 sq.m. (Zone C-1-27,232 sq.m. Still + 8 floors and zone C-2-54,988 sq.m. Still + 5 floors. It is proposed to construct 548 apartments in C-1 zone and 640 apartments in C-2 zone. Total car parking spaces proposed are 1469. The total cost of the project is Rs.130 crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 1994 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

Sh. J. Mathias

MATHIAS CONSTRUCTIONS PVT. LTD.	
Received on	19/05/07
Hand/Post/Courier	Courier
Ref. no.	6763
For Action to	

PART A- SPECIFIC CONDITIONS

I. Construction Phase

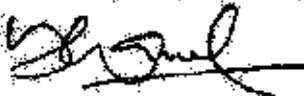
- i) "Consent for Establishment" shall be obtained from Karnataka State Pollution Control Board and a copy shall be submitted to the Ministry before start of any construction work at the site.
- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- vi) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E(P) Rules prescribed for air and noise emission standards.
- viii) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- ix) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- x) Ready mixed concrete must be used in building construction.
- xi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- xii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xiii) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

Shankar

- xiv) Treatment of 100% grey water by decentralised treatment should be done.
- xv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- xvi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- xvii) Roof should meet prescriptive requirement as per draft Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xviii) Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xix) Opaque wall should meet prescriptive requirement as per draft Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Goa Pollution Control Board.
- ii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iii) The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique should be used for composting the organic waste.
- iv) Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Goa Pollution Control Board.
- v) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- vi) Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.



- vii) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.
- viii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- ix) A Report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
 - ii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office Bangalore.
4. Officials from the Regional Office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bangalore.
 5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
 6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, etc. shall be obtained, as applicable by project proponents from the competent authorities.
 8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Goa Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.



9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

10. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority (if applicable).

11. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (CIVIL) No. 460 of 2004 as may be applicable to this project.



(Bharat Bhushan)
Director (IA)

bbhushan_98@yahoo.com

Tel: 24360795

Copy to:-

16.05.2007

1. The Secretary, Department of Environment, Government of Goa, Panjim, Goa.
2. The Member Secretary, Goa Pollution Control Board, Dempo Tower, 1st Floor, Patio Plaza, Panjim, Goa - 403 001.
3. The CCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IVth Floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)

GOA STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

ELA-Goa State Secretariat,

1st Floor, Dempo Towers, Patto, Panaji, Goa - 403 001

Phone nos.: 2416561 Fax no.: 2438528

e-mail: goaseac@gmail.com

No: 3 - 181 - 2010/STE-DIR/169

Date: 28/11/2019

To,

✓ Joe Mathias,
 Managing Director,
 Mathias construction Pvt. Ltd,
 Mathias House, Campal,
 Panaji-Goa.403001

Sub: Prior environmental clearance for modification of the project "Ocean Park"- Residential Apartment and Commercial Shops project located at survey No.249/1-A, Taleigao Plateau, Dona -Paula, Tiswadi Goa.

I am directed to refer to your application (i.e. Form-1, Form-1A) dated 26/12/2018 seeking prior Environmental Clearance (EC) as mandated in the EIA Notification, 2006 (as amended till date) for modification of the project "Ocean Park"-Residential Apartment and Commercial Shops project located at survey No.249/1-A, Taleigao Plateau, Dona -Paula, Tiswadi Goa. Accordingly, the above proposal has been appraised under '8(a) - B2 category': *Building and construction project*. Subsequently, the Goa State Expert Appraisal Committee (Goa-SEAC - hereinafter referred as 'Committee') conducted the site-inspection on 09/01/2019 and was followed by project-specific presentation by the NABET/QCI-accredited environmental consultant (Enviro Resources, Mumbai on behalf of project proponent) made the project-specific presentation during 102nd Goa-SEAC meeting held on 25/02/2019. During said meeting the committee sought various compliances which were submitted by the project proponent on 01/04/2019. The Committee perused the said compliances during its 105th Goa-SEAC meeting held on 25/04/2019 and after detailed discussion and deliberation decided to recommend the said proposal to State Environment Impact Assessment Authority (Goa-SEIAA hereinafter referred as 'Authority') for grant of EC.

Project details and salient features of the proposed developmental activity, as submitted by the proponent, is as under -

Sl. No.	Description	Details
1.	Name & location of the project	MATHIAS OCEAN PARK M/S.MATHIAS CONSTRUCTIONS PVT LTD At Sy, No 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Taluka, Goa
2.	Plot Area	82,220 (20.3 Acres).
3.	Net plot Area	82,220 (20.3 Acres).
4.	FSI Area Non-FSI Area Total construction Area Building configuration & Height of the building	C-1 : 1.99 (permissible = 2.00) C-2 : 1.49 (permissible = 1.50) Proposed - 31,858.73 Sq.m Total BUA - 64,348.38Sq.m Zone C-1: Sector 4 : B + Stilt /G + 8F Height 24m Sector III C : G + 2 Floors Zone C-2: Sector -1 : Stilt + 7 Floors Height 20.5m
5.	No. of shops	7 Shops
6.	Total water requirement(Construction/operation phase)	Construction - 22 KLD Operation- 319 (Fresh water + Recycling water)
7.	Sewage generation	276 KLD
8.	STP Capacity	1X105 KLD 1X175 KLD)
9.	Total Solid Waste Quantities	661 Kg/day
10.	RG Area	21,503.35 (26%)
11.	No. of trees	Proposed - 190 Nos.
12.	Energy Efficiency	26.4%
13.	Parking 4 W	REQUIRED: 664 nos. PROVIDED: 677 nos.
14.	Power requirement	2631 kVA
15.	D.G set Capacity	2 X 320 KVA and 2X150 KVA
16.	RWH tank capacity	90 cum
17.	EMP cost (including DMP cost)	Capital cost - 115.00 Lakhs Operating cost - 22.00 Lakhs/A
18.	No. of trees to be cut	10 Nos.
19.	No. of tress to be planted on site	190 Nos. along with existing trees.
20.	CRZ status	Not Applicable.

The Authority during 48th meeting held on 14/06/2019 took note of the recommendation from the Goa-SEAC and all the compliances submitted by the project proponent. Accordingly, the authority decided to conduct a site visit of the proposed site to ascertain the status of proposed project on points like waste management including STP capacity, biodegradable waste proposed, proposed solar panels. Accordingly the Authority conducted site inspection on 13/09/2019 and sought above compliances, which were submitted by the project proponent on 24/09/2019. The said proposal was deliberated during 49th Goa-SEIAA meeting held on 21/11/2019 wherein the Authority after detailed discussion and deliberation decided to recommend the said proposal for grant of Environmental clearance EC under the provision of EIA Notification 2006 (as amended) with the condition that Project proponent must submit a concrete proposal for proposed CSR for Taleigao village.

I. Further Project proponent has to comply with following "General Conditions":-

- i. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.
- ii. Water harvesting ought to be done by the project proponent to the extent of 90 KLD.
- iii. The PP shall install bio methanation plant to tackle bio degradable waste generated at the site and the non biodegradable waste shall be placed in a transfer station to be constructed by the PP within the complex having separate containers for e waste glass waste plastic waste , robber waste.
- iv. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
- v. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
- vi. The Project Proponent shall utilize fly ash bricks in masonry works.
- vii. The PP shall use construction debris for land filling wherever applicable.
- viii. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.



- ix. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- x. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- xi. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- xii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- xiii. Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- xiv. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xv. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xvi. Areas which are marked as No Development Zone (NDZ) should be year marked on site and no construction shall be carried out in the said NDZ. Land Profile of NDZ shall not be altered.
- xvii. No construction shall be carried out in the property which is identified as private forest, if any.



xviii. PP should obtain all the requisite permissions/NOCs/Licenses etc from all the competent authorities before commencement of any activity at site.

2. Further, the Authority has decided that PP needs to comply to the following "additional specific Conditions":-

- i. Sewage Treatment Plant (STP) contract should be for minimum period of 5 years with operation and maintenance contract after commissioning /completion of project.
- ii. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.
- iii. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
- iv. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
- v. The Project Proponent shall utilise fly ash bricks in masonry works.
- vi. The PP shall use construction debris for land filling wherever applicable.
- vii. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- viii. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- ix. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- x. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.



- xi. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- xii. Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- xiii. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xiv. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.
- xv. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.
- xvi. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
- xvii. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
- xviii. The Project Proponent shall utilise fly ash bricks in masonry works.
- xix. The PP shall use construction debris for land filling wherever applicable.
- xx. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- xxi. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.



- xxii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- xxiii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- xxiv. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- xxv. Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- xxvi. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xxvii. PP shall make provision for charging points for electronic vehicles in the parking Area.

3. Project Proponent should implement Dust mitigation measures for construction activities such as:

- a. Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads).
- b. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
- c. No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.
- d. Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided.
- e. Water sprinkling system shall be put in place.
- f. Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.
- g. New serial number '107' has been inserted which relates to Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities:



- h. Grinding and cutting of building materials in open area shall be prohibited.
- i. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
- j. No uncovered vehicles carrying construction material and waste shall be permitted.
- k. Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site

Further, progress will be reviewed after six months (*minimum 3 times in a year*) depending upon progress of the work. Further, the compliance to these conditions as and when submitted by PP will be verified /ascertained by the authority to propose additional conditions if any.

4. Further, the Authority has decided that PP needs to comply to the following "General Conditions":-

- a. The PP should use Ready-Mixed Concrete (RMC) to minimize air / water / land pollution and water usage during the construction phase.
- b. **Solar power generation** - Every major consumer of conventional power will have to generate and opt for certain percentage of power generation from the non-conventional sources. In this context, Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels as and when made applicable in future. In addition, south-facing walls to be utilized to install solar panels to harness optimum solar energy. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heater system. PP should install, after checking feasibility, solar-plus-hybrid non-conventional source as source of energy.
- c. PP should adopt roof-top rainwater harvesting / conservation measures to optimally utilize the water availability by constructing sumps for collection of rainwater as per the site-specific location details provided.
- d. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.



- e. PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.
- f. PP should clarify any issue related to public objections, if any, and should not conceal the scientific facts in light of the proposed developmental activity vis-à-vis its landuse categorization / zoning.
- g. PP should submit half-yearly compliance report(s) in hard as well as soft copy format to the Authority for the period upto project completion.
- h. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any, from time to time. Judgements / Orders issued by Hon'ble High Court, NGT, Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified by the competent authorities.
- i. PP should ensure and ascertain that 'civil plans' which were submitted to the Committee/ Authority during the process of project appraisal be submitted to other line Departments / agencies concerned while seeking NOC / Consents/ Permissions, as applicable. If any discrepancy is found in the plans submitted or details provided may be reported to this Authority. This environmental clearance is issued with respect to the environmental considerations and it does not mean that Goa-SEIAA approved the proposed land.
- j. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. STP of suitable capacity shall be installed considering the quantity / quality of waste water generation.
- k. E-waste if any shall be disposed through Authorised vendor as per E-waste (*Management & Transboundary Movement*) Rules, 2016.
- l. This environmental clearance is issued subject to obtaining NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, if applicable. The grant of environmental clearance does not necessarily imply that Forestry & Wildlife clearance has been granted to the project, which has to be dealt separately by the competent authorities in accordance with law.



- m. The height, construction gross built up area of proposed construction is 64,348.38 Sq.mts shall be in accordance with the existing FSI/ FAR norms of the local body and planning authorities and it should ensure the same along with survey number before approving layout plan and before according commencement certificate to proposed work, Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- n. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

5. Further, the PP is required to comply with the following "General Conditions" during construction phase:-

- a. 'Consent to Establish' shall be obtained from the Goa State Pollution Control Board (GSPCB) under Air Act and Water Act, as applicable and a copy shall be submitted to the Authority within 30 days of starting construction work at site.
- b. Permission to draw groundwater, as applicable, shall be obtained from the Groundwater Cell of the Water Resources Department (WRD) government of Goa.
- c. Project proponent shall not make any change in the Surface Layout Plan / Civil Plan submitted to the Authority without its prior permission. In case of any change(s) in the scope of the project and/or otherwise, the project proponent need to inform this Authority.
- d. Project proponent shall make suitable provisions for sewage / wastewater disposal and storm water release independently.
- e. The diesel generator sets (D.G. set) to be used during construction / after commissioning should be low-sulphur diesel type and should conform to Environment (*Protection*) Rules prescribed for air and noise emission standards as laid down by the Goa State Pollution Control Board (GSPCB).
- f. The installation of the Sewage Treatment Plant (STP) if any should be certified by the GSPCB and a report in this regard should be submitted to the Authority before the STP is commissioned.
- g. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and first aid room etc.



- h. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste water and solid waste generated during the construction phase should be ensured.
- i. The solid waste generated should be properly segregated. Dry /inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- j. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved site with the approval of competent authority.
- k. Arrangements shall be made that waste water and storm water do not get mixed.
- l. All the top soil excavated during construction activities should be stored if or use in horticulture/landscape development within the project site.
- m. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- n. Green-belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the State Forest / Agriculture Department.
- o. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- p. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into ground water.
- q. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary authorisation of the GSPCB.
- r. The diesel requires for operating DG sets shall be stored in underground tanks and if required, Clearance from concerned authority shall be taken.
- s. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to



applicable air and noise emission standard and should be operated during non-peak hrs.

- t. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level construction phase, so as to conform to the stipulated standard by CPCB/ GSPCB.
- u. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquakes, adequacy of fire fighting equipments etc. as per National Building Code (NBC) including measures from lighting.
- v. Storm water controlled and its re-use as per Central Ground Water Board (CGWB) and Bureau of Indian Standards (BIS) for various applications.
- w. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- x. The groundwater level and its quality should be monitored regularly in consultation with ground water authority of the Water Resources Department (WRD), Government of Goa.
- y. The installation of the sewage treatment plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the GSPCB before the project is commissioned for operation. Treated effluent released from STP shall be recycled / reused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharged in the sewer line. Treatment of 100% grey water through the centralised treatment should be done. Necessary measures should be adopted to mitigate the odour problem from STP.
- z. Use of glass may be reduced upto 40% to reduce electricity consumption and load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- aa. Roof should meet prescriptive requirement as per energy conservation building code by using appropriate thermal insulation material.
- bb. Energy conservation measures like installation of LEDs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use of CFLs / TFLs, if any, should be properly collected and disposed off / sent for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid mercury contamination.



- cc. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the environment (protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combine capacity of all proposed DG sets.
 - dd. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
 - ee. Traffic congestions near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalised and no public place should be utilised.
 - ff. opaque wall should meet prescriptive requirement as per energy conservation board which is proposed to mandatory for all air conditioned spaces while it is aspiration for non- air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
 - gg. The buildings should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
 - hh. Regular supervision of the above and other measures for monitoring should be in placed all through the construction phase, so as to avoid disturbance to the surroundings.
 - ii. Under the provisions of Environment Protection Act 1986, legal action shall be initiated against the PP if it was found that construction of the project has been started without obtaining EC.
 - jj. Six monthly compliance reports should be submitted to the MOEF with copy to the Goa-SEIAA and GSPCB.
6. Further, the Authority decided to direct the PP to comply with the following "General Conditions" during post-construction phase:-
- a. PP shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. The PP to explore possibility of utilising excess treated water in the adjacent area for gardening before discharging into sewer line. No physical occupation of allotment will be given unless all above said environmental infra structure is installed and made functional including water requirement prior certification from appropriate authority shall be obtained.



- b. Wet garbage should be treated by organic waste convertor and treated waste (manure) should be utilise in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure compliance to this.
- c. A complete set of all the documents submitted to Goa-SEIAA should be forwarded local authority, GSPCB and Planning authority.
- d. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the Goa-SEIAA.
- e. Separate funds shall be allocated for implementation of environmental protection measures /EMP along with item wise breaks-up. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- f. A copy of the environmental clearance letter shall be sent by PP to the concerned Village Panchayat and planning authority as applicable, from which suggestions / representation, if any, were received while processing the proposal. The EC letter shall also be put on the company's website by PP within one week time period from date of issue of environmental clearance.
- g. The PP shall upload the status of the compliance of the stipulated EC conditions, including results of monitoring data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF & CC, the respective Zonal office, CPCB and the GSPCB. The pollutant levels in respect of SPM, RSPM, SO₂ and NO_x (ambient levels as well as D.G. stack emissions) shall be monitored.
- h. The environmental statement for each financial year ending 31st March in Form-V is to be submitted to the GSPCB as prescribed under the Environment (Protection) Rules 1986 (as amended) and subsequently shall also be put on the company's website along with the status of the compliance of the EC conditions and shall also be sent to the respective Regional Office of the MoEF & CC.
- i. Consent to Operate shall be obtained from GSPCB before operation, failing which the Environmental Clearance herein shall be deemed to be withdrawn.
- j. Sewage Treatment Plant (STP) shall be installed at site. The STP should be certified by an independent expert and adequacy report in this regard should



be submitted to GSPCB before the project is commissioned for operation. Necessary measures should be made to mitigate the odour problem from STP.

- k. The solid waste (dry as well as wet garbage) generated should be properly collected and segregated. Organic Waste Converter shall be installed by RWA for the treatment of biodegradable (wet) garbage generated within the housing complex. Non-Biodegradable waste should be outsourced properly after recovery of recyclable material. Adequate measures should be taken to prevent odour problem.
- l. Utilization of Diesel power generating sets is subject to power failure condition only. The DG sets proposed as a source of power back up during operation phase should be of enclosed type, low sulphur diesel run and conform to rules made under the Environment (Protection) Act, 1986. The DG sets should be subjected to periodic noise and stack monitoring in consultation with GSPCB. Waste/used diesel should be stored and managed as per the Hazardous and other Wastes (*Management & Transboundary Movement*) Rules, 2016 as amended.
- m. Noise should be controlled to ensure that it does not exceed the prescribed standards both during day & night time.
- n. The ground water drawl from existing/proposed bore wells if any should be done only with the prior permission of Ground Water Board. The ground water level and its quality should also be monitored regularly both during construction and operation phase in consultation with Ground Water Board.
- o. Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- p. Energy Conservation measures such as solar lighting for common area, solar water heating system, CFLs/TFLs for lighting of areas, LED lights for signage, solar inverters on the etc should be adopted.
- q. Used CFLs/TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- r. A Report on energy conservation measures conforming to energy conservation norms finalized by Bureau of energy Efficiency should be prepared incorporating details about building materials and technology, R & U factors



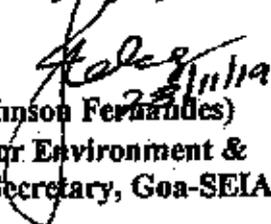
etc and submit to the State Expert Appraisal Committee and a copy to GSPCB in three months time.

7. Further this EC is issued without prejudice to the action initiated in the Environment (*Protection*) Act or any court case pending in the court of law. As such, it does not mean that the PP has not violated any environmental laws in the past and whatever decision under the said Act by the Hon'ble Court will be binding on the PP. Hence, this environmental clearance does not give immunity to the PP in the case complaint is filed against, if any, or action initiated under the said Act.
8. In case of submission of false document and non-compliance to any of the stipulated conditions, this Authority will revoke or suspend the EC without any intimation and initiate appropriate legal action under the Environment (*Protection*) Act, 1986 (*as amended till date*).
9. E-waste generated in the complex should be managed as per CPCB guidelines on E-waste management.
10. The Goa-SEIAA reserves their right to add any stringent condition or to revoke the environmental clearance, if conditions stipulated above are not implemented to the satisfaction of the Authority or for that matter, for any other administrative reasons.
11. In addition, the following conditions shall be specifically complied with:
 1. Project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Konkani or Marathi language within seven days of receipt of this communication, informing that the proposed project has been accorded prior Environmental Clearance (EC) and the copies of the clearance letter will be available on the PP website.
 2. Validity of the Environmental Clearance (EC) accorded shall be for a period of 07 (seven) years from the date of its issue.
 3. These stipulations would be enforced among others under the provisions of Water (*Prevention and Control of Pollution*) Act, 1974, the Air (*Prevention and Control of Pollution*) Act 1981, the Environment (*Protection*) Act, 1986, the Public Liability (*Insurance*) Act, 1991 and EIA Notification, 2006.
 4. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority.



5. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
6. Any appeal against this prior environmental clearance shall lie with the National Green Tribunal (NGT), if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010 (*Central Act 19 of 2010*).

Yours faithfully,


 (Johnson Fernandes)
 Director Environment &
 Member Secretary, Goa-SEIAA

Copy for favour of information to:

1. Shri. Vivekanand L. Sawkar, (Chairman, Goa-SEIAA), F-2 Soares Enclave, Near Basilo's Health Club, St. Inez, Panaji, Goa.
2. Prof. Suhas Godse, (Chairman, Goa-SEAC), H. No. 5258, Faket, Nr. Pandurang Temple, Opp. Workshop Taleigao, Goa
3. P. A. to Principal Secretary (Environment), Secretariat, Porvorim, Goa.
4. P. S. to Additional Secretary, Ministry of Environment & Forests (MoEF), Paryavaran Bhavan, C.G.O. Complex, Lodhi Road, New Delhi - 110 510.
5. Addl. Director General (C), Ministry of Environment & Forests (MoEF), Regional office (Southern Zone), Kendriya Sadan, IV floor, E & F Wings, 17th main road, 1st Ind Block, Koramangala, Bengaluru-560034.
6. Member Secretary, Goa State Pollution Control Board (GSPCB), Opp Saligao Seminary, Saligao, Bardez, Goa.
7. The Collector & District Magistrate, (North), Office of the Collector (North), Panaji-Goa.

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.118/2024(WZ)
I.A. No.256/2024(WZ)**

Navnath Andre Kankonkar

.....Applicant

Versus

Union of India & Ors.

....Respondents

Date of hearing: 10.09.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Swayamprabha, Advocate

Respondents : Mr. Pushkal Mishra, Advocate for R-1/MoEF&CC
Ms. Manasi Joshi, Advocate for R-3/SEIAA, Goa
Mr. Manish Salkar, Advocate for R-4/GSPCB
Mr. Shubham Priolkar, Advocate for R-7/Collector, North Goa
Mr. Nitin Sardesai, Senior Advocate along-with
Mr. Shivshankar Swaminathan and
Mr. Siddharth Sardesai, Advocate for R-9 & 10/PP

ORDER

1. We are passing this order in continuation to the earlier order dated 28.05.2024, wherein it was made clear by the learned counsel for applicant that she is pressing only prayer no.(g) of the present Original Application, which is to the following effect:-

“(g). The Hon'ble Tribunal may kindly direct the Respondents for restitution of the area by undertaking the remedial & mitigation measures by complying the terms & conditions stipulated in Environment Clearance, Consent to Establish and Consent to Operate for installation and operations of environmental infrastructure at site.

2. Thereafter, we had made a query from the learned counsel for applicant as to what are those terms & conditions, which have been breached by the Project Proponent, she gave us the breaches, which were

laid down in the Environmental Clearance (EC) dated 28.11.2019, in tabular form, which were reproduced by us vide our order dated 29.05.2024.

3. After having considered the matter at length in our earlier order dated 29.05.2024, we constituted a Joint Committee with a direction to visit the site in question and submit its report regarding non-compliances, within one month. In pursuance of that, the Joint Committee has submitted its report before this Tribunal on 09.09.2024, relevant portion of which is quoted herein below:-

“

The Complainant, Mr. Navnath A. Kankonkar along with his lawyer and Mr. Prakash Agarwal who claimed to be the resident of the building were present. From the project proponent (PP) side, Mr. M. V. Badami was present.

The following observations were noted by the committee members based on the site inspection restricted to the sector 1 of the project

Sr. No	Condition in EC dated 28/11/2019	Observations on site
1	General condition: (ii) Water harvesting ought to be done by the project proponent to the extent of 90 KLD	The project proponent has maintained an open space with natural vegetation over and existing topography which is substantial to act as natural water recharge and ground water harvesting. The 90 KLD water tank was not seen at the site (sector 1), however the project

		proponent informed that a similar tank of this capacity has been constructed at Sector 4 and in future committed to install in sector 2.
2	(iii) The PP shall install bio-methanation plant to tackle the biodegradable waste. Construction of transfer station to transfer of non biodegradable waste	Presently all the waste generated from the premises is disposed through the village panchayat. No bio-methanation plant has been setup at the site, however the PP informed that they had earlier installed a organic waste converter which is presently not function at site owing to the waste being disposed through the village panchayat.
3	iv) E-Waste should be disposed through the authorized vendors	Presently all the E waste generated is being disposed by the individual owners
4	v) Solar panel installation towards the south facing walls	Unit has installed few solar water heaters on the rooftop. However, at the time inspection. They were non-functional
5	xiii) Solar based electric power to each unit	No solar based electric power is provided to each unit
	xiii) Common area lighting and street lighting based on solar	Solar lighting is provided for garden area. No solar lighting is provided for other common area lighting and street lighting
6	xiv) Plantation of trees along 6 meters periphery	6 meter width plantation is not yet provided at the periphery. However the Project Proponent has retained the natural green cover on the open land. PP has provided plantation along the road near the main gate and also along the Northern and Western boundary and garden area of the sector 1.
7	xvi) Year marking of no development zone. No construction	This may not be applicable as the site does not have the steep slope and does not fall in CRZ

	in the said NDZ	areas.
8	General condition: j) STP of suitable capacity shall be installed considering the quantity and quality of the waste water generation	Unit has installed a sewage treatment plant of 175 kld capacity based on Sequential Batch Reactor technology for sector 1 consisting of 364 flats

Additional Observations:

1. The complainant informed that, as per the Environmental Clearance dated 16/05/2007, the proposal was for the construction of the building with basement plus five floors. The committee observed the present construction is stilt plus seven floors for sector 1. In addition, the PP informed that EC issued in 2007 does not have a provision for basement but it has provision for stilt.
2. The complainant alleged that the 10 m road shown on the plans along the sector 1 is not constructed by the PP. The PP informed the road in question is part of sector 2.
3. The complainants alleged that the transformer has been constructed at the location of the emergency exit. The committee observed that indeed the transformer is located at the location which is shown as exit gate on the plans.
4. The complainant alleged that commercial activity such as gym has been operational in the project for which environmental clearance has not been obtained. A gymnasium was operational within the premises. Representative of the project proponent informed that the gym is for the project residents and also on the basis of membership.

4. Today, we enquired from the learned counsel for applicant as to whether any objection against the Joint Committee Report has been filed, she gave answer in the negative. Therefore, we proceeded to hear the matter on merits.

5. Vide order dated 29.05.2024, we had directed the Registry for issuance of notices on all the respondents in the present Original Application. As per the service affidavit dated 20.08.2024, the service of notice upon all the respondents is found to be sufficient.

6. Today, from the side of respondent No.1- MoEF&CC, learned counsel Mr. Pushkal Mishra has appeared before us, who submits that he does not want to file reply affidavit in this matter.

7. From the side of respondent No.3- SEIAA, Goa, learned counsel Ms. Manasi Joshi has appeared.

8. From the side of respondent No.4-Goa State Pollution Control Board (Goa SPCB), learned counsel Mr. Manish Salkar has appeared, who submits that being the nodal agency of the Joint Committee, he has submitted its report, which we have already considered above.

9. From the side of respondent No.7-Collector and District Magistrate, North Goa, learned counsel Mr. Shubham Priolkar has appeared before us, who submits that being one of the Members of the Joint Committee, he would rely on the Joint Committee Report.

10. From the side of respondent No.9-Mr. Joe Marcelinho Mathias and for respondent No.10- M/s. Mathias Construction Pvt. Ltd., learned Senior Counsel Shri Nitin Sardesai along-with learned counsel Mr. Shivshankar Swaminathan and learned counsel Mr. Siddharth Sardesai

have appeared before us and submitted that reply affidavit has not been filed from their side.

11. We find that one I.A. No.256/2024(WZ) has been moved from the side of applicant/respondent Nos.9 & 10 with the prayer, which is very vague because it appears that few parties are prayed to be added as respondents in the present Original Application.

12. During hearing the argument of learned Senior Counsel for applicant/respondent Nos.9 & 10, it transpired that in this I.A., M/s. Paramount Buildwell Construction Pvt. Ltd. through its Director has been prayed to be added as one of the respondents because the said Project Proponent is constructing its project on their behalf and with respect to respondent No.8-Mathias Ocean Park Owners Association, it is stated that the said Society is not registered one and therefore, each and every individual owner of the flat needs to be impleaded as respondents in the present Original Application and their names are given in the list annexed as Annexure- 2 with the said I.A.

13. We have gone through the said list and find that the procedure, which is adopted by the applicant/respondent Nos.9 & 10, is not correct because they should have mentioned serially all the names of the proposed respondents, which have not been done in accordance with law. But later on, learned Senior Counsel for applicant/respondent Nos.9 & 10 submits that he does not want to press this I.A. Therefore, we allow his prayer and dismiss this I.A. as not pressed.

I.A. No.256/2024(WZ) stands disposed of accordingly.

14. During the argument, the learned Senior Counsel for respondent Nos.9 & 10 submits that the construction of the project in question is still

going on. The Joint Committee Report, which has been submitted, states that there are several provisions, such as non-setting up of Water Harvesting Plant, Solar Panel Installation, tree plantation etc. which are stated to have not been completed. In this regard, it is submitted by him that since the project is still going on, the Project Proponent will be providing all these deficiencies at the time when the project in question is finally completed. Therefore, we find that the present Original Application is premature at this stage to raise these issues.

15. When we confronted the argument of learned Senior Counsel for respondent Nos.9 & 10 to the learned counsel for applicant, no proper reply could be given. We are also of the view that at this stage, when the project is going on, whatever deficiencies have been pointed out by the applicant, need to be corrected by the time when the project is finally completed.

16. Even after this, if any grievance is left to the applicant, he may approach before this Tribunal at an appropriate stage.

17. In view of above, we dispose of this application accordingly.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 10, 2024
Original Application No.118/2024(WZ)
I.A. No.256/2024(WZ)
P.Kr

IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003
Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

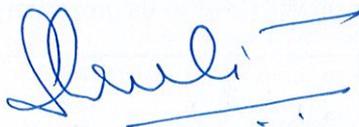
1. IROs undertake inspection of the unit, with respect to the following scenarios:

- i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
- ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
- iii. Complaint received against the project.
- iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
- v. Random Inspection of projects.
- vi. Direction from Hon'ble court in various Court Matter.

2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.

3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.

4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.



5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

- i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.
- ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.
- iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.
- iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.
- v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. Action after issuance of Show Cause Notice:

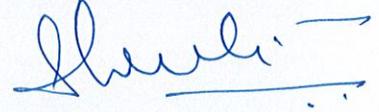
- i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.
- ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:
 - a) If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.
 - b) If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. Action in other scenarios:

- i. If it is observed that there is imminent risk to the environment and health due to noncompliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary



- a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.
- ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.
 - iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.



(Dr. Shruti Rai Bhardwaj)
Addl. Director/Scientist 'E'

Encl.: As above

To,
All Concerned

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS (TK)/PPS to JS(SKB)
6. Guard File/Spare Copies
7. US(IT)/Consultant(IT)

URGENT
Speed Post/Online

File no. IA-L-11011/45/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in
Dated: 20th August, 2024

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office Kendriya Sadan,
4th Floor, E&F Wings, 17th Main Road,
Koramangala II Block, Bangalore - 560034

Sub: Original Application No. 118/2024 titled 'Navnath Andre Kankonkar v. Union of India and Ors.' pending before the NGT (WZ), Pune - reg.

Ref:

- i. A copy of O. A. No. 118/2024 titled 'Navnath Andre Kankonkar v. Union of India and Ors.' pending before the NGT (WZ), Pune.
- ii. Ministry's EC letter no. 21-16/2007-IA.III dated 16.05.2007.
- iii. SEIAA's Expansion EC letter no. 3-181-2010/STE-DIR/169 dated 28/11/2019.

This is in reference to the Original Application No. 118/2024 titled 'Navnath Andre Kankonkar v. Union of India and Ors.' pending before the NGT (WZ), Pune. The applicant's grievance inter alia include violation of Environmental Clearance conditions by M/s Mathias Construction Pvt. Ltd., which undertook the construction of the residential and commercial building project named "Ocean Park Residency and Ocean Crest" in Goa. Copy of the petition and Orders passed in the matter may be referred for details.

2. In this regard, the Regional Office (RO) of the Ministry at Bangalore is requested to furnish a (i) factual status report concerning the issues raised in the application, along with (ii) condition-wise compliance status report (s) for all the ECs associated with the project.

3. Being a Court Matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'



Government Of India

भारत सरकार/ Government of India

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/ Ministry of Environment, Forest and Climate Change

क्षेत्रीय कार्यालय – बेंगलुरु / Regional Office - Bengaluru

केन्द्रीय सदन, चौथी मंजिल, ई एंड एफ विंग्स / Kendriya Sadan, 4th Floor, E&F Wings17^{वीं} मेन रोड, II ब्लॉक, कोरमंगला, बेंगलुरु 560034 / 17th Main Road, II Block, Koramangala,

Bengaluru 560034

File No. EP/12.1/130/Goa/243
सेवा में / To

19.09.2024

The Joint Director

I.A. Division

Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan

Jor Bagh Road, Aliganj, New Delhi 110003

Sub.: OA No. 118/2024 titled 'Navnath Andre Kankonkar vs. UoI & Ors.' pending before the Hon'ble NGT (WZ), Pune – regarding.

Ref.: Ministry's Letter No. IA-L-11011/45/2024-IA-I dated 20.08.2024.

महोदय / Sir,

This has reference to the Ministry's Letter cited above. In this regard, a site inspection was conducted by this office on 10.08.2024. The enclosed site inspection report with respect to the two Environmental Clearances granted to this project reflecting the condition-wise factual status report is enclosed herewith for necessary action at your end.

This issues with the approval of the Competent Authority.

भवदीया / Yours faithfully

(डॉ. दोला भट्टाचारजी / Dr. Dola Bhattacharjee)

वैज्ञानिक 'बी' / Scientist 'B'

संलग्न / Encl.: ऊपरोक्त अनुसार / As above.

Government of India
Ministry of Environment, Forest and Climate Change
Regional Office – Bengaluru
 [RO-BLR File No. EP/12.1/130/Goa]

SITE INSPECTION REPORT
PART-I

DATA SHEET

1. Project type : Building Construction
2. Name of the Project :
 1. Construction of 'Ocean Park' at Sy. No. 249/1-A, Taleigao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd.
 2. Modification of the project 'Ocean Park' – residential apartment and commercial shops project located at Sy. No. 249/1-A, Taleigao Plateau, Dona Paula, Tiswadi Goa
3. Environmental Clearance (EC) Nos. & date :
 1. 21-16/2007-IA.III dated 16.05.2007.
 2. 3-181-2010/STE-DIR/169 dated 28.11.2019.
4. Locations
 - a. District(s) : North Goa
 - b. State(s) : Goa
 - c. Latitudes/Longitudes (a reference GPS point) : 15°27'30.58"N, 73°48'30.19"E
5. Address of Correspondence
 - a. Address of concerned Head of Organization (with pin code and Telephone/telex/fax numbers) Mob. No.: Shri. Joe Mathias, Managing Director, M/s Mathias Construction Pvt Ltd., Mathias House, Campal, Panaji, Goa 403001. [\[mathias@mathiasgoa.com\]](mailto:mathias@mathiasgoa.com)
 - b. Address of the Representative Officer of project (with pin code and Telephone/telex/fax numbers) Mob. no: Shri. M.V. Badami, identified himself as the Chief Engineer - M/s Mathias Construction Pvt Ltd. and team. +91 9850406180
E – Mail ID:
6. Salient features : As per the ECs granted, the project involves construction of residential apartment and commercial shops at Sy. No. 249/1-A, Taleigao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd. The total plot area is 82,220 Sq. m. Proposed total built up area is 64,348.38 Sq. m. The project is being developed in a phased manner. At present, the construction work at Sector 1 and Sector 4 is completed and the project is under operation.
7. Break up of the project areas

Forest Land	:	No mention of FL diversion found in the available records
Non- Forest Land	:	82,220 Sq. m

[Signature]
1

	Total	:	82,220 Sq. m
8.	Break up of the project affected population	:	No information is available in the records.
9.	Financial Details		
	a. Project cost	:	As per records, Rs. 115 Cr capital cost, Rs. 22 Lakh/ annum operating cost.
	b. Allocations made for environmental management plans, with item wise & year wise break up	:	Not furnished to this office.
	c. Benefit cost ratio/internal rate of return & the year of assessment	:	Not furnished to this office.
	d. Whether(c) includes the cost of environmental management as shown in (b) above	:	Not furnished to this office.
10.	Status of project	:	At present, the construction work at Sector 1 and Sector 4 is completed and the project is under operation. As noted during the inspection, no building construction work is going on at the site.
11.	Previously inspected on	:	12.09.2007, 04.07.2008, 15.11.2011.
12.	CPCB/ SPCB allotted Category	:	Red
13.	Date of site inspection for this report	:	10.09.2024

BRIEF NOTE ON THE PRESENT STATUS OF THE PROJECT

The above-mentioned project site was visited on 10.09.2024, along with the Project Proponent (PP) to examine the status of implementation of the stipulated EC conditions. To comprehend the issues, if any, in respect of the matters relating to the Air Act (1981)/ Water Act (1974), the Goa SPCB was requested to be present at the site during the inspection. Accordingly, Shri. Amit Shanbag, Assistant Environmental Engineer (GSPCB) was present at the site during this inspection.

The project involves construction of apartments for residential as well as commercial use. During the discussion with the PP, it was gathered that the Ministry vide No. 21-16/2007-IA.III dated 16.05.2007 had earlier granted EC to this construction project, upon which, the project work started at site (Letter of intimation of the completion of the excavation work submitted to the Village Panchayath vide No. NIL dated 30.11.2007 was disclosed during the site inspection). Later, the PP proposed to modify the plan/ scope of the project and obtained EC from the SEIAA-Goa vide No. 3-181-2010/STE-DIR/169 dated 28.11.2019. The construction, as informed, has been planned in a phased manner. The construction work at Sector 1 [364 flats, club house and security cabin – 32,489.65 Sq.m built-up area (stilt + 7 UFs)] and Sector 4 [106 flats, club house, shops (7) and a restaurant – 31,858.73 Sq.m built-up area (basement + GF + 8 UFs)] is complete. PP obtained occupancy certificates (vide OC Nos. VP/TLG/OCCUP. CERT./36/15-16/1386 dated 25.08.2015 and VP/TLG/OCCP-CERT/18/23-24/1389 dated 23.08.2023) from the office of the Village Panchayath (Taleigao), and the project is currently under operation. No building construction work was going on at site during this inspection.

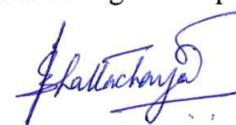




Fig. Google Earth Imagery of the project site (S-1 – Sector 1 apartment complex, S-4 – Sector 4 apartment complex, and present location of the 175 KLD STP are shown) [DOI: 24.02.2024].

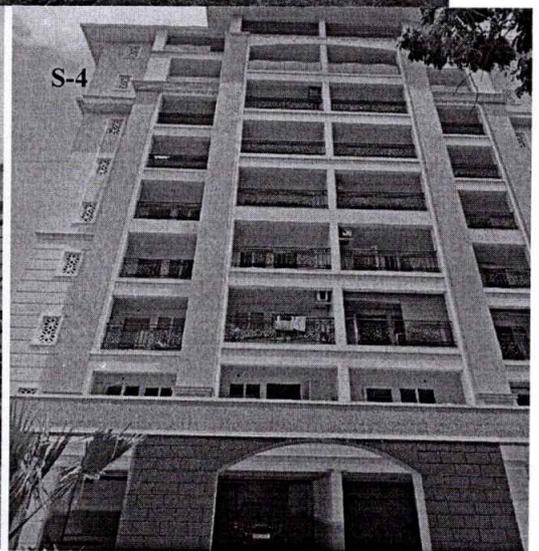


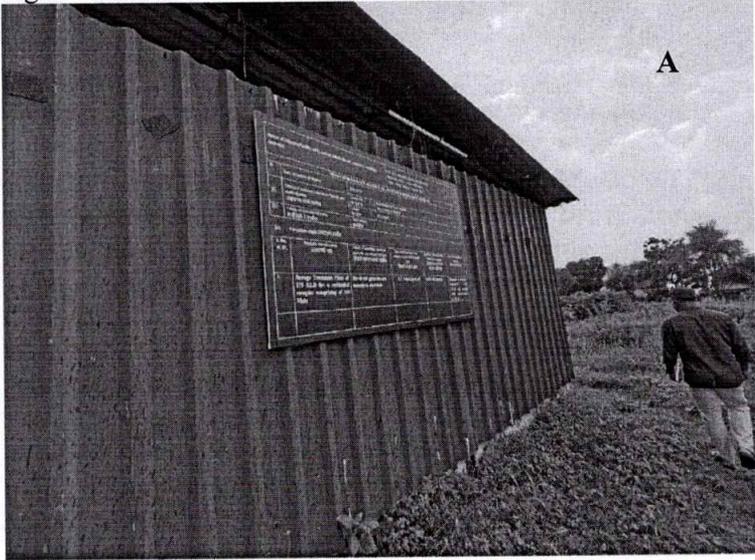
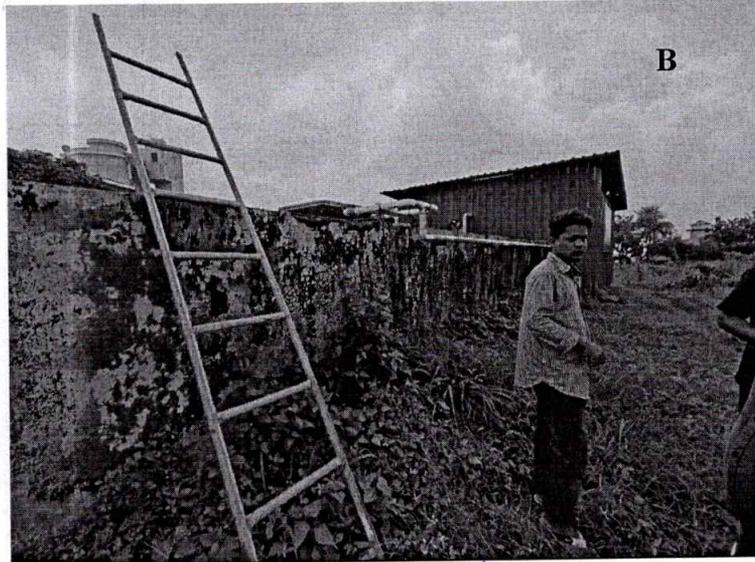
Fig. (A-C): View of the project site (S-1 – Sector 1 apartment complex, S-4 – Sector 4 apartment complex) [DOP: 10.09.2024].

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Also, facilities like LPG Gas banks, swimming pools, gymnasiums, etc. were seen to be at the place. Detailed point-wise compliance report (for the Operation Phase) is as follows.

PART - II & III

**SPECIFIC CONDITIONS: OPERATION PHASE
[with respect to the EC No. 21-16/2007-IA.III dated 16.05.2007]**

Sl. No.	EC Conditions	Compliance status.
i	<p>The installation of the sewage treatment plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms and standards of the Goa Pollution Control Board.</p>	<p>Complied. PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L.</p> <div style="display: flex; flex-direction: column; align-items: center;">   </div>

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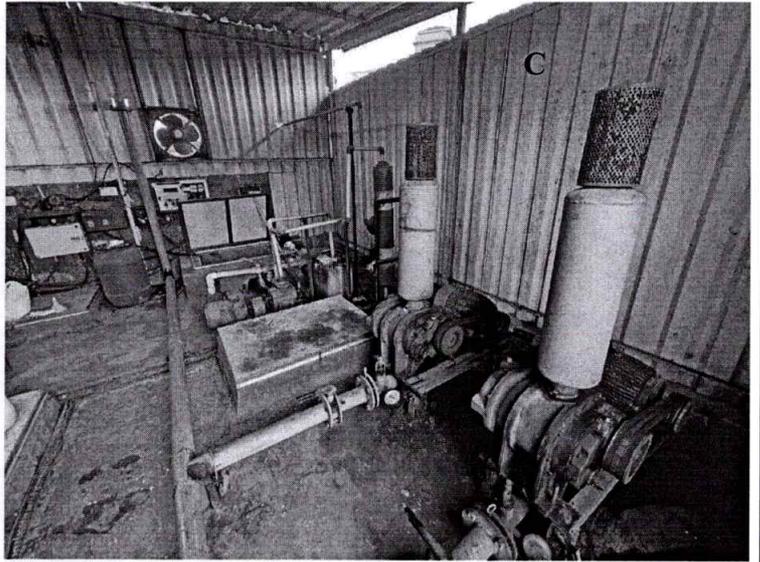
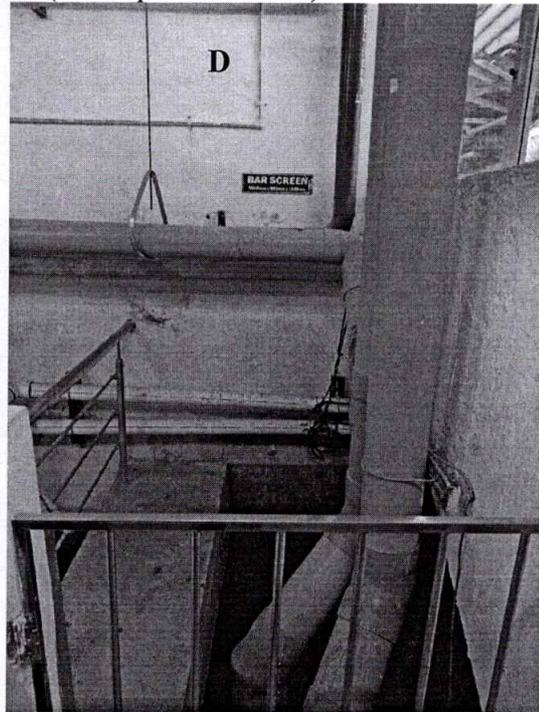


Fig. (A-C): Glimpses of the 175 KLD STP [DOP: 10.09.2024].

Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard.

For the residents of Sector-4, a 125 KLD STP has been installed at the basement level (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).



Shaloocharya

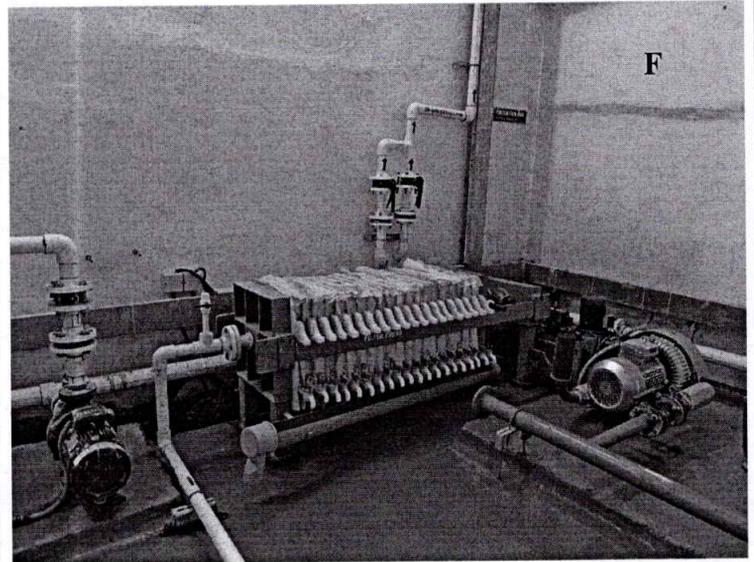
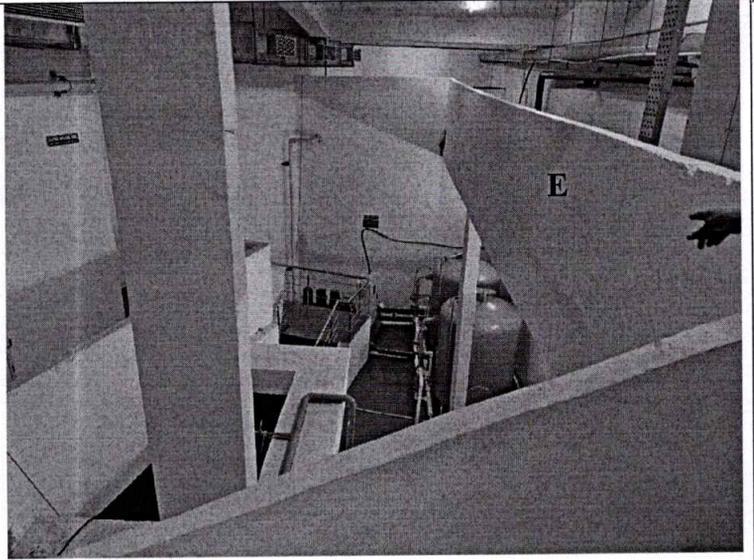


Fig. (D-F): Glimpses of the 125 KLD STP [DOP: 10.09.2024].

ii Rainwater harvesting for roof runoff and surface runoff, as plan submitted should be implemented. Before recharging the surface runoff, pretreatment must be done to remove suspended matter, oil and grease.

Partially complied.

Arrangements of pipelines/ garland drains for the collection of roof/ surface runoff were seen to be at place. However, pretreatment facilities for the removal of suspended matter and oil/grease from the surface runoff have not been installed.

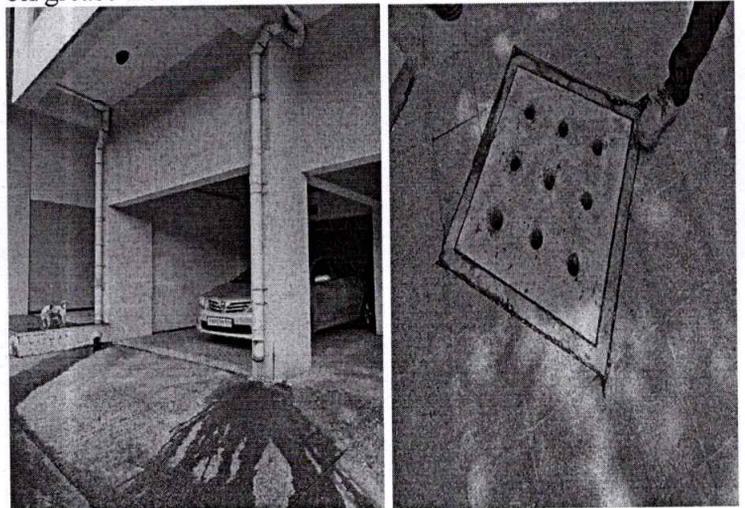
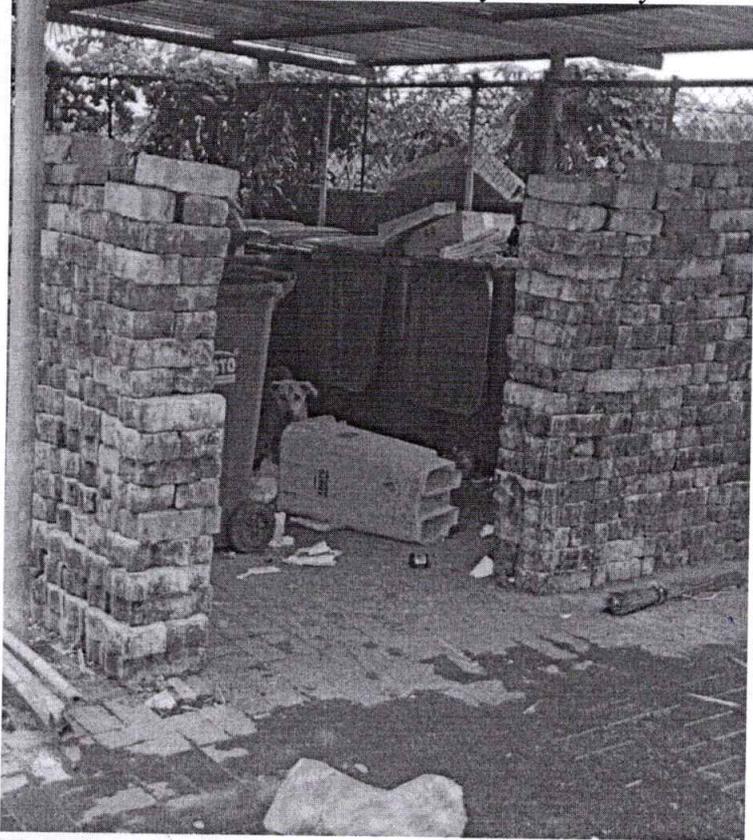
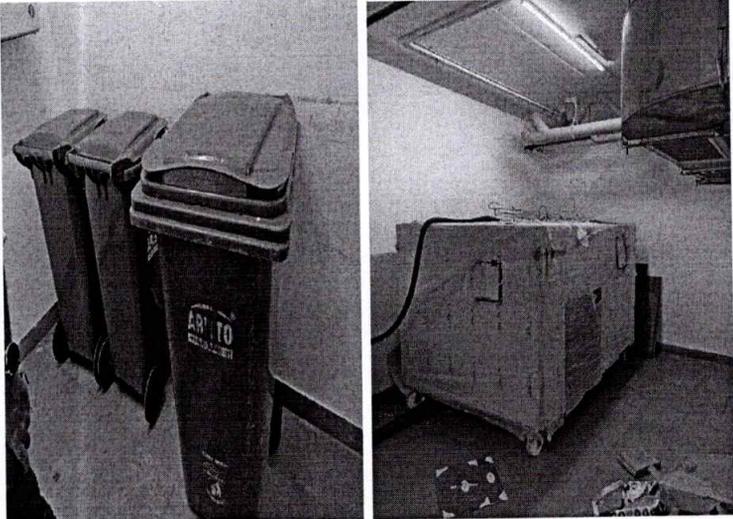


Fig. Arrangements at place for harvesting/ channelizing of rainwater [DOP: 10.09.2024].

Phalke 6

		<p>A rainwater collection tank, informed to be of 113 KL capacity, was seen at the site (basement level at Sector-4).</p> <p>No rainwater collection tank was seen to be in place at the Sector-1 apartment complex (the runoff is being let outside the premises into a stormwater drainage system).</p>
iii	<p>The solid waste generated should be properly collected and segregated before disposal to the city municipal facility. The in-vessel bio-conversion technique should be used for composting of organic waste.</p>	<p>Partially complied.</p> <p>As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis.</p>  <p>Fig. The collection-cum-storage shed at Sector-1 [DOP: 10.09.2024].</p>  <p>Fig. The OWC at Sector-1 [DOP: 10.09.2024].</p> <p>At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP</p>

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		<p>intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis.</p>  <p>Fig. Solid waste collection bins and a OWC at Sector-4 [DOP: 10.09.2024].</p>
iv	<p>Any hazardous waste including biomedical waste should be disposed of as per applicable Rules and Norms with necessary approvals of the Goa Pollution Control Board.</p>	<p>Being complied. This is a residential-cum-commercial project. No clinic/hospital is there as part of the proposal. No biomedical waste generation facility was seen at the site. PP, however, has obtained authorization under the Hazardous and Other Waste Rules 2016 from the GSPCB (along with the CTO Order mentioned above). PP also submitted that they are routinely filing the Annual Return in Form 4 to the GSPCB. Copy of the Form 4 pertaining to the period 2023-2024 (submitted to the GSPCB on 03.05.2024) was disclosed during the site inspection. Further, no quantity of hazardous waste (e.g. oil-soaked cotton) was found to be in stock during the site inspection.</p>
v	<p>The greenbelt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.</p>	<p>Refer below. Plantations have been raised along part of the boundary area (periphery). The open spaces inside the plot have been landscaped and covered with vegetation. PP is yet to furnish a list of species that they have planted at the site and therefore, the indigenusness of the varieties could not be ascertained.</p>

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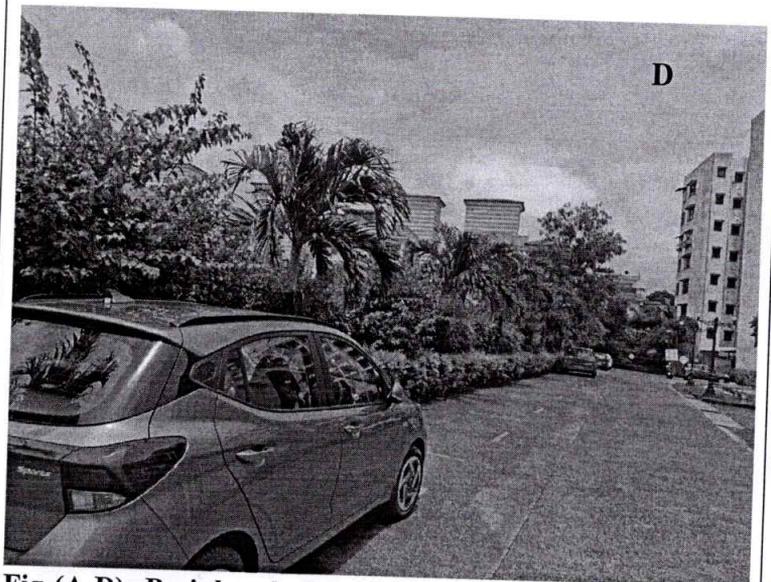
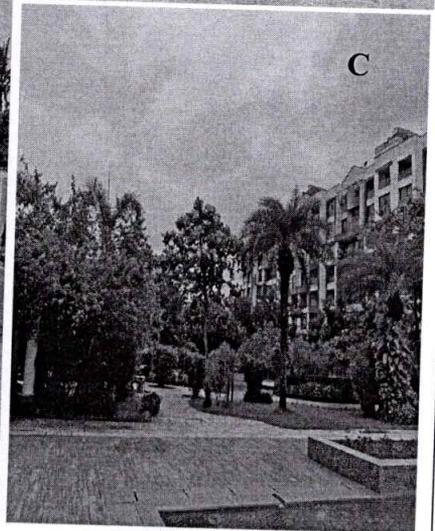
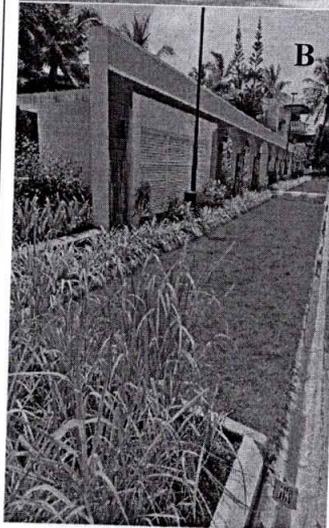
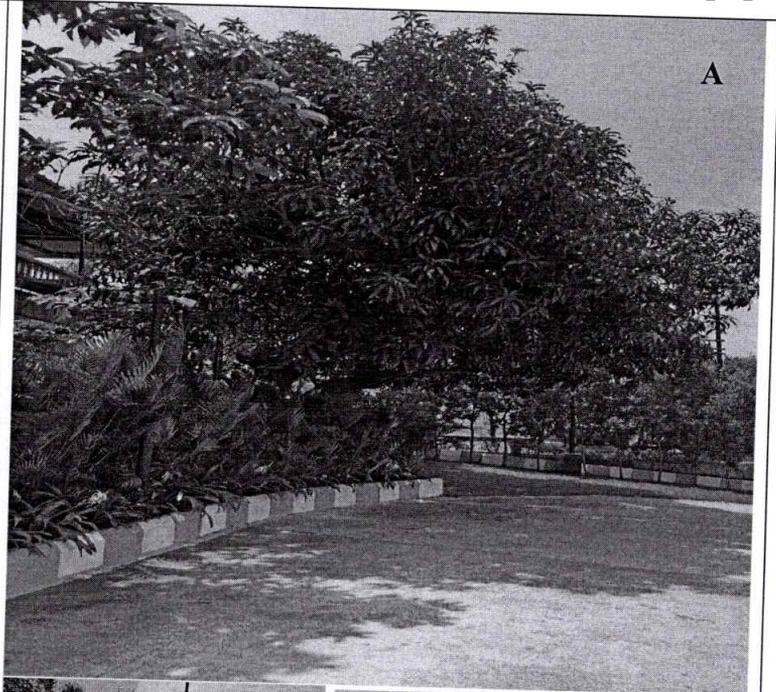


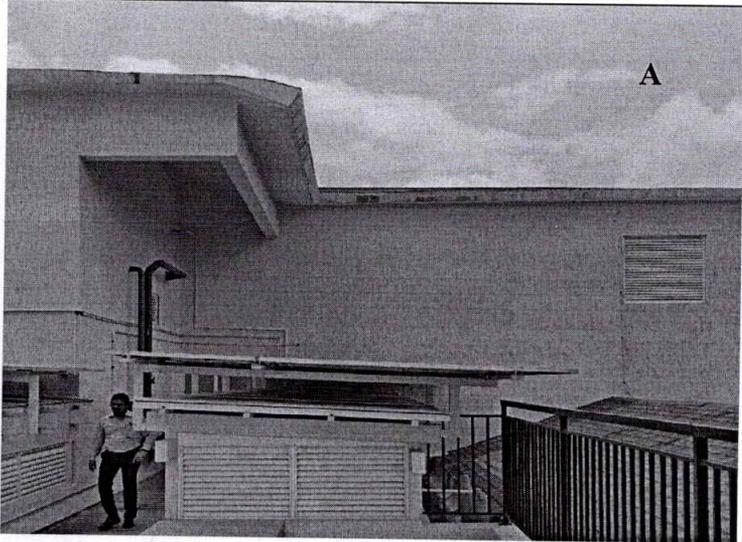
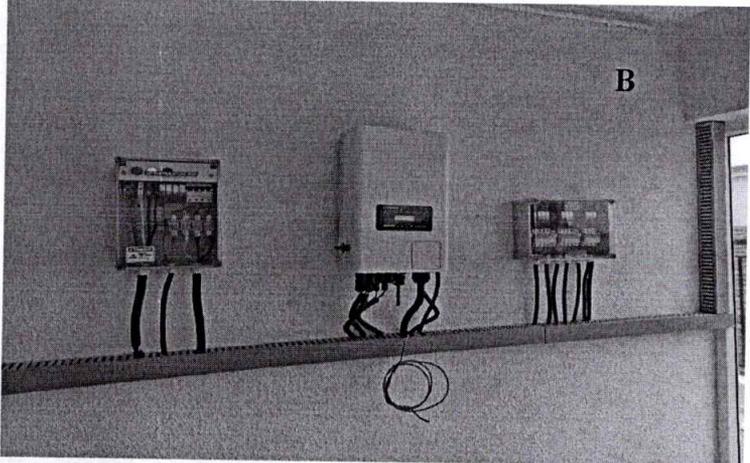
Fig (A-D): Peripheral plantation and landscape developed at the site [DOP: 10.09.2024].

Further, along with the half yearly environmental compliance report pertaining to the period October 2023 to March 2024, PP has submitted noise level monitoring report [from 4 stations -

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		along the East, West, North and South side boundaries of the site]. The reported (vide Report No. SLNTL2400400521B dated 24.04.2024) levels ranged from 42.9 dB(A) to 63.2 dB(A). However, the time of sampling is not mentioned in the report.
vi	Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.	<p>Being complied.</p> <p>The ambient air quality, noise, treated STP water quality, etc. are being periodically monitored by the PP and records maintained. Upon a verification of the latest available records, the following were noted:</p> <ul style="list-style-type: none"> • The PM₁₀, PM_{2.5}, SO₂ and NO₂ levels reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 were 74.2 µg/m³, 40 µg/m³, 19.8 µg/m³ and 27.1 µg/m³ respectively [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNTL2400400521A dated 24.04.2024]. • During the period April to August 2024, the critical parameters in the treated 175KLD-STP water, like, pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. • The critical parameters in the groundwater, like, pH, TDS and NO₃ were reported to be 7.71, 960 mg/L and 10.5 mg/L respectively. Heavy metals like Cd, As, Pb etc. remained 'undetected'. Total Coliform and <i>E. coli</i> were also 'not detected' in the water sample [sample collected during April 2024 and reported vide Report No. SLNTL2400400521C dated 24.04.2024, exact location of sampling was not mentioned in the report]. • The noise levels as reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 (vide Report No. SLNTL2400400521B dated 24.04.2024) ranged from 42.9 dB(A) to 63.2 dB(A) [the time of sampling is not mentioned in the report].
vii	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision of solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.	<p>Being complied.</p> <p>Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. PP intimated to have installed 28 KVA solar power generation facility. The testing/commissioning/ demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection.</p>



		  <p>Fig. (A-B): Solar panels and related arrangements on the rooftop [DOP: 10.09.2024].</p>
viii	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Being complied. No traffic congestion near the entry/ exit gates from the adjoining – Dr. E. Borges Road, was seen during the inspection. PP has established bell mouth gates and dedicated security staff were seen to be stationed at the gates to manage the traffic. Parking spaces (basement and open – at Sector 4; stilt floor and open – at Sector 1) have been internalized and no public spaces were seen during the inspection to be under usage for parking.
ix	A report on the solar conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials and technology, R&U Factors etc. and submit to the Ministry in three month's time.	Compliance status to be ascertained by the Ministry. No records found in this office.

GENERAL CONDITIONS

[with respect to the EC No. 21-16/2007-IA.III dated 16.05.2007]

i	The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.	Refer below. PP has not shared a copy of the EIA Report. The status of compliance to the condition, therefore, could not be ascertained.
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ii	Six monthly monitoring reports should be submitted to the Ministry and its Regional Office Bangalore.	As per the available records, half yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to this office. However, the latest half yearly environmental compliance report (modification project) for the period October 2023 to March 2024 has been submitted by the PP on 30.05.2024 to this office.
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Compliance status with respect to the other provisions of the EC (No. 4-5, 7-8)

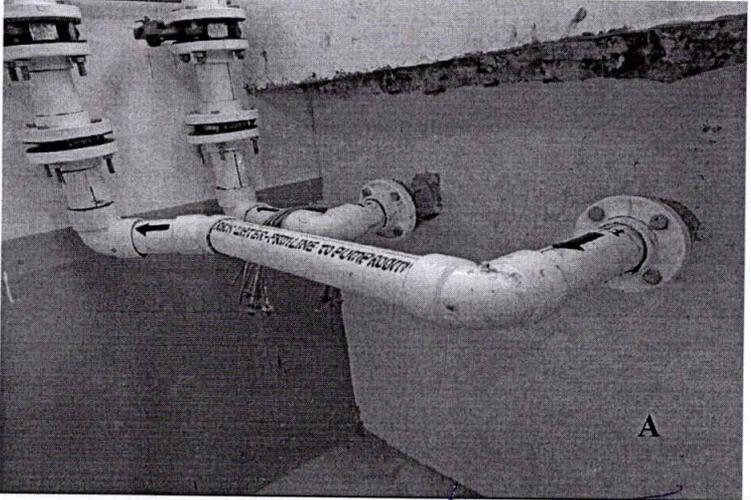
<p>4. The PP had extended support (responded to the queries raised, given access to the property, etc.) during the site inspection and displayed the documents/ information readily available with them.</p> <p>5. The PP, later, proposed to modify the plan/ scope of the project and obtained EC (modification) from the SEIAA-Goa vide letter No. 3-181-2010/STE-DIR/169 dated 28.11.2019. The construction has been planned in a phased manner. Presently, the construction work at Sector 1 [364 flats, club house and security cabin – 32,489.65 Sq.m built-up area] and Sector 4 [106 flats, club house, shops (7) and a restaurant – 31,858.73 Sq.m built-up area] is complete. PP has obtained occupancy certificates (vide OC Nos. VP/TLG/OCCUP. CERT./36/15-16/1386 dated 25.08.2015 and VP/TLG/OCCP-CERT/18/23-24/1389 dated 23.08.2023) from the office of the Village Panchayath (Taleigao), and the project is currently under operation.</p> <p>7. No major facility for the storage of diesel was seen at the site. However, LPG Gas banks (both at Sector-1 and Sector-4) were seen. PP has not furnished the copies of approval/ agreement in this regard. Copies of the NOC granted by the Fire Department have been submitted to this office. However, copies of all the CTO orders granted by the GSPCB have not been furnished to this office.</p> <p>8. As per the records made available (clipping of the advertisement), the PP had advertised in only one local (English language) newspaper - the Navhind Times, published on 22.07.2007, informing that the project has been accorded environmental clearance by the Ministry and copies of the clearance letters are available with the GSPCB. Thus, the condition is not complied with.</p>
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1. GENERAL CONDITIONS

[with respect to the EC No. 3-181-2010/STE-DIR/169 dated 28.11.2019]

Sl.No.	EC Conditions	Compliance status.
i	PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment/ air and water pollution/ waste water management.	<p>Partially complied.</p> <ul style="list-style-type: none"> As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis. Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was

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		<p>gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard. For the residents of Sector-4, a 125 KLD STP has been installed (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).</p> <ul style="list-style-type: none"> The ambient air quality parameters - PM₁₀, PM_{2.5}, SO₂ and NO₂ reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 found to meet the norms (74.2 µg/m³, 40 µg/m³, 19.8 µg/m³ and 27.1 µg/m³ respectively) [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNLT2400400521A dated 24.04.2024].
ii	<p>Water harvesting ought to be done by the project proponent to the extent of 90 KLD.</p>	<p>Complying with. Arrangements of pipelines/ garland drains for the collection of roof/ surface runoff were seen to be at place. A rainwater collection tank, informed to be 113 KL, was seen at the site (basement level at Sector-4).</p>  <p style="text-align: right;">A</p>

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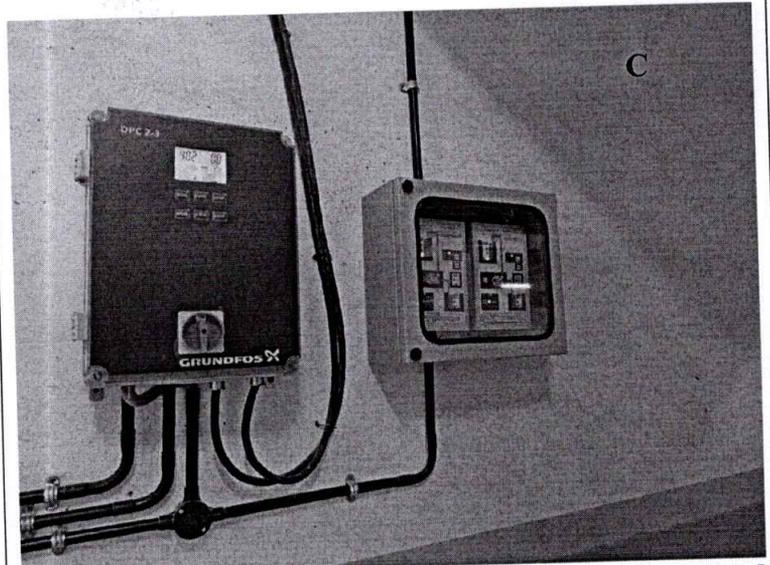
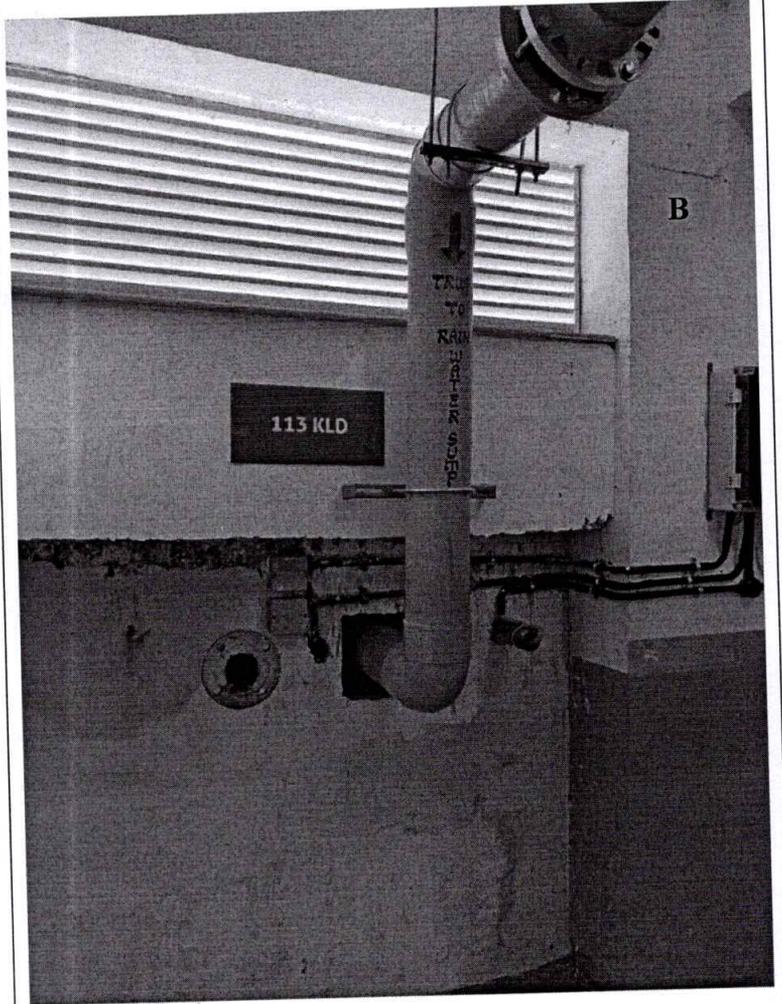


Fig. (A-C): Rainwater collection tank and related arrangements (at Sector-4) [DOP: 10.09.2024].

iii The project proponent shall install bio methanation plant to tackle bio degradable waste generated at the site and non biodegradable waste shall be placed in a transfer station to be constructed by the PP within the complex having separate

Refer below for the factual status.

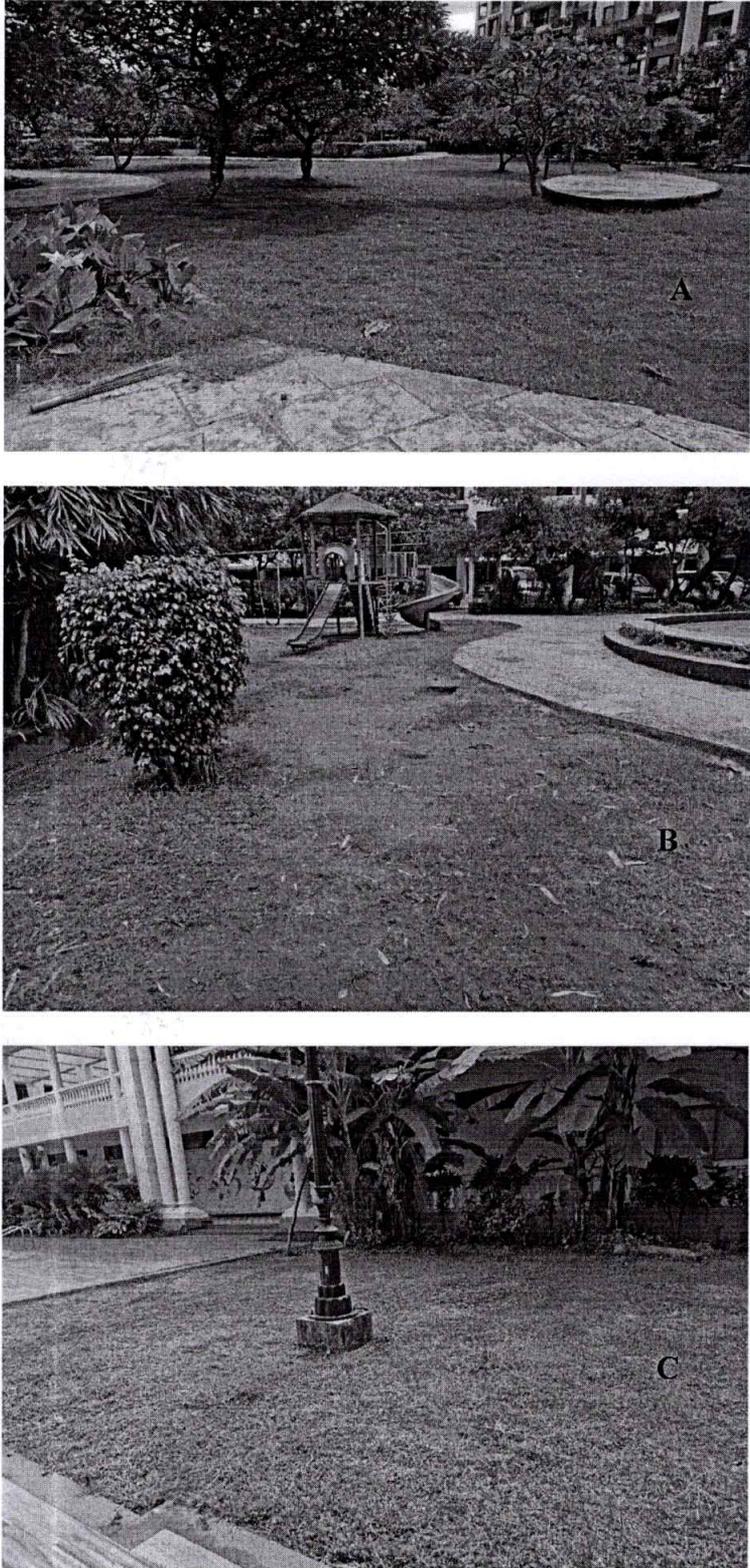
No bio-methanation plant has been set up at the site. However, the following observations were made during the site inspection:

- Provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic/ biodegradable waste. Yet, the

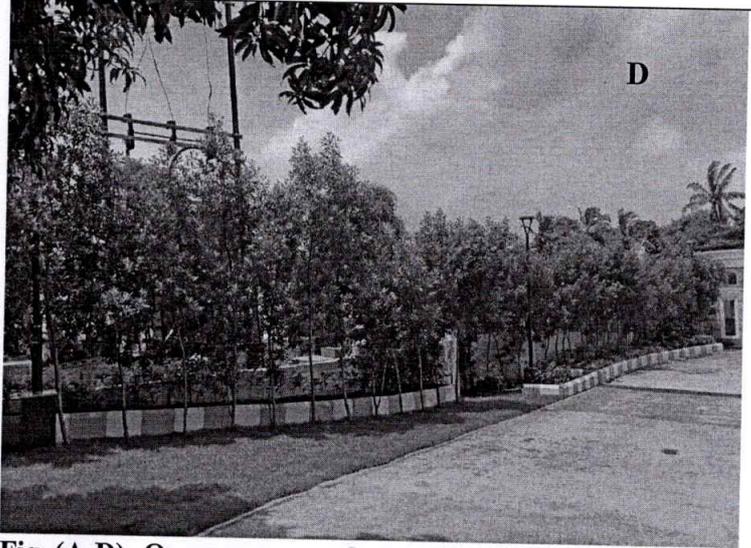
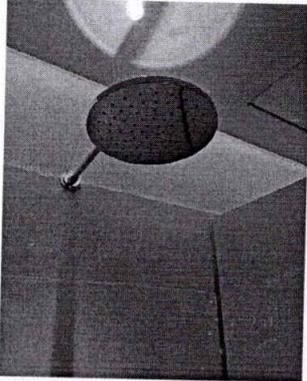
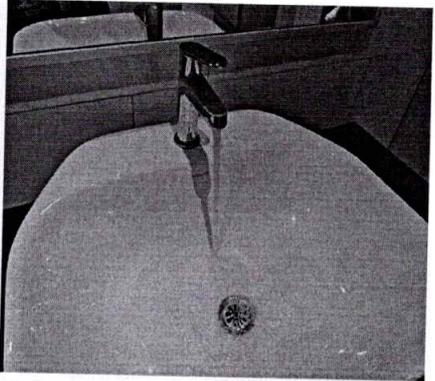
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	containers for dump, glass waste, plastic waste, robber waste.	<p>collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The unused OWC (informed to be of 200 Kg/D capacity) was seen lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis.</p> <ul style="list-style-type: none"> • Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. The waste was not seen to be segregated into the prescribed categories.
iv	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	<p>Partially complied.</p> <p>During the inspection, two STPs were seen at site (175 KLD – in operation and 125 KLD – under trial operation) for treating the sewage generated from the apartment complexes (Sector-1 and Sector-4).</p> <p>As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sector-1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sector- 1 and 4).</p>  <p>Fig. Dual plumbing system seen at Sector-4 apartment complex [DOP: 10.09.2024].</p> <p>The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no dedicated e-waste storage facility was seen at the site.</p>
v	Project Proponent (PP) should necessarily make appropriate provision while constructing the roof tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	<p>Refer below.</p> <p>Solar panels were seen on the roof-top of the Sector-4 apartment complex. However, the orientation of the panels could not be physically verified.</p> <p>Roof top of the Sector-1 apartment complex could not be accessed on the day of site inspection. However, it was gathered from the GSPCB that solar panels have been installed on the roof-top of Sector-1 apartment complex, which is yet to get connected to the water heaters, as proposed by the PP.</p>
vi	The project proponent shall utilize fly ash bricks in masonry works.	Condition applicable during the construction phase. The project at present is in the operation phase.

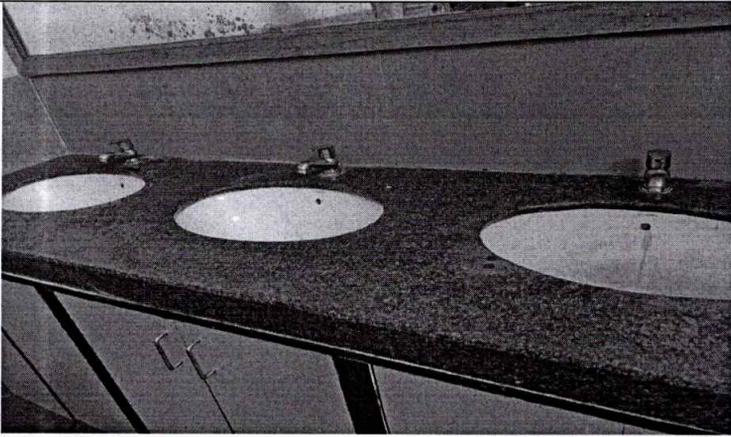
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<p>vii</p>	<p>The PP shall use construction debris for land filling wherever applicable.</p>	<p>Condition applicable during the construction phase. The project at present is in the operation phase. The PP, however, submitted that the construction debris have been used in the laying of the internal roads.</p>
<p>viii</p>	<p>At least 20% of the open spaces as required by the local planning by-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.</p>	<p>Refer below. Open spaces were seen at the site. The extent of the available open space has to be ascertained by the concerned building planning authority.</p> 

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<p>ix</p>	<p>Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.</p>	<p>Fig. (A-D): Open spaces at the site [DOP: 10.09.2024].</p> <p>Refer below for the factual status.</p> <p>LED lights were seen in the common areas. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. PP intimated that the installed capacity is 28 KVA. A few solar based lights were seen in the garden area. However, the compliance of the wall, window and roof u-values with the specifications of the ECBC could not be ascertained.</p>
<p>x</p>	<p>Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.</p>	<p>Partially complied.</p> <p>The PP has installed water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) in the common bathroom/ toilets at Sector-4 apartment complex. However, such fixtures were not seen in the common bathroom/ toilets at Sector-1 apartment complex.</p> <div style="display: flex; justify-content: space-around;">   </div> <p>Fig. Water saving fixtures as seen at Sector-4 Gymnasium bathroom [DOP: 10.09.2024].</p>

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			<p>Fig. Fixtures as seen at Sector-1 Gymnasium bathroom [DOP: 10.09.2024].</p> <p>Further, it could not be ascertained if the suggested kind of fixtures are being used by the individual occupants.</p>
xi	<p>Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.</p>	<p>Partially complied.</p> <p>Dual plumbing lines have been installed at Sector-4 apartment complex. However, no such arrangements were seen to be at place in the Sector-1 apartment complex.</p> <p>As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4).</p>	
xii	<p>Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.</p>		
xiii	<p>Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.</p>	<p>Partially complied.</p> <p>Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed solar power generation capacity was intimated to be 28 KVA. The testing/ commissioning/ demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. A few solar based lights were seen in the garden area.</p> <p>However, it was gathered from the PP that no provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan.</p>	
xiv & xv	<p>The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.</p>	<p>Partially complied.</p> <p>PP has maintained landscape beds in patches over the plot and has developed plantation at the site. Provisions have been made at Sector-4 apartment complex to pump the treated STP water on these beds to prevent outflow of treated sewage water outside the premises.</p> <p>Although it was informed that the treated STP water at Sector-1 is being used in the maintenance of the greenbelt/ landscape, the prescribed provisions in this regard were seen during the site inspection.</p>	
xvi	<p>Areas which are marked as No Development Zone (NDZ) should be earmarked on site and no construction shall be carried out in the said NDZ. Land profile of NDZ shall not be altered.</p>	<p>Refer below.</p> <p>No area demarcated as 'No Development Zone (NDZ)' was seen at the site during the inspection. The local land department can only ascertain the applicability of NDZ with respect to this project.</p>	

xvii	No construction shall be carried out in the property which is identified as private forest, if any.	Refer below. No mention of Forest Land diversion found in the available records. However, it could not be ascertained if any private forest land is involved in the project. Forest department may ascertain the status.
xviii	PP should obtain all the requisite permissions/NOCs/Licenses etc. from all the competent authorities before commencement of any activity at site.	The project, at present, is in the operation phase. Nevertheless, the PP is yet to submit copies of all the requisite permissions/NOCs/Licenses etc. that they have obtained from the various competent authorities before commencement of any activity at site, to this office.
2. Additional Specific Conditions		
i	Sewage treatment plant (STP) contract should be for minimum period of 5 years with operation and maintenance contract after commissioning/ completion of project.	Refer below. PP agreed to comply with the condition. However, no supporting document (e.g. copy of the agreement/ contract with the buyers/ resident's association, copy of any declaration, etc.) in this regard has been furnished by the PP. The status of compliance, therefore, could not be ascertained .
ii	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.	Being complied. Provisions have been made to treat the domestic wastewater in the STPs that have been installed at the site. The STP treated water after disinfection is said to be fully used (water mass balance has not been reported) for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4).
iii	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Refer below. The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no e-waste dump /dedicated e-waste storage facility was seen at the site. The status of compliance, therefore, could not be ascertained .
iv	Project proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	Refer below. Buildings have been constructed and the project is in the operation phase. Provisions were seen to be at place at the Sector-4 apartment complex for harvesting the solar energy (roof top panels and related installations). However, the orientation of the panels could not be ascertained .
v	The project proponent shall utilize fly ash bricks in masonry works.	Buildings have been constructed and the project is in the operation phase.
vi	The PP shall use construction debris for land filling wherever applicable.	Condition applicable during the construction phase. The project at present is in the operation phase. The PP, however, submitted that the construction debris have been used in the laying of the internal roads.
vii	At least 20% of the open spaces as required by the local planning bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.	Refer below. Open spaces (pervious) were seen at the site, as already reported above. The extent of the available open space has to be ascertained by the concerned building planning authority.
viii	Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC.	Refer below. PP has not submitted details of the measures taken by them to comply with the prescribed ECBC guidelines. However, LED lights were seen in the common areas and provisions for harvesting the solar energy were seen on the rooftop of Sector-4 apartment complex. A few solar based lights were seen in the

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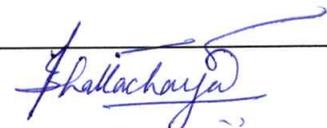
	Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.	garden area. Further, it could not be ascertained if the wall, window and roof u-values are as per the ECBC specifications.
ix	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.	Partially complied. The PP has installed water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) in the common bathroom/ toilets at Sector-4 apartment complex. However, such fixtures were not seen in the common bathroom/ toilets at Sector-1 apartment complex, as already reported above. Further, it could not be ascertained if the suggested kind of fixtures are being used by the individual occupants.
x	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	Partially complied. Dual plumbing lines have been installed at Sector-4 apartment complex. However, no such arrangements were seen to be at place in the Sector-1 apartment complex. As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4), as already reported above.
xi	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	
xii	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	Partially complied. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity of solar power generation is 28 KVA. The testing/ commissioning/ demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. However, it was gathered from the PP that no provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan, as already reported above.
xiii	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.	Partially complied. PP has maintained landscape beds in patches over the plot and has developed plantation at the site. Provisions have been made at Sector-4 apartment complex to pump the treated STP water on these beds to prevent outflow of treated sewage water outside the premises. Although it was informed that the treated STP water at Sector-1 is being used in the maintenance of the greenbelt/ landscape, the prescribed provisions in this regard were seen during the site inspection.

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xiv	<p>PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment/ air and water pollution/ waste-water management.</p>	<p>Partially complied.</p> <ul style="list-style-type: none"> As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis. Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard. For the residents of Sector-4, a 125 KLD STP has been installed (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months). The ambient air quality parameters - PM₁₀, PM_{2.5}, SO₂ and NO₂ reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 found to meet the norms (74.2
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		$\mu\text{g}/\text{m}^3$, $40 \mu\text{g}/\text{m}^3$, $19.8 \mu\text{g}/\text{m}^3$ and $27.1 \mu\text{g}/\text{m}^3$ respectively) [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNTL2400400521A dated 24.04.2024].
xv	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.	Being complied. Provisions have been made to treat the domestic wastewater in the STPs that have been installed at the site. The STP treated water after disinfection is said to be fully used (water mass balance has not been reported) for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4), as already reported above.
xvi	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Refer below. The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no e-waste dump /dedicated e-waste storage facility was seen at the site. The status of compliance, therefore, could not be ascertained.
xvii	Project Proponent (PP) should necessarily make appropriate provision while constructing the roof tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	Refer below. Buildings have been constructed and the project is in the operation phase. Provisions were seen to be at place at the Sector-4 apartment complex for harvesting the solar energy (roof top panels and related installations). However, the orientation of the panels could not be ascertained.
xviii	The project proponent shall utilize fly ash bricks in masonry works.	Condition applicable during the construction phase. The project at present is in the operation phase.
xix	The PP shall use construction debris for land filling wherever applicable.	Condition applicable during the construction phase. The project at present is in the operation phase. The PP, however, submitted that the construction debris have been used in the laying of the internal roads.
xx	At least 20% of the open spaces as required by the local planning by-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as previous surface.	Refer below. Open spaces were seen at the site. However, as already reported above, its extent has to be ascertained by the building planning authority.
xxi	Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-	Refer below. LED lights were seen in the common areas. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity is 28 KVA. A few solar based lights were seen in the garden area. However, the compliance of the wall, window and roof u-values with the specifications of the ECBC could not be ascertained.



	values shall be as per ECBC specifications.	
xxii	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.	Partially complied. The PP has installed water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) in the common bathroom/ toilets at Sector-4 apartment complex. However, such fixtures were not seen in the common bathroom/ toilets at Sector-1 apartment complex, as already reported above. Further, it could not be ascertained if the suggested kind of fixtures are being used by the individual occupants.
xxiii	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	Partially complied. Dual plumbing lines have been installed at Sector-4 apartment complex. However, no such arrangements were seen to be at place in the Sector-1 apartment complex. As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4).
xxiv	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	
xxv	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	Partially complied. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity is 28 KVA. The testing/ commissioning/ demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. However, it was gathered from the PP that no provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan.
xxvi	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.	Partially complied. PP has maintained landscape beds in patches over the plot and has developed plantation at the site. Provisions have been made at Sector-4 apartment complex to pump the treated STP water on these beds to prevent outflow of treated sewage water outside the premises. Although it was informed that the treated STP water at Sector-1 is being used in the maintenance of the greenbelt/ landscape, the prescribed provisions in this regard were seen during the site inspection.
xxvii	PP shall make provision for charging points for electronic vehicles in the parking area.	Complied. Provision for charging points for electronic vehicles in the parking area at the Sector-4 apartment complex was seen during the inspection.

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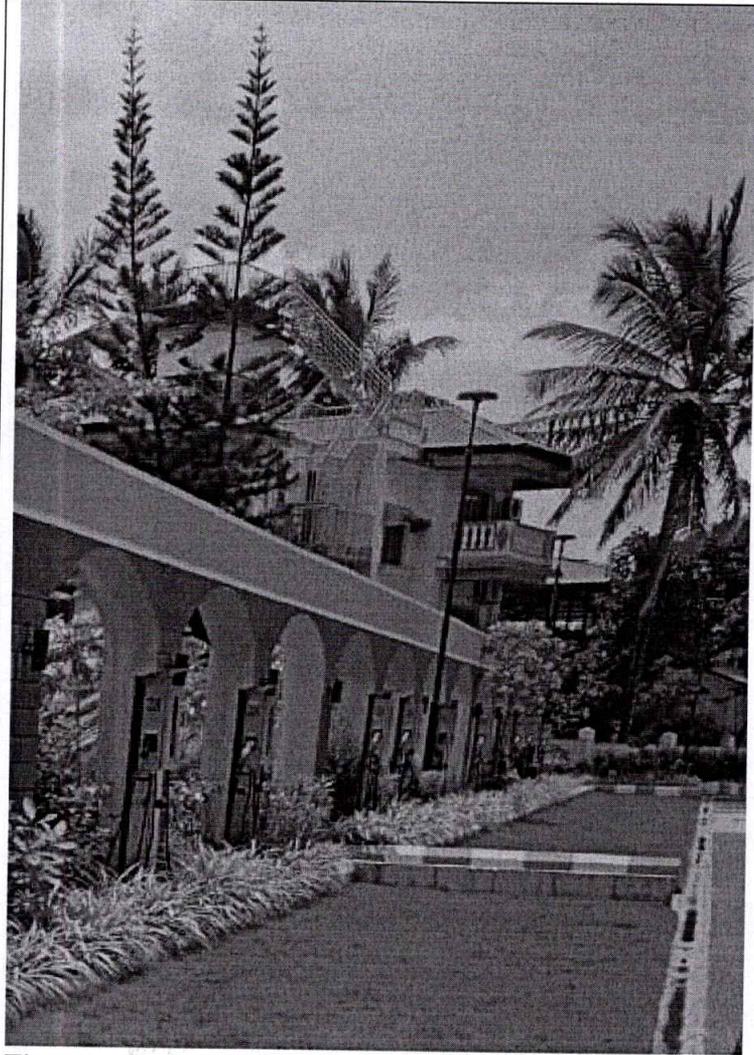


Fig. Charging points for electronic vehicles [DOP: 10.09.2024].

3. Dust mitigation measures for construction activities

Construction work is complete. Sector-1 and Sector-4 apartment complexes at present, are in the operation phase.

4. General Conditions

a	The PP should use Ready-Mixed concrete (RMC) to minimize air/water/land pollution and water usage during the construction phase.	Construction work is complete. Sector-1 and Sector-4 apartment complexes at present, are in the operation phase. The compliance to the condition, therefore, could not be ascertained.
b	Solar Power generation – Every major consumer of conventional power will have to generate and opt for certain percentage of power generation from the non-conventional sources. In this context, project proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels as and when made applicable in	<p>Partially complied.</p> <p>Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity is 28 KVA. The testing/ commissioning/ demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. A few solar based lights were seen in the garden area. However, it was gathered from the PP that no provisions are in place to provide solar-plus-hybrid non-conventional source as source of energy.</p>

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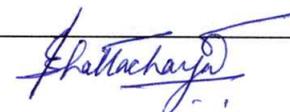
	<p>future. In addition, south-facing walls to be utilized to install solar panels to harness optimum solar energy. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heater system. PP should install, after checking feasibility, solar-plus-hybrid non-conventional source as source of energy.</p>	
c	<p>PP should adopt roof-top rainwater harvesting/conservation measures to optimally utilize the water availability by constructing sumps for collection of rainwater as per the site-specific location details provided.</p>	<p>Partially complied. Arrangements of pipelines/ garland drains for the collection of roof/ surface runoff were seen to be at place. A rainwater collection tank (113 KL) was seen at the site (basement level at Sector-4). No rainwater collection tank was seen to be in place at the Sector-1 apartment complex (the runoff is being let outside the premises into a stormwater drainage system).</p>
d	<p>PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment/ air and water pollution/ waste-water management.</p>	<p>Partially complied.</p> <ul style="list-style-type: none"> As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/ segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis. Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the

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		<p>Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard. For the residents of Sector-4, a 125 KLD STP has been installed (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).</p> <ul style="list-style-type: none"> The ambient air quality parameters - PM₁₀, PM_{2.5}, SO₂ and NO₂ reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 found to meet the norms (74.2 µg/m³, 40 µg/m³, 19.8 µg/m³ and 27.1 µg/m³ respectively) [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNNTL2400400521A dated 24.04.2024].
e	PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.	<p>Refer below. PP did not furnish any report on the study of the topography and natural drainage pattern of the site, before and after the development of the building complexes. Therefore, compliance with the condition could not be ascertained in this regard. However, plantations have been raised along part of the boundary (periphery) area along the project site. The open spaces inside the plot have been suitably landscaped and covered with vegetation. PP is yet to furnish a list of species that they have planted at the site and therefore, the indigenouness of the varieties could not be ascertained.</p>
f	PP should clarify any issue related to public objections, if any, and should not conceal the scientific facts in light of the proposed developmental activity vis-à-vis its landuse categorization/zoning.	<p>Refer below. As per the available records, public representations have been made against the project. PP, however, has not furnished copy of the clarification, if any, provided to the complainant. Therefore, the status of compliance could not be ascertained.</p>
g	PP should submit half-yearly compliance report(s) in hard as well as soft copy format to the Authority for the period upto project completion.	<p>Not complied. As per the available records, half yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to this office. However, the latest half yearly environmental compliance report (modification project) for the period October 2023 to March 2024 has been submitted by the PP on 30.05.2024 to this office.</p>
h	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any, from time to time. Judgements / Orders issued by Hon'ble High Court, NGT, Supreme Court regarding	Conditions relate to the Local Authority/ Concerned Agencies.

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	DCR provisions, environmental issues applicable in this matter should be verified by the competent authorities.	
i	PP should ensure and ascertain that 'civil plans' which were submitted to the Committee/ Authority during the process of project appraisal be submitted to other line Departments / agencies concerned while seeking NOC/ Consents/ Permissions, as applicable. If any discrepancy is found in the plans submitted or details provided may be reported to this Authority. This environmental clearance is issued with respect to the environmental considerations and it does not mean that Goa-SEIAA approved the proposed land.	
j	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. STP of suitable capacity shall be installed considering the quantity /quality of waste water generation.	Being complied. During the inspection, two STPs were seen at site (175 KLD – in operation and 125 KLD – under trial operation) for treating the sewage generated from the apartment complexes (Sector-1 and Sector-4). As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sector- 1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sector-1 and 4).
k	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Refer below. The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no e-waste dump /dedicated e-waste storage facility was seen at the site, as already mentioned above. Thus, the status of compliance could not be ascertained.
l	This environmental clearance is issued subject to obtaining NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, if applicable. The grant of environmental clearance does not necessarily imply that Forestry & Wildlife clearance has been granted to the project, which has to be dealt separately by the competent authorities in accordance with law.	Copy of the NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, obtained if any, was not found in the records.
m	The height, construction gross built up area of proposed construction is 64,348.38 Sq.mts shall be in accordance with the existing FSI/FAR norms of the local body and planning authorities and it should ensure the same along with survey number before approving layout plan and before according	Condition relates to the Local Authority/ Concerned Agencies.



	commencement certificate to proposed work, Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	
n	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Condition applicable during the construction phase. At present, the construction work is complete. Sector-1 and Sector-4 apartment complexes are in the operation phase.
5. General Conditions during construction phase		
Construction work is complete. Sector-1 and Sector-4 apartment complexes at present, are in the operation phase.		
6. General conditions during post-construction phase.		
a	PP shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. The PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging into sewer line. No physical occupation of allotment will be given unless all above said environmental infra structure is installed and made functional including water requirement prior certification from appropriate authority shall be obtained.	Partially complied. During the inspection, two STPs were seen at site (175 KLD – in operation and 125 KLD – under trial operation) for treating the sewage generated from the apartment complexes (Sector-1 and Sector-4). As seen during the site inspection, provisions (collection bins, storage shed, organic waste convertor - OWC etc.) have been made for the collection/segregation, storage and composting of the MSW. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis. Plantations have been developed in patches and along the boundary of the project site, as already reported above. PP has obtained the Occupancy Certificates from the concerned authority and the project is currently in the operation phase. As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sector-1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sector- 1 and 4). It is not clear if the project is generating the treated water in excess quantity for utilization in the adjacent area for gardening (PP has not furnished the water mass balance).
b	Wet garbage should be treated by organic waste convertor and treated waste (manure) should be utilize in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure compliance to this.	
c	A complete set of all the documents submitted to Goa-SEIAA should be forwarded local authority, GSPCB and Planning authority.	Compliance status to be ascertained by the concerned local authorities. PP did not furnish copies of the acknowledgements received from these authorities upon submission (if any) of the said documents, to this office.
d	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the Goa-SEIAA.	The PP is aware of the condition.
e	Separate funds shall be allocated for implementation of	Refer below.

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	environmental protection measures /EMP along with item wise break-up. The funds earmarked for the environment protection measures shall not be diverted for other purposes.	PP agreed to comply, however, no details (e.g. fund size allocated, account related information, item-wise breakup of fund allocated/ expenditure incurred etc.) furnished in this regard. Thus the status of compliance could not be ascertained.
f	A copy of the environmental clearance letter shall be sent by PP to the concerned Village Panchayat and planning authority as applicable, from which suggestions /representation, if any, were received while processing the proposal. The EC letter shall also be put on the company's website by PP within one week time period from date of issue of environmental clearance.	Not complied. No information found in the records regarding the issue of suggestions /representation, if any, from the concerned Village Panchayat and planning authority as applicable during the processing of the project proposal. Further, the EC letter was not found in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.).
g	The PP shall upload the status of the compliance of the stipulated EC conditions, including results of monitoring data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF & CC, the respective Zonal office, CPCB and the GSPCB. The pollutant levels in respect of SPM, RSPM, SO2 and NO (ambient levels as well as D. G. static emissions) shall be monitored.	Partially complied. The status of compliance with the stipulated EC conditions, including results of monitoring of the environmental quality parameters were not found in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.). PP, however, has submitted (on 30.05.2024) the latest half yearly (October 2023 to March 2024) compliance status report including results of monitoring of the environmental quality parameters to this office. The ambient air quality and D.G. stack emission monitoring reports have also been furnished by the PP respectively for the samplings undertaken on 19.04.2024 and 17.02.2024. The reported parameters are meeting the norms.
h	The environmental statement for each financial year ending 31st March in Form V is to be submitted to the GSPCB as prescribed under the Environment (Protection) Rules 1986 (as amended) and subsequently shall also be put on the company's website along with the status of the compliance of the EC conditions and shall also be sent to the respective Regional Office of the MoEF & CC.	Compliance status to be ascertained by the GSPCB. Form V copy was not found in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.).
i	Consent to Operate shall be obtained from GSPCB before operation, failing which the Environmental Clearance herein shall be deemed to be withdrawn.	Compliance status to be ascertained by the GSPCB. The PP, however, has submitted – (i) the renewed consent (order vide No. 12/2023-PCB/2011488/R00014062 dated 28.06.2024) to operate and authorization granted for the operation of the residential complex consisting of 364 flats (valid for six months); and, (ii) the consent for the trial operation (CTO) of the 125 KLD STP (vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024) (valid upto six months).
j	Sewage Treatment Plant (STP) shall be installed at site. The STP should be certified by an independent expert and adequacy	Complied. Two STPs (175 KLD and 125 KLD) were seen at the site. The 175 KLD STP at the site has been installed (and operating) to cater to the needs of the Sector-1 residents. It was gathered

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	<p>report in this regard should be submitted to GSPCB before the project is commissioned for operation. Necessary measures should be made to mitigate the odour problem from STP.</p>	<p>from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. However, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard.</p> <p>For the residents of Sector-4, a 125 KLD STP has been installed (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).</p> <p>No odour problem was perceived from the STP areas during this site inspection.</p>
k	<p>The solid waste (dry as well as wet garbage) generated should be properly collected and segregated. Organic Waste Converter shall be installed by RWA for the treatment of biodegradable (wet) garbage generated within the housing complex. Non-Biodegradable waste should be outsourced properly after recovery of recyclable material. Adequate measures should be taken to prevent odour problem.</p>	<p>Partially complied.</p> <p>As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis.</p> <p>At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis.</p> <p>During the site inspection, the dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. No supporting documents with respect to the outsourcing of the non-biodegradable wastes have been submitted by the PP to this office.</p> <p>No significant odour problem was perceived from the waste storage areas during this site inspection.</p>
l	<p>Utilization of Diesel power generating sets is subject to power failure condition only. The DG sets proposed as a source of power back up during operation phase should be of enclosed type, low sulphur diesel run and conform to rules made under the Environment (Protection) Act, 1986. The DG</p>	<p>Partially complied.</p> <p>As informed, the utilization of the DG sets (4 nos., reported to be - 2X125 KVA and 2X380 KVA) is limited to power failure condition only. The DG sets, as seen during the inspection, are enclosed type. The submitted stack emission monitoring report (sampled on 17.02.2024) conforms to the prescribed norms. No dedicated used oil storage facility was seen at the site. The PP has, however, obtained Authorization to operate a facility for</p>

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sets should be subjected to periodic noise and stack monitoring in consultation with GSPCB. Waste/used diesel should be stored and managed as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 as amended.

collection, storage and disposal of hazardous wastes (used/spent oil) from the GSPCB.

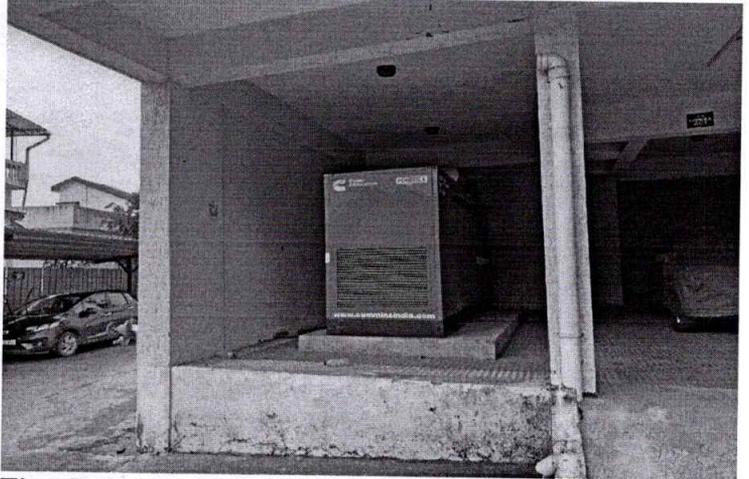


Fig. DG set at Sector 1 apartment complex [DOP: 10.09.2024].

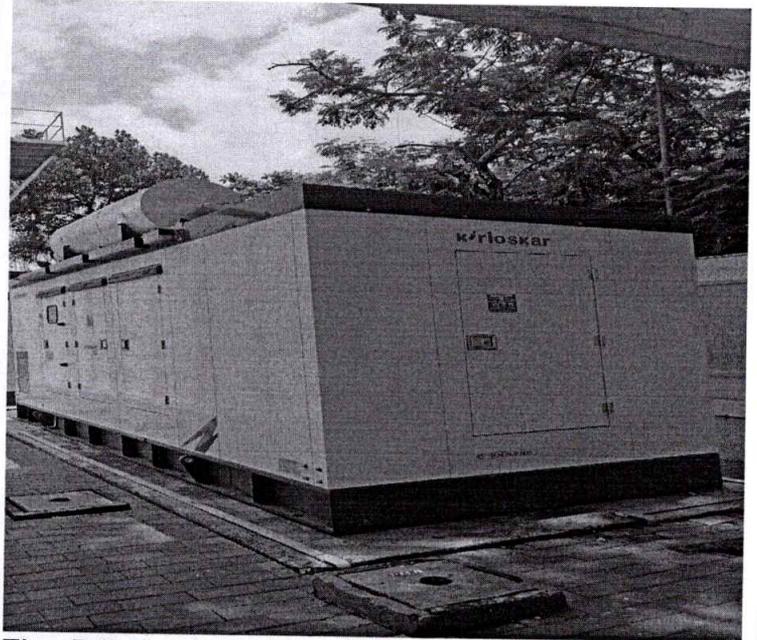


Fig. DG set at Sector 4 apartment complex [DOP: 10.09.2024].

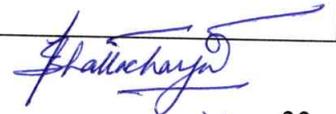
m	Noise should be controlled to ensure that it does not exceed the prescribed standards both during day & night time.	<p>Partially complied.</p> <p>Along with the half yearly environmental compliance report pertaining to the period October 2023 to March 2024, PP has submitted noise level monitoring report [from 4 stations – along the East, West, North and South side boundaries of the site]. The reported (vide Report No. SLNTL2400400521B dated 24.04.2024) levels ranged from 42.9 dB(A) to 63.2 dB(A). However, the time of sampling is not mentioned in the report.</p>
n	The ground water drawl from existing/proposed bore wells if any should be done only with the prior permission of Ground Water Board. The ground water level and its quality should also be monitored regularly both during construction and operation phase in consultation with Ground Water Board.	<p>Refer below.</p> <p>It was informed by the PP that no groundwater is being drawn for the project activities. The PP, however, has furnished the monitoring report of groundwater parameters. The critical parameters in the groundwater, like, pH, TDS and NO₃ were reported to be 7.71, 960 mg/L and 10.5 mg/L respectively. Heavy metals like Cd, As, Pb etc. remained 'undetected'. Total Coliform and <i>E. coli</i> were also 'not detected' in the water sample [sample collected during April 2024 and reported vide Report No. SLNTL2400400521C dated 24.04.2024, exact location of sampling was not mentioned in the report].</p>

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		The groundwater level in the area was not found in the records.
o	Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Being complied. No traffic congestion near the entry/ exit gates from the adjoining – Dr. E. Borges Road, was seen during the inspection. PP has established bell mouth gates and dedicated security staff were seen to be stationed at the gates to manage the traffic. Parking spaces (basement and open – at Sector 4; stilt floor and open – at Sector 1) have been internalized and no public spaces were seen during the inspection to be under usage for parking.
p	Energy Conservation measures such as solar lighting for common area, solar water heating system, CFLs/TFLs for lighting of areas, LED lights for signage, solar inverters on the etc. should be adopted.	Being complied. Provisions were seen to be at place for harvesting the solar energy (28 KVA), LED lights were seen to be at place, a few solar based lights were seen in the garden area, etc., as already reported above.
q	Used CFLs/TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.	Not complied. PP agreed to comply. However, no dedicated facilities were seen for the collection of used CFLs/TFLs. Also, no supporting documents (e.g copy of contract/ agreement with authorized recyclers) furnished by the PP in this regard.
r	A Report on energy conservation measures conforming to energy conservation norms finalized by Bureau of energy Efficiency should be prepared incorporating details about building materials and technology, R & U factors etc. and submit to the State Expert Appraisal Committee and a copy to GSPCB in three months time.	Compliance status to be ascertained by the SEIAA-Goa/ GSPCB.
7	Further this EC is issued without prejudice to the action initiated in the Environment (Protection) Act or any court case pending in the court of law. As such, it does not mean that the PP has not violated any environmental laws in the past and whatever decision under the said Act by the Hon'ble Court will be binding on the PP. Hence, this environmental clearance does not give immunity to the PP in the case complaint is filed against, if any, or action initiated under the said Act.	PP is aware of the conditions.
8	In case of submission of false document and noncompliance to any of the stipulated conditions, this Authority will revoke or suspend the EC without any intimation and initiate appropriate legal action under the Environment (Protection) Act, 1986 (as amended till date).	
9	E-waste generated in the complex should be managed as per CPCB	Refer below.

[Signature]
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	guidelines on E-waste management.	The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no dedicated e-waste storage facility was seen at the site. Thus, the status of compliance could not be ascertained.
10	The Goa-SEIAA reserves their right to add any stringent condition or to revoke the environmental clearance, if conditions stipulated above are not implemented to the satisfaction of the Authority or for that matter, for any other administrative reasons.	PP is aware of the condition.
11. Additional Conditions		
1	Project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Konkani or Marathi language within seven days of receipt of this communication, informing that the proposed project has been accorded prior Environmental Clearance (1C) and the copies of the clearance: left: will be available on the PP website.	Partially complied. As per the records made available (clipping of the advertisement), the PP had advertised in only one local English language newspaper - the Navhind Times, published on 05.12.2019, informing that the project has been accorded environmental clearance by the Goa-SEIAA.
2	Validity of the Environmental Clearance (EC) accorded shall be for a period of 07 (seven) years from the date of its issue.	PP is aware of the condition (construction of Sector-1 and Sector-4 has been completed).
3	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.	PP is aware of these conditions.
4	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority.	
5	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Not complied. The PP is not found to upload the status of compliance with the various stipulated environmental conditions in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.).
6	Any appeal against this prior environmental clearance shall lie with the National Green Tribunal (NGT), if preferred, within 30 days as prescribed under Section 16 of	PP is aware of the condition.



	the National Green Tribunal Act, 2010 (Central Act 19 of 2010).	
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(Dr. Dola Bhattacharjee)

Dr. Dola Bhattacharjee
Scientist-B

Date: 17.09.2024

Place: RO-Bengaluru, MoEFCC

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan
IVth Floor, E&F Wings, Bengaluru - 560 034.



Speed Post/Online

F. No. IA-L-11011/45/2024-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(IA - Compliance & Monitoring Division)

Indira Paryavaran Bhavan

Jor Bagh Road, Aliganj

New Delhi-110 003

Email: moefcc-monitoring@gov.in

Dated: 30th January, 2025

To,

M/s Mathias Construction Pvt. Ltd,
Mathias House, Campal,
Panaji-Goa-403001**Sub: Action Taken Report (ATR) - Non-compliances observed with respect to the project on Construction of "OCERAN PARK" at survey No. 249/1-A, Village Talelgao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd - reg.****Ref: i. Ministry's EC letter no. 21-16/2007-IA.III dated 16.05.2007**
ii. Goa SEIAA Expansion letter no. 3-181-2010/STE-DIR/169 dated 28.11.2019.
iii. RO, Bengaluru Monitoring report no. EP/12.1/130/Goa/243 dated 19.09.2024

Sir,

Environmental Clearance (EC) was granted to M/s Mathias Construction Pvt. Ltd for the construction of 'Ocean Park' at Survey No. 249/1-A, Village Talelgao, Tiswadi, Panjim, Goa, vide letter No. 21-16/2007-IA.III dated 16.05.2007, with an amendment by Goa SEIAA for expansion, letter No. 3-181-2010/STE-DIR/169 dated 28.11.2019, subject to the implementation of various conditions and environmental safeguards contained therein.

2. The project was monitored by the Regional Office of MoEF&CC at Bengaluru on 10.08.2024. The report was submitted to the Ministry vide letter No. EP/12.1/130/Goa/243 dated 19.09.2024 (copy enclosed).

3. The inspection report has been examined by the Ministry and following are observed non-compliance on the basis of review of RO's report:

- I. No rainwater collection tank was seen to be in place at the Sector-1. **[Operational Phase - Specific Condition no. ii of EC dated 16.05.2007 and EC General Condition no. c of EC dated 28.11.2019]**
- II. Solid waste management along with bio-conversion techniques for composting of organic waste has not implemented properly. **[Operational Phase - Specific Condition no. iii of EC dated 16.05.2007 , EC General Condition no. d and EC General Condition no. 6(k) of EC dated 28.11.2019]**
- III. Greenbelt design along the periphery of the plot has been developed, However, PP is yet to furnish a list of species that they have planted at the site **[Operational Phase - Specific Condition no. v, EC dated 16.05.2007]**
- IV. A report on the solar conservation measures confirming to energy conservation norms by BEE has not been submitted. **[Operational Phase - Specific Condition no. ix of EC dated 16.05.2007]**
- V. The environmental safeguards contained in the EIA Report has not been submitted. **[General Condition no. i of EC dated 16.05.2007]**
- VI. Six monthly monitoring reports are not submitting regularly to RO **[General Condition no. ii of EC dated 16.05.2007]**
- VII. Copies of the NOC granted by the Fire Department and copies of CTO have not been submitted **[General Condition no. vii of EC dated 16.05.2007]**
- VIII. PP had advertised in only one local (English language) **[General Condition no. viii of EC dated 16.05.2007 and General Condition no. 11 (1) of EC dated 28.11.2019]**
- IX. Issues related to health and hygiene, including waste disposal and treatment, air and water pollution, and wastewater management, have not been adequately prioritized or addressed **[General Condition no. I and EC General Condition no. d of EC dated 28.11.2019]**
- X. Bio-methanation plant has not been set up yet **[General Condition no. iii of EC dated 28.11.2019]**
- XI. No dedicated e- waste storage facility was seen at the site **[General Condition no. iv, EC Additional Specific Condition no. iii, General Condition no. k, and EC General Condition no. 9 of EC dated 28.11.2019]**
- XII. Details regarding Compliance with ECBC and state-specific ECBC is inadequate, with deficiencies in LED lighting, passive solar design elements, and U-values for walls, windows, and roofs need to be provided. **[General Condition no. ix of EC dated 28.11.2019]**
- XIII. Dual plumbing lines have not been installed at Sector-1 apartment complex **[General Condition no. x , xi & xii, of EC dated 28.11.2019]**

- xiv. No provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan [**General Condition no. xiii of EC dated 28.11.2019**]
- xv. The prescribed provisions to prevent outflow were not observed in Sector 1 as per the stipulation. [**General Condition no. xiv and xv for EC dated 28.11.2019**]
- xvi. No Development Zone (NDZ) was not earmarked [**Condition no. xvi of EC dated 28.11.2019**]
- xvii. Status of the land involved for the construction need to be submitted. [**General Condition no. xvii of EC dated 28.11.2019**]
- xviii. Copies of all the requisite permissions/NOCs/Licenses etc. that they have obtained from the various competent authorities were not submitted [**Condition no. xviii of EC dated 28.11.2019**]
- xix. The agreement/ contract with the buyers/ resident's association, copy of any declaration, etc. wrt to Sewage treatment plant (STP) contract has not been submitted [**Additional Specific Condition no. I of EC dated 28.11.2019**]
- xx. A detailed report regarding the orientation of the panels used for the efficiency is solar panels need to provided. [**Additional Specific Condition no. iv of EC dated 28.11.2019**]
- xxi. PP has not submitted details of the measures taken by them to comply with the prescribed ECBC guidelines [**Additional Specific Condition no. viii of EC dated 28.11.2019**]
- xxii. Water saving devices/ fixtures were not installed at Sector-1 apartment complex [**Additional Specific Condition no. ix of EC dated 28.11.2019**]
- xxiii. Dual plumbing lines have not been installed at Sector-1 apartment complex [**Additional Specific Condition no. x & xi, EC dated 28.11.2019**]
- xxiv. Solar based electric power to each unit for at least two bulbs/light and one fan as proposed by PP was not provided complex [**Additional Specific Condition no. xii of EC dated 28.11.2019**]
- xxv. No provision are in place to provide solar-plus-hybrid non convectional source as source of energy. [**General Condition no. b of EC dated 28.11.2019**]
- xxvi. PP did not furnish any report on the study of the topography and natural drainage pattern of the site, before and after the development of the building complexes. [**General Condition no. e of EC dated 28.11.2019**]
- xxvii. Half-yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to RO and uploaded on company website. [**General Condition no. f and General condition 11 (5) of EC dated 28.11.2019**]
- xxviii. Copy of the NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, obtained if any, was



not found in the records complex [**General Condition no. 1 of EC dated 28.11.2019**]

- xxix. Separate funds for implementation of environmental protection measures /EMP along with item wise break up have not been submitted. [**General Condition post construction phase no 6 (e), EC dated 28.11.2019**]
- xxx. The status of compliance with the stipulated EC conditions, including results of monitoring of the environmental quality parameters were not found in the company's website. [**General Condition post construction phase no. 6 (g), EC dated 28.11.2019**]
- xxxI. No dedicated used oil storage facility was seen at the site. [**General Condition post construction phase no. 6 (I), EC dated 28.11.2019**]
- xxxII. The time sampling for the collection of data for the ambient noise level, as per the prescribed standards, needs to be provided. [**General Condition post construction phase no. 6 (m), EC dated 28.11.2019**]
- xxxIII. Copy of approval obtained for extracting ground water is not submitted. [**General Condition post construction phase no. (6) n, EC dated 28.11.2019**]

4. In view of the foregoing, the Project proponent (PP) is hereby directed to submit the clarification/Action Taken Report (ATR) for observed non-compliance within next 30 days from the date of issuance of this letter. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case which inter-alia include issuance of Show-Cause Notice under the provision of section (5) of the Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.

Encl: As above

Yours faithfully


Dr. Bhardwaj Adiraju
Joint Director/Scientist 'D'

Copy to:

1. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560034
2. Member Secretary, Nr Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao Bardez-Goa-403511

3. The Member Secretary, INFRA -II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-03. (For information and further necessary action)
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032


Dr. Bhardwaj Adiraju
Joint Director/Scientist 'D'

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File no. IA-L-11011/45/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Compliance and Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in
Dated: 11th April, 2025

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office Kendriya Sadan,
4th Floor, E&F Wings, 17th Main Road,
Koramangala II Block, Bangalore - 560034

Sub: Project on Construction of "OCEAN PARK" at Survey no, 249/1-A, Village Talaigao, Tiswadi, Panjim, Goa by M/s. Mathias Construction Pvt. Ltd. -reg.

Ref:

- i. A copy of O.A. no. 141/2024 titled Parkash Agrawal v. Mathias Construction Pvt Ltd. pending before the NGT(WZ)
- ii. Order dated 10.09.2024 passed by the NGT (WZ) in OA no. 118/2024 titled Navnath Andre Kankonkar v. Union of India and Ors.
- iii. Monitoring Report dated 19.09.2024 submitted by RO, Bengaluru.

Sir,

This is in reference to your communication no---dated 19.09.2024 submitting the monitoring report for the above cited project to the Ministry in the matter of OA no.118/2024 in the NGT (WB). The same has been examined in detail within the Ministry wrt two court matters which have been observed to be similar in terms of the content and prayer.

2. The two court cases filed before the Hon'ble NGT (WZ) regarding non- compliance with EC conditions and the continuation of construction beyond the expiration of the EC are
 - i. O.A. No. 118/2024 titled Navnath Andre Kankonkar v. Union of India and Others, which was disposed of by the Hon'ble NGT vide its order dated 10.09.2024 (enclosed); and
 - ii. O.A. No. 141/2024 titled Prakash Agrawal v. Mathias Construction Pvt. Ltd. & Others, which is pending before the Hon'ble NGT (WZ).
3. As you are aware, the extant project has been granted two (02) ECs, which are detailed as under:
 - i. **EC by the Ministry-** Construction of "OCEAN PARK" at Survey no, 249/1-A, Village Talaigao, Tiswadi, Panjim, Goa by M/s. Mathias Construction Pvt. Ltd. Goa vide letter no. 21-16/2007-IA.III dated **16th May, 2007.**

- ii. **EC by SEIAA, Goa-** Prior environmental clearance for modification of the project "Ocean Park"- Residential Apartment and Commercial Shops project located at Survey no. 249/1-A, Taleigao Plateau, Dona-Pauta, Tiswadi Goa. Vide letter no. 3-181-2010/STE-DIR/169 dated **28th November, 2019**.

4. The monitoring report dated 19.09.2024 of the RO states that the construction work is complete. PP has obtained occupancy certificate dated 25.08.2015 and dated 23.08.2023, and the project is currently under operation. No building construction work was going on at site during the inspection.

5. However, while disposing of O.A. No. 118/2024, the NGT (WZ) noted that the project was still in the construction phase and made the following observation in its order dated 10.09.2024

"We are also of the view that at this stage, when the project is going on, whatever deficiencies have been pointed out by the applicant, need to be corrected by the time when the project is finally completed."

6. In reference to above background, following may be taken note by RO for submitting additional updated information in the matter:

- i. As you may note this observation of the court referring the project at construction stage is at variance from the records of the monitoring report of the RO, which has confirmed the construction completed at the site and occupancy certificate issued. This may be reverified.
- ii. Further, while informing about the occupancy certificate in the monitoring report, RO has not explicitly correlated date of completion of the construction wrt the ECs granted for the project to determine if there is any construction beyond the validity of EC, which may indicate any violation.
- iii. As it appears the EC dated 2019 is not a separate EC but only modification of EC dated 2007 in terms significant amendment in scope of work. Accordingly, it is also need to be clarified if the occupancy certificate issued in 2015 is anyways related to the scope of work enumerated in the EC dated 2019 or if any part of the project wrt 2019 EC was completed before 2019, which can tantamount to violation (This is also the contention in the court matter).

7. Given the time bound nature of the court matter, the requested information may be furnished to the Ministry urgently.

This issues with the approval of the competent Authority.

Enclosed: as above.


(Dr. Bhardwaj Adiraju)
Joint Director /Scientist 'D'



26th February, 2024

To,
Joint Director/ Scientist 'D'
Indira paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi – 110 003
Email: moefcc-monitoring@gov.in

Reference to:

- A. Original Application No. 118/2024 titled "*Navnath Andre Kankonkar vs. UOI & Ors.*" **Disposed vided Order of the Hon'ble NGT dated 10.09.2024.**
- B. Ministry's (New Delhi) Letter No. IA-L-11011/45/2024-IA-I dated 20.08.2024 to MoEFF Regional Office at Bengaluru.
- C. Regional Office, Bengaluru Monitoring Report No. EP/12.1/130/Goa/243 dated 19.09.2024.
- D. **Letter of the Ministry addressed to M/s. Mathias Construction Pvt. Ltd. Dated 30th January, 2025 seeking clarification.**

Subject: Clarification to the above referenced Orders / Reports & Letter of the Ministry addressed to M/s. Mathias Construction Pvt. Ltd. Dated 30th January, 2025 seeking clarification.

Respected Sir,

1. The undersigned is the Joint Managing Director of Mathias Construction Pvt. Ltd. – the present correspondence concerns Mathias Ocean Park situated in Phase 2 - Sector 1 in Survey No. 249/1-A, Village Taleigao, Goa and seeks to provide this

MATHIAS CONSTRUCTION PVT. LTD.

"MATHIAS HOUSE"

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CIN : U45201GA1994PTC001685

.. 2 ..

clarification with regards to the **Letter of the Ministry addressed to M/s. Mathias Construction Pvt. Ltd. dated 30th January 2025**; which refers to **Regional Office, Bengaluru Monitoring Report No. EP/12.1/130/Goa/243 dated 19.09.2024** which in turn titles it's "subject" as the said Monitoring Report dated 19.09.2024 to the **Original Application No. 118/ 2024 titled "Navnath Andre Kankonkar vs. UOI & Ors."** before the Hon'ble National Green Tribunal, Western Zone at Pune.

2. The undersigned seeks to bring to the notice of the Ministry of Environment, Forest and Climate Change that the very **Original Application No. 118/ 2024 titled "Navnath Andre Kankonkar vs. UOI & Ors."** before the Hon'ble National Green Tribunal, Western Zone at Pune; basis of which the Bengaluru Regional Office had drafted the said Monitoring Report dated 19.09.2024; **is disposed vide Order dated 10.09.2024** with the findings that the concerned project is on-going and on findings that "...we find that the present Original Application is premature at this stage to raise these issues".
3. The Applicant in the **Original Application No. 118/2024** has personal grudges against M/s. Mathias Construction Pvt. Ltd. and as such had initiated multiple unsubstantiated complaints before authorities.
4. The Hon'ble National Green Tribunal; in the **Original Application No. 118/2024**, the same proceedings which had its genesis for your letter dated 30th January 2025 addressed to the undersigned; has been disposed off as premature as the concerned project is still on-going. The Undersigned would humbly place reliance on the Order dated 10.09.2024 of the Hon'ble National Green Tribunal, Western Zone at Pune.

Annexed hereto and marked as Annexure A-1 is the Final Order dated 10.09.2024 of the Hon'ble National Green Tribunal in Original Application No. 118/2024.

5. The undersigned would further, for sake of convenience and brevity, reproduce the relevant contents of the said Annexure A-1 for clarity:

Paragraph 14. During the argument, the learned Senior Counsel for respondent Nos. 9 & 10 submits that the construction of the project in question is still going on. The Joint Committee Report, which has been submitted, states that there are several provisions, such as non-setting up of Water Harvesting Plant, Solar panel Installation, Tree Plantation etc. which are stated to have not been completed. In this regard, it is submitted by him that since the project is still going on, the Project Proponent will be providing all these deficiencies at the time when the project in question is finally completed. Therefore, we find that the present Original Application is premature at this stage to raise these issues.

Paragraph 15. When we confronted the argument of the learned Senior Counsel for respondent Nos. 9 & 10 to the learned Counsel for applicant, no proper reply could be given. We are also of the view that at this stage, when the project is going on, whatever deficiencies have been pointed out by the applicant, need to be corrected by the time when the project is finally completed.

Paragraph 16. Even after this, if any grievances is left to the applicant, he may approach this Tribunal at an appropriate stage.

Paragraph 17. In view of above, we dispose of this application accordingly.

6. The undersigned seeks to emphasize on the abovementioned paragraphs of the said order at Annexure A-1. The Hon'ble National Green Tribunal, Western Zone at Pune has considered the non-compliances which are listed by the Joint Committee Report as listed in the Annexure A-1 and was further pleased to dispose of the Original Application No. 118 / 2024 on

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fundamental grounds that the concerned project is on-going and that issues raised with regards to non-compliances is premature.

7. The undersigned would place reliance on the Order of the National Green Tribunal at Annexure A-1. **The Ministry of Environment, Forest and Climate Change was a party to the said proceedings which was disposed off as premature.** (Respondent No. 1 Union of India through, Secretary MoEFCC).
8. The undersigned would humbly state before this Ministry that the Clarification / Action Taken Report sought from the undersigned, concerns the same/similar non-compliances agitated by the Applicant (Navnath Kankonkar) in Original Application No. 118 of 2024, which was disposed off as premature as the project concerned is on-going by the Hon'ble National Green Tribunal.
9. The undersigned in light of the above mentioned Order of the Hon'ble National Green Tribunal, Western Zone at Pune at Annexure A-1, would caution the Ministry that any coercive action as contemplated in the letter dated 30.01.2025 addressed to the undersigned would tantamount to contempt on the order of Hon'ble National Green Tribunal as the Ministry of Environment, Forest and Climate Change was a party to the said proceedings/order dated 10.09.2024 of the Hon'ble N.G.T. which disposed off the allegations of non-compliances as premature in light of the on-going project. The Ministry has now called upon the undersigned with regards to the same subject matter of the O. A No. 118/2024 which was disposed of by Order dated 10/09/2024 whilst the concerned project still being "on-going" in nature and not complete.
10. Thus, the undersigned most respectfully requests the Ministry to close the proceedings concerning letter dated 30.01.2025 and Monitoring Report dated 19.09.2024; initiated on the basis of allegations in Original Application No. 118 of 2024, which is

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otherwise concerned the same non-compliances and was disposed of as premature in light of the on-going project by the Hon'ble National Green Tribunal, Western Zone at Pune by its Order dated 10/09/2024 in O. A. No. 118/2024.

Thanking you.

Yours faithfully,

For Mathias Construction Pvt. Ltd.



(Julian R. Mathias)
Joint Managing Director

Encl.: As Above.

Copy To:

1. The Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Kendriya Sadan, 4th Floor, E & F Wings,
17th Main Road, Koramangala II Block,
Bangalore – Karnataka. 560 034
2. The Member Secretary,
Goa State Pollution Control Board,
Pilerne Industrial Estate, Opp. Saligao Seminary,
Saligao, Bardez – Goa. 403 511
3. The Member Secretary,
INFRA - II, Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 032
4. The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110 032

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.118/2024(WZ)
I.A. No.256/2024(WZ)**

Navnath Andre Kankonkar

.....Applicant

Versus

Union of India & Ors.

....Respondents

Date of hearing: 10.09.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant	:	Ms. Swayamprabha, Advocate
Respondents	:	Mr. Pushkal Mishra, Advocate for R-1/MoEF&CC Ms. Manasi Joshi, Advocate for R-3/SEIAA, Goa Mr. Manish Salkar, Advocate for R-4/GSPCB Mr. Shubham Priolkar, Advocate for R-7/Collector, North Goa Mr. Nitin Sardesai, Senior Advocate along-with Mr. Shivshankar Swaminathan and Mr. Siddharth Sardesai, Advocate for R-9 & 10/PP

ORDER

1. We are passing this order in continuation to the earlier order dated 28.05.2024, wherein it was made clear by the learned counsel for applicant that she is pressing only prayer no.(g) of the present Original Application, which is to the following effect:-

“(g). The Hon'ble Tribunal may kindly direct the Respondents for restitution of the area by undertaking the remedial & mitigation measures by complying the terms & conditions stipulated in Environment Clearance, Consent to Establish and Consent to Operate for installation and operations of environmental infrastructure at site.

2. Thereafter, we had made a query from the learned counsel for applicant as to what are those terms & conditions, which have been breached by the Project Proponent, she gave us the breaches, which were

laid down in the Environmental Clearance (EC) dated 28.11.2019, in tabular form, which were reproduced by us vide our order dated 29.05.2024.

3. After having considered the matter at length in our earlier order dated 29.05.2024, we constituted a Joint Committee with a direction to visit the site in question and submit its report regarding non-compliances, within one month. In pursuance of that, the Joint Committee has submitted its report before this Tribunal on 09.09.2024, relevant portion of which is quoted herein below:-

The Complainant, Mr. Navnath A. Kankonkar along with his lawyer and Mr. Prakash Agarwal who claimed to be the resident of the building were present. From the project proponent (PP) side, Mr. M. V. Badami was present.

The following observations were noted by the committee members based on the site inspection restricted to the sector 1 of the project

Sr. No	Condition in EC dated 28/11/2019	Observations on site
1	General condition: (ii) Water harvesting ought to be done by the project proponent to the extent of 90 KLD	The project proponent has maintained an open space with natural vegetation over and existing topography which is substantial to act as natural water recharge and ground water harvesting. The 90 KLD water tank was not seen at the site (sector 1), however the project

		proponent informed that a similar tank of this capacity has been constructed at Sector 4 and in future committed to install in sector 2.
2	(iii) The PP shall install bio-methanation plant to tackle the biodegradable waste. Construction of transfer station to transfer of non biodegradable waste	Presently all the waste generated from the premises is disposed through the village panchayat. No bio-methanation plant has been setup at the site, however the PP informed that they had earlier installed a organic waste converter which is presently not function at site owing to the waste being disposed through the village panchayat.
3	iv) E-Waste should be disposed through the authorized vendors	Presently all the E waste generated is being disposed by the individual owners
4	v) Solar panel installation towards the south facing walls	Unit has installed few solar water heaters on the rooftop. However, at the time inspection, They were non-functional
5	xiii) Solar based electric power to each unit	No solar based electric power is provided to each unit
	xiii) Common area lighting and street lighting based on solar	Solar lighting is provided for garden area. No solar lighting is provided for other common area lighting and street lighting
6	xiv) Plantation of trees along 6 meters periphery	6 meter width plantation is not yet provided at the periphery. However the Project Proponent has retained the natural green cover on the open land. PP has provided plantation along the road near the main gate and also along the Northern and Western boundary and garden area of the sector 1.
7	xvi) Year marking of no development zone. No construction	This may not be applicable as the site does not have the steep slope and does not fall in CRZ

	in the said NDZ	areas.
8	General condition: j) STP of suitable capacity shall be installed considering the quantity and quality of the waste water generation	Unit has installed a sewage treatment plant of 175 kld capacity based on Sequential Batch Reactor technology for sector 1 consisting of 364 flats

Additional Observations:

1. The complainant informed that, as per the Environmental Clearance dated 16/05/2007, the proposal was for the construction of the building with basement plus five floors. The committee observed the present construction is stilt plus seven floors for sector 1. In addition, the PP informed that EC issued in 2007 does not have a provision for basement but it has provision for stilt.
2. The complainant alleged that the 10 m road shown on the plans along the sector 1 is not constructed by the PP. The PP informed the road in question is part of sector 2.
3. The complainants alleged that the transformer has been constructed at the location of the emergency exit. The committee observed that indeed the transformer is located at the location which is shown as exit gate on the plans.
4. The complainant alleged that commercial activity such as gym has been operational in the project for which environmental clearance has not been obtained. A gymnasium was operational within the premises. Representative of the project proponent informed that the gym is for the project residents and also on the basis of membership.

4. Today, we enquired from the learned counsel for applicant as to whether any objection against the Joint Committee Report has been filed, she gave answer in the negative. Therefore, we proceeded to hear the matter on merits.

5. Vide order dated 29.05.2024, we had directed the Registry for issuance of notices on all the respondents in the present Original Application. As per the service affidavit dated 20.08.2024, the service of notice upon all the respondents is found to be sufficient.

6. Today, from the side of respondent No.1- MoEF&CC, learned counsel Mr. Pushkal Mishra has appeared before us, who submits that he does not want to file reply affidavit in this matter.

7. From the side of respondent No.3- SEIAA, Goa, learned counsel Ms. Manasi Joshi has appeared.

8. From the side of respondent No.4-Goa State Pollution Control Board (Goa SPCB), learned counsel Mr. Manish Salkar has appeared, who submits that being the nodal agency of the Joint Committee, he has submitted its report, which we have already considered above.

9. From the side of respondent No.7-Collector and District Magistrate, North Goa, learned counsel Mr. Shubham Priolkar has appeared before us, who submits that being one of the Members of the Joint Committee, he would rely on the Joint Committee Report.

10. From the side of respondent No.9-Mr. Joe Marcelinho Mathias and for respondent No.10- M/s. Mathias Construction Pvt. Ltd., learned Senior Counsel Shri Nitin Sardesai along-with learned counsel Mr. Shivshankar Swaminathan and learned counsel Mr. Siddharth Sardesai

have appeared before us and submitted that reply affidavit has not been filed from their side.

11. We find that one I.A. No.256/2024(WZ) has been moved from the side of applicant/respondent Nos.9 & 10 with the prayer, which is very vague because it appears that few parties are prayed to be added as respondents in the present Original Application.

12. During hearing the argument of learned Senior Counsel for applicant/respondent Nos.9 & 10, it transpired that in this I.A., M/s. Paramount Buildwell Construction Pvt. Ltd. through its Director has been prayed to be added as one of the respondents because the said Project Proponent is constructing its project on their behalf and with respect to respondent No.8-Mathias Ocean Park Owners Association, it is stated that the said Society is not registered one and therefore, each and every individual owner of the flat needs to be impleaded as respondents in the present Original Application and their names are given in the list annexed as Annexure- 2 with the said I.A.

13. We have gone through the said list and find that the procedure, which is adopted by the applicant/respondent Nos.9 & 10, is not correct because they should have mentioned serially all the names of the proposed respondents, which have not been done in accordance with law. But later on, learned Senior Counsel for applicant/respondent Nos.9 & 10 submits that he does not want to press this I.A. Therefore, we allow his prayer and dismiss this I.A. as not pressed.

I.A. No.256/2024(WZ) stands disposed of accordingly.

14. During the argument, the learned Senior Counsel for respondent Nos.9 & 10 submits that the construction of the project in question is still

going on. The Joint Committee Report, which has been submitted, states that there are several provisions, such as non-setting up of Water Harvesting Plant, Solar Panel Installation, tree plantation etc. which are stated to have not been completed. In this regard, it is submitted by him that since the project is still going on, the Project Proponent will be providing all these deficiencies at the time when the project in question is finally completed. Therefore, we find that the present Original Application is premature at this stage to raise these issues.

15. When we confronted the argument of learned Senior Counsel for respondent Nos.9 & 10 to the learned counsel for applicant, no proper reply could be given. We are also of the view that at this stage, when the project is going on, whatever deficiencies have been pointed out by the applicant, need to be corrected by the time when the project is finally completed.

16. Even after this, if any grievance is left to the applicant, he may approach before this Tribunal at an appropriate stage.

17. In view of above, we dispose of this application accordingly.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 10, 2024
Original Application No.118/2024(WZ)
I.A. No.256/2024(WZ)
P.Kr

Speed Post/Online**F. No. IA-L-11011/45/2024-IA-I**

Government of India

Ministry of Environment, Forest and Climate Change
(IA- Compliance & Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: shruti.raai@nic.inDated: 06th May, 2025

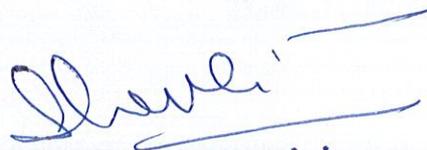
Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Non-compliances observed with respect to the project on Construction of "OCERAN PARK" at survey No. 249/1-A, Village Taleigao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd - reg.

- Ref:**
- i. Ministry's EC letter no. 21-16/2007-IA.III dated 16.05.2007**
 - ii. Goa SEIAA Expansion letter no. 3-181-2010/STE-DIR/169 dated 28.11.2019.**
 - iii. RO, Bengaluru Monitoring report no. EP/12.1/130/Goa/243 dated 19.09.2024**
 - iv. ATR issued by Ministry vide letter dated 30.01.2025**
 - v. PP response vide letter dated 26.02.2025**

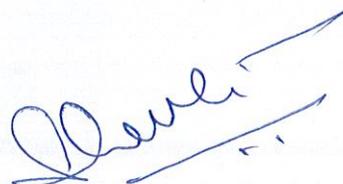
WHEREAS, Environmental Clearance (EC) was granted to M/s Mathias Construction Pvt. Ltd for the construction of 'Ocean Park' at Survey No. 249/1-A, Village Taleigao, Tiswadi, Panjim, Goa, via letter No. 21-16/2007-IA.III dated 16.05.2007, with an amendment by Goa SEIAA for expansion, letter No. 3-181-2010/STE-DIR/169 dated 28.11.2019, subject to the implementation of various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored for ascertaining compliance to the conditions stipulated in the aforesaid environmental clearance by the Regional Office of the Ministry at Bengaluru on 10.08.2024. The report was submitted to the Ministry dated 19.09.2024 (copy enclosed).

3. WHEREAS, an Action Taken Report (ATR) was sought by the Ministry vide letter of even number dated 30.01.2025 and the response to the same has been refused by the PP. The observed non-compliances which were recorded also in the ATR are as enlisted below:



- I. Rainwater harvesting for roof runoff and surface runoff has not been implemented. [**Operational Phase - Specific Condition no. ii , EC dated 16.05.2007**]
- II. Solid waste management has not implemented properly. [**Operational Phase - Specific Condition no. iii, EC dated 16.05.2007**]
- III. Greenbelt design along the periphery of the plot has not been developed [**Operational Phase - Specific Condition no. v, EC dated 16.05.2007**]
- IV. Six monthly monitoring reports are not submitting to RO [**General Condition no. ii, EC dated 16.05.2007**]
- V. Copies of the NOC granted by the Fire Department and copies of CTO have not been submitted [**Condition no. 7 of, EC dated 16.05.2007**]
- VI. PP had advertised in only one local (English language) [**Condition no. 8, EC dated 16.05.2007**]
- VII. Solid waste management has not implemented properly [**General Condition no. i, EC dated 28.11.2019**]
- VIII. Bio-methanation plant has not been set up yet [**General Condition no. iii, EC dated 28.11.2019**]
- IX. No dedicated e- waste storage facility was seen at the site [**General Condition no. iv, EC dated 28.11.2019**]
- X. Use of water saving devices/ fixtures were not installed at Sector-1 apartment complex [**General Condition no. ix, EC dated 28.11.2019**]
- XI. Dual plumbing lines have not been installed at Sector-4 apartment complex [**Condition no. x & xi, EC dated 28.11.2019**]
- XII. No Development Zone (NDZ) was not earmarked [**Condition no. xvi, EC dated 28.11.2019**]
- XIII. Copies of all the requisite permissions/NOCs/Licenses etc. that they have obtained from the various competent authorities were not submitted [**Condition no. xviii, EC dated 28.11.2019**]
- XIV. The agreement/ contract with the buyers/ resident's association, copy of any declaration, etc. wrt to Sewage treatment plant (STP) contract has not been submitted [**Additional Specific Condition no. i, EC dated 28.11.2019**]
- XV. No e-waste dump /dedicated e-waste storage facility was provided [**Additional Specific Condition no. iii, EC dated 28.11.2019**]
- XVI. PP has not submitted details of the measures taken by them to comply with the prescribed ECBC guidelines [**Additional Specific Condition no. viii, EC dated 28.11.2019**]



- xvii. Water saving devices/ fixtures were not installed at Sector-1 apartment complex **[Additional Specific Condition no. ix, EC dated 28.11.2019]**
- xviii. Dual plumbing lines have not been installed at Sector-4 apartment complex **[Additional Specific Condition no. x & xi, EC dated 28.11.2019]**
- xix. Solar based electric power to each unit for at least two bulbs/light and one fan as proposed by PP was not provided complex **[Additional Specific Condition no. xii, EC dated 28.11.2019]**
- xx. Solid waste management has not implemented properly. **[General Condition no. d, EC dated 28.11.2019]**
- xxi. PP did not furnish any report on the study of the topography and natural drainage pattern of the site, before and after the development of the building complexes. **[General Condition no. e, EC dated 28.11.2019]**
- xxii. Half-yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to RO. **[General Condition no. f, EC dated 28.11.2019]**
- xxiii. Copy of the NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, obtained if any, was not found in the records complex **[General Condition no. i, EC dated 28.11.2019]**
- xxiv. Separate funds for implementation of environmental protection measures /EMP along with item wise break up have not been submitted. **[General Condition post construction phase no e, EC dated 28.11.2019]**
- xxv. The status of compliance with the stipulated EC conditions, including results of monitoring of the environmental quality parameters were not found in the company's website. **[General Condition post construction phase no g, EC dated 28.11.2019]**
- xxvi. Form V copy was not found in the company's website (<http://oceanparkresidency.com/>) **[General Condition post construction phase no h, EC dated 28.11.2019]**
- xxvii. No dedicated used oil storage facility was seen at the site. **[General Condition post construction phase no. i, EC dated 28.11.2019]**
- xxviii. Copy of approval obtained for extracting ground water is not submitted. **[General Condition post construction phase no. n, EC dated 28.11.2019]**

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

*a. The closure, prohibition or regulation of any industry, operation or process;
or*

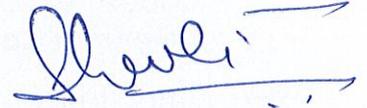
b. Stoppage or regulation of the supply of electricity or water or any other service."

5. Now, therefore, you are directed to submit your response as to why this Ministry should not initiate action against you under the provision of Environment (Protection) Act, 1986 for the observed environmental noncompliance as mentioned above and for the non-submission of Action Taken Report sought by the Ministry. You are also directed to submit the EC condition wise compliance status of the project. You are advised to submit your reply within 15 (Fifteen) days of the receipt of this Notice failing which Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (protection) Act, 1986 and in the circumstances of the case with or without any further notice to the Project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this Ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you

This issues with the approval of the Competent Authority.

To,

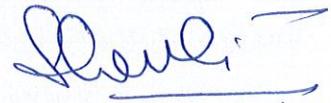
M/s Mathias Construction Pvt. Ltd,
Mathias House, Campal,
Panaji-Goa-403001



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

1. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560034
2. Member Secretary, Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao Bardez-Goa-403511
3. The Member Secretary, INFRA -II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-03. *(For information and further necessary action)*
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Reply to Show Cause Notice dated 06th May, 2025 for Non-compliances observed with regard to the construction of the project Ocean Park in property bearing Survey No.249/1-A of Village Taleigao, Tiswadi, Panaji – Goa by M/s. Mathias Construction Pvt. Ltd.

< mathias@mathiasgoa.com >

Wed, 21 May 2025 8:38:29 PM +0530

To "shruti.raii"<shruti.raii@nic.in>

Cc "rosz.bng-mef"<rosz.bng-mef@nic.in>,"mscb.cpcb" <mscb.cpcb@nic.in>,"munna.shah"<munna.shah@gov.in>,"pankaj.verma" <pankaj.verma@nic.in>,"bhardwaj.adiraju"<bhardwaj.adiraju@gov.in>,"ritin.raj" <ritin.raj@gov.in>,"paranjay.s"<paranjay.s@nic.in>,"aanya.aggarwal" <aanya.aggarwal@govcontractor.in>,"const2.ia-moefcc"<const2.ia-moefcc@govcontractor.in>,"vinay.rana"<vinay.rana@gov.in>

21st May, 2025

To,
Dr. Shruti Rai Bhardwaj,
Director/Scientist 'F',
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi – 110 003

Sub: Reply to Show Cause Notice dated 06th May, 2025 for Non-compliances observed with regard to the construction of the project Ocean Park in property bearing Survey No.249/1-A of Village Taleigao, Tiswadi, Panaji – Goa by M/s. Mathias Construction Pvt. Ltd.

Respected Madam,
Attached hereto please find the reply to the Show Cause Notice dated 06th May, 2025, along with the Action Taken Report and the E.C condition wise compliance chart in a tabular form along with annexures.

In furtherance to the above, annexures with relevant annexure numbers are attached herein after.

Thanking you.

Yours faithfully,

4498

For Mathias Construction Pvt. Ltd.

(Joe Mathias)
Managing Director

Enclosures: -

1. Reply to the Show Cause Notice dated 06th May, 2025.
2. Action Taken Report with Annexures.
3. E. C. condition wise compliance chart in a tabular form with Annexures.



MATHIAS CONSTRUCTION PVT LTD.

House No. C-13/156, "MATHIAS HOUSE"

Opp. Luis Gomes Garden, Campal

Panaji - Goa 403001

T : +91 832-2425454/2422800

E : mathias@mathiasgoa.com

W : www.mathiasgoa.com

3 Attachment(s)

Reply dtd 21.05.2025_SCN.pdf

196.9 KB

ATR PLUS ANNEXURES.pdf

6.6 MB

COMPLIANCE REPLY PLUS ...

6.2 MB



21st May, 2025

To,
Dr. Shruti Rai Bhardwaj
Director/Scientist 'F'
Ministry of Environment, Forest & Climate Change,
IA – Compliance & Monitoring Division,
Indira Paryavaran Bhavan, Jor Bagh Road,
Aliganj, New Delhi 110003.

Sub: Reply to the Show Cause Notice dated on 06th May 2025 for Non-compliances observed with respect to the project on Construction of "OCEAN PARK" at Survey No. 249/1-A, Village Talelgao, Tiswadi, Panjim, Goa by M/s Mathias Constructions Pvt. Ltd.

Ref:

1. Show Cause Notice bearing F. No. IA-L-11011/45/2024-IA-I dated 06th May 2025
2. EC letter No. 21-16/2007-IA.III dated 16th May 2007
3. Expansion EC letter No. 3-181-2010/STE-DIR/69 dated 28th November 2019
4. Order of the Hon'ble National Green Tribunal (Western Zone) dated 10 September 2024 in Original Application No. 118/2024 (WZ), *Navnath Andre Kankonkar v. Union of India & Ors.*

Respected Madam,

We are in receipt of the Show Cause Notice as referred above. Initially, we wish to clarify that our earlier letter dated 26th February, 2025

MATHIAS CONSTRUCTION PVT. LTD.

"MATHIAS HOUSE"

Campal, Panaji - Goa. 403 001. Tel.: +91 0832 2425454
W : www.mathiasgoa.com E : mathias@mathiasgoa.com

CIN : U45201GA1994PTC001685

.. 2 ..

was inadvertently sent due to our misinterpretation of the MoEF & CC's requirement. We sincerely regret and apologize for the misunderstanding caused as a result of the same.

In response to the Show Cause Notice, we wish to submit our brief written reply as below:

M/s. Mathias Construction Pvt. Ltd., in the name of Mr. Joe Mathias, (the landowner) was granted Environmental Clearance (EC) as per letter at Reference #2 hereinabove for the whole property admeasuring 82,220 square meters. Subsequently, Mathias Construction Pvt. Ltd., decided to internally/notionally divide the said project into 4 sectors for ease of development by way of Joint Ventures with various construction houses.

The present status of development of the project is as below:

1. Sector - I is known as Mathias Ocean Park, is developed by our J.V Partner M/s. Paramount Buildwell Construction Pvt. Ltd.
2. Sectors -II & III are yet to be developed.
3. Sector - IV is a separate development known as Prestige Ocean Crest, developed by our JV Partner M/s. Prestige Estates Pvt. Ltd. The said E.C was modified (as per Reference #3 herein) for the development of Prestige Ocean Crest.

Therefore, the development of the project as envisaged in the Environmental Clearance (EC) letter dated 16th May 2007 is still in progress, and Mathias Construction Pvt. Ltd., is in the process of parallely complying with the conditions stipulated in various permissions and approvals granted to the developmental project,

.. 3 ..

including EC, CTE and CTO as granted and renewed from time to time.

Further, the issue of non-compliance with the terms and conditions of the EC, CTE and CTO granted to Mathias Ocean Park was brought to the attention of the Hon'ble National Green Tribunal in OA No. 118/2024 (WZ) vide Order dated 10th September 2024, the Hon'ble Tribunal noted that this Original Application is premature (as the project is still ongoing) and that the deficiencies raised by the Applicant in the NGT matter, which are similar to those pointed out by your kind self in the Show Cause Notice at Reference #1, will be corrected by the time that the project is finally complete. The NGT has therefore disposed of this application. A copy of the NGT Order dated 10th September, 2024 is enclosed for your kind perusal **(Annexure-I)**

We therefore wish to humbly submit that:

1. As mentioned in the NGT Order and reiterated hereinabove, we are in the process of complying with the conditions stipulated in the EC granted to the project.
2. A table enumerating the status of the compliances to the points raised by your kind self, as on date is enclosed as **Annexure - II.**
3. EC condition-wise compliance status of the project is enclosed as **Annexure - III.**

We trust that the above reply is to your satisfaction and request you kindly take the same into consideration and dispose of the SCN

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issued to us. We also request you to grant us a hearing in person anytime in the last week of June or thereafter, as the concerned experts and Lawyers are not available on account of personal difficulties, so that we can lay out all the information in this regard before your kind self.

Thanking you.

Yours faithfully,
For Mathias Construction Pvt. Ltd.



(Joe Mathias)
Managing Director

- CC to: 1. The Deputy Director General of Forests (C) , Ministry of Environment, Forest and Climate Change, Kendriya Sadan, 4th Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034
2. The Member Secretary, Goa State Pollution Control Board, Near Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez – Goa. 403 511
3. The Member Secretary, INFRA – II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 03 (For information and further necessary action).
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032

COMPLIANCE TO EC CONDITIONS

Sl. No.	Condition	Compliance to Condition
1. i)	<p>Further project proponent has to comply with following "General Conditions"</p> <p>Project proponent should prioritize the issues related to health and hygiene in complying with the matter related to waste disposal and treatment/ air and water pollution/ waste water management.</p>	<p>Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector-1 and Sector-4 and the collection areas are properly maintained.</p>  <p style="text-align: center;">Picture show the dedicated solid waste collection area in the project.</p> <p>Organic Waste Converter has been provided at Sector-1 (200kg/day) and Sector-4 (200kg/day). Th organic waste is being treated in OWC and generated manure is utilized for gardening. Dry waste is segregated at the site and handed over to Village Panchayat of Taleigao as per its letter dated 02-04-2025. Letter from Panchayat is attached as Annexure -I.</p> 



Pictures showing the OWCs provided at the Sector-1 and Sector-4

There are two STP's are in operation at the site. Sector -1 is provided with 240 KLD and Sector-4 with 105 KLD. Consent to Operate has been obtained for both STPs. Treated water after disinfection from both STP's is used for flushing and gardening.



		 <p style="text-align: center;">Pictures showing the 2 STP's set up at the project site.</p>
ii)	Water harvesting ought to be done by the project proponent to the extent of 90 KLD.	The rainwater from rooftop is being collected in a raw water sump of capacity 113 KLD.
iii)	The project proponent shall install bio methanation plant to tackle bio degradable waste generated at the site and non-biodegradable waste shall be placed in a transfer station to be constructed by the PP within the complex having separate containers for e-waste, glass waste, plastic waste, robber waste.	<p>Bio degradable waste generated at the facility is composted in organic waste converter and the resulted manure is being used in garden area of the project site. The OWCs have been provided at both Sector-1 and Sector-4 within the facility. Bio methanation is not feasible for the project which we have justified during the appraisal of the project because of the following reasons:</p> <ol style="list-style-type: none"> 1. Quantity of waste generated is less which is not feasible to put up the unit as per the supplier. 2. Since the occupancy won't be complete in the residential units throughout the year as the project is located in Goa, it is difficult to ascertain the constant supply of waste to bio methanation unit. <p>Dedicated waste collection area with provisions for segregation, storage is provided. Collection areas are properly maintained. All dry waste is segregated and collected at the waste collection area and handed over to Village Panchayat of</p>

		<p>Taleigao as per its letter dated 02-04-2025. Letter from Panchayat is attached as Annexure -I.</p>
<p>iv)</p>	<p>PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.</p>	<p>Two STP's of capacities 240 KLD and 105 KLD are in operation at Sector -1 and Sector -4 respectively. CFO-Renewal has been obtained for 240 KLD STP capacity vide No.12/2024-PCB/2530724/R00017222 on 02-04-2025. CFO-Renewal has been obtained for 105 KLD STP capacity vide No. 12/2023-PCB/1873501/R00013373 on 25-06-2024. CTO-Renewal for STPs are attached as Annexure -II.</p> <div style="text-align: center;">    </div> <p>Pictures showing the 2 STP's set up at the project.</p> <p>Treated water after disinfection from both STP's is used for flushing and gardening.</p>



Pictures of Dual plumbing lines for fresh water and for use of treated water.



Pictures showing provision for e-waste collection and storage.

		Substantial E-waste is not generated at the site, but provisions of E-waste bins have been provided at site and collected by authorized collection vendors.
v)	Project Proponent (PP) should necessarily make appropriate provision while constructing the roof tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	<p>Rooftop Solar is utilized for various purposes at both Sector-1 and Sector-4. Further details are mentioned below:</p>  <p>Rooftop Solar geysers provided at roof tops at Sector-1.</p>  <p>Rooftop Solar geysers provided at roof tops at Sector-1.</p> 



Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1.



Rooftop Solar power net metering system of 28KVA provided at Sector-4.

vi)	The project proponent shall utilize fly ash bricks in masonry works.	Fly ash bricks were used in masonry during construction of Sector-4.
vii)	The PP shall use construction debris for land filling wherever applicable.	The construction debris were laid along the proposed inter connected roads as base layers and also used for back filling in required areas. This could marginally save on the construction of road and solve the problem of the disposable of construction debris.
viii)	At least 20% of the open spaces as required by the	Noted and sufficient area is reserved for landscape as per by local bye-laws and trees are developed by providing native

local planning bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as previous surface.

species.





Pictures showing the landscape and garden areas.

ix)

Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values

The energy conservation measures are implemented at the project. LED lighting is used in common areas and street lighting.



shall be as per ECBC specifications.



Rooftop Solar power net metering system of 28KVA provided at Sector-4.



Rooftop Solar geysers provided at roof tops at Sector-1.





Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1.



Garden Lights with solar panel and battery are used for garden lighting in Sector-1.

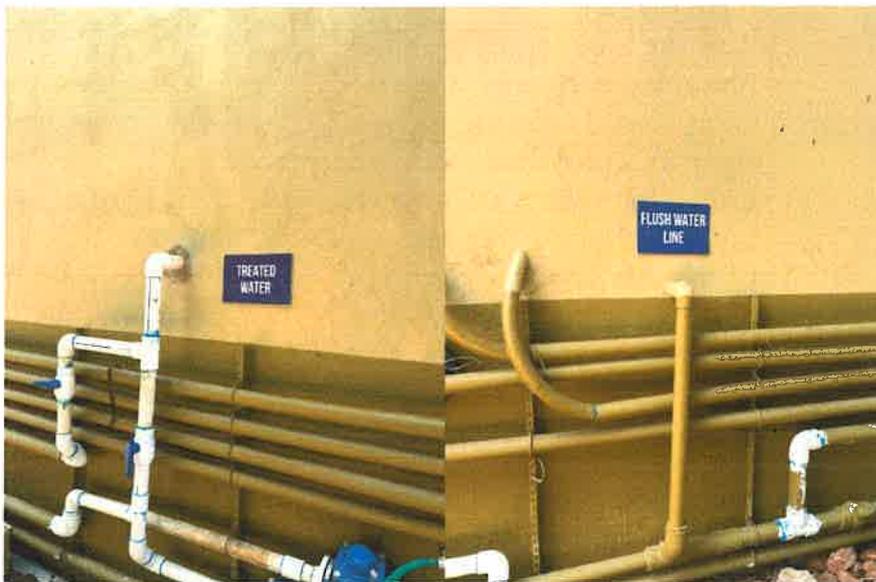
		 <p>Charging stations are provided in Ocean Crest Sector-4.</p>
<p>x)</p>	<p>Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.</p>	<p>Water saving devices/fixtures such as low flow flushing systems, low flow faucets, aerators have been installed in the common bathrooms and toilets at (Sector-4).</p>  <p>Pictures showing the tap fixture with aerator.</p>  <p>Low flow aerator taps installed at apartments. at Mathias Ocean Park, Sector-1.</p>



Dual flow flush system is installed at Sector-1 apartment bathrooms.

xi) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.

Noted and Dual plumbing lines have been installed in both Sector-1 and Sector-4. The wastewater generated is taken directly to STP and treated water is used for non-portable purposes such as flushing, gardening and landscape in Sector-1 and Sector-4. Fresh water is used for drinking purpose.





Pictures of Dual plumbing lines for fresh water and for use of treated water.

xii)	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	All wastewater that is generated from Sector-1 and Sector-4 is directed to the STPs and treated water is used for non-portable purposes such as flushing, gardening and landscaping.
xiii)	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	<p>The energy conservation measures are implemented at the project.</p> <ol style="list-style-type: none"> 1. LED lighting is used in common areas and street lighting. 2. Rooftop Solar power net metering system of 28KVA has been provided at Sector IV. 3. Rooftop Solar geysers are provided on roof tops of Sector-1. 4. Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1. 5. Garden Lights with solar panel and battery are also used for garden lighting purpose in Sector-1.
xiv)	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water	Noted and is being followed. Landscape bed/plantation is provided at Sector-1 on part of the periphery.

from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.



Pictures showing green belt design along the entry and periphery of the project.

The treated sewage water is pumped through high flow drips to prevent outflow of treated sewage water outside the premises.

xv)	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.	Note and followed.
xvi)	Areas which are marked as No Development Zone (NDZ) should be year marked on site and no construction shall be carried out in the said NDZ. Land profile of NDZ shall not be altered.	Noted. This site doesn't fall within No Development Zone (NDZ) or buffer zone.
xvii)	No construction shall be carried out in the property which is identified as private forest, if any.	There is no forest land or protected/eco-sensitive area on the site. Therefore, Forest and Wildlife clearance are not applicable.
xviii)	PP should obtain all the requisite permissions/NOCs/Licenses etc. from all the competent authorities before commencement of any activity at site.	All the approvals with respect to project development has been obtained which includes Environmental clearance, Consent for Establishment, Consent to Operate and NOC for supply of drinking water. Other permissions from planning authorities have also been obtained prior to commencement of construction.
2.	Further, the Authority has decided that PP needs to comply to the following "additional specific conditions"	
i)	Sewage treatment plant (STP) contract should be for minimum period of 5 years with operation and maintenance contract after commissioning/ completion of project.	Noted. Will be handed over as soon as the society registration is processed.
ii)	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.	Noted and treated water is utilized within the facility for non-portable purposes. Two STP's have been provided at site. Sector-1 with 240 KLD and Sector-4 with 105 KLD. Both have obtained Consent to

		Operate. Treated water after disinfection from both the STP's is used for flushing, gardening with no discharge into any waterbody.
iii)	E-waste shall be disposed through authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Substantial E-waste is not generated at the site, but provisions of E-waste bins have been provided at site and collected by authorized collection vendors.
iv)	Project proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	<p>Noted and is being complied. Solar panels are installed at both Sector-1 and Sector-4 apartments.</p>   <p>Rooftop Solar power net metering system of 28KVA provided at Sector-4.</p>

		 <p>Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1.</p>
<p>v)</p>	<p>The project proponent shall utilize fly ash bricks in masonry works.</p>	<p>Fly ash bricks were used in masonry during construction of Sector-4.</p>
<p>vi)</p>	<p>The PP shall use construction debris for land filling wherever applicable</p>	<p>The construction debris were laid along the proposed interconnected roads as base layers and also used for back filling in required areas.</p>
<p>vii)</p>	<p>At least 20% of the open spaces as required by the local planning bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.</p>	<p>Noted and Sufficient area is reserved for landscape and trees are developed by providing native species.</p> 



Pictures showing the landscape and garden areas.

viii)	<p>Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.</p>	<p>Noted and followed. LED lighting is used in common areas and street lighting. Rooftop Solar power net metering system of 28KVA is provided at Sector IV and Rooftop Solar geysers are provided at roof tops at Sector 1. Along with that, Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector 1. Solar lights are used for garden lighting purpose in Sector-1.</p>
ix)	<p>Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.</p>	<p>Water saving devices/fixtures such as low flow flushing systems, low flow faucets and aerators have been installed in the common bathrooms and toilets at (Sector-4). The same has been followed and installed in bathrooms of Sector-1.</p>
x)	<p>Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and</p>	<p>Dual plumbing lines are installed in both Sector-1 and Sector-4. Treated water after disinfection is used for flushing, gardening and landscape in Sector-1 and Sector-4.</p>

	other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	
xi)	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	All wastewater generated from Sector-1 and Sector-4 is directed towards STP's and treated water is used for non-portable purposes such as flushing, gardening and landscaping.
xii)	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	Noted and will be implemented. As of now, Solar power is provided at both Sector-1 and Sector -4 Rooftop Solar power net metering system of 28KVA provided at Sector-4. Rooftop Solar geysers are installed on roof tops at Sector-1 Rooftop Solar power with battery system 4KVA has been provided for streetlights/ common areas at Sector-1 Garden lights with solar batteries are also provided in Sector-1.
xiii)	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these bed to prevent outflow of treated sewage water outside the premises.	Noted and complied.
xiv)	Project proponent should prioritize the issues related to health and hygiene in complying with the matter related to waste disposal and treatment/ air and water pollution/ waste	Noted and complied.

	water management.	
xv)	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.	Noted and followed.
xvi)	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Substantial E-waste is not generated at the site, but provisions of E-waste bins have been provided at site and collected by authorized collection vendors
xvii)	Project Proponent (PP) should necessarily make appropriate provision while constructing the roof tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.	Noted and complied.
xviii)	The project proponent shall utilize fly ash bricks in masonry works.	Fly ash bricks were used in masonry during construction of Sector-4
xix)	The PP shall use construction debris for land filling wherever applicable	The construction debris were laid along the proposed inter connected roads as base layers and also used for back filling in required areas.
xx)	At least 20% of the open spaces as required by the local planning bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.	Noted and followed accordingly.
xxi)	Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize	Noted and complied.

	energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.	
xxii)	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.	Noted and followed.
xxiii)	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	Noted and are installed.
xxiv)	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	Dual plumbing system has been implemented.
xxv)	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also	Noted and complied.

	be based on solar power.	
xxvi)	The project proponent will provide landscape bed of 600mm wide × 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.	Noted and complied.
xxvii)	PP shall make provision for charging points for electronic vehicles in the parking area.	Provision for charging points for electronic vehicles in the parking area at the Sector-4 apartment complex is provided.
3.	Project proponent should implement Dust mitigation measures for construction activities such as:	
a.	Roads leading to or at construction sites must be paved and blacktopped (i.e, metallic roads)	Noted and Conditions complied with at the time of construction.
b.	No Excavation of soil shall be carried out without adequate dust mitigation measures in place	Precautionary Measures has been taken by installing metal sheet barricades which surrounds the project site at the time of construction.
c.	No loose soil or sand or construction or Demolition waste or any other construction material that causes dust shall be left uncovered.	Conditions complied with at the time of construction.
d.	Wind-breaker of appropriate height i.e, 1/3 rd of the building height and maximum up to 10 meters shall be provided.	Conditions complied with at the time of construction.
e.	Water sprinkling system shall be put in place.	Noted and has been followed during construction phase.
f.	Dust mitigation measures shall be displayed prominently at the construction site for easy	Noted and has been followed during construction phase.

	public viewing.	
g.	New serial number "107" has been inserted which relates to Mandatory Implementation of Dust mitigation Measures for all construction and Demolition activities.	Conditions complied with at the time of construction.
h.	Grinding and cutting of building materials in open area shall be prohibited.	Conditions complied with at the time of construction.
i.	Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.	Conditions complied with at the time of construction.
j.	No uncovered vehicles carrying construction material and waste shall be permitted.	Conditions complied with at the time of construction.
k.	Construction and Demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.	Conditions complied with at the time of construction.
4	Further authority has decided that PP needs to comply to the following "General Conditions"	
a	The PP should use Ready-Mixed concrete (RMC) to minimize air/water/land pollution and water usage during the construction phase	Ready mixed concrete was been used in the construction of building during construction phase.
b	Solar Power generation - Every major consumer of conventional power will have to generate and opt for certain percentage of power generation from the non-conventional sources. In this context, project proponent (PP) should necessarily make	Noted and has been followed.

	<p>appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels as and when made applicable in future. In addition, south-facing walls to be utilized to install solar panels to harness optimum solar energy. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heater system. PP should install, after checking feasibility, solar-plus-hybrid non-conventional source as source of energy.</p>	
c	<p>PP should adopt roof-top rainwater harvesting/conservation measures to optimally utilize the water availability by constructing sumps for collection of rainwater as per the site-specific location details provided.</p>	<p>Rainwater harvesting tank of 113KLD, which collects water from roof/surface run-off, is constructed in the basement of Sector-4. Rainwater collected is treated before reuse.</p>
d	<p>PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution/ waste-water management.</p>	<p>Noted and followed.</p>
e	<p>PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.</p>	<p>The natural sloping pattern of the project site is unaltered. Several trees and shrubs have been planted in the Open spaces and landscape is developed along the periphery in Sector-1 and Sector-4</p>

f	PP should clarify any issue related to public objections, if any, and should not conceal the scientific facts in light of the proposed developmental activity vis-à-vis its land use categorization/zoning	Noted and followed.
g	PP should submit half-yearly compliance report(s) in hard as well as soft copy format to the Authority for the period upto project completion	Half yearly compliance is being submitted regularly to Regional Office, MoEF&CC, Bengaluru.
h	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc_ issued if any, from time to time. Judgements / Orders issued by Hon'ble High Court, NGT, Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified by the competent authorities.	Local and planning authorities and other relevant departments have approved the project prior to commencement of construction.
i	PP should ensure and ascertain that 'civil plans' which were submitted to the Committee/ Authority during the process of project appraisal be submitted to other line Departments / agencies concerned while seeking NOC/ Consents/ Permissions, as applicable, If any discrepancy is found in the plans submitted or details provided may be reported to this Authority. This environmental clearance	Noted.

	is issued with respect to the environmental considerations and it does not mean that Goa-SEIAA approved the proposed land.	
j	PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. STP of suitable capacity shall be installed considering the quantity /quality of waste water generation.	Two STP's have been provided at site. Sector -1 with 240 KLD and Sector -4 with 105 KLD. Both have obtained Consent to Operate. Treated water after disinfection from both STP's is used for flushing, gardening with no discharge into any waterbody
k	E-waste if any shall be disposed through Authorized vendor as per E-waste (Management & Transboundary)/ Movement) Rules, 2016.	Substantial E-waste is not generated at the site, but provisions of E-waste bins have been provided at site and collected by authorized collection vendors.
l	This environmental clearance is issued subject to obtaining NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, if applicable. The grant of environmental clearance does not necessarily imply that Forestry & Wildlife clearance has been granted to the project, which has to be dealt separately by the competent authorities in accordance with law.	There is no forest land or protected/eco-sensitive area on the site. Therefore, Forest and Wildlife clearance are not applicable.
m	The height, construction gross built up area of proposed construction is 64,348.38 Sq.mts shall be in accordance with the existing FSI/FAR norms of the local body and planning authorities and it should ensure the same along with	All permissions and approvals were received prior to commencement of construction activity. Construction has been carried out as per the approved plans and following the local bye-lays.

	survey number before approving layout plan and before according commencement certificate to proposed work, Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	
n	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	Conditions complied with at the time of construction.
5	Further, the PP is required to comply with the following "General Conditions" during construction phase	At present, Construction work is complete. Sector-1 and Sector-4 complexes are occupied and currently in operation phase
6.	Further, the Authority decided to direct the PP to comply with the following "General Conditions" doing post-construction phase:	
a	PP shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. The PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging into sewer line. No physical occupation of allotment will be given unless all above said environmental infra structure is installed and made functional including water requirement prior certification from appropriate authority shall be obtained.	Two STP's are in operation at site. Sector -1 with 240 KLD and Sector-4 with 105 KLD. Both have obtained Consent to Operate. Treated water after disinfection from both STP's is used for flushing and gardening. Organic Waste Converter is installed to at Sector-1 and Sector-4. Waste collection area with provisions for segregation, storage is provided. Collection areas are properly maintained. All waste is collected is collected by Village Panchayat of Taleigao as per their letter.

b	Wet garbage should be treated by organic waste convertor and treated waste (manure) should be utilize in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure compliance to this.	Organic Waste Converter is installed to at Sector-1 and Sector-4. Waste collection area with provisions for segregation, storage is provided. Collection areas are properly maintained. All waste is collected is collected by Village Panchayat of Taleigao as per their letter.
c	A complete set of all the documents submitted to Goa-SEIAA should be forwarded local authority, GSPCB and Planning authority.	Submitted.
d	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the Goa-SEIAA.	There has been no change in the scope of the project since the submission made to Goa-SEIAA at the time of seeking approval in 2019.
e	Separate funds shall be allocated for implementation of environmental protection measures /EMP along with item wise breaks-up. The funds earmarked for the environment protection measures shall not be diverted for other purposes	The data for budgetary provision was submitted and presented to SEIAA prior to submission of EC (prestige to confirm). The same is attached as Annexure-IV
f	A copy of the environmental clearance letter shall be sent by PP to the concerned Village Panchayat and planning authority as applicable, from which suggestions /representation, if any, were received while processing the proposal. The EC letter shall also be put on the company's website by PP within one week time period from date of issue of environmental clearance.	To be ascertained if EC was submitted to VP and PDA EC has been uploaded on the company website https://oceanparkresidency.com/compliances.php

g	<p>The PP shall upload the status of the compliance of the stipulated EC conditions, including results of monitoring data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF & CC, the respective Zonal office, CPCB and the GSPCB. The pollutant levels in respect of SPM, RSPM, SO₂ and NO (ambient levels as well as D. G. static emissions) shall be monitored.</p>	<p>Noted and is followed. EC, Half Yearly Compliance report, STP water report and DG stack emission report is uploaded on the company website https://oceanparkresidency.com/compliances.php</p> <p>Screenshot of the webpage is at Annexure-V</p>
h	<p>The environmental statement for each financial year ending 31st March in Form V is to be submitted to the GSPCB as prescribed under the Environment (Protection) Rules 1986 (as amended) and subsequently shall also be put on the company's website along with the status of the compliance of the EC conditions and shall also be sent to the respective Regional Office of the MoEF & CC.</p>	<p>The environmental statement for each financial year in Form-V is submitted and the same has been uploaded on the company website-https://oceanparkresidency.com/compliances.php</p> <p>Screenshot of the webpage is at Annexure-V</p>
i	<p>Consent to Operate shall be obtained from GSPCB before operation, failing which the Environmental Clearance herein shall be deemed to be withdrawn.</p>	<p>The STP's installed at site have obtained Consent to Operate before commencing the operations. Renewal of Consent to Operate (CTO)(No.12/2024-PCB/2530724/R00017222) has been obtained for 240KLD capacity STP at Sector-1 on 02-04-2025</p> <p>Consent to Operate (CTO) (No. 12/2023-PCB/1873501/R00013373) has been obtained for 105 KLD capacity STP at Sector-4 on 25-06-2024. The renewal for the CTO is currently under process at the Goa State PCB.</p>
j	<p>Sewage Treatment Plant (STP) shall be installed at site. The STP should be</p>	<p>Two STP's are in operation at site. Sector-1 with 240 KLD and Sector-4 with 105 KLD. Both have obtained Consent to Operate.</p>

	certified by an independent expert and adequacy report in this regard should be submitted to GSPCB before the project is commissioned for operation. Necessary measures should be made to mitigate the odour problem from STP.	Treated water after disinfection from both STP's is used for flushing and gardening.
k	The solid waste (dry as well as wet garbage) generated should be properly collected and segregated. Organic Waste Converter shall be installed by RWA for the treatment of biodegradable (wet) garbage generated within the housing complex. Non-Biodegradable waste should be outsourced properly after recovery of recyclable material. Adequate measures should be taken to prevent odour problem.	Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector-1 and Sector-4 and the collections areas are properly maintained. Organic Waste Converter is installed to at Sector-1 and Sector-4. All waste is collected is collected by Village Panchayat of Taleigao as per its letter dated 02-04-2025.
l	Utilization of Diesel power generating sets is subject to power failure condition only. The DG sets proposed as a source of power back up during operation phase should be of enclosed type, low sulphur diesel run and conform to rules made under the Environment (Protection) Act, 1986. The DG sets should be subjected to periodic noise and stack monitoring in consultation with GSPCB. Waste/used diesel should be stored and managed as per the Hazardous and other Wastes (Management &	Low sulphur diesel type DG sets have been installed at Sector-1 (2 x 125 KVA) and Sector-4 (2 x 380 KVA) as source of power backup during power failure only. Stack emission monitoring of DG sets are being conducted at regular intervals. Used oil generated from DG sets is stored separately and is disposed of through GSPCB authorized vendors as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

	Transboundary Movement) Rules, 2016 as amended	
m	Noise should be controlled to ensure that it does not exceed the prescribed standards both during day & night time.	Noise level is being monitored regularly at project site both during day and night time. The noise levels at the project site are within the prescribed parameters. Acoustic enclosures are provided to DG sets. Overall noise levels in and around the plant area is kept well with standards by providing all noise control measures. Noise level monitoring report is attached as Annexure-III .
n	The ground water drawl from existing/proposed bore wells if any should be done only with the prior permission of Ground Water Board. The ground water level and its quality should also be monitored regularly both during construction and operation phase in consultation with Ground Water Board.	No Ground water is extracted at the site presently.
o	Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic is managed at the entry and exit gates through boom barriers and through security personnel. Parking is provided in stilt areas, open parking areas and basement. No public space is used for parking
p	Energy Conservation measures such as solar lighting for common area, solar water heating system, CFLs/TFLs for lighting of areas, LED lights for signage, solar inverters on the etc. should be adopted.	Solar power panels are installed in the terrace area to generate power and same is being used within the project to reduce power demand on the grid. Rooftop Solar power net metering system of 28KVA provided at Sector-4. Rooftop Solar geysers provided at roof tops at Sector-1 Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1. Solar lights also used for garden lighting in Sector-1. LED lighting is used in common areas and street lighting.
q	Used CFLs/TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/rules of the regulatory authority to	Used CFLs/TFLs/LED will be properly collected and disposed off for recycling as per the normal guidelines/ rules of the regulatory authority to avoid mercury contamination. No substantial CFL/TFL is used in the project as the use of LED lighting is more prominent.

	avoid mercury contamination.	
11.	In addition, the following conditions shall be specifically complied with:	
1	Project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Konkani or Marathi language within seven days of receipt of this communication, informing that the proposed project has been accorded prior Environmental Clearance (1C) and the copies of the clearance: left: will be available on the PP website.	Advertisement regarding EC clearance was published in a local newspaper named <i>Navhind Times</i> in 2007 and 2019. Newspaper advertisements are attached as Annexure-VI
2	Validity of the Environmental Clearance (EC) accorded shall be for a period of 07 (seven) years from the date of its issue.	Noted.
3	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.	Noted.
4	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority	If any change(s) in the scope of the project, a fresh approval will be obtained from the State Level Environment Impact Assessment Authority.
5	Status of compliance to the various stipulated	EC has been uploaded on the company website https://oceanparkresidency.com/compliances.php

	environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	
6	Any appeal against this prior environmental clearance shall lie with the National Green Tribunal (NGT), if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010 (Central Act 19 of 2010).	Noted.

ANNEXURE - I



Ph.: 0832-2453608

**Office of the Village Panchayat
TALEIGAO**

Ref. No. VP / TLG / Certificate / 2025-26 / 15

Tiswadi - Goa 403 002

Date : 02/04/2025**TO WHOMSOEVER IT MAY CONCERN**

This is to certify that this Village Panchayat Taleigao is collecting solid waste/garbage (dry and wet) on daily basis from the project known as Mathias Ocean Park – Sector -I in property bearing Survey No. 249/1-A of Village Taleigao.

This certificate is issued at the request of The Managing Director Joe Mathias, Mathias Construction Pvt. Ltd. to produce before The Goa Sate Pollution Control Board.



M. George
(Maria George Fernandes)
V.P. Sarpanch
Village Panchayat Taleigao

✓ To,
The Manging Director
Mathias Construction Pvt. Ltd.
Mathias House, Campal, Panaji, Goa.

ANNEXURE - II

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदुशण नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528

2438563, 2438550

Tel / Fax No.: 0832-2438528



Email id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in

Environment Engineer, GSPCB - ee-gspcb.goa@nic.in

Scientist, GSPCB - scientist-gspcb.goa@nic.in

Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in

Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

Date: 11/01/2016

No. 518329/16-PCB/CI-922

Consent to Establish under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M,H & T) Rules respectively]

Consent to Establish is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Orange Category)

Sy. No. -249/1-A,
Opp NIO Colony, Donapaula,
Taleigao, Tiswadi -Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M,H & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- The Consent to Establish is valid upto Commissioning of the unit or 3 years which ever is earlier.
- This Consent to Establish is valid for the manufacture/ production/ extraction/ installation/ servicing/ trade/ activity as mentioned below:

Sr. No	Description	Quantity
I.	Installation of Sewage Treatment Plant for Residential Complex with 364 flats	1 nos

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of domestic effluent from the factory shall not exceed 175 KLD

(iii) Sewage Treatment Plant:

The unit shall provide comprehensive sewage treatment plant consisting of primary secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

Other parameters should meet the standards specified in Schedule I (Rule 3) and Schedule VI [Rule 3(3A)] of the Environment (Protection) Act 1986 for the relevant Industry

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the factory premises.

(v) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyze, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.

(vi) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- Landfill, incase of inert materials, care should be taken to ensure that the material does not give rise to leachate which may percolate into ground-water or carried away with storm run-off.
- Controlled incineration wherever possible in case of combustible organic matter.
- Composting in case of bio degradable material
- As per the Authorization issued by this Board in case of Hazardous waste.

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

(i) The unit may install the following equipments and shall be equipped with comprehensive control system as it is warranted with reference to generations of emissions and operate and maintain the same continuously:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NOx [*] HC CO PM			
					(g/kw-hr)			
1.	D.G. Set	2	125 KVA	-----	9.2	1.3	3.5	0.3

(ii) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(Levinson .J. Martins)
Member Secretary

Goa State Pollution Control Board

- (iii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. GENERAL CONDITIONS:

1. Trees shall be planted and maintained around the plant in an area at least 4 times the built area of the industry. Green belt development shall be started along with the construction activity.
2. The domestic waste water shall be treated in a property designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
3. The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
4. The applicant shall provide facilities for collection of the samples to the Board staff.
5. The industry shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
6. Stack heights for a (Diesel generator set(s)) shall be as follows:
 - (a) Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + \sqrt[3]{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below:

The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
7. The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



(Levinson J. Martins)
Member Secretary

Goa State Pollution Control Board

8. All solid waste arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i. Land fill in case of inert material;
 - ii. Controlled incineration wherever possible in case of organic combustible material;
 - iii. Vermiculature composting in case of bio-degradable, chemically active/ hazardous solid waste; care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or be carried away with storm run-off.
9. The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
 - a) Hazardous Wastes (Management and Handling) Rules, 1989;
 - b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro - organisms / - Genetically Engineered Organisms or Cell, 1989.
10. There shall not be any perceptible odour outside the industrial premises.
11. All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
12. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
13. Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
14. This Consent to Establish is granted without any prejudice to any other permissions(s) required under any laws, bye - laws and regulations in force.
15. The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
16. The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa before submitting an application for Consent to Operate.


(Levinson, J. Martins)
Member Secretary
Goa State Pollution Control Board

17. The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
18. The unit should obtain all permissions / approvals as required under the prevalent Rules / Acts in force.
19. The unit shall apply for Consents to Operate of the Board as required under section 25(1) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commissioning of the plant
20. This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
21. Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.

To,
 M/s. MATHIAS OCEAN PARK RESIDENCY
 Sy. No. -249/1-A,
 Opp NIO Colony, Donapaula,
 Taleigao, Tiswadi -Goa.

Copy to: - 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 47,00,000/-**

Challan no.	Amount	Date
5900	Rs. 5,600/- (NOC fees)	17/04/2013

(Levinson .J. Martins)
 Member Secretary
 Goa State Pollution Control Board

Typed by	Checked by	Verified by
<i>Anus</i>	<i>Anus</i>	<i>NPnabhudesai</i>

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702
Tel/Fax No: 0832- 2407700



Email Ids:
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Member Secretary, GSPCB, ms-gspcb.goa@nic.in
Environment Engineer, GSPCB, ee-gspcb.goa@nic.in
Scientist, GSPCB, scientist-gspcb.goa@nic.in
Office, goapcb@gspcb.in

No.12/2018-PCB/92647/R000685

Date:15/03/2019

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under Rule 6 (i) of the Hazardous and other Wastes (Management and Transboundary Movement) amended Rules 2018

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi - Goa**

Located in the area declared under the provisions of the Water Act, Air Act and Authorisation under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid up to **27/12/2023**
2. This Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Capacity
1.	Sewage Treatment Plant for a residential complex comprising of 364 Flats	175 KLD

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

- (i) The daily quantity of effluent from the residential complex (sewage & sullage) shall not exceed **175 K.L.D.**

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

(ii) **Sewage Treatment Plant:**

The residential complex shall treat domestic effluent in existing Sewage Treatment Plant (175 KLD capacity) consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

Other parameters should meet the standards specified in Schedule I Schedule VI [Rule 3(3A)] of the Environment (Protection) Act 1986 for the relevant unit

- (iii) In view of the directions issued by the Central Pollution Control Board vide order File No. A19014/43/06 – Mon dated 21st April 2015, the unit is required to upgrade its sewage treatment plant within five years from the date of the directions issued, ie 21st April 2015, to achieve following standards and submit the plan of action regarding the same, within six months from the date of issue of this consent.

pH	Between	6.5 & 9.0
TSS	Not to exceed	20 mg/l
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
NH4-N	Not to exceed	5 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100 ml
Bio-assay test		90% survival of fish after 96hours in 100%effluent

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the residential complex premises.

- (v) The residential complex shall at his own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.
- (vi) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board.

(viii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(ix) **The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.**

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G. set	02	125 KVA	0.9	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set (125 KVA)	22 mtrs (each)

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 125 KVA)	12.5 ltrs/hr (each)

(iv) **The unit should provide Stack Port Hole and Platform which is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling, within three months from the date of issue of this consent and submit compliance report to this office.**

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks connected to D.G. set once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDRY MOVEMENT) AMENDED RULES 2018:

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) **The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.**
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and other Waste (Management & Transboundary Movement) amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit annual returns in prescribed format to the Board for financial year by 30th June of every year for the previous financial year.**

6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2016, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016, if applicable.
- (xv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.in", if applicable
- (xvi) **The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.**

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (xvii) The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.
- (xviii) The unit shall provide sampling porthole for the DG Sets and carry out stack monitoring within 45 days from the date of issue of this consent and submit a compliance report to the Board.
- (xix) The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within 45 days from the date of issue of this consent.
- (xx) The unit shall provide a dedicated facility for the storage & disposal dry waste collected.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
C/o. Shri. Joe Mathias,
R/o. Villa Mathias, Opp. Circuit House,
Altinho, Panaji, Tiswadi - Goa

Copy to:-

1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 73,15,50,000/-**

Challan no.	Amount	Date
NEFT	Rs. 27,143/- (Consent fees)	27/12/2018
NEFT	Rs. 1,66,857/- (Balance consent fees)	19/02/2019

**SHAMILA
 DOS
 MILAGRES
 MONTEIRO**

Digitally signed by
 SHAMILA DOS
 MILAGRES
 MONTEIRO
 Date: 2019.03.15
 11:22:19 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

GOA STATE POLLUTION CONTROL BOARD
गोंय राज्य प्रदूषण नियंत्रण मंडळ
 (An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
 2407701, 2407702,
 2407703
 Tel/Fax No: 0832-2407700



Email Ids:
 Chairman, GSPCB: chairman-gspcb.goa@nic.in
 Member Secretary, GSPCB: ms-gspcb.goa@nic.in
 Office: mail.gspcb@gov.in

No. 12/2023-PCB/1704690/R00012449

Date: 12/01/2024

Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

[To be referred as Water Act and Air Act respectively]

CONSENT TO ESTABLISH is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
 (Represented by: **Shri Joe Mathias**)
 (Red Category)

Survey No.249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi – Goa.

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Establish issued is valid upto 5 years or the commissioning of the unit whichever is earlier.

2. This Consent to Establish is valid for the operation of:

Sr. No	Description	Capacity
1.	Residential complex comprising of 364 flats (for the shifting of existing 175 KLD STP)	--

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of domestic effluent from the complex shall not exceed 170 KLD.

(ii) The daily quantity of industrial effluent from the complex shall not exceed NIL.

(iii) **Sewage Treatment Plant:**

The Residential complex shall install Sewage Treatment Plant (**175 KLD Capacity**) consisting of based on **SBR technology** primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100ml

(iii) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening and flushing. There shall not be any discharge outside the hotel unit.

- (iv) A good house-keeping shall be maintained within the complex premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (v) The unit shall install Oil and Grease Trap for effluent arising from its kitchen and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI.
- (vi) The unit has to provide separate grey and dark waste water line with separate chambers/manhole before diverting the waste water to the STP. Unit has to install oil and grease trap for the kitchen line and bar screen at the inlet of STP. In addition to oil and grease trap proposed at the STP inlet.
- (vii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.
- (viii) Unit shall install electronic flow meter at the inlet and exit of the Sewage treatment Plant. Also, electronic flow meter has to be installed for the reuse of treated water for flushing.
- (ix) The project proponent has to provide landscape bed of 600mmx600mm along the periphery and provide drip pipe line for the usage of treated water. Plantations has to be provided in the said bed. The said bed will be in addition to the green belt proposed in the project.
- (x) The STP equipment's has to be provided with standby power backup from the DG set.
- (xi) High water absorbing plant such as banana plantations etc has to be provided to utilize STP treated water.
- (xii) The unit shall prepare a standard operating Procedure, Log sheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipment's specifications, and unit size calculations and make it available at site of the STP.
- (xiii) Closed shed for collection, storage and segregation of dry waste has to be provided at the entrance as per the Solid Waste Management Rule 2016. Separate Bin has to be provided for the domestic Hazardous waste.
- (xiv) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyzed, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board, by 15th of the succeeding month.
- (xv) **Non-Hazardous Solid Waste:**
All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board.

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The Unit shall take adequate measures for control of noise levels from its own Sources within the Premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. **GENERAL CONDITIONS:**

- (i) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

- (ii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- (iii) The project proponent has to provide landscape bed of 600mmx600mm along the periphery and provide drip pipe line for the usage of treated water. Plantations has to be provided in the said bed. The said bed will be in addition to the green belt proposed in the project.
- (iv) The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
- (v) The applicant shall provide facilities for collection of the samples to the Board staff.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (viii) The unit shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
- (ix) Stack heights for a (Diesel generator set(s) shall be as follows:
 - (x) Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + \sqrt{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below: The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
- (xi) The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (xii) The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
 - a) Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter;
 - b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro – organism / - Genetically Engineered Organisms or Cell, 1989.
- (xiii) There shall not be any perceptible odour outside the complex premises.
- (xiv) All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.

- (xv) Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
- (xvi) Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
- (xvii) The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
- (xviii) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa, before submitting an application for Consent to Operate.
- (xix) The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste Management Rules, 2016. Any activity as defined under BMW Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
- (xx) The unit shall apply for Consent to Operate of the Board for the additional Production as required under section 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commencing the additional Production Operations.
- (xxi) This Consent to Establish is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (xxii) This Consent to Establish does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (xxiii) Reliable flow meter shall be installed to maintain record of water consumption/waste water consumption per day. This records so maintained shall be made available to the Board official whenever required.
- (xxiv) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xxv) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xxvi) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxvii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxviii) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.

- (xxix) The unit has to obtain no objection certificate from the Central Ground Water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xxx) The manufacture, import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management Rules, 2021 and its amendments thereafter shall be prohibited with effect from 1st July, 2022.
- (xxxii) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (xxxiii) **The unit shall ensure that the sewage treatment plant is operated and maintained by the builder for a minimum period of 5 years and ensure efficient working of the same.**
- (xxxiiii) **The Builder shall have to maintain the sewage treatment plant for a minimum period of 5 years after commissioning and ensure efficient working of the same.**
- (xxxv) The unit has to use STP treated water for construction purpose instead of Fresh water/ground water.
- (xxxvi) The complex shall comply to the Guidelines and dust mitigation measures in handling Construction material and Demolition waste issued by Central Pollution Control Board (CPCB) and are placed on Board website – www.goaspcb.gov.in.
- (xxxvii) The unit shall install an online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR at the boundary of the unit in consultation with the Board and connect the same to the Board's server within one month of the receipt of this consent and submit compliance report to the Board.
- (xxxviii) **The unit shall apply for consent to operate for the STP after its commissioning.**

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri Joe Mathias)
Survey No.249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao,
Tiswadi – Goa.

Copy to: - 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.24,78,08.000**

Receipt no.	Amount	Date
1921378	Rs.70096/- CTE fees	27/09/2023

Shamila Dos Digitally signed by
 Shamila Dos
Milagres Milagres Monteiro
Monteiro Date: 2024.01.12
 12:26:58 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CTE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :

Contact

Address:

Email: Date:

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website : www.gdaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

.....

.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos. : 0832-2407700
2407701, 2407702
2407703

Tel/Fax No. : 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary GSPCB: ms-gspcb.goa@nic.in
Environment Engineer, GSPCB: ee-gspcb.goa.nic.in
Scientist, GSPCB: scientist-gspcb.goa@nic.in
Office: goapcb@gspcb.in

No. 12/2019-PCB/119749/R0001043/FLM/14965/Amde/81

Date:- 24/04/2020-
4/5/2020

CORRIGENDUM

Sub: Consent to Establish under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 order issued to M/s. Mathias Ocean Park

Ref: 1. Consent to Establish under the Water Act, Air Act order bearing no. 12/2019-PCB/119749/R0001043 dated 23/12/2019.

In partial modification in the Consent to Establish under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, order issued to M/s. Mathias Ocean Park, the description of the activity in the Order referred at (1) above may be read as follows:

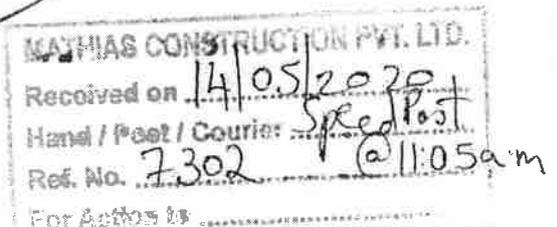
2. This Consent to Establish is valid for the establishing of:

Sr. No	Description	Capacity
1.	Installation of a Sewage Treatment Plant for a Residential Complex comprising of 106 Flats (3BHK -92 nos and 4BHK-14 nos), 7 shops and a restaurant.	105 KLD

All other conditions mentioned in the Consent to Establish under the Water Act, Air Act order cited at serial no. (1) above, remain unchanged.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
C/o. Mr. Joe Mathias,
Office at Mathias House,
House No. C-1/156,
Opp. Luis Gomes Garden, Campal Panaji - Goa

Typed by	Checked by
<i>Anam</i>	<i>Mathias</i>



(Dr. Shantula Monteiro)
Member Secretary
For Goa State Pollution Control Board

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-qspcb.goa@nic.in
Member Secretary, GSPCB: ms-qspcb.goa@nic.in
Office: mail.qspcb@gov.in

No. 12/2023-PCB/1873501/R00013373

Date:25/06/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)
(Expansion)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi – Goa.**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid up to **six months from the date of issue of this consent for the trial operation of the sewage treatment plant.**

2. This Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Capacity
1.	Residential and commercial complex having 94 Nos- 3 BHK flats, 12 Nos- 4 BHK flats, 56 Nos -Shops and 1 Nos Restaurant having 247 Nos Persons seating capacity.	-----

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the complex (sewage & sullage) shall not exceed **80 K.L.D.**

(ii) **Sewage Treatment Plant:**

The residential complex shall treat domestic effluent in existing Sewage Treatment Plant (**105 KLD capacity**) based on **SBR technology** consisting of primary/ secondary and/ or tertiary treatment as is

warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100ml
Oil & Grease	Not to exceed	10 mg/l

(iii) **The complex shall maintain and operate Oil and Grease Trap for effluent arising from its kitchen and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI within three months of issue of this consent and thereafter submit compliance report to this office.**

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening and toilet flushing. There shall not be any discharge outside the complex premises.

(v) The complex shall at his own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.

(vi) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Non-Biodegradable (dry) waste	88 kg/day	To be disposed through the local village panchayat or waste collector authorized by GSPCB
2	Biodegradable (wet) waste	209 kg/day	To be Composted within the premises through an Organic waste composter (OWC)
3.	Used Cooking Oil		To be disposed to registered or authorized agency approved by the Board

(viii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

- (ix) The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.
- (x) The unit should have zero discharge policy. i.e, the treated waste water may be re-used in process/green belt development /or any other use as deemed fit by the unit with due permission from the Board.

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr.no	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1	D.G. set	02	320KVA	0.62	9.2	1.3	3.5	0.3
2	D.G. set	02	150KVA	0.19	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1	D.G. set (320KVA)	6 meters (each)
2	D.G. set(150KVA)	5 meters (each)

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1	D.G. set (320KVA)	18 liters /hour
2	D.G. set(150KVA)	10 liters/hour

- (iv) The unit should provide Stack Port Hole and Platform which is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling, within three months from the date of issue of this consent and submit compliance report to this office.
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks connected to D.G. set once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (viii) The unit shall provide exhaust chimney for the Kitchen and the same has to be provided 1.5mtrs above the nearest building or 1.5mts above the roof of the units building whichever is higher.
- (ix) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series I No.5 dated 2nd May 2024 as amended thereafter regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for storage and disposal of hazardous wastes as specified below:

Sr. no	Category	Type of waste	Quantity	Mode of disposal
1	5.1	Used /Spent Oil	0.01MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.

- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.

- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Battery waste Management Rules 2022, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2022, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016 as amended thereafter, if applicable.
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **The unit shall provide dedicated shed for solid waste management has to be provided and the solid waste has to be collected in segregated manner.**
- (xvii) **Unit has to install electronic flow meter at the inlet and exit of the Sewage treatment Plant. Also electronic flow meter has to be installed for the reuse of treated water for flushing.**
- (xviii) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.in", if applicable**
- (xix) **The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years and ensure efficient working of the same.**
- (xx) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xxi) **The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.**
- (xxii) **The STP equipment has to be provided with standby power backup from the DG set.**
- (xxiii) **High water absorbing plant such as banana plantations etc has to be provided to utilize the treated water.**
- (xxiv) **The unit has to provide filtration after disinfection, ozonation for odour /color removal before treated water is used for gardening or dual plumbing for flushing.**
- (xxv) **Unit needs to look into the aspect of increasing the biodegradation time in the SBR stage and submit compliance report to this office within one month of date of issue of this consent.**

(xxvi) The unit shall comply to the Circular issued by the Board regarding “ Mechanism/Guidelines for Control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of Restaurants/hotels/motels/banquets etc. in view of the NGT Order in OA No 400/2017 dated 10/06/2021 and as amended thereafter.

(xxvii) The unit shall submit a Bank Guarantee amounting to Rs.25 lakhs (Rupees twenty five lakhs only) with a validity period of three years within 30 days of issue of this Consent for ensuring compliance to the consent to operate condition. Non-compliance to the consent conditions will result in the forfeiting of the Bank Guarantee and necessary action will be initiated as per rules.

To,

M/s. MATHIAS OCEAN PARK RESIDENCY

Represented by Shri. Joe Mathias

Survey No. 249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi – Goa.

Copy to:- 1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.63,36,23,437/-**

Challan no.	Amount	Date
68690	Rs. 1008800/- (Consent fees)	08/03/2024

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Dos by Shamila Dos
Milagres Milagres
Monteiro Monteiro
Date: 2024.06.25
11:17:33 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :Contact:

Address:
.....

Email:Date.....

Name of the service availed:
.....Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any
.....
.....
.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2023-PCB/2011488/R00014062

Date: 28/06/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter.

[To be referred as Water Act, Air Act and HW (M& T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona - Paula, Taliegao, Tiswadi- Goa.**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- This Renewal of Consent to Operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.2/2018-PCB/92647/R000685 dated:15/03/2019 is valid for a period of up to **six months from the date of issue of this consent.**
- This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Quantity
1.	Residential complex consisting of 364 flats.	-----

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- The daily quantity of effluent from the Residential Complex (sewage & sullage) shall not exceed **170 KLD.**

(ii) Sewage Treatment:

The residential complex shall treat domestic effluent existing sewage treatment plants based on **SBR Technology (175 KLD Capacity)** consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l

COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100 ml

(iii) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) The unit shall at its own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be uploaded in the portal of the Board.

(v) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Dry Waste	150kg/day	To be disposed through the Village Panchayat Taleigao
2.	Wet waste	100 kg/day	

(vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online:

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(viii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.

(ix) **The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.**

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipment

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G Set	02	125 KVA	0.9	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G Set (125 KVA)	22Mts

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for (D.G.Set of 125 KVA)	12.5 litres/hr

(iv) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

(vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES 2016 AS AMENDED:

(i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

(ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*

(iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.

(iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.

(v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.

(vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.

- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only

- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in**
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **Unit has to install electronic flow meter at the inlet and exit of the Sewage treatment Plant within three months of issue of the consent and submit compliance report to the Board.**
- (xvii) **High water absorbing plant such as banana plantations etc has to be provided to utilize the treated water.**
- (xviii) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xix) **The unit shall provide dedicated shed for solid waste management and the solid waste has to be collected in segregated manner.**
- (xx) **The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.**
- (xxi) **The STP equipment has to be provided with standby power backup from the DG set.**
- (xxii) **The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.**

- (xxiii) The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.
- (xxiv) The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within one month from the date of issue of this consent.
- (xxv) The unit shall submit a Bank Guarantee amounting to Rs.25 lakhs (Rupees twenty five lakhs only) with a validity period of three years within 30 days of issue of this Consent for ensuring compliance to the consent to operate condition. Non-compliance to the consent conditions will result in the forfeiting of the Bank Guarantee and necessary action will be initiated as per rules.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
 (Represented by: Shri. Joe Mathias)
 Survey No. 249/1 - A, Opp. NIO Colony,
 Dona – Paula, Taliegao, Tiswadi– Goa.

Copy to: 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.73,15,50,000/-**

Receipt No.	Amount	Date
2058190	Rs.1008800.0/- (Air and Water Consent fees).	11/01/2024

Shamila Digitally signed
Dos by Shamila Dos
Milagres Milagres
Monteiro Monteiro
 Date: 2024.06.28
 12:30:54 +05'30'
(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :Contact

Address.....

Email:.....Date.....

Name of the service availed:.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....
.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511.

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD
गोंयराज्यप्रदूषणनियंत्रणमंडळ
(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
 Chairman, GSPCB: chairman-gspcb.goa@nic.in
 Member Secretary, GSPCB: ms-gspcb.goa@nic.in
 Office: mail.gspcb@gov.in

No.12/2024-PCB/2530724/R00017222

Date:02/04/2025

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter .

[To be referred as Water Act, Air Act and HW (M& T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)

Survey No. 249/1-A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi– Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to Operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.12/2023-PCB/2011488/R00014062 Date: 28/06/2024 is valid upto **28/12/2028.**

2. This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No.	Description	Quantity
1.	Residential complex consisting of 364 flats.	-----

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the unit (sewage & sullage) shall not exceed **200KLD.**

(ii) **Sewage Treatment:**

The unit shall treat domestic effluent into sewage treatment plant (240 KLD Capacity) based on SBR Technology consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100 ml

(iii) **Treated Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent for flushing and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) The unit shall at its own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be uploaded in the portal of the Board.

(v) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Dry Waste	100 kg/day	To be disposed through Board registered waste collector/ Local body
2.	Wet waste	150 kg/day	To be composted onsite in Organic waste Converter

(vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online:

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(viii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.

(ix) **The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.**

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipment:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G Set	02	125 KVA	0.54	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. Sets(125 KVA)	22Mts (each)

- (iii) The unit shall observe the following standards:

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for (D.G.Sets of 125 KVA)	26.2litres/hr (each)

- (iv) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be uploaded on the Board's portal.

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016, AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.

- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) **An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.**
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.

- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016as amended thereafter, if applicable.
- (xiv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in
- (xv) The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021shall be prohibited with effect from the 1st July, 2022.
- (xvi) Unit shall install electronic flow meter at the inlet and outlet of the Sewage treatment Plant.
- (xvii) High water absorbing plant such as banana plantations etc. has to be provided to utilize the treated water.
- (xviii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xix) The unit shall provide dedicated shed for solid waste management and the solid waste has to be collected in segregated manner.
- (xx) The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.
- (xxi) The STP equipment has to be provided with standby power backup from the DG set.
- (xxii) The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.
- (xxiii) The unit shall provide an acoustic enclosure for the blowers used in the Sewage Treatment Plant (STP).
- (xxiv) The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.
- (xxv) The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within onemonth from the date of issue of this consent.

- (xxvi) The unit has to install display board mentioning the information related to Water, Air and hazardous waste as per the CPCB guidelines.
- (xxvii) The unit shall comply w.r.t. condition no. 6(xvi), 6(xxiii), 6(xxv) & 6(xxvi) within three months time period from the date of issue of this consent to operate order and submit compliance report towards the same with this Office.
- (xxviii) The unit shall submit detailed table of the project from the date of start as per the recommendations of the 49th TAC meeting within one month of the date of issue of this consent.
- (xxix) The unit shall ensure compliance to the consent to operate conditions with regards to sewage treatment plant for which the bank guarantee shall be retained by the Board.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
 Survey No. 249/1-A, Opp. NIO Colony,
 Dona – Paula, Taliegao, Tiswadi– Goa.

Copy to:

1 Accounts Section

2 Concerned File

3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.73,15,50,000/-**

Receipt No.	Amount	Date
2058190	Rs.1008800/- (Air and Water Consent fees).	11/01/2024

Shamila Dos
Milagres
Monteiro

Digitally signed
 by Shamila Dos
 Milagres Monteiro
 Date: 2025.04.02
 10:42:07 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : Contact

Address.....

Email:..... Date.....

Name of the service availed:.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website

: www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....
.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511.

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

ANNEXURE - III



SLN TESTING LABORATORY PRIVATE LIMITED



Recognized by MOEF & CC, ISO 9001:2015, ISO 14001:2015,

ISO 45001:2018 & GLP Certified Laboratory

NO.23, JDN Layout, 10th Cross, Raghavendra Industrial Area, Thigalarapalya Main Road,
Peenya 2nd Stage, Bengaluru - 560058, Karnataka, India.

Mob : 9538888098, 9538888097, E - mail: info@slnlabs.com, Web : www.slnlabs.com

TEST REPORT

Page No. : 1 of 1

Report No : SLNLT2500300151A	Report Date : 10/03/2025
Issued To : M/s. MATHIAS CONSTRUCTION PVT. LTD. - "Mathias Ocean Park" 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa	Customer Reference : Verbal
	Date of Receipt : 06/03/2025
	Date of test start : 06/03/2025
	Date of Completion Of test : 10/03/2025
Sample Particular	Ambient Air Quality Monitoring
Sampling Location	Centre of the Site
Date of Sampling	06/03/2025

Results:

Sl. No.	Parameters	Units	Results	NAAQM Standard	Test Method
01	Particulate Matter (PM ₁₀)	µg/m ³	68.1	100 Max	IS 5182 (Part 23) :1985
02	Particulate Matter (PM _{2.5})	µg/m ³	29.2	60 Max	CPCB Manual : 2012
03	Sulphur Dioxide (SO ₂)	µg/m ³	21.3	80 Max	IS 5182 (Part 2) :2001
04	Nitrogen Dioxide (NO ₂)	µg/m ³	36.5	80 Max	IS 5182 (Part 6) :2006

Report Status: The above tested parameters are within the NAAQM Standards.

*****End of the Report*****



Authorised Signatory

- Note :**
- The results listed pertain only to the tested samples and applicable parameters.
 - Samples will be destroyed after 15 days from the date of issue of test certificates unless & otherwise specified and all perishable samples will be destroyed immediately after tests conducted.
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 - Sampling not done by us, unless specified.



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ISO 45001:2018 & GLP Certified Laboratory

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Peenya 2nd Stage, Bengaluru - 560058, Karnataka, India.

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TEST REPORT

Page No. : 1 of 1

Report No : SLNTL2500300151B	Report Date : 10/03/2025
Issued To : M/s. MATHIAS CONSTRUCTION PVT. LTD. - "Mathias Ocean Park" 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa	Customer Reference : Verbal
Sample Particular	Date of Receipt : 06/03/2025
Date of Sampling	Noise Level Monitoring
	06/03/2025

Test Method: IS 9989: 1981

Sl. No	Sample Location	Results dB(A)		
		L min	L max	Leq
01	East Side Boundary Area	45.8	57.8	51.8
02	West Side Boundary Area	44.6	63.1	53.8
03	North Side Boundary Area	42.9	64.7	53.8
04	South Side Boundary Area	43.3	62.4	52.8

Note: Noise level stipulated by KSPCB

Residential area is 55 dB (A) (During day time) and 45 dB (A) (During Night Time),

Commercial area 65 dB (A) (During day time), and 55 dB (A) (During Night Time),

Industrial area 75 dB (A) (During day time), and 70 dB (A) (During Night Time),

*****End of the Report*****



Authorised Signatory

Note : 1. The results listed pertain only to the tested samples and applicable parameters.

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Peenya 2nd Stage, Bengaluru - 560058, Karnataka, India.

Mob : 9538888098, 9538888097, E - mail: info@slnlabs.com, Web : www.slnlabs.com

TEST REPORT

Page No. 1 of 2

Report No : SLNLT2500300151C	Report Date : 10/03/2025
Issued To : M/s. MATHIAS CONSTRUCTION PVT. LTD. - "Mathias Ocean Park" 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa	Customer Reference : Verbal
	Date of Receipt : 06/03/2025
	Date of test start : 06/03/2025
	Date of Completion Of test : 10/03/2025
Sample Particulars : Ground Water	

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Colour, Hazen Units	<5	5	15	IS:3025/Part-4
Odour	Agreeable	Agreeable	Agreeable	IS:3025/Part-5
Taste	Agreeable	Agreeable	Agreeable	IS:3025/Part-8
pH Value	7.39	6.5 – 8.5	No Relaxation	IS:3025/Part-11
Turbidity, NTU	<1	1	5	IS:3025/Part-10
Total Dissolved Solids, mg/L	818.0	500	2000	IS:3025/Part-16
Electrical Conductivity, μ s/cm	1220.0	-----	-----	IS:3025/Part-14
Chloride as Cl, mg/L	258.0	250	1000	IS:3025/Part-32
Total Hardness as CaCO ₃ , mg/L	310.0	200	600	IS:3025/Part-21
Calcium as Ca, mg/L	74.5	75	200	IS:3025/Part-40
Magnesium as Mg, mg/L	30.1	30	100	APHA
Sulphate as SO ₄ , mg/L	38.2	200	400	IS:3025/Part-24
Fluoride as F, mg/L	0.3	1.0	1.5	IS:3025/Part-60
Chromium as Cr ⁶⁺ , mg/L	<0.01	0.05	No Relaxation	IS:3025/Part-52
Residual Free Chlorine, mg/L	<0.1	0.2	1	IS:3025/Part-26
Total Alkalinity as CaCO ₃ , mg/L	357.0	200	600	IS:3025/Part-23
Nitrate as NO ₃ , mg/L	3.7	45	No Relaxation	IS:3025/Part-34
Copper as Cu, mg/L	<0.01	0.05	1.5	APHA
Iron as Fe, mg/L	<0.1	0.3	No Relaxation	APHA
Manganese as Mn, mg/L	<0.1	0.1	0.3	APHA
Phenolic Compounds, mg/L	Not Detected	0.001	0.002	APHA
Mercury as Hg, mg/L	Not Detected	0.001	No Relaxation	APHA

Authorised Signatory

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TEST REPORT

Page No. 2 of 2

Report No : SLNTL2500300151C	Report Date : 10/03/2025
Issued To : M/s. MATHIAS CONSTRUCTION PVT. LTD. - "Mathias Ocean Park" 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa	Customer Reference : Verbal
	Date of Receipt : 06/03/2025
	Date of test start : 06/03/2025
	Date of Completion Of test : 10/03/2025
Sample Particulars : Ground Water	

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Cadmium as Cd, mg/L	Not Detected	0.03	No Relaxation	APHA
Selenium as Se, mg/L	Not Detected	0.01	No Relaxation	APHA
Arsenic as As, mg/L	Not Detected	0.02	No Relaxation	APHA
Cyanide as CN, mg/L	Not Detected	0.05	No Relaxation	APHA
Lead as Pb, mg/L	Not Detected	0.01	No Relaxation	APHA
Zinc as Zn, mg/L	<0.5	5	15	APHA
Anionic Detergent as MBAS, mg/L	<0.1	0.2	1.0	APHA
Aluminium as Al, mg/L	<0.01	0.03	0.2	APHA
Boron as B, mg/L	<0.1	0.5	1	APHA
Total Coliform, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981
E. Coli, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981

Remarks: The given water sample conforms to IS 10500: 2012 specification for above tests.

*****End of the Report*****



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TEST REPORT

Page No. 1 of 1

Report No : SLNTL2500300151D	Report Date : 10/03/2025
Issued To : M/s. MATHIAS CONSTRUCTION PVT. LTD. - "Mathias Ocean Park" 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa	Customer Reference : Verbal
	Date of Receipt : 06/03/2025
	Date of test start : 06/03/2025
	Date of Completion Of test : 10/03/2025
Sample Particulars : Soil Sample	

Sl. No	Parameters	Results	Test Method
01	Coarse Sand, %	18.0	Department of Agriculture & Cooperation Ministry of Agriculture Government of India
02	Fine Sand, %	29.0	
03	Silt, %	25.0	
04	Clay, %	28.0	
05	pH (1 : 2.5)	7.39	
06	Electrical Conductivity (1 : 2.5), $\mu\text{s}/\text{cm}$	448.2	
07	Organic Carbon, %	0.65	
08	Nitrogen as N, mg/kg	236.0	
09	Phosphorous as P, mg/kg	113.0	
10	Potassium as K, mg/kg	184.0	
11	Chloride as Cl, mg/kg	171.0	
12	Moisture, %	7.3	
13	Magnesium as Mg, mg/kg	136.0	
14	Colour	Reddish	
15	Iron as Fe, mg/kg	169.0	
16	Copper as Cu, mg/kg	8.0	
17	Mercury as Hg, mg/kg	<0.01	
18	Cadmium as Cd, mg/kg	<0.01	
19	Selenium as Se, mg/kg	<0.01	
20	Arsenic as As, mg/kg	<0.01	
21	Lead as Pb, mg/kg	<0.01	
22	Zinc as Zn, mg/kg	9.2	
23	Manganese as Mn, mg/kg	4.9	
24	Cyanide as CN, mg/kg	Absent	USEPA 9016: 2010

*****End of the Report*****



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ANNEXURE - IV

BUDGETARY PROVISION FOR EMP

S.No.	Description	Capital Cost (Rs. In Lakhs)	Operating Cost (Rs. In lakhs/ Annum)
1.	Sewage Treatment Plant	40.00	5.00
2.	Landscape Development	15.00	2.00
3.	Solid waste Management	15.00	5.00
4.	Rainwater harvesting facilities	10.00	3.00
5.	Solar lightings / heaters	35.00	5.00
6.	Environmental monitoring cost	-	2.00
Total Cost		115.00	22.00

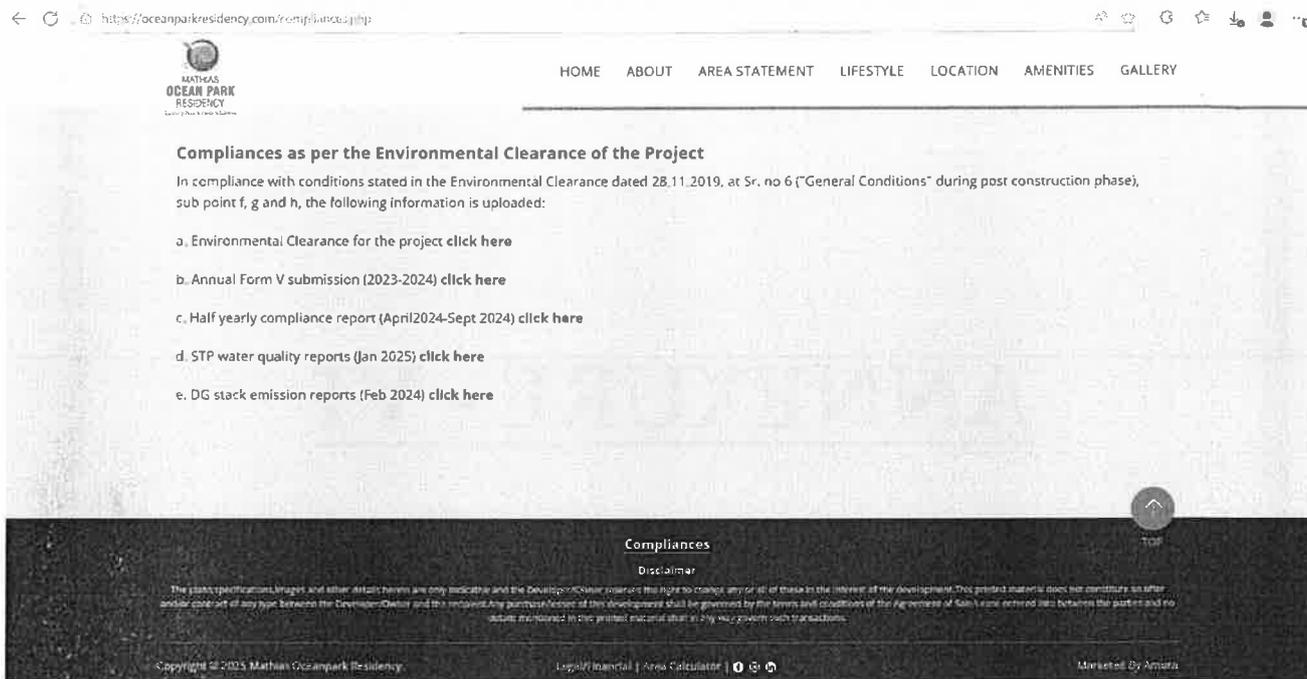
CORPORATE ENVIRONMENTAL RESPONSIBILITY

M/S Mathias Construction Pvt Ltd will allocate an amount of Rs. 60 lakhs (2.0%) towards CER activities in 5 years and the amount will be spent on phased manner for different activities which are detailed in the following table:

Activity	1 st year	2 nd year	3 rd year	4 th year	5 th year	Total (Rs. In lakhs)	Proposed Action Plan
Government High School, Kallahalli Village, Hassan Taluk & District	10.0	10.0	20.0	10.0	10.0	Rs. 60 Lakhs	<ul style="list-style-type: none"> • Furniture & Study materials • Construction of toilet block • Construction of prayer hall • Construction of compound wall • Construction of pathway within the premises • Providing scholarship for economically backward students of Govt. school

ANNEXURE - V

Screenshot of the EC Compliance, Annual Form V submission, Half yearly compliance reports, STP water quality reports and DG stack emission reports made accessible on Company's website



ANNEXURE - VI

22/07/2007

Navhind file

liquidations are
 recout in the airline industry
 eady be under way but it is
 pening list. After months of
 loss, Air Sahara agreed to a
 by Jet Airways in April.

was organized
 by the Indian Mer-
 chants' Chamber and
 its Economic Research
 and Training Founda-
 tion, under the auspices
 of The Viewpoint Hour
 recently. (NT News
 Service, Mumbai)

Technical documents
 should be accompanied with the form. Last date for submission of sealed technical documents
 at this office will be on 25/06/07 before 15:00 hrs
 Opening of Technical bid on 25/06/07 at 15:30 hrs.
 Regional Railway Manager,
 KARWAR.

PUBLIC NOTICE

This is to inform the General Public that vide communication dated 16th May, 2007 bearing No. 21-16/2007-IA. III Government of India, Ministry of Environment & Forests has accorded Environmental Clearance to Mr. Joe Mathias, M/s. Mathias Constructions Pvt. Ltd., Goa for construction of a Residential Project in Survey No.249/1-A situated at Taleigao Village, Tiswadi, Panjim-Goa.

Copies of Clearance letters are available with the Goa Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>

This is published in accordance with Part B Clause 8 of the above letter.

JOE MATHIAS
 M/S. MATHIAS CONST. PVT. LTD.

FOR THE DEMARCATION OF THE PRIVATE FORESTS

In compliance to the order of the Hon'ble High Court of Bombay and as per the notice of the Chief Secretary of Goa dated 17/01/2005 regarding Survey & demarcation of Private Forests identified by the Sawant and Karapurkar Committees, the survey & demarcation of private forests will be undertaken in Tiswadi. Details are as under.

Taluka	Village	Survey Nos.
TISWADI	Gaundaulim	15/1, 15/5, 16/0
	Banguinim	16/1, 26/2, 31, 32,
	Ella	77, 79, 136, 138
	Gaoli-Moula	31/1, 39/2
	Mandur	43/1
	Siridao	41, 42, 43, 44, 48, 49, 50, 51, 53, 54, 55
	Talaulim	99/0, 106/1, 98/0, 97/6, 97/5, 97/4, 97/3, 97/2, 97/1, 107/1, 107/2,
	Curca	25, 41, 44
	Neura-o-Piqueno	23 (Part)
	Morambi-o-Grande	256, 257, 232, 230, 229, 258, 259, 231, 227, 225, 224, 226
	Chimbel	40/1, 40/0, 42/2
	Batim	18/1
	Azossim	34/0, 8/1

The work of demarcation and surveying of the above identified private forests along with the adjoining private forest areas shall be carried out tentatively from 21/04/2007.

The owners of the above survey Nos. and adjoining Survey Nos. having forest land / tree vegetation in their lands are requested to be present at the time of demarcation and extend full co-operation for the smooth execution of the work.

TENDER NOTICE

No DFS/PRTIS-1/104/2007-08/764

Tenders are invited for the supply of Uniform/Kit Articles to the Fire Personnel by the Director of Fire and Emergency Services St. Inez, Panaji -- Goa, on behalf of the Governor of Goa. The tender should be sealed and superscribed as "Tender for supply of Articles of Clothing and Equipments (Uniform / Kit Articles)".

Tender forms are available in the Directorate of Fire and Emergency Services, St. Inez, Panaji - Goa upto 17.00 hours on 06/06/2007 on payment of Rs. 200/- (non-refundable) on all working days. Rs. 50/- will be charged extra if required by Post. The last date for submission/receipt of tender is upto 15.00 hours on 07/06/2007, which will be opened on the same day at 16.00 hours in the presence of tenderers or their authorized representatives.

The right to accept or reject any or all tenders without assigning any reason thereof is reserved by the Director of Fire and Emergency Services.

DI/69/07

IN THE HIGH COURT OF BOMBAY, AT GOA
 ORIGINAL JURISDICTION
 COMPANY PETITION NO. /2007
 CONNECTED
 WITH COMPANY APPLICATION NO.22/2007
 IN THE MATTER OF COMPANIES ACT, 1956.

AND
 IN THE MATTER OF SECTIONS 391 TO 394 OF THE
 COMPANIES ACT, 1956.

AND
 IN THE MATTER OF SEEKING SANCTION FOR SCHEME
 OF AMALGAMATION OF VARCA HOLIDAY BEACH
 RESORTS PRIVATE LIMITED WITH W. INVESTERING
 (INDIA) PRIVATE LIMITED.
 VARCA HOLIDAY BEACH RESORTS PRIVATE LIMITED,
 a Company incorporated under the provisions of
 Companies Act, 1956 (Act 1 of 1956), having its Registered
 Office at Shop Nos. 11 & 12 Lydia Garden, Opposite
 P.W.D. Office, St. Inez, Panaji-Goa. PETITIONER.

NOTICE OF PETITION

1. A Petition dated 1/5/2007 under Sections 391 to 394 of the Companies Act, 1956 was presented by the Petitioner above named for sanctioning of the Scheme of Amalgamation of "Varca Holiday Beach Resorts Private Limited (Transferor Company)" with "W. Investing (India) Private Limited (Transferee Company)" and the Petition was admitted by the Hon'ble High Court of Bombay, at Goa on 4/5/2007, and the said Petition is fixed for hearing before the Hon'ble Company Judge on 29/6/2007 at 10.30 A.M. or soon thereafter as per the convenience of the court.

2. Any person desiring to support or oppose the said Petition at the hearing, should send to the Petitioner's Advocate Notice of his intention assigned by him or his Advocate, not later than four days before the date fixed for hearing of the Petition. The address of the Petitioner's Advocate is as under:

"Shri M. S. Sonak,
 Advocate,

6-7, 4th Floor, Navelcar Arcade,
 Atmaram Borkar Road, Panaji-Goa-403 001

3. The grounds of objection or a copy of the Affidavit should be furnished with such Notice to the Petitioner's Advocate. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.

Sd/-
 Place: Panaji-Goa. Mahesh S. Sonak
 Dated: 22/6/2007. Advocate for the Petitioner

conomy

The national rural poverty has risen and 30 million people have fallen below India's official poverty line, Tharoor said. During the debate, Vinayak Raut (Shiv Sena) said unemployment is on the rise, the farmers are in distress and traders are unhappy. He claimed that the Mudra scheme to provide loans to marginal sections of the society has the maximum number of non performing assets. Raut said people should benefit from such schemes and they should not remain on paper. Shiv Sena recently broke ranks with the NDA to form a government in Maharashtra with the support of the Nationalist Congress Party and the Congress.

ce away

corded an operating ratio of 98.44 per cent in 2017-18 which is the worst in the previous 10 years. A measure of expenditure against revenue, the operating ratio shows how efficiently the railway is operating and how healthy its finances are. An operating ratio of 98.44 per cent means that railways spent Rs 98.44 to earn Rs 100. The national auditor in its report on railways' finances, said railways would have ended up with a negative balance of Rs 5,676.29 crore instead of a surplus of Rs 1,665.61 crore but for

www.e-tenderwizard.com/GOA. e-tender please visit the website:
DI/Adv/1192/2019
Chief Executive Officer
Entertainment Society of Goa

GOVERNMENT OF GOA
**OFFICE OF THE EXECUTIVE ENGINEER,
ELECT. DEPT. DIV-II (S&W)**
AQUEM, MARGAO- GOA
Tender Notice No. 06/ET/19-20 for disposal of condemned vehicles and unserviceable materials and the same is displayed on the website www.e-tender.goa.gov.in for participation of the interested contractors. Inspection of scrap items/lots will be allowed from 05/12/2019 to 06/01/2020 during Office hours on all working days.
DI/Adv/1191/2019

PUBLIC NOTICE
This is to inform the General Public that vide communication dated 28th November, 2019 bearing No. 3-181-2010/STE-DIR/169, the Goa State Environment Impact Assessment Authority, EIA-Goa State, has accorded Prior Environmental Clearance to Mr. Joe Mathias, M/s. Mathias Construction Pvt. Ltd., Panaji - Goa, for construction of Residential cum Commercial Project in property bearing Survey No. 249/1-A of Village Taleigao - Goa.
This is published in accordance with condition 11 (1) of the above referred letter.
Date: 04/12/2019
JOE MATHIAS
M/S. MATHIAS CONSTRUCTION PVT. LTD.

PUBLIC NOTICE
Notice is given to the general public that my client is desirous of purchasing, free from encumbrances and subject to marketability of title from M/s Khandelwal Molasses Bulk Carrier Pvt. Ltd., a Company duly incorporated under the Indian Companies Act, 1956 and having its Corporate Office at # 203, Mahavir Complex, Hyderbasti, Ranigunj, Secunderabad 500003, all that FLAT bearing No.103 in Block-C on the First Floor admeasuring 84.54 sq mts super built up area in the Project known as the ETERNAL WAVE described in detail herein under, they having acquired the same vide Deed of Sale dated 23/09/2014 executed before the Sub Registrar of Bardez and registered under Book-1 Document bearing Registration No. BRZ-BK1-00191-2015, CD Number BRZD760 dated 12/01/2015.
Any persons/entity (corporate or otherwise) having any right, title interest, benefit, claim or demand in or to the said Flat thereof by way of sale, exchange, gift, lease, tenancy, license, assignment, mortgage, charge, lien, trust, family arrangement/settlement, encumbrance, inheritance, bequest, easement, possession, maintenance, development, rights, order/deed/judgment of any court, or any other agreement, understanding or otherwise howsoever to the said Flat may lodge their claims and objections if any to the said proposed sale, are given notice to make the same known in writing with supporting documents to the undersigned at address given below within 14 (Fourteen) days from the date of publication of this notice falling which it shall be deemed that there are no claims or objections from any one to the said proposed sale in favour of my client and that my client shall thereafter be free to complete the sale on the expiry of the notice period without any reference to such claims and objections from any person whatsoever and the same, if any, shall be considered as waived and/or abandoned.
SCHEDULE
All that Flat bearing No.103, in Block-C on the First Floor admeasuring 599.40 sq feet carpet area, 140 sq ft balcony area in total 910 sq ft or 84.54 sq mts super built up area constructed area (including common area) in the Project known as "THE ETERNAL WAVE" constructed on the plot of land comprising of 7923.43 sq mts out of the three following properties admeasuring 16282.35 sq mts:
1. (a. surveyed under Survey No.191/1 and 193/14 totally admeasuring 15196.60 sq mts (out of 15475 sq mts), b. Surveyed under

*5th December 2019,
The hind Times.*

ACTION TAKEN REPORT

Sl. No.	CONDITIONS	COMPLIANCE REPLY
i.	Rainwater harvesting for roof runoff and surface runoff has not been implemented. [Operational Phase - Specific Condition no. ii, EC dated 16.05.2007].	Rainwater harvesting tank of 113KLD, which collects water from roof/surface run-off, is constructed in the basement of Sector-4. Substantial land is open in Sector - I, II and III with local vegetation. The Project Proponent has dug re-charge pits at several locations in Sector - II considering the gradient and topography of the land. These re-charge pits are helping in re-charging the ground water table at the same time the local vegetation are kept intact that are further acting as biological barriers to slow down surface flow and enhance re-charge potential at the same time protecting soil from erosion. The said project is otherwise ongoing.
ii.	Solid waste management has not implemented properly. [Operational Phase - Specific Condition no. iii, EC dated 16.05.2007]	Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector-1 and Sector-4 and the collections areas are properly maintained. Pictures show the dedicated solid waste collection areas in the project. 
iii.	Greenbelt design along the periphery of the plot has not been developed [Operational Phase - Specific Condition no. v, EC dated 16.05.2007]	Green belt has been implemented along part of the periphery of the project and treated water from STP is used to water this area in Sector-1 (Mathias Ocean Park) and Sector-4 (Prestige Ocean Crest).



		 <p style="text-align: center;">Pictures showing green belt design along the entry and periphery of the project.</p>
iv.	Six monthly monitoring reports are not submitting to RO [General Condition no. ii, EC dated 16.05.2007]	The six-monthly compliance reports have been submitted to the MOEFCC- Regional Office regularly. Acknowledgments of half yearly compliance reports submitted to the RO are attached at Annexure-I .
v.	Copies of the NOC granted by the Fire Department and copies of CTO have not been submitted [Condition no. 7 of, EC dated 16.05.2007]	Fire NOC's have been obtained for both Sector-1 and Sector-4 at the time of completion of the project. Copies of the Fire NOC obtained are at Annexure -II . Renewal of Consent to Operate (CTO)(No.12/2024-PCB/2530724/R00017222) has been obtained for 240KLD capacity STP at Sector-1 on 02-04-2025 Consent to Operate (CTO)(No.12/2023PCB/1873501/R00013373) has been obtained for 105 KLD capacity STP at Sector-4 on 25-06-2024. The renewal for the CTO is currently under process at the Goa State PCB. CTOs are at Annexure -III .
vi.	PP had advertised in only one local (English language) [Condition no. 8, EC dated 16.05.2007]	Advertisement regarding EC clearance was published in one local newspaper named <i>Navhind Times</i> in 2007 and 2019. Newspaper advertisement is at Annexure- IV .
vii.	Solid waste management has not implemented properly [General Condition no. i, EC dated 28.11.2019]	Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector-1 and Sector-4 and the collections areas are properly maintained.
viii.	Bio-methanation plant has not been set up yet	The project has been obtained environmental clearance in the year of 2007 and partially development has been carried out with organic

[General Condition no. iii,
EC dated 28.11.2019]

solid waste generation quantity of 273 kgs/day for which OWC has been installed to convert the organic waste to manure and same has been used in garden area. Later on, environmental clearance has been obtained in the year of 2019 with 106 number of units which organic waste generation of 95.4 kg/day which is handled using OWC and manure is sent to garden area. Bio methanation is not feasible for the project which we have justified during the appraisal of the project because of the following reasons:

1. Quantity of waste generated is less which is not feasible to put up the unit as per the supplier.
2. Since the occupancy won't be complete in the residential units throughout the year as the project is located in Goa, it is difficult to ascertain the constant supply of waste to bio methanation unit.



		 <p>Pictures showing the OWC's provided at the project.</p> <p>Dry waste and wet waste are segregated at site and all collected waste is collected by Village Panchayat of Taleigao as per its letter dated 02-04-2025. The same is attached in Annexure-V.</p>
ix.	<p>No dedicated e-waste storage facility was seen at the site [General Condition no. iv, EC dated 28.11.2019]</p>	<p>Substantial E-waste is not generated at the site, but provisions of E-waste bins have been provided at site and collected by authorized collection vendors.</p> 

		 <p>Pictures showing provision for e-waste collection and storage.</p>
x.	Use of water saving devices/fixtures were not installed at Sector-1 apartment complex [General Condition no. ix, EC dated 28.11.2019]	Water saving devices/fixtures such as low flow flushing systems, low flow faucets, aerators have been installed in the common bathrooms and toilets at Prestige Ocean Crest (Sector-4).  <p>Pictures showing the tap fixture with aerator at Prestige Ocean Crest Sector-4.</p>



Dual flow flush system is installed at Sector-4 apartment bathrooms.



Low flow aerator taps installed at apartments at Mathias Ocean Park, Sector-1.

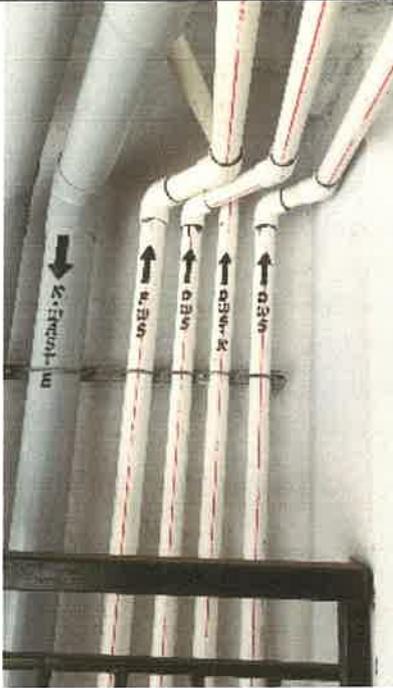


Dual flow flush system is installed at Sector-1 apartment bathrooms.

xi. Dual plumbing lines have not been installed at Sector-4 apartment complex [Condition no. x & xi, EC dated 28.11.2019]

Dual plumbing lines have been installed in both Sector-1 and Sector-4. The wastewater generated is taken directly to STP and treated water is used for non-portable purposes such as flushing and gardening and landscape in Sector-1 and Sector-4.



		 <p style="text-align: center;">Pictures of Dual plumbing lines for fresh water and for use of treated water.</p>
xii.	No Development Zone (NDZ) was not earmarked [Condition no. xvi, EC dated 28.11.2019]	This site doesn't fall within No Development Zone (NDZ) or buffer zone.
xiii.	Copies of all the requisite permissions/NOCs/Licenses etc. that they have obtained from the various competent authorities were not submitted [Condition no. xvii, EC dated 28.11.2019]	<p>All the approvals with respect to the project development has been obtained which includes Environmental clearance, Consent for Establishment, Consent to Operate and NOC for supply of drinking water. Other permissions from planning authorities have also been obtained prior to commencement of construction.</p> <p>All permissions were sent by email to RO MOEFCC, Bangalore office on 13-09-2024 including title documents. We are submitting the same again herewith for your kind perusal.</p> <p>Further details are at Annexure-VI</p>
xiv.	The agreement/ contract with the buyers/ resident's association, copy of any declaration, etc. wrt to Sewage treatment plant (STP)	Noted. Will be handed over as soon as the society registration is processed.

	contract has not been submitted [Additional Specific Condition no. i, EC dated 28.11.2019]	
xv.	No e-waste dump /dedicated e-waste storage facility was provided [Additional Specific Condition no. iii, EC dated 28.11.2019]	<p>There is no substantial e-waste generation in the complex, however E-waste storage is provided at Sector-1 and at Sector-4 which gets collected by authorized collection venders.</p>   <p>Pictures showing provision for e-waste collection and storage.</p>
xvi.	PP has not submitted details of the measures	Rooftop Solar is utilized for various purposes at both Sector-1 and Sector-4.

taken by them to comply with the prescribed ECBC guidelines [Additional Specific Condition no. viii, EC dated 28.11.2019]



Rooftop Solar power net metering system of 28KVA provided at Sector-4.



Rooftop Solar geysers provided at roof tops at Sector-1.



		 <p style="text-align: center;">Rooftop Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1.</p>
<p>xvii.</p>	<p>Water saving devices/ fixtures were not installed at Sector-1 apartment complex [Additional Specific Condition no. ix, EC dated 28.11.2019]</p>	<p>Water saving devices/ fixtures such as low flow flushing systems, low flow faucets, aerators have been installed in the common bathrooms and toilets at Sector-4. Low flow flush system is installed in bathrooms at Sector-1.</p>

xviii.	Dual plumbing lines have not been installed at Sector-4 apartment complex [Additional Specific Condition no. x & xi, EC dated 28.11.2019]	Dual plumbing lines installed in both Sector-1 and Sector-4 Treated water used for flushing, gardening and landscape in Sector-1 and Sector-4.
xix.	Solar based electric power to each unit for at least two bulbs/light and one fan as proposed by PP was not provided complex [Additional Specific Condition no. xii, EC dated 28.11.2019]	Since providing solar power for each unit for two bulb is not feasible in terms of connection and maintenance, solar power has been provided for common facility more than the requirement of individual unit. Details as follows; Solar power net metering system of 28KVA provided at Sector-4 Solar geysers provided at roof tops at Sector-1 Solar power with battery system 4KVA provided for streetlights/ common areas at Sector-1. Please refer to pictures attached at point xvi.
xx.	Solid waste management has not implemented properly. [General Condition no. d, EC dated 28.11.2019]	Solid waste management collection area is maintained and managed in a hygienic matter in both Sector-1 of Mathias Ocean Park and Sector-4 of Prestige Ocean Crest. Please refer to pictures attached at point ii.
xxi.	PP did not furnish any report on the study of the topography and natural drainage pattern of the site, before and after the development of the building complexes. [General Condition no. e, EC dated 28.11.2019]	The corresponding EC condition states as follows: “...e. PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.” As per our understanding, there is no mention of submitting a report on study of topography and natural drainage pattern.
xxii.	Half-yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to RO.	The six-month compliance reports have been submitted to the MOEFCC- Regional Office since 2020 after receiving the EC in Nov2019. Acknowledgments of half yearly compliance

	[General Condition no. f, EC dated 28.11.2019]	reports submitted to the RO are attached at Annexure -I
xxiii.	Copy of the NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, obtained if any, was not found in the records complex [General Condition no. l, EC dated 28.11.2019]	There is no forest land or protected/eco-sensitive area on the site. Therefore, Forest and Wildlife clearance are not applicable.
xxiv.	Separate funds for implementation of environmental protection measures /EMP along with item wise break up have not been submitted. [General Condition post construction phase no e, EC dated 28.11.2019]	The data for budgetary provision was submitted and presented to SEIAA prior to submission of EC. The details are provided at Annexure- VII .
xxv.	The status of compliance with the stipulated EC conditions, including results of monitoring of the environmental quality parameters were not found in the company's website. [General Condition post construction phase no g, EC dated 28.11.2019]	EC, Annual Form V, Half Yearly Compliance report, STP water report and DG stack emission report is uploaded on the company website https://oceanparkresidency.com/compliances.php Screenshot of the webpage is at Annexure- VIII .
xxvi.	Form V copy was not found in the company's website (http://oceanparkresidency.com/) [General Condition post construction phase no h, EC dated 28.11.2019]	The environmental statement for each financial year in Form-V is submitted and the same has been uploaded on the company website- https://oceanparkresidency.com/compliances.php Screenshot of the webpage is at Annexure- VIII .
xxvii	No dedicated used oil storage facility was seen at the site. [General Condition post	Used Oil is collected and stored safely for Sector-1 and handed over to the party which is authorised by the GSPCB. Used Oil is collected and stored safely for Sector-

	<p>construction phase no. , EC dated 28.11.2019]</p>	<p>4 and handed over to the party which is authorised by the GSPCB.</p>  <p>Picture showing the dedicated collection area for used oil at the project</p>
<p>xxvii i.</p>	<p>Copy of approval obtained for extracting ground water is not submitted. [General Condition post construction phase no. n, EC dated 28.11.2019]</p>	<p>Currently, no ground water is extracted in the operation of Ocean Park (Sector-1) and Ocean Crest (Sector-4). PWD water is being used.</p> <p>A copy of PWD water letter / permission is attached at Annexure- IX.</p>

ANNEXURE - I



M/s. Mathias Construction Pvt Ltd <mathiascon4ec@gmail.com>

**Six monthly compliance report for the period of October 2022 to March 2023 By
M/s. MATHIAS CONSTRUCTION PVT. LTD "MATHIAS OCEAN PARK"**

1 message

M/s. Mathias Construction Pvt Ltd <mathiascon4ec@gmail.com>

Mon, Jul 24, 2023 at 1:30 PM

To: rosz.bng-mefcc@gov.in

Cc: malikarjun badami <badamimv@gmail.com>

Respected sir,

Please find the attached covering letter, EC copy and EC compliance report along with annexures for half yearly compliance submission to the period of October 2022 to March 2023 for our proposed project.

Duration : October 2022 to March 2023 (Half yearly compliance)

Project Name: by M/s MATHIAS CONSTRUCTION PVT. LTD

File No: 3-181-2010/STE-DIR/169 dated on 28.11.2019

Project name & Type: Construction of Residential Apartment

Project Address: Project At 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Goa.

 **Mathias Construction Pvt Ltd.pdf**
6167K

Your application has been Submitted with following details

Proposal No	0000
Compliance ID	28384007
Compliance Number(For Tracking)	EC/M/COMPLIANCE/28384007/2023
Reporting Year	2023
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	12-12-2023
IRO Name	P Subramanyam
IRO Email	agmu102@ifs.nic.in
State	GOA
IRO Office Address	Budgam
Note:- SMS and E-Mail has been sent to P Subramanyam, GOA with Notification to Project Proponent.	

Your (Environment Clearance) application has been Submitted with following details

Proposal No	0000
Compliance ID	72319385
Compliance Number(For Tracking)	EC/M/COMPLIANCE/72319385/2024
Reporting Year	2024
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	31-05-2024
IRO Name	V Geroge Jenner
IRO Email	tr025@ifs.nic.in
State	GOA
IRO Office Address	Integrated Regional Offices, Bengaluru
Note:- SMS and E-Mail has been sent to V Geroge Jenner, GOA with Notification to Project Proponent.	

Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	0000
Compliance ID	115204684
Compliance Number(For Tracking)	EC/M/COMPLIANCE/115204684/2025
Reporting Year	2024
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	18-01-2025
RO/SRO Name	V Geroge Jenner
RO/SRO Email	tr025@ifs.nic.in
State	GOA
RO/SRO Office Address	Integrated Regional Offices, Bengaluru

Note:- SMS and E-Mail has been sent to V Geroge Jenner, GOA with Notification to Project Proponent.

ANNEXURE - II

No.DFS/FP/C-1/3/07-08/145-
Government of Goa,
Directorate of Fire & Emergency Services,
St. Inez, Panaji Goa.

Dated:- 18/05/2007.

Sub:- Provision of Fire Safety Measures in the proposed Residential Complex "M/s. Mathias Ocean Park" for Shri. Joe Mathias on Plot bearing Survey No.249/1-A of Village Taleigao, Goa.

Ref:- Your letter No. Nil, dated; 21.03.2007.

With reference to the above, the Architectural Plans for the Construction of the proposed Residential Complex "M/s. Mathias Ocean Park", for Shri. Joe Mathias on Plot bearing Survey No.249/1-A of Village Taleigao, Goa, has been vetted by this office for in-built fire protection arrangements as per National Building Code Rules. Since the proposed building is having more than 15 mtrs. height from the Ground level necessary fire protection measures have to be incorporated in the building as stipulated in the Annexure enclosed herewith as per National Building Code of India, Part IV, Fire and Life Safety, as amended in 2005 for Residential building.




(ASHOK MENON)
DIRECTOR (Offg.)
FIRE & EMERGENCY SERVICES

Encl:- Annexure "A"

To,

Shri. Joe Mathias,
M/s. Mathias Plaza,
18th June Road,
Panaji - Goa.



**Directorate of Fire & Emergency Services
Government of Goa**



St. Inez, Panaji,
Goa - 403 001 - India

File No.: DFES/FP/C-1/3/2012-13/281

Dated: 18/01/2013

Sub:- Uses of places and trades for purpose involving risk from fires. Regarding issue of No Objection Certificate for the proposed Residential Complex "Ocean Park" for Shri. Joe Mathias on Plot bearing Survey No. 249/1-A of Village Taleigao, Goa.

Ref:- 1. This office letter No. DFS/FP/C-i/3/07-08/173 dated; 30.05.2007.
2. Your office letter No. Nil dated 25.07.2012 & 22.10.2012.

With reference to the above, the Fire Protection Plans envisaging the in-built Fire Protection Arrangements for the Residential Building "Ocean Park" building No. 1 to 8 at Plot bearing Survey No. 249/1-A of Village Taleigao, Goa viz; Underground and Overhead Fire Water Tanks, Jockey Pump, Main Pump, External & Internal Fire Hydrant System, Hose Reel Hose and Manually Operated Electric Fire Alarm System as per Drawings No. JEC-OP-FF-01, JEC-OP-FF-02, JEC-OP-FF-03 and JEC-OP-FF-04 has been vetted & approved by this office.

The No Objection given is specific to the plan submitted to this department. Any changes other than as per the plans submitted and the recommendation given by this office, will need prior approval of this Directorate.

The Formal No Objection Certificate be obtained from this office on satisfactory compliance of fire safety requirements on completion of the building before it is occupied.

(Signature)
(ASHOK MENON)
DIRECTOR

FIRE & EMERGENCY SERVICES

To,

Shri. Joe Mathias,
M/s. Mathias Plaza,
18th June Road,
Panaji - Goa.





Directorate of Fire & Emergency Services

St. Inez, Panaji,
Goa - 403 001 - India

File No.: DFES/FP/HB/134/21-22/ 317

Date: 17.08.2021.

NO OBJECTION CERTIFICATE

(Rule 26)

Sub:- Uses of places and trades for purpose involving risk from fires. Renewal of No Objection Certificate issued under Fire Force Act 1986 and Rules 1997 to M/s. Mathias Construction Pvt. Ltd., for their Residential Building “ **Ocean Park-Type 1(A), Type 1(1), Type 1(2), Type 1(3), Type 1(4), Type 2, Type 3(1) and Type 3(2)** ” situated on plot bearing survey No.249/1- A of village Taleigao, Goa.

Ref:- 1) This Office No.DFES/FP/HB/18-19/729, dt:26/03/2019.
2) Your Application dt:19/03/2021.

Consequent upon the Fire Prevention Inspection of the Residential Building “ **Ocean Park-Type 1(A), Type 1(1), Type 1(2), Type 1(3), Type 1(4), Type 2, Type 3(1) and Type 3(2)** ” situated on Plot bearing is survey No.249/1-A of village Taleigao, Goa, it is certified that there is No Objection from Fire Safety point of view to **renew the No Objection Certificate** of the said premises for the contemplated use.

The Management of the Residential Building “ **Ocean Park-Type 1(A), Type 1(1), Type 1(2), Type 1(3), Type 1(4), Type 2, Type 3(1) and Type 3(2)** ” shall ensure that the Fire Protection Arrangements installed are further maintained which can be safely and effectively used at all material times during the certificate validity period.

The next date of inspection for renewal shall be on **26.03.2022.**




(NITIN V. RAIKAR)
DY. DIRECTOR (FIRE)
FOR DIRECTOR
FIRE & EMERGENCY SERVICES

To,
Mr. Joe Mathias,
Managing Director,
M/s. Mathias Constructions Pvt. Ltd.,
“Mathias House” Campal, Panaji, Goa.



Government of Goa
Directorate of Fire & Emergency Services

St. Inez, Panaji,
Goa - 403001 - India



File No.: DFES/FPNA/2023/35

Date : 17-08-2023

NO OBJECTION CERTIFICATE

(Rule No. 26)

Sub:- Uses of places and trades for purpose involving risk from fires. Issue of No Objection Certificate issued under Goa State Fire Force Act 1986 and Rules 1997 to PRESTIGE OCEAN CREST, NA NA Dona Paula Tiswadi Developed by MS PRESTIGE ESTATES PROJECTS LIMITED, PRESTIGE OCEAN CREST H.No.1/277/8 Unit G8, Ground Floor, Gera Imperium II, Patto Plaza, Panaji, Tiswadi, GOA

Ref:- Application No. FES2304588 dated 15-Aug-2023

In pursuance of the Goa State Fire Force Act, 1986 and Rules 1997, read with Clause 15.2 of The Goa Land Development and Building Construction Regulations, 2010 and Government Notification No.3/5/97-HD(G)Part/3934 dated; 17.12.2014. No Objection is hereby granted to M/s. Mathias Construction Pvt. Ltd., and GPA Holder M/s. Prestige Estates Project Ltd. for their premises "PRESTIGE OCEAN CREST" situated on Survey No. 249/1 A of Talergao, Dona - Paula, Goa for having complied with the Fire Protection Arrangements (Annexure), which can be safely and effectively used at all material times, subject to the conditions as prescribed in the enclosed schedule.

The next date of inspection is on **17-AUGUST -2024**.

Encl:- Annexure & Schedule.

To,

1. Mr. Joe Mathias,
M/s. Mathias Construction Pvt. Ltd.,
Mathias House, H.No. C13/156,
Opposite Luis Gomes Garden, Campal, Panaji, Goa.
2. GPA Holder M/s. Prestige Estates Project Limited,
Prestige Falcon Towers, 19, Brunton Road,
Bangaluru, Karnataka 560025.

**NITIN
VASSUDEV
RAIKER**

Digitally signed by
NITIN VASSUDEV
RAIKER
Date: 2023.08.17
10:43:35 +05'30'

Phone Nos.:918322227616
Fax No.:
www.dfes.goa.gov.in
Email:dir-fire.goa@nic.in

: 2 :

9. The **Automatic Fire Detection System** installed in the premises shall be maintained in an efficient working condition and shall be tested **monthly**
10. The **Manual Call Points and Hooters** connected to the Fire Alarm System shall be tested **weekly** using a **different Manual Call Point** for each **successive test** to ensure that it operates satisfactorily. The results of such inspection shall be recorded in the log book.
11. A logbook shall be maintained, in which details of periodical Tests, Examination of the Fire Detection & Protection Systems, Fire Drills conducted shall be mandatorily recorded. The same should be readily available for inspections as and when required by the inspecting authority
12. **Fire Drill** shall be conducted in the premises at least once every three months

**NITIN
VASSUDEV
RAIKER**

Digitally signed by
NITIN VASSUDEV
RAIKER
Date: 2023.08.17
10:42:49 +05'30'

ANNEXURE

1. Name of the Building : "Prestige Ocean Crest"
situated on Survey No. 249/1-A of Village
Taleigao, Dona - Paula, Goa.
2. Height of the Building : 24.00 Mtrs.
3. Number of Floors : Basement, Stilt, Ground plus Seven floors
4. Floor Wise Built up Area
- | | | | |
|----------------|---|----------|---------|
| Basement floor | - | 6147.689 | Sq.mtrs |
| Stilt floor | - | 2360.430 | Sq.mtrs |
| Ground floor | - | 2734.025 | Sq.mtrs |
| First floor | - | 2525.596 | Sq.mtrs |
| Second floor | - | 2525.596 | Sq.mtrs |
| Third floor | - | 2569.244 | Sq.mtrs |
| Fourth floor | - | 2754.211 | Sq.mtrs |
| Fifth floor | - | 2667.512 | Sq.mtrs |
| Sixth floor | - | 2586.444 | Sq.mtrs |
| Seventh floor | - | 2432.135 | Sq.mtrs |
| Shops | - | 942.378 | Sq.mtrs |
5. Area of the Plot : 8316.00 Sq.mtrs
6. Total Built up Area : 30245.36 Sq.mtrs
7. Name of the Owner of the Premises :
1. Mr. Joe Mathias.
M/s. Mathias Construction Pvt. Ltd.,
Mathias House, H.No. C13 156,
Opposite Luis Gomes Garden,
Campal, Panaji, Goa.
 2. GPA Holder M/s. Prestige Estates Project
Limited, Prestige Falcon Towers, 19,
Brunton Road, Bangaluru, Karnataka 560025
8. Person to be notified in case of Emergency and Tel. No. : Mr. Kishor Kumar,
DGM Projects
Tel. No. 7259007844.

FIRE PROTECTION ARRANGEMENTS:-

- a) Fire Hydrants (External) : 06 Nos. of 63 mm. Standard instantaneous coupling, 06 Nos. of Hose Boxes, 12 Nos. of RRL Hose of 15 mtrs. length and 06 Nos. Emergency Branch pipe provided in the premises.
- b) Landing Valves : 37 Nos. of Standard instantaneous 63 mm Outlet, 37 Nos. of Hose Boxes with 74 Nos. of R.R.L. Hoses of 15 mtrs. length and 37 Nos. Emergency Branch pipe provided and distributed on all the floors of the building.

Contd....2/-

SCHEDULE

The owner/management shall comply with the requirements as indicated in the schedule. Contravention of any of these requirements as indicated below shall lead to the cancellation of the certificate without any prejudice.

1. All the Means of Escape shall be properly maintained and kept free from obstruction of all type of combustibile storage.
2. All Entry/ Exit doors through which a person may have to pass shall not be locked or fastened.
3. On those occasions, if disabled and handicapped persons are present in the premises, such special arrangements as may be necessary in the circumstances shall be made so as to enable all persons to leave the premises safely in the event of fire.
4. **The Diesel Generator** to be provided for the Fire systems viz. Comm. lighting, Fire Alarm System, Fire Pumps, Lift etc. which shall be checked and maintained in functional condition for use in the event of any emergency.
5. All fire fighting equipments installed in the premises shall be maintained in efficient working order.
6. All portable **Fire Extinguishers** shall be examined at least **once annually** and tested by a competent person.
7. **Fire Pumps, Fire Hydrants, Landing Valves and Hose Reel Hose** shall be **tested monthly** to ensure that they are in working order and produce satisfactory jet of water to reach to the farthest point.
8. **Automatic Sprinkler System** installed in the premises shall be tested monthly by operation of drain valve to ensure that sprinkler line is charged and in working condition.

Contd...2/-

- : 2 :
- c) Fire Brigade Inlet : 01 No. of Two way and Four way Fire Brigade Inlet of 63 mm instantaneous coupling provided in the building.
- d) Hose Reel Hose System Conforming to IS:884/1984. : 37 Nos. of Hose Reel Hose of 30 mtrs. length each provided and distributed on all the floors of the building.
- e) First Aid Fire Fighting Equipments : 115 Nos. of Dry Chemical Powder Extinguishers (ABC Type) of 2 Kg capacity, 101 Nos. of Dry Chemical Powder Extinguishers (ABC Type) of 6 Kg capacity and 05 Nos. of Carbon-di-Oxide Extinguishers of 4.5 Kg capacity conforming to BIS: 15683/2006 provided and distributed on all floors of the building
- f) Automatic Sprinkler System : 961 Nos. of Pendent Glass Ball type sprinklers of 68 C (Quartz) provided & distributed on all the floors of the building.
- g) Smoke Detectors : 38 Nos. Smoke Detectors provided on the Fourth, Fifth, Sixth and Seventh floor of the building.
- h) Heat Detectors : 02 Nos. Heat Detectors provided on the Fifth & Seventh floor of the building
- i) Manually Operated Fire Alarm System : 01 Nos. Fire Alarm Panel on the Ground floor and 78 Nos. Manual Call Points with Hooters provided in the building.
- j) Exits : Two centrally located staircases of 1.25 mtrs. width and Nine Fire Escape staircases of 1.25 mtrs. provided in the building.
- k) Exit Signs : Directional Exit Signs provided.
- l) Water Capacity : Underground Tank of 2,00,000 liters provided at Ground Level.
03 Nos. Overhead Tank of 10,000 litres provided at the terrace level.
- m) Gas Based Detection cum Suppression System : Provided for the Main Electrical Panel and Server Room.

Contd...3/-

3:

n) Passive Fire Protection Measures

- 1) 07 Nos. Jet Fans provided for Basement Zone 1 @ 35000 CFM.
- 2) 07 Nos. Jet Fans provided for Basement Zone 2 @ 38000 CFM
- 3) 03 Nos. Liftwell Pressurization Fans provided in the Liftwell @ 3000 CFM.
- 4) 03 Nos. Staircase Pressurization Fans provided in the Internal Staircase @ 2500 CFM.

o) Pump Capacity

- Jockey pump – 180 LPM
- Main pump – 2280 LPM
- Diesel Pump – 2280 LPM
- Water Curtain Pump – 2280 LPM

p) Alternate Power Supply Arrangements

02 Nos. of Diesel Generator Set @ 500 KVA provided.

q) Periodical inspection of Fire Protection System

Yearly. The next date of inspection is 17.08.2024.

**NITIN
VASSUDEV
RAIKER**

Digitally signed by
NITIN VASSUDEV
RAIKER
Date: 2023.08.17
10:43:15 +05'30'

ANNEXURE - III

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदुशण नियंत्रण मंडळ.

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528
2438563, 2438550

Tel / Fax No. : 0832-2438528



Email id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in
Environment Engineer, GSPCB - ee-gspcb.goa@nic.in
Scientist, GSPCB - scientist-gspcb.goa@nic.in
Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in
Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

Date: 11/01/2016

No. S/ 329 /16-PCB/CI-922

Consent to Establish under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M,H & T) Rules respectively]

Consent to Establish is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Orange Category)

Sy. No. -249/1-A,
Opp NIO Colony, Donapaula,
Taleigao, Tiswadi -Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M,H & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- The Consent to Establish is valid upto Commissioning of the unit or 3 years which ever is earlier.
- This Consent to Establish is valid for the manufacture/ production/ extraction/ installation/ servicing/ trade/ activity as mentioned below:

Sr. No	Description	Quantity
1.	Installation of Sewage Treatment Plant for Residential Complex with 364 flats	1 nos

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of domestic effluent from the factory shall not exceed 175 KLD

(iii) Sewage Treatment Plant:

The unit shall provide comprehensive sewage treatment plant consisting of primary secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

Other parameters should meet the standards specified in Schedule I (Rule 3) and Schedule VI [Rule 3(3A)] of the Environment (Protection) Act 1986 for the relevant Industry

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the factory premises.

(v) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyze, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.

(vi) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- Landfill, incase of inert materials, care should be taken to ensure that the material does not give rise to leachate which may percolate into ground-water or carried away with storm run-off.
- Controlled incineration wherever possible in case of combustible organic matter.
- Composting in case of bio degradable material
- As per the Authorization issued by this Board in case of Hazardous waste.

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

(i) The unit may install the following equipments and shall be equipped with comprehensive control system as it is warranted with reference to generations of emissions and operate and maintain the same continuously:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NOx [*] HC CO PM			
					(g/kw-hr)			
1.	D.G. Set	2	125 KVA	-----	9.2	1.3	3.5	0.3

(ii) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(Levinson J. Martins)
Member Secretary

Goa State Pollution Control Board

- (iii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. GENERAL CONDITIONS:

1. Trees shall be planted and maintained around the plant in an area at least 4 times the built area of the industry. Green belt development shall be started along with the construction activity.
2. The domestic waste water shall be treated in a property designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
3. The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
4. The applicant shall provide facilities for collection of the samples to the Board staff.
5. The industry shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
6. Stack heights for a (Diesel generator set(s)) shall be as follows:
 - (a) Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + \sqrt[3]{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below:

The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
7. The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



(Levinson J. Martins)
Member Secretary

Goa State Pollution Control Board

8. All solid waste arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i. Land fill in case of inert material;
 - ii. Controlled incineration wherever possible in case of organic combustible material;
 - iii. Vermiculature composting in case of bio-degradable, chemically active/ hazardous solid waste; care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or be carried away with storm run-off.
9. The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
 - a) Hazardous Wastes (Management and Handling) Rules, 1989;
 - b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro - organisms / - Genetically Engineered Organisms or Cell, 1989.
10. There shall not be any perceptible odour outside the industrial premises.
11. All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
12. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
13. Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
14. This Consent to Establish is granted without any prejudice to any other permissions(s) required under any laws, bye - laws and regulations in force.
15. The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
16. The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa before submitting an application for Consent to Operate.



(Levinson, J. Martins)
Member Secretary
Goa State Pollution Control Board

17. The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
18. The unit should obtain all permissions / approvals as required under the prevalent Rules / Acts in force.
19. The unit shall apply for Consents to Operate of the Board as required under section 25(1) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commissioning of the plant
20. This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
21. Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.

To,
 M/s. MATHIAS OCEAN PARK RESIDENCY
 Sy. No. -249/1-A,
 Opp NIO Colony, Donapaula,
 Taleigao, Tiswadi -Goa.

Copy to:-
 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 47,00,000/-**

Challan no.	Amount	Date
5900	Rs. 5,600/- (NOC fees)	17/04/2013

(Levinson .J. Martins)
 Member Secretary
 Goa State Pollution Control Board

Typed by	Checked by	Verified by
<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702
Tel/Fax No: 0832- 2407700



Email Ids:
Chairman, GSPCB, chairman-gspcb.goa@nic.in
Member Secretary, GSPCB, ms-gspcb.goa@nic.in
Environment Engineer, GSPCB, ee-gspcb.goa@nic.in
Scientist, GSPCB, scientist-gspcb.goa@nic.in
Office, goapcb@gspcb.in

No.12/2018-PCB/92647/R000685

Date:15/03/2019

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under Rule 6 (i) of the Hazardous and other Wastes (Management and Transboundary Movement) amended Rules 2018

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi - Goa**

Located in the area declared under the provisions of the Water Act, Air Act and Authorisation under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid up to **27/12/2023**

2. This Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Capacity
1.	Sewage Treatment Plant for a residential complex comprising of 364 Flats	175 KLD

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the residential complex (sewage & sullage) shall not exceed **175 K.L.D.**

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

(ii) **Sewage Treatment Plant:**

The residential complex shall treat domestic effluent in existing Sewage Treatment Plant (175 KLD capacity) consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10mg/l

Other parameters should meet the standards specified in Schedule I Schedule VI [Rule 3(3A)] of the Environment (Protection) Act 1986 for the relevant unit

- (iii) In view of the directions issued by the Central Pollution Control Board vide order File No. A19014/43/06 – Mon dated 21st April 2015, the unit is required to upgrade its sewage treatment plant within five years from the date of the directions issued, ie 21st April 2015, to achieve following standards and submit the plan of action regarding the same, within six months from the date of issue of this consent.

pH	Between	6.5 & 9.0
TSS	Not to exceed	20 mg/l
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
NH4-N	Not to exceed	5 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100 ml
Bio-assay test		90% survival of fish after 96hours in 100%effluent

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the residential complex premises.

- (v) The residential complex shall at his own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.
- (vi) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board.

(viii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(ix) **The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.**

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x	HC	CO	PM
					(g/kw-hr)			
1.	D.G. set	02	125 KVA	0.9	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set (125 KVA)	22 mtrs (each)

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 125 KVA)	12.5 ltrs/hr (each)

(iv) **The unit should provide Stack Port Hole and Platform which is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling, within three months from the date of issue of this consent and submit compliance report to this office.**

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks connected to D.G. set once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDARY MOVEMENT) AMENDED RULES 2018:

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) **The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.**
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and other Waste (Management & Transboundary Movement) amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) **The unit shall submit annual returns in prescribed format to the Board for financial year by 30th June of every year for the previous financial year.**

6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.

- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2016, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016, if applicable.
- (xv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.in", if applicable
- (xvi) The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.**

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

- (xvii) The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.
- (xviii) The unit shall provide sampling porthole for the DG Sets and carry out stack monitoring within 45 days from the date of issue of this consent and submit a compliance report to the Board.
- (xix) The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within 45 days from the date of issue of this consent.
- (xx) The unit shall provide a dedicated facility for the storage & disposal dry waste collected.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
C/o. Shri. Joe Mathias,
R/o. Villa Mathias, Opp. Circuit House,
Altinho, Panaji, Tiswadi - Goa

Copy to:-

1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 73,15,50,000/-**

Challan no.	Amount	Date
NEFT	Rs. 27,143/- (Consent fees)	27/12/2018
NEFT	Rs. 1,66,857/- (Balance consent fees)	19/02/2019

**SHAMILA
 DOS
 MILAGRES
 MONTEIRO**

Digitally signed by
 SHAMILA DOS
 MILAGRES
 MONTEIRO
 Date: 2019.03.15
 11:22:19 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

GOA STATE POLLUTION CONTROL BOARD
गोंय राज्य प्रदूषण नियंत्रण मंडळ
(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
 2407701, 2407702,
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Email Ids:
 Chairman, GSPCB: chairman-gspcb.goa@nic.in
 Member Secretary, GSPCB: ms-gspcb.goa@nic.in
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No. 12/2023-PCB/1704690/R00012449

Date: 12/01/2024

Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

[To be referred as Water Act and Air Act respectively]

CONSENT TO ESTABLISH is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri Joe Mathias)
(Red Category)

Survey No.249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi – Goa.

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Establish issued is valid upto 5 years or the commissioning of the unit whichever is earlier.

2. This Consent to Establish is valid for the operation of:

Sr. No.	Description	Capacity
1.	Residential complex comprising of 364 flats (for the shifting of existing 175 KLD STP)	--

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of domestic effluent from the complex shall not exceed 170 KLD.

(ii) The daily quantity of industrial effluent from the complex shall not exceed NIL.

(iii) **Sewage Treatment Plant:**

The Residential complex shall install Sewage Treatment Plant (**175 KLD Capacity**) consisting of based on **SBR technology** primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	5.5 & 9.0
Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/100ml

(iii) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening and flushing. There shall not be any discharge outside the hotel unit.

- (iv) A good house-keeping shall be maintained within the complex premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (v) The unit shall install Oil and Grease Trap for effluent arising from its kitchen and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI.
- (vi) The unit has to provide separate grey and dark waste water line with separate chambers/manhole before diverting the waste water to the STP. Unit has to install oil and grease trap for the kitchen line and bar screen at the inlet of STP. In addition to oil and grease trap proposed at the STP inlet.
- (vii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.
- (viii) Unit shall install electronic flow meter at the inlet and exit of the Sewage treatment Plant. Also, electronic flow meter has to be installed for the reuse of treated water for flushing.
- (ix) The project proponent has to provide landscape bed of 600mmx600mm along the periphery and provide drip pipe line for the usage of treated water. Plantations has to be provided in the said bed. The said bed will be in addition to the green belt proposed in the project.
- (x) The STP equipment's has to be provided with standby power backup from the DG set.
- (xi) High water absorbing plant such as banana plantations etc has to be provided to utilize STP treated water.
- (xii) The unit shall prepare a standard operating Procedure, Log sheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipment's specifications, and unit size calculations and make it available at site of the STP.
- (xiii) Closed shed for collection, storage and segregation of dry waste has to be provided at the entrance as per the Solid Waste Management Rule 2016. Separate Bin has to be provided for the domestic Hazardous waste.
- (xiv) The unit shall at his own cost get the effluent samples collected both before and after treatment and analyzed, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board, by 15th of the succeeding month.
- (xv) **Non-Hazardous Solid Waste:**
All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board.

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The Unit shall take adequate measures for control of noise levels from its own Sources within the Premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. **GENERAL CONDITIONS:**

- (i) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

- (ii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- (iii) The project proponent has to provide landscape bed of 600mmx600mm along the periphery and provide drip pipe line for the usage of treated water. Plantations has to be provided in the said bed. The said bed will be in addition to the green belt proposed in the project.
- (iv) The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
- (v) The applicant shall provide facilities for collection of the samples to the Board staff.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (viii) The unit shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
- (ix) Stack heights for a (Diesel generator set(s) shall be as follows:
 - (x) Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + \sqrt{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below: The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
- (xi) The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (xii) The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
 - a) Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter;
 - b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro – organism / - Genetically Engineered Organisms or Cell, 1989.
- (xiii) There shall not be any perceptible odour outside the complex premises.
- (xiv) All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.

- (xv) Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
- (xvi) Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
- (xvii) The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
- (xviii) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa, before submitting an application for Consent to Operate.
- (xix) The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste Management Rules, 2016. Any activity as defined under BMWM Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
- (xx) The unit shall apply for Consent to Operate of the Board for the additional Production as required under section 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commencing the additional Production Operations.
- (xxi) This Consent to Establish is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (xxii) This Consent to Establish does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (xxiii) Reliable flow meter shall be installed to maintain record of water consumption/waste water consumption per day. This records so maintained shall be made available to the Board official whenever required.
- (xxiv) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xxv) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xxvi) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxvii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxviii) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.

- (xxix) The unit has to obtain no objection certificate from the Central Ground Water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xxx) The manufacture, import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management Rules, 2021 and its amendments thereafter shall be prohibited with effect from 1st July, 2022.
- (xxxii) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (xxxiii) The unit shall ensure that the sewage treatment plant is operated and maintained by the builder for a minimum period of 5 years and ensure efficient working of the same.
- (xxxiv) The Builder shall have to maintain the sewage treatment plant for a minimum period of 5 years after commissioning and ensure efficient working of the same.
- (xxxv) The unit has to use STP treated water for construction purpose instead of Fresh water/ground water.
- (xxxvi) The complex shall comply to the Guidelines and dust mitigation measures in handling Construction material and Demolition waste issued by Central Pollution Control Board (CPCB) and are placed on Board website – www.goaspcb.gov.in.
- (xxxvii) The unit shall install an online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR at the boundary of the unit in consultation with the Board and connect the same to the Board's server within one month of the receipt of this consent and submit compliance report to the Board.
- (xxxviii) The unit shall apply for consent to operate for the STP after its commissioning.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri Joe Mathias)
 Survey No.249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao,
 Tiswadi – Goa.

Copy to: - 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.24,78,08.000**

Receipt no.	Amount	Date
1921378	Rs.70096/- CTE fees	27/09/2023

Shamila Dos Digitally signed by
 Shamila Dos
Milagres Milagres Monteiro
Monteiro Date: 2024.01.12
 12:26:58 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name:

Contact

Address:

.....

Email: Date:

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website www.goaspcb.gov.in/?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

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.....

.....

Signature & date

To,

The Member Secretary,

Goa State Pollution Control Board,

Near Pilerne Industrial Estate,

Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Board)

Phone Nos. : 0832-2407700
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No. 12/2019-PCB/119749/R0001043/FLM/14965/Amde/81

Date:- 24/04/2020
4/5/2020

CORRIGENDUM

Sub: Consent to Establish under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 order issued to M/s. Mathias Ocean Park

Ref: 1. Consent to Establish under the Water Act, Air Act order bearing no. 12/2019-PCB/119749/R0001043 dated 23/12/2019.

In partial modification in the Consent to Establish under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, order issued to M/s. Mathias Ocean Park, the description of the activity in the Order referred at (1) above may be read as follows:

2. This Consent to Establish is valid for the establishing of:

Sr. No	Description	Capacity
1.	Installation of a Sewage Treatment Plant for a Residential Complex comprising of 106 Flats (3BHK -92 nos and 4BHK-14 nos), 7 shops and a restaurant.	105 KLD

All other conditions mentioned in the Consent to Establish under the Water Act, Air Act order cited at serial no. (1) above, remain unchanged.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
C/o. Mr. Joe Mathias,
Office at Mathias House,
House No. C-1/156,
Opp. Luis Gomes Garden, Campal Panaji - Goa

Typed by	Checked by
<i>Arani</i>	<i>Mathias</i>

MATHIAS CONSTRUCTION PVT. LTD.
Received on 14/05/2020
Hand / Post / Courier Speed Post
Ref. No. 7302 @ 11:05 a.m.
For Action to

(Dr. Shamila Monteiro)
Member Secretary
For Goa State Pollution Control Board

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
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Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 12/2023-PCB/1873501/R00013373

Date:25/06/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORISATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: **Shri. Joe Mathias**)
(Red Category)
(Expansion)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi – Goa.**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid up to **six months from the date of issue of this consent for the trial operation of the sewage treatment plant.**

2. This Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Capacity
1.	Residential and commercial complex having 94 Nos- 3 BHK flats, 12 Nos- 4 BHK flats, 56 Nos -Shops and 1 Nos Restaurant having 247 Nos Persons seating capacity.	-----

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the complex (sewage & sullage) shall not exceed **80 K.L.D.**

(ii) **Sewage Treatment Plant:**

The residential complex shall treat domestic effluent in existing Sewage Treatment Plant (**105 KLD capacity**) based on **SBR technology** consisting of primary/ secondary and/ or tertiary treatment as is

warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100ml
Oil & Grease	Not to exceed	10 mg/l

(iii) **The complex shall maintain and operate Oil and Grease Trap for effluent arising from its kitchen and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI within three months of issue of this consent and thereafter submit compliance report to this office.**

(iv) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening and toilet flushing. There shall not be any discharge outside the complex premises.

(v) The complex shall at his own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be submitted regularly to this Board.

(vi) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the unit premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Non-Biodegradable (dry) waste	88 kg/day	To be disposed through the local village panchayat or waste collector authorized by GSPCB
2	Biodegradable (wet) waste	209 kg/day	To be Composted within the premises through an Organic waste composter (OWC)
3.	Used Cooking Oil		To be disposed to registered or authorized agency approved by the Board

(viii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

- (ix) **The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.**
- (x) The unit should have zero discharge policy. i.e, the treated waste water may be re-used in process/green belt development /or any other use as deemed fit by the unit with due permission from the Board.

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr.no	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x HC CO PM (g/kw-hr)			
					1	D.G. set	02	320KVA
2	D.G. set	02	150KVA	0.19	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1	D.G. set (320KVA)	6 meters (each)
2	D.G. set(150KVA)	5 meters (each)

- (iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1	D.G. set (320KVA)	18 liters /hour
2	D.G. set(150KVA)	10 liters/hour

- (iv) **The unit should provide Stack Port Hole and Platform. which is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling, within three months from the date of issue of this consent and submit compliance report to this office.**
- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vi) The unit should carry out emission monitoring from the stacks connected to D.G. set once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.
- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (viii) The unit shall provide exhaust chimney for the Kitchen and the same has to be provided 1.5mtrs above the nearest building or 1.5mts above the roof of the units building whichever is higher.
- (ix) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series I No.5 dated 2nd May 2024 as amended thereafter regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for storage and disposal of hazardous wastes as specified below:

Sr. no	Category	Type of waste	Quantity	Mode of disposal
1	5.1	Used /Spent Oil	0.01MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.

- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.

- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Battery waste Management Rules 2022, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management) Rules 2022, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management) Rules 2016 as amended thereafter, if applicable.
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **The unit shall provide dedicated shed for solid waste management has to be provided and the solid waste has to be collected in segregated manner.**
- (xvii) **Unit has to install electronic flow meter at the inlet and exit of the Sewage treatment Plant. Also electronic flow meter has to be installed for the reuse of treated water for flushing.**
- (xviii) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.in", if applicable**
- (xix) **The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years and ensure efficient working of the same.**
- (xx) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xxi) **The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.**
- (xxii) **The STP equipment has to be provided with standby power backup from the DG set.**
- (xxiii) **High water absorbing plant such as banana plantations etc has to be provided to utilize the treated water.**
- (xxiv) **The unit has to provide filtration after disinfection, ozonation for odour /color removal before treated water is used for gardening or dual plumbing for flushing.**
- (xxv) **Unit needs to look into the aspect of increasing the biodegradation time in the SBR stage and submit compliance report to this office within one month of date of issue of this consent.**

(xxvi) The unit shall comply to the Circular issued by the Board regarding “ Mechanism/Guidelines for Control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of Restaurants/hotels/motels/banquets etc. in view of the NGT Order in OA No 400/2017 dated 10/06/2021 and as amended thereafter.

(xxvii) The unit shall submit a Bank Guarantee amounting to Rs.25 lakhs (Rupees twenty five lakhs only) with a validity period of three years within 30 days of issue of this Consent for ensuring compliance to the consent to operate condition. Non-compliance to the consent conditions will result in the forfeiting of the Bank Guarantee and necessary action will be initiated as per rules.

To,

M/s. MATHIAS OCEAN PARK RESIDENCY

Represented by Shri. Joe Mathias

Survey No. 249/1 - A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi – Goa.

Copy to:-
1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.63,36,23,437/-**

Challan no.	Amount	Date
68690	Rs. 1008800/- (Consent fees)	08/03/2024

Shamila Digitally signed
Dos by Shamila Dos
Milagres Milagres
Monteiro Monteiro
Date: 2024.06.25
11:17:33 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :Contact:

Address:

Email:Date:

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

.....

.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2023-PCB/2011488/R00014062

Date: 28/06/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter.

[To be referred as Water Act, Air Act and HW (M& T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
(Red Category)

**Survey No. 249/1 - A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi– Goa.**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to Operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.2/2018-PCB/92647/R000685 dated:15/03/2019 is valid for a period of up to **six months from the date of issue of this consent.**

2. This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Quantity
1.	Residential complex consisting of 364 flats.	-----

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the Residential Complex (sewage & sullage) shall not exceed **170 KLD.**

(ii) **Sewage Treatment:**

The residential complex shall treat domestic effluent existing sewage treatment plants based on **SBR Technology(175 KLD Capacity)** consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l

COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100 ml

(iii) **Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) The unit shall at its own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be uploaded in the portal of the Board.

(v) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Dry Waste	150kg/day	To be disposed through the Village Panchayat Taleigao
2.	Wet waste	100 kg/day	

(vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online:

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(viii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.

(ix) **The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.**

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipment

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x HC CO PM			
					(g/kw-hr)			
1.	D.G Set	02	125 KVA	0.9	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G Set (125 KVA)	22Mts

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for (D.G.Set of 125 KVA)	12.5 litres/hr

(iv) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

(vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES 2016 AS AMENDED:

(i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

(ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*

(iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.

(iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.

(v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.

(vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.

- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
 - Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only

- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in**
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **Unit has to install electronic flow meter at the inlet and exit of the Sewage treatment Plant within three months of issue of the consent and submit compliance report to the Board.**
- (xvii) **High water absorbing plant such as banana plantations etc has to be provided to utilize the treated water.**
- (xviii) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xix) **The unit shall provide dedicated shed for solid waste management and the solid waste has to be collected in segregated manner.**
- (xx) **The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.**
- (xxi) **The STP equipment has to be provided with standby power backup from the DG set.**
- (xxii) **The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.**

- (xxiii) The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.
- (xxiv) The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within one month from the date of issue of this consent.
- (xxv) The unit shall submit a Bank Guarantee amounting to Rs.25 lakhs (Rupees twenty five lakhs only) with a validity period of three years within 30 days of issue of this Consent for ensuring compliance to the consent to operate condition. Non-compliance to the consent conditions will result in the forfeiting of the Bank Guarantee and necessary action will be initiated as per rules.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
 (Represented by: Shri. Joe Mathias)
 Survey No. 249/1 - A, Opp. NIO Colony,
 Dona – Paula, Taliegao, Tiswadi– Goa.

Copy to: 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.73,15,50,000/-**

Receipt No.	Amount	Date
2058190	Rs.1008800.0/- (Air and Water Consent fees).	11/01/2024

**Shamila
 Dos
 Milagres
 Monteiro** Digitally signed
 by Shamila Dos
 Milagres
 Monteiro
 Date: 2024.06.28
 12:30:54 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :Contact

Address.....

Email:.....Date.....

Name of the service availed:.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTP's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511.

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंयराज्यप्रदूषणनियंत्रणमंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2024-PCB/2530724/R00017222

Date:02/04/2025

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter .

[To be referred as Water Act, Air Act and HW (M& T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: *Shri. Joe Mathias*)
(Red Category)

Survey No. 249/1-A, Opp. NIO Colony, Dona – Paula, Taliegao, Tiswadi– Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H& T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to Operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No.12/2023-PCB/2011488/R00014062 Date: 28/06/2024 is valid upto **28/12/2028**.

2. This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No.	Description	Quantity
1.	Residential complex consisting of 364 flats.	-----

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the unit (sewage & sullage) shall not exceed **200KLD**.

(ii) **Sewage Treatment:**

The unit shall treat domestic effluent into sewage treatment plant (240 KLD Capacity) based on SBR Technology consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	20 mg/l
BOD, 3 days, 27°C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
Oil & Grease	Not to exceed	10 mg/l
N-total	Not to exceed	10 mg/l
Fecal Coliform	Less than	100 MPN/100 ml

(iii) **Treated Sewage Disposal:**

The treated effluent shall be recycled to the maximum extent for flushing and remaining shall be used on land for gardening. There shall not be any discharge outside the unit premises.

(iv) The unit shall at its own cost get the effluent samples collected both before and after treatment and analyse, every month the parameters indicated above from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and rules there under and results shall be uploaded in the portal of the Board.

(v) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Dry Waste	100 kg/day	To be disposed through Board registered waste collector/ Local body
2.	Wet waste	150 kg/day	To be composted onsite in Organic waste Converter

(vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online:

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

(viii) The unit should have zero discharge policy. i.e. the treated waste water may be re-used in process/green belt development/or any other use as deemed fit by the unit with due permission from the Board.

(ix) **The unit should operate facility for converting bio-degradable /organic waste generated from the residential complex to compost so as to meet the standard for compost prescribed in the Solid Waste Management Rules, 2016.**

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipment:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G Set	02	125 KVA	0.54	9.2	1.3	3.5	0.3

- (ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. Sets(125 KVA)	22Mts (each)

- (iii) The unit shall observe the following standards:

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for (D.G.Sets of 125 KVA)	26.2litres/hr (each)

- (iv) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be uploaded on the Board's portal.

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016, AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	0.010 MT/annum	To recycler registered with SPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.

- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) **An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.**
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.

- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016as amended thereafter, if applicable.
- (xiv) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in**
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **Unit shall install electronic flow meter at the inlet and outlet of the Sewage treatment Plant.**
- (xvii) **High water absorbing plant such as banana plantations etc. has to be provided to utilize the treated water.**
- (xviii) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xix) **The unit shall provide dedicated shed for solid waste management and the solid waste has to be collected in segregated manner.**
- (xx) **The occupier shall prepare a standard operating Procedure, Logsheets, P&ID drawing, electrical drawing, Flow Process chart and tank layout with dimension, Mechanical equipments specifications, Residential/Commercial Complex size calculations and make it available at site of the STP.**
- (xxi) **The STP equipment has to be provided with standby power backup from the DG set.**
- (xxii) **The Unit shall maintain records of the water consumption, treated water from the STP and the STP operation details on daily basis.**
- (xxiii) **The unit shall provide an acoustic enclosure for the blowers used in the Sewage Treatment Plant (STP).**
- (xxiv) **The Builder shall operate and maintain the sewage treatment plant effectively for an initial period of five years, before handing over the same to the residents of the society.**
- (xxv) **The unit shall operate and composting facility for the wet waste and maintain daily records of all the waste generated, treated and disposed from the premises and submit a compliance report to the Board within onemonth from the date of issue of this consent.**

(xxvi) The unit has to install display board mentioning the information related to Water, Air and hazardous waste as per the CPCB guidelines.

(xxvii) The unit shall comply w.r.t. condition no. 6(xvi), 6(xxiii), 6(xxv) & 6(xxvi) within three months time period from the date of issue of this consent to operate order and submit compliance report towards the same with this Office.

(xxviii) The unit shall submit detailed table of the project from the date of start as per the recommendations of the 49th TAC meeting within one month of the date of issue of this consent.

(xxix) The unit shall ensure compliance to the consent to operate conditions with regards to sewage treatment plant for which the bank guarantee shall be retained by the Board.

To,
M/s. MATHIAS OCEAN PARK RESIDENCY
(Represented by: Shri. Joe Mathias)
Survey No. 249/1-A, Opp. NIO Colony,
Dona – Paula, Taliegao, Tiswadi– Goa.

Copy to:

1 Accounts Section

2 Concerned File

3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.73,15,50,000/-**

Receipt No.	Amount	Date
2058190	Rs.1008800/- (Air and Water Consent fees).	11/01/2024

Shamila Dos Digitally signed
 by Shamila Dos
Milagres Milagres Monteiro
Monteiro Date: 2025.04.02
 10:42:07 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :Contact

Address.....

.....

Email:.....Date.....

Nameofthe service availed:.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website

: www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511.

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

ANNEXURE - IV

22/07/2007

Navhind files

Regional liquidations are

kecut in the airline industry eady be under way but it is opening fast. After months of tions, Air Sahara agreed to a Direct Airways in April.

by the Indian Merchants' Chamber and its Economic Research and Training Foundation, under the auspices of The Viewpoint Hour recently. (NT News Service, Mumbai)

PUBLIC NOTICE

This is to inform the General Public that vide communication dated 16th May, 2007 bearing No. 21-16/2007-IA. III Government of India, Ministry of Environment & Forests has accorded Environmental Clearance to Mr. Joe Mathias, M/s. Mathias Constructions Pvt. Ltd., Goa for construction of a Residential Project in Survey No.249/1-A situated at Taleigao Village, Tiswadi, Panjim-Goa.

Copies of Clearance letters are available with the Goa Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>

This is published in accordance with Part B Clause 8 of the above letter.

JOE MATHIAS
M/S. MATHIAS CONST. PVT. LTD.

FOR THE DEMARCATION OF THE PRIVATE FORESTS

In compliance to the order of the Hon'ble High Court of Bombay and as per the notice of the Chief Secretary of Goa dated 17/01/2005 regarding Survey & demarcation of Private Forests identified by the Sawant and Karapurkar Committees, the survey & demarcation of private forests will be undertaken in Tiswadi, Details are as under.

Taluka	Village	Survey Nos.
TISWADI	Gaundaulim	15/1, 15/5, 16/0
	Balnguinim	16/1, 26/2, 31, 32
	Ella	77, 79, 136, 138
	Gaoli-Moula	31/1, 39/2
	Mandur	43/1
	Sirdao	41, 42, 43, 44, 48, 49, 50, 51, 53, 54, 55
	Talaulim	99/0, 106/1, 98/0, 97/6, 97/5, 97/4, 97/3, 97/2, 97/1, 107/1, 107/2
	Curca	25, 41, 44
	Neura-o-Piqueno	23 (Part)
	Morambi-o-Grande	256, 257, 232, 230, 229, 258, 259, 231, 227, 225, 224, 226
	Chimbel	40/1, 40/0, 42/2
	Batim	18/1
Azossim	34/0, 8/1	

The work of demarcation and surveying of the above identified private forests along with the adjoining private forest areas shall be carried out tentatively from 21/04/2007.

The owners of the above survey Nos. and adjoining Survey Nos. having forest land / tree vegetation in their lands are requested to be present at the time of demarcation and extend full co-operation for the smooth execution of the work.

Details can also be downloaded from our website www.nrt.gov.in or by e-mail to nrt@nrt.gov.in. Last date for submission of sealed Tender Documents at the said office will be on 25/06/07 before 15:00 hrs. Opening of Technical bid on 25/06/07 at 15:30 hrs. Regional Railway Manager, KARWAR.

TENDER NOTICE

No. DFS/PRT/S-1/104/2007-08/764

Tenders are invited for the supply of Uniform/Kit Articles to the Fire Personnel, by the Director of Fire and Emergency Services St. Inez, Panaji - Goa, on behalf of the Governor of Goa. The tender should be sealed and superscribed as "Tender for supply of Articles of Clothing and Equipments (Uniform / Kit Articles)".

Tender forms are available in the Directorate of Fire and Emergency Services, St. Inez, Panaji - Goa upto 17.00 hours on 06/06/2007 on payment of Rs. 200/- (non-refundable) on all working days. Rs. 50/- will be charged extra if required by Post. The last date for submission/receipt of tender is upto 15.00 hours on 07/06/2007, which will be opened on the same day at 16.00 hours in the presence of tenderers or their authorized representatives.

The right to accept or reject any or all tenders without assigning any reason thereof is reserved by the Director of Fire and Emergency Services.

DI/69/07

IN THE HIGH COURT OF BOMBAY, AT GOA
ORIGINAL JURISDICTION
COMPANY PETITION NO. /2007
CONNECTED

WITH COMPANY APPLICATION NO.22/2007
IN THE MATTER OF COMPANIES ACT, 1956.

AND
IN THE MATTER OF SECTIONS 391 TO 394 OF THE
COMPANIES ACT, 1956.

AND
IN THE MATTER OF SEEKING SANCTION FOR SCHEME
OF AMALGAMATION OF VARCA HOLIDAY BEACH
RESORTS PRIVATE LIMITED WITH W. INVESTERING
(INDIA) PRIVATE LIMITED.

VARCA HOLIDAY BEACH RESORTS PRIVATE LIMITED, a Company incorporated under the provisions of Companies Act, 1956 (Act 1 of 1956), having its Registered Office at Shop Nos. 11 & 12 Lydia Garden, Opposite P.W.D. Office, St. Inez, Panaji-Goa. PETITIONER.

NOTICE OF PETITION

1. A Petition dated 1/5/2007 under Sections 391 to 394 of the Companies Act, 1956 was presented by the Petitioner above named for sanctioning of the Scheme of Amalgamation of "Varca Holiday Beach Resorts Private Limited (Transferor Company)" with "W. Investing (India) Private Limited (Transferee Company)" and the Petition was admitted by the Hon'ble High Court of Bombay, at Goa on 4/5/2007, and the said Petition is fixed for hearing before the Hon'ble Company Judge on 29/6/2007 at 10.30 A.M. or soon thereafter as per the convenience of the court.

2. Any person desiring to support or oppose the said Petition at the hearing, should send to the Petitioner's Advocate Notice of his intention assigned by him or his Advocate, not later than four days before the date fixed for hearing of the Petition. The address of the Petitioner's Advocate is as under:

"Shri M. S. Sonak,
Advocate,

6-7, 4th Floor, Navelcar Arcade,
Atmaram Borkar Road, Panaji-Goa-403 001

3. The grounds of objection or a copy of the Affidavit should be furnished with such Notice to the Petitioner's Advocate. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.

Sd/-
Place: Panaji-Goa. Mahesh S. Sonak
Dated: 22/6/2007. Advocate for the Petitioner

conomy

The national rural poverty has risen and 30 million people have fallen below India's official poverty line, Tharoor said. During the debate, Vinayak Raut (Shiv Sena) said unemployment is on the rise, the farmers are in distress and traders are unhappy.

He claimed that the Mudra scheme to provide loans to marginal sections of the society has the maximum number of non-performing assets.

Raut said people should benefit from such schemes and they should not remain on paper.

Shiv Sena recently broke ranks with the NDA to form a government in Maharashtra with the support of the Nationalist Congress Party and the Congress.

ce away

corded an operating ratio of 98.44 per cent in 2017-18 which is the worst in the previous 10 years.

A measure of expenditure against revenue, the operating ratio shows how efficiently the railway is operating and how healthy its finances are. An operating ratio of 98.44 per cent means that railways spent Rs 98.44 to earn Rs 100.

The national auditor in its report on railways' finances, said railways would have ended up with a negative balance of Rs 5,676.29 crore instead of a surplus of Rs 1,665.61 crore but for

enderwizard.com/GOA. e-tender please visit the website:
 DI/Adv/1192/2019 Chief Executive Officer
 Entertainment Society of Goa

GOVERNMENT OF GOA
**OFFICE OF THE EXECUTIVE ENGINEER,
 ELECT. DEPT. DIV-II (S&W)**
 AQUEM, MARGAO- GOA

Tender Notice No. 06/ET/19-20 for disposal of condemned vehicles and unserviceable materials and the same is displayed on the website www.e-tender.goa.gov.in for participation of the interested contractors. Inspection of scrap items/lots will be allowed from 05/12/2019 to 06/01/2020 during Office hours on all working days.

DI/Adv/1191/2019

PUBLIC NOTICE

This is to inform the General Public that vide communication dated 28th November, 2019 bearing No. 3-181-2010/STE-DIR/169, the Goa State Environment Impact Assessment Authority, EIA-Goa State, has accorded Prior Environmental Clearance to Mr. Joe Mathias, M/s. Mathias Construction Pvt. Ltd., Panaji - Goa, for construction of Residential cum Commercial Project in property bearing Survey No. 249/1-A of Village Taleigao - Goa.

This is published in accordance with condition 11 (1) of the above referred letter.

JOE MATHIAS
 M/S. MATHIAS CONSTRUCTION PVT. LTD.

Date: 04/12/2019

PUBLIC NOTICE

Notice is given to the general public that my client is desirous of purchasing, free from encumbrances and subject to marketability of title from M/s Khandelwal Molasses Bulk Carrier Pvt. Ltd., a Company duly incorporated under the Indian Companies Act, 1956 and having its Corporate Office at # 203, Mahavir Complex, Hyderbasti, Ranigunj, Secunderabad 500003, all that FLAT bearing No.103 in Block-C on the First Floor admeasuring 84.54 sq mts super built up area in the Project known as the ETERNAL WAVE described in detail herein under, they having acquired the same vide Deed of Sale dated 23/09/2014 executed before the Sub Registrar of Bardez and registered under Book-1 Document bearing Registration No. BRZ-BK1-00191-2015, CD Number BRZD760 dated 12/01/2015.

Any persons/entity (corporate or otherwise) having any right, title interest, benefit, claim or demand in or to the said Flat thereof by way of sale, exchange, gift, lease, tenancy, license, assignment, mortgage, charge, lien, trust, family arrangement/settlement, encumbrance, inheritance, bequest, easement, possession, maintenance, development, rights, order/deed/judgment of any court, or any other agreement, understanding or otherwise howsoever to the said Flat may lodge their claims and objections if any to the said proposed sale, are given notice to make the same known in writing with supporting documents to the undersigned at address given below within 14 (Fourteen) days from the date of publication of this notice failing which it shall be deemed that there are no claims or objections from any one to the said proposed sale in favour of my client and that my client shall thereafter be free to complete the sale on the expiry of the notice period without any reference to such claims and objections from any person whatsoever and the same, if any, shall be considered as waived and/or abandoned.

SCHEDULE

All that Flat bearing No.103, in Block-C on the First Floor admeasuring 599.40 sq feet carpet area, 140 sq ft balcony area in total 910 sq ft or 84.54 sq mts super built up area constructed area (including common area) in the Project known as "THE ETERNAL WAVE" constructed on the plot of land comprising of 7923.43 sq mts out of the three following properties admeasuring 16282.35 sq mts:

1. (a. surveyed under Survey No.191/1 and 193/14 totally admeasuring 15196.60 sq mts (out of 15475 sq mts), b. Surveyed under

*5th December 2019.
 Northind Times.*

ANNEXURE - V



Ref. No. VP / TLG / Certificate / 2025-26 / 15

Ph.: 0832-2453608

Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Date : 02/04/2025

TO WHOMSOEVER IT MAY CONCERN

This is to certify that this Village Panchayat Taleigao is collecting solid waste/garbage (dry and wet) on daily basis from the project known as Mathias Ocean Park – Sector -I in property bearing Survey No. 249/1-A of Village Taleigao.

This certificate is issued at the request of The Managing Director Joe Mathias, Mathias Construction Pvt. Ltd. to produce before The Goa State Pollution Control Board.



M. George
(Maria George Fernandes)
V.P. Sarpanch
Village Panchayat Taleigao

✓ To,
The Managing Director
Mathias Construction Pvt. Ltd.
Mathias House, Campal, Panaji, Goa.

ANNEXURE - VI



SURVEY NO. 241

EXISTING BUILDING

SCALE 1:500



STAIRING POOL AREA & CHANGING ROOMS TO BE MAINTAINED

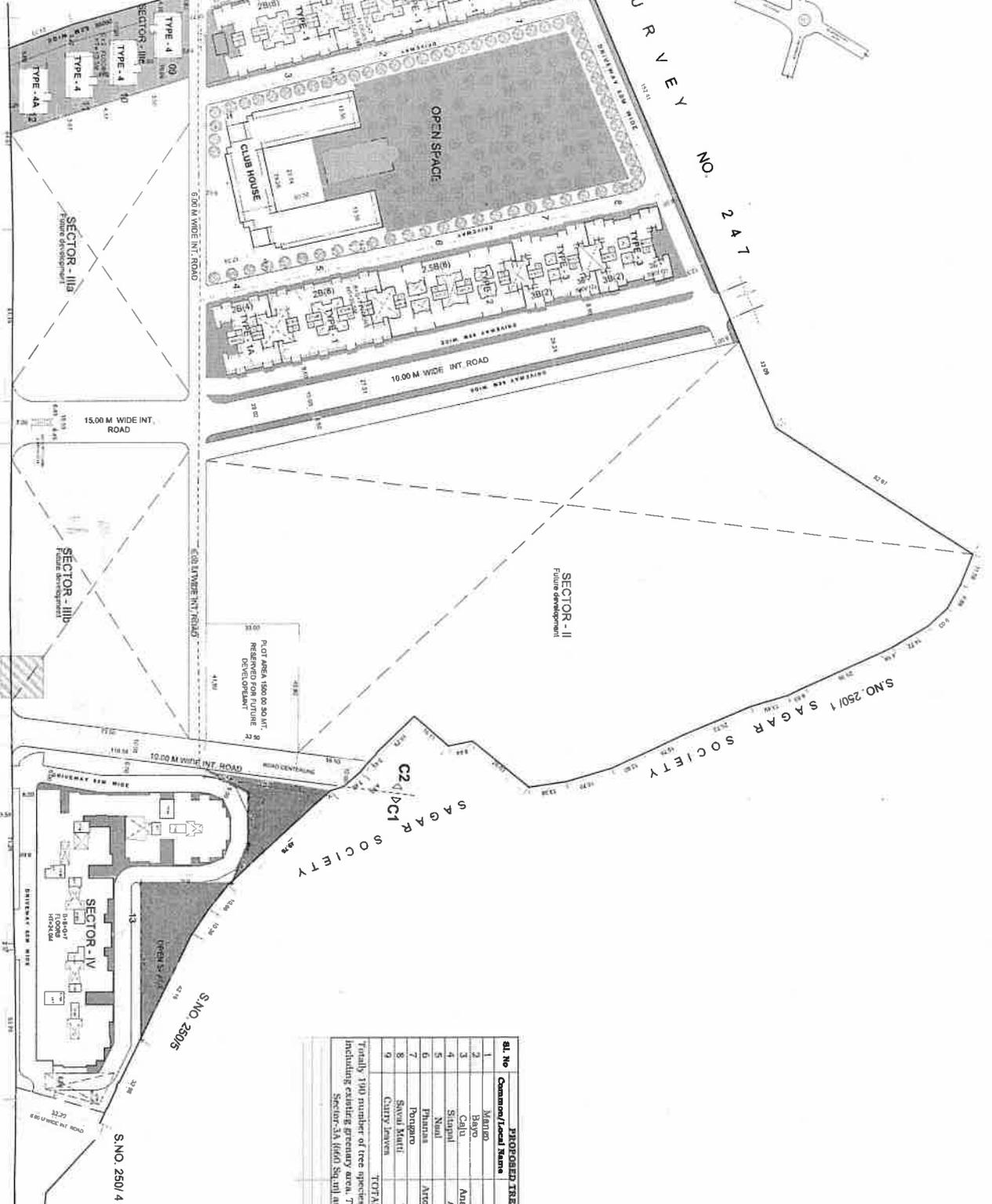
TOTAL 245.00

CENTRE LINE TO BAMBOLIM

30.00 M WIDE ROAD

TO DONA PAULA

TO DONA PAULA



Sl. No	Common/Local Name	Botanical Name	Tree Canopy Considered	Tree Qty
1	Mango	Mangifera indica	30	30
2	Banyan	Ficus religiosa	10	10
3	Calyx	Anacardium occidentale	20	20
4	Shigal	Antonia equanosa	30	30
5	Nand	Cordia nuclearis	20	20
6	Phanas	Artocarpus heterophyllus	20	20
7	Pongaro	Erythrina indica	2.5	2.5
8	Sawal Keerl	Ternstroemia alpinia	10	10
9	Curry leaves	Murraya koenigii	25	25
TOTAL				190

Totally 190 number of tree species will be proposed with respect to present proposed including existing greenery area. Total greenery area including Sector-I (8532 Sq.m), Sector-3A (660 Sq.m) and Sector - 4 (2745 Sq.m) is 9937 Sq.m

LANDUSE ALLOCATION WITHIN THE PROJECT SITE.

Description of usage	Area In Sq.m	% of Area
Total site area	82320	100
Future development	48720	59%
Area reserved for present development	33600	41%
Greenfield reserved area	48720	59%
Greenfield reserved area	48720	59%
Greenfield reserved area	48720	59%
Greenfield reserved area	48720	59%

CONTENTS OF SHEET

LANDSCAPE PLAN

DESCRIPTION OF PROPOSAL

PROPOSED CONSTRUCTION IN SECTOR-I & PART SECTOR-II

SHIRDI FOR MR. JOSE MATHIAS

GDA FOR MR. JOSE MATHIAS

MS. MATHIAS CONSTRUCTION PVT. LTD. PANAJI, GOA

OWNERS SIGNATURE

ARCHITECT

ALAY DESIGN COLLABORATORS MUMBAI/BEGUM K

ARCHITECTS/DESIGNERS/ENGINEERS

410, PONDICHERRY ROAD, MADRAS/CHENNAI-600 026

TOP REG. NO. AY/09/12/2018

DATE: 26.03.18

SCALE: 1:500

DWG. NO: 1502

SHEET NO: 15

GOA STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

EIA-Goa State Secretariat,

1st Floor, Dempo Towers, Patto, Panaji, Goa - 403 001

Phone nos.: 2416561

Fax. no.: 2438528

e-mail: goascac@gmail.com

No: 3 - 181 - 2010/STE-DIR/169

Date: 28/11/2019

To,

✓ Joe Mathias,
 Managing Director,
 Mathias construction Pvt. Ltd,
 Mathias House, Campal,
 Panaji-Goa.403001

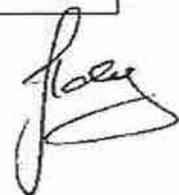
Sub: Prior environmental clearance for modification of the project "Ocean Park"- Residential Apartment and Commercial Shops project located at survey No.249/1-A, Taleigao Plateau, Dona -Paula, Tiswadi Goa.

I am directed to refer to your application (*i.e. Form-1, Form-1A*) dated 26/12/2018 seeking prior Environmental Clearance (EC) as mandated in the EIA Notification, 2006 (*as amended till date*) for modification of the project "Ocean Park"-Residential Apartment and Commercial Shops project located at survey No.249/1-A, Taleigao Plateau, Dona -Paula, Tiswadi Goa. Accordingly, the above proposal has been appraised under '8(a) - B2 category': *Building and construction project*. Subsequently, the Goa State Expert Appraisal Committee (*Goa-SEAC - hereinafter referred as 'Committee'*) conducted the site-inspection on 09/01/2019 and was followed by project-specific presentation by the NABET/QCI-accredited environmental consultant (Enviro Resources, Mumbai on behalf of project proponent) made the project-specific presentation during 102nd Goa-SEAC meeting held on 25/02/2019. During said meeting the committee sought various compliances which were submitted by the project proponent on 01/04/2019. The Committee perused the said compliances during its 105th Goa-SEAC meeting held on 25/04/2019 and after detailed discussion and deliberation decided to recommend the said proposal to State Environment Impact Assessment Authority (Goa-SEIAA hereinafter referred as 'Authority') for grant of EC.

Project details and salient features of the proposed developmental activity, as submitted by the proponent, is as under -



Sl. No.	Description	Details
1.	Name & location of the project	MATHIAS OCEAN PARK M/S.MATHIAS CONSTRUCTIONS PVT LTD At Sy. No 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Taluka, Goa
2.	Plot Area	82,220 (20.3 Acres).
3.	Net plot Area	82,220 (20.3 Acres).
4.	FSI Area Non-FSI Area Total construction Area Building configuration & Height of the building	C-1 : 1.99 (permissible = 2.00) C-2 : 1.49 (permissible = 1.50) Proposed - 31,858.73 Sq.m Total BUA - 64,348.38Sq.m Zone C-1: Sector 4 : B + Stilt /G + 8F Height 24m Sector IIC : G + 2 Floors Zone C-2: Sector -1 : Stilt + 7 Floors Height 20.5m
5.	No. of shops	7 Shops
6.	Total water requirement(Construction/operation phase)	Construction - 22 KLD Operation- 319 (Fresh water + Recycling water)
7.	Sewage generation	276 KLD
8.	STP Capacity	1X105 KLD 1X175 KLD)
9.	Total Solid Waste Quantities	661 Kg/day
10.	RG Area	21,503.35 (26%)
11.	No. of trees	Proposed - 190 Nos.
12.	Energy Efficiency	26.4%
13.	Parking 4 W	REQUIRED: 664 nos. PROVIDED: 677 nos.
14.	Power requirement	2631 kVA
15.	D.G set Capacity	2 X 320 KVA and 2X150 KVA
16.	RWH tank capacity	90 cum
17.	EMP cost (including DMP cost)	Capital cost - 115.00 Lakhs Operating cost - 22.00 Lakhs/A
18.	No. of trees to be cut	10 Nos.
19.	No. of tress to be planted on site	190 Nos. along with existing trees.
20.	CRZ status	Not Applicable.



The Authority during 48th meeting held on 14/06/2019 took note of the recommendation from the Goa-SEAC and all the compliances submitted by the project proponent. Accordingly, the authority decided to conduct a site visit of the proposed site to ascertain the status of proposed project on points like waste management including STP capacity, biodegradable waste proposed, proposed solar panels. Accordingly the Authority conducted site inspection on 13/09/2019 and sought above compliances, which were submitted by the project proponent on 24/09/2019. The said proposal was deliberated during 49th Goa-SEIAA meeting held on 21/11/2019 wherein the Authority after detailed discussion and deliberation decided to recommend the said proposal for grant of Environmental clearance EC under the provision of EIA Notification 2006 (as amended) with the condition that Project proponent must submit a concrete proposal for proposed CSR for Taleigao village.

I. Further Project proponent has to comply with following "General Conditions":-

- i. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.
- ii. Water harvesting ought to be done by the project proponent to the extent of 90 KLD.
- iii. The PP shall install bio methanation plant to tackle bio degradable waste generated at the site and the non biodegradable waste shall be placed in a transfer station to be constructed by the PP within the complex having separate containers for e waste glass waste plastic waste , robber waste.
- iv. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
- v. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
- vi. The Project Proponent shall utilize fly ash bricks in masonry works.
- vii. The PP shall use construction debris for land filling wherever applicable.
- viii. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.



- ix. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- x. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- xi. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- xii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- xiii. Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- xiv. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xv. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xvi. Areas which are marked as No Development Zone (NDZ) should be year marked on site and no construction shall be carried out in the said NDZ. Land Profile of NDZ shall not be altered.
- xvii. No construction shall be carried out in the property which is identified as private forest, if any.



- xviii. PP should obtain all the requisite permissions/NOCs/Licenses etc from all the competent authorities before commencement of any activity at site.
2. Further, the Authority has decided that PP needs to comply to the following "additional specific Conditions":-
- i. Sewage Treatment Plant (STP) contract should be for minimum period of 5 years with operation and maintenance contract after commissioning /completion of project.
 - ii. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.
 - iii. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
 - iv. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
 - v. The Project Proponent shall utilise fly ash bricks in masonry works.
 - vi. The PP shall use construction debris for land filling wherever applicable.
 - vii. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
 - viii. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
 - ix. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 - x. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.



- xi. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- xii. Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- xiii. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xiv. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.
- xv. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body.
- xvi. E-waste shall be disposed through Authorised vendor as per E-waste (*Management and Handling*) Rules, 2011.
- xvii. Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels towards south facing walls as and when made applicable in future.
- xviii. The Project Proponent shall utilise fly ash bricks in masonry works.
- xix. The PP shall use construction debris for land filling wherever applicable.
- xx. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- xxi. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof U -values shall be as per ECBC specifications.



- xxii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- xxiii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.
- xxiv. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
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- xxvi. The project proponent will provide landscape bed of 600mm wide X 600mm deep along the periphery of the plot to carry out plantation of trees. The treated water from the sewage treatment plant will be pumped through high flow drips on these beds to prevent outflow of treated sewage water outside the premises.
- xxvii. PP shall make provision for charging points for electronic vehicles in the parking Area.

3. Project Proponent should implement Dust mitigation measures for construction activities such as:

- a. Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads).
- b. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
- c. No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.
- d. Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided.
- e. Water sprinkling system shall be put in place.
- f. Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.
- g. New serial number '107' has been inserted which relates to Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities:



- h. Grinding and cutting of building materials in open area shall be prohibited.
- i. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
- j. No uncovered vehicles carrying construction material and waste shall be permitted.
- k. Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site

Further, progress will be reviewed after six months (*minimum 3 times in a year*) depending upon progress of the work. Further, the compliance to these conditions as and when submitted by PP will be verified /ascertained by the authority to propose additional conditions if any.

4. Further, the Authority has decided that PP needs to comply to the following "General Conditions":-

- a. The PP should use Ready-Mixed Concrete (RMC) to minimize air / water / land pollution and water usage during the construction phase.
- b. *Solar power generation* - Every major consumer of conventional power will have to generate and opt for certain percentage of power generation from the non-conventional sources. In this context, Project Proponent (PP) should necessarily make appropriate provision while constructing the roof-tops at the time of construction stage only to enable installation of solar panels as and when made applicable in future. In addition, south-facing walls to be utilized to install solar panels to harness optimum solar energy. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heater system. PP should install, after checking feasibility, solar-plus-hybrid non-conventional source as source of energy.
- c. PP should adopt roof-top rainwater harvesting / conservation measures to optimally utilize the water availability by constructing sumps for collection of rainwater as per the site-specific location details provided.
- d. PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment / air and water pollution / waste-water management.



- e. PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.
- f. PP should clarify any issue related to public objections, if any, and should not conceal the scientific facts in light of the proposed developmental activity vis-à-vis its landuse categorization / zoning.
- g. PP should submit half-yearly compliance report(s) in hard as well as soft copy format to the Authority for the period upto project completion.
- h. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any, from time to time. Judgements / Orders issued by Hon'ble High Court, NGT, Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified by the competent authorities.
- i. PP should ensure and ascertain that 'civil plans' which were submitted to the Committee/ Authority during the process of project appraisal be submitted to other line Departments / agencies concerned while seeking NOC / Consents/ Permissions, as applicable. If any discrepancy is found in the plans submitted or details provided may be reported to this Authority. This environmental clearance is issued with respect to the environmental considerations and it does not mean that Goa-SEIAA approved the proposed land.
- j. PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. STP of suitable capacity shall be installed considering the quantity / quality of waste water generation.
- k. E-waste if any shall be disposed through Authorised vendor as per E-waste (*Management & Transboundary Movement*) Rules, 2016.
- l. This environmental clearance is issued subject to obtaining NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, if applicable. The grant of environmental clearance does not necessarily imply that Forestry & Wildlife clearance has been granted to the project, which has to be dealt separately by the competent authorities in accordance with law.



- m. The height, construction gross built up area of proposed construction is 64,348.38 Sq.mts shall be in accordance with the existing FSI/ FAR norms of the local body and planning authorities and it should ensure the same along with survey number before approving layout plan and before according commencement certificate to proposed work, Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- n. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

5. Further, the PP is required to comply with the following "General Conditions" during construction phase -

- a. 'Consent to Establish' shall be obtained from the Goa State Pollution Control Board (GSPCB) under Air Act and Water Act, as applicable and a copy shall be submitted to the Authority within 30 days of starting construction work at site.
- b. Permission to draw groundwater, as applicable, shall be obtained from the Groundwater Cell of the Water Resources Department (WRD) government of Goa.
- c. Project proponent shall not make any change in the Surface Layout Plan / Civil Plan submitted to the Authority without its prior permission. In case of any change(s) in the scope of the project and/or otherwise, the project proponent need to inform this Authority.
- d. Project proponent shall make suitable provisions for sewage / wastewater disposal and storm water release independently.
- e. The diesel generator sets (D.G. set) to be used during construction / after commissioning should be low-sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards as laid down by the Goa State Pollution Control Board (GSPCB).
- f. The installation of the Sewage Treatment Plant (STP) if any should be certified by the GSPCB and a report in this regard should be submitted to the Authority before the STP is commissioned.
- g. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and first aid room etc.



- h. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of waste water and solid waste generated during the construction phase should be ensured.
- i. The solid waste generated should be properly segregated. Dry /inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- j. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved site with the approval of competent authority.
- k. Arrangements shall be made that waste water and storm water do not get mixed.
- l. All the top soil excavated during construction activities should be stored if or use in horticulture/landscape development within the project site.
- m. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- n. Green-belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the State Forest / Agriculture Department.
- o. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- p. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into ground water.
- q. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary authorisation of the GSFCB.
- r. The diesel required for operating DG sets shall be stored in underground tanks and if required, Clearance from concerned authority shall be taken.
- s. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to



applicable air and noise emission standard and should be operated during non-peak hrs.

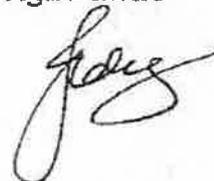
- t. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level construction phase, so as to conform to the stipulated standard by CPCB/ GSPCB.
- u. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquakes, adequacy of fire fighting equipments etc. as per National Building Code (NBC) including measures from lighting.
- v. Storm water controlled and its re-use as per Central Ground Water Board (CGWB) and Bureau of Indian Standards (BIS) for various applications.
- w. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- x. The groundwater level and its quality should be monitored regularly in consultation with ground water authority of the Water Resources Department (WRD), Government of Goa.
- y. The installation of the sewage treatment plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the GSPCB before the project is commissioned for operation. Treated effluent released from STP shall be recycled / reused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharged in the sewer line. Treatment of 100% grey water through the centralised treatment should be done. Necessary measures should be adopted to mitigate the odour problem from STP.
- z. Use of glass may be reduced upto 40% to reduce electricity consumption and load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- aa. Roof should meet prescriptive requirement as per energy conservation building code by using appropriate thermal insulation material.
- bb. Energy conservation measures like installation of LEDs' for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use of CFLs / TFLs, if any, should be properly collected and disposed off / sent for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid mercury contamination.



- cc. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the environment (protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combine capacity of all proposed DG sets.
 - dd. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
 - ee. Traffic congestions near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalised and no public place should be utilised.
 - ff. opaque wall should meet prescriptive requirement as per energy conservation board which is proposed to mandatory for all air conditioned spaces while it is aspiration for non- air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
 - gg. The buildings should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
 - hh. Regular supervision of the above and other measures for monitoring should be in placed all through the construction phase, so as to avoid disturbance to the surroundings.
 - ii. Under the provisions of Environment Protection Act 1986, legal action shall be initiated against the PP if it was found that construction of the project has been started without obtaining EC.
 - jj. Six monthly compliance reports should be submitted to the MOEF with copy to the Goa-SEIAA and GSPCB.
6. Further, the Authority decided to direct the PP to comply with the following "General Conditions" during post-construction phase:-
- a. PP shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. The PP to explore possibility of utilising excess treated water in the adjacent area for gardening before discharging into sewer line. No physical occupation of allotment will be given unless all above said environmental infra structure is installed and made functional including water requirement prior certification from appropriate authority shall be obtained.



- b. Wet garbage should be treated by organic waste convertor and treated waste (manure) should be utilise in the existing premises foe gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure compliance to this.
- c. A complete set of all the documents submitted to Goa-SEIAA should be forwarded local authority, GSPCB and Planning authority.
- d. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the Goa-SEIAA.
- e. Separate funds shall be allocated for implementation of environmental protection measures /EMP along with item wise breaks-up. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- f. A copy of the environmental clearance letter shall be sent by PP to the concerned Village Panchayat and planning authority as applicable, from which suggestions / representation, if any, were received while processing the proposal. The EC letter shall also be put on the company's website by PP within one week time period from date of issue of environmental clearance.
- g. The PP shall upload the status of the compliance of the stipulated EC conditions, including results of monitoring data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF & CC, the respective Zonal office, CPCB and the GSPCB. The pollutant levels in respect of SPM, RSPM, SO₂ and NO_x (*ambient levels as well as D.G. stack emissions*) shall be monitored.
- h. The environmental statement for each financial year ending 31st March in Form V is to be submitted to the GSPCB as prescribed under the Environment (*Protection*) Rules 1986 (as amended) and subsequently shall also be put on the company's website along with the status of the compliance of the EC conditions and shall also be sent to the respective Regional Office of the MoEF & CC.
- i. Consent to Operate shall be obtained from GSPCB before operation, failing which the Environmental Clearance herein shall be deemed to be withdrawn.
- j. Sewage Treatment Plant (STP) shall be installed at site. The STP should be certified by an independent expert and adequacy report in this regard should



be submitted to GSPCB before the project is commissioned for operation. Necessary measures should be made to mitigate the odour problem from STP.

- k. The solid waste (dry as well as wet garbage) generated should be properly collected and segregated. Organic Waste Converter shall be installed by RWA for the treatment of biodegradable (wet) garbage generated within the housing complex. Non-Biodegradable waste should be outsourced properly after recovery of recyclable material. Adequate measures should be taken to prevent odour problem.
- l. Utilization of Diesel power generating sets is subject to power failure condition only. The DG sets proposed as a source of power back up during operation phase should be of enclosed type, low sulphur diesel run and conform to rules made under the Environment (Protection) Act, 1986. The DG sets should be subjected to periodic noise and stack monitoring in consultation with GSPCB. Waste/used diesel should be stored and managed as per the Hazardous and other Wastes (*Management & Transboundary Movement*) Rules, 2016 as amended.
- m. Noise should be controlled to ensure that it does not exceed the prescribed standards both during day & night time.
- n. The ground water drawl from existing/proposed bore wells if any should be done only with the prior permission of Ground Water Board. The ground water level and its quality should also be monitored regularly both during construction and operation phase in consultation with Ground Water Board.
- o. Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- p. Energy Conservation measures such as solar lighting for common area, solar water heating system, CFLs/TFLs for lighting of areas, LED lights for signage, solar inverters on the etc should be adopted.
- q. Used CFLs/TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- r. A Report on energy conservation measures conforming to energy conservation norms finalized by Bureau of energy Efficiency should be prepared incorporating details about building materials and technology, R & U factors



etc and submit to the State Expert Appraisal Committee and a copy to GSPCB in three months time.

7. Further this EC is issued without prejudice to the action initiated in the Environment (*Protection*) Act or any court case pending in the court of law. As such, it does not mean that the PP has not violated any environmental laws in the past and whatever decision under the said Act by the Hon'ble Court will be binding on the PP. Hence, this environmental clearance does not give immunity to the PP in the case complaint is filed against, if any, or action initiated under the said Act.
8. In case of submission of false document and non-compliance to any of the stipulated conditions, this Authority will revoke or suspend the EC without any intimation and initiate appropriate legal action under the Environment (*Protection*) Act, 1986 (as amended till date).
9. E-waste generated in the complex should be managed as per CPCB guidelines on E-waste management.
10. The Goa-SEIAA reserves their right to add any stringent condition or to revoke the environmental clearance, if conditions stipulated above are not implemented to the satisfaction of the Authority or for that matter, for any other administrative reasons.
11. In addition, the following conditions shall be specifically complied with:
 1. Project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Konkani or Marathi language within seven days of receipt of this communication, informing that the proposed project has been accorded prior Environmental Clearance (EC) and the copies of the clearance letter will be available on the PP website.
 2. Validity of the Environmental Clearance (EC) accorded shall be for a period of 07 (seven) years from the date of its issue.
 3. These stipulations would be enforced among others under the provisions of Water (*Prevention and Control of Pollution*) Act, 1974, the Air (*Prevention and Control of Pollution*) Act 1981, the Environment (*Protection*) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
 4. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority.



5. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
6. Any appeal against this prior environmental clearance shall lie with the National Green Tribunal (NGT), if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010 (*Central Act 19 of 2010*).

Yours faithfully,

Johnson Fernandes
(Johnson Fernandes)

Director Environment &
Member Secretary, Goa-SEIAA

Copy for favour of information to:

1. **Shri. Vivekanand L. Sawkar, (Chairman, Goa-SEIAA), F-2 Soarcs Enclave, Near Basilo's Health Club, St. Inez, Panaji, Goa.**
2. **Prof. Subas Godse, (Chairman, Goa-SEAC), H. No. 5258, Faktet, Nr. Pandurang Temple, Opp. Workshop Taleigao, Goa**
3. **P. A. to Principal Secretary (Environment), Secretariat, Porvorim, Goa**
4. **P. S. to Additional Secretary, Ministry of Environment & Forests (MoEF), Paryavaran Bhavan, C.G.O. Complex, Lodhi Road, New Delhi -- 110 510.**
5. **Addl. Director General (C), Ministry of Environment & Forests (MoEF), Regional office (Southern Zone), Kendriya Sadan, IV floor, E & F Wings, 17th main road, 11nd Block, Koramangala, Bengaluru-560034.**
6. **Member Secretary, Goa State Pollution Control Board (GSPCB), Opp Saligao Seminary, Saligao, Bardez, Goa.**
7. **The Collector & District Magistrate, (North), Office of the Collector (North), Panaji-Goa.**

GOVERNMENT OF GOA Water Resources Department

FORM - IV

[See Rule 3(6)(2)]

Permit for sinking well under section 5(4) of the Goa
Ground Water Regulation Act, 2002 (Goa Act 1 of 2002).

Registrant Details

Name of the Applicant : M/s Prestige Estates Projects Limited
Full Address : M/s Prestige Ocean Crest (Sector-4), opp. NIO Colony,
Dona Paula, Tiswadi, Goa, 403004

Location of the Well

Survey & Sub Division Number : 249/1-A
Name of Land : Maulingem
Village Panchayat / Municipality : Taleigao
Taluka & District : Tiswadi - North

Details of the Well

Type of Well : Bore well
Diameter / Size of the well (mts) : 0.18
Depth of the well (mts) : 100.00
Quantity of drawal of ground water allowed
per day (lts) : 10000
Purpose of usage : Construction,

Method of Water Drawal

Device used for lifting the ground water : Pump
Type of pump : Submersible
Horse Power (HP) : 2.00
Permit Number : 1864
Certificate Validity : 08 / Feb / 2021 to 07 / Feb / 2022

This is subject to conditions specified overleaf.



Digitally Signed by Goa WRD
on 08/02/21 at Porvorim, Goa

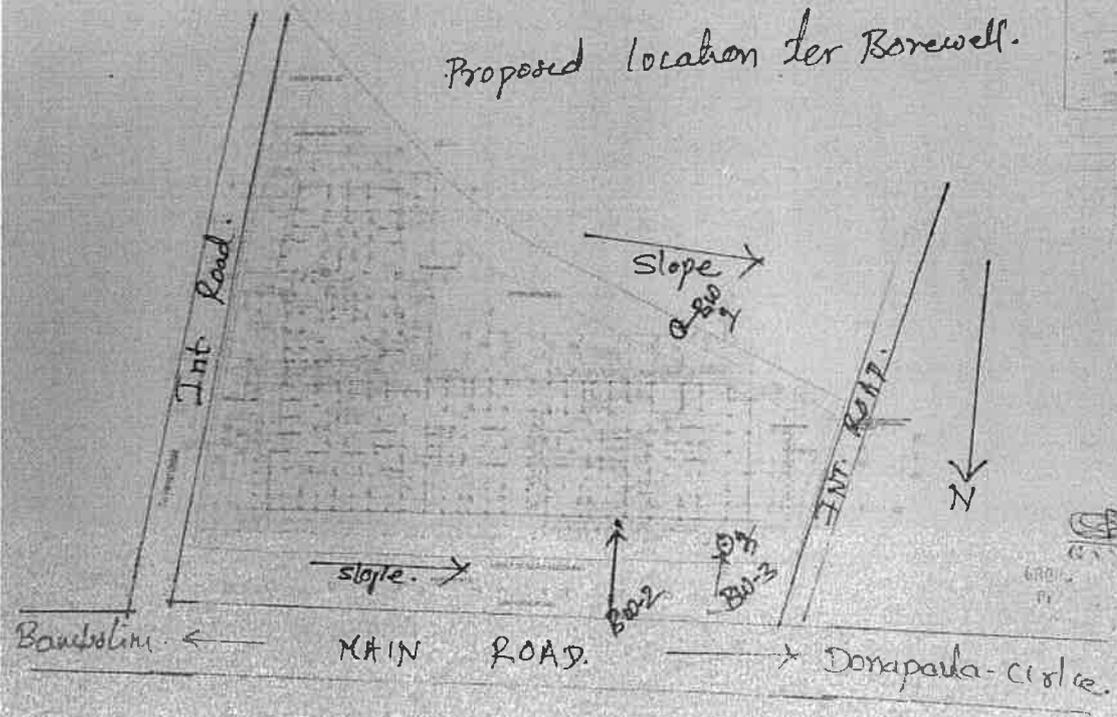
Sinchai Bhawan, Near Police Station, Alto Porvorim, Bardez Goa.
(0832) 2412047 | www.goawrd.gov.in

POC-A-SM-02-03 (R0)-CO-ORDIANES-COLUMN-RETAINING WALL-BUILDING -13-11-2020

INDEX

Proposed location for Borewell.

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ANNEXURE - VII

BUDGETARY PROVISION FOR EMP

S.No.	Description	Capital Cost (Rs. In Lakhs)	Operating Cost (Rs. In lakhs/ Annum)
1.	Sewage Treatment Plant	40.00	5.00
2.	Landscape Development	15.00	2.00
3.	Solid waste Management	15.00	5.00
4.	Rainwater harvesting facilities	10.00	3.00
5.	Solar lightings / heaters	35.00	5.00
6.	Environmental monitoring cost	-	2.00
Total Cost		115.00	22.00

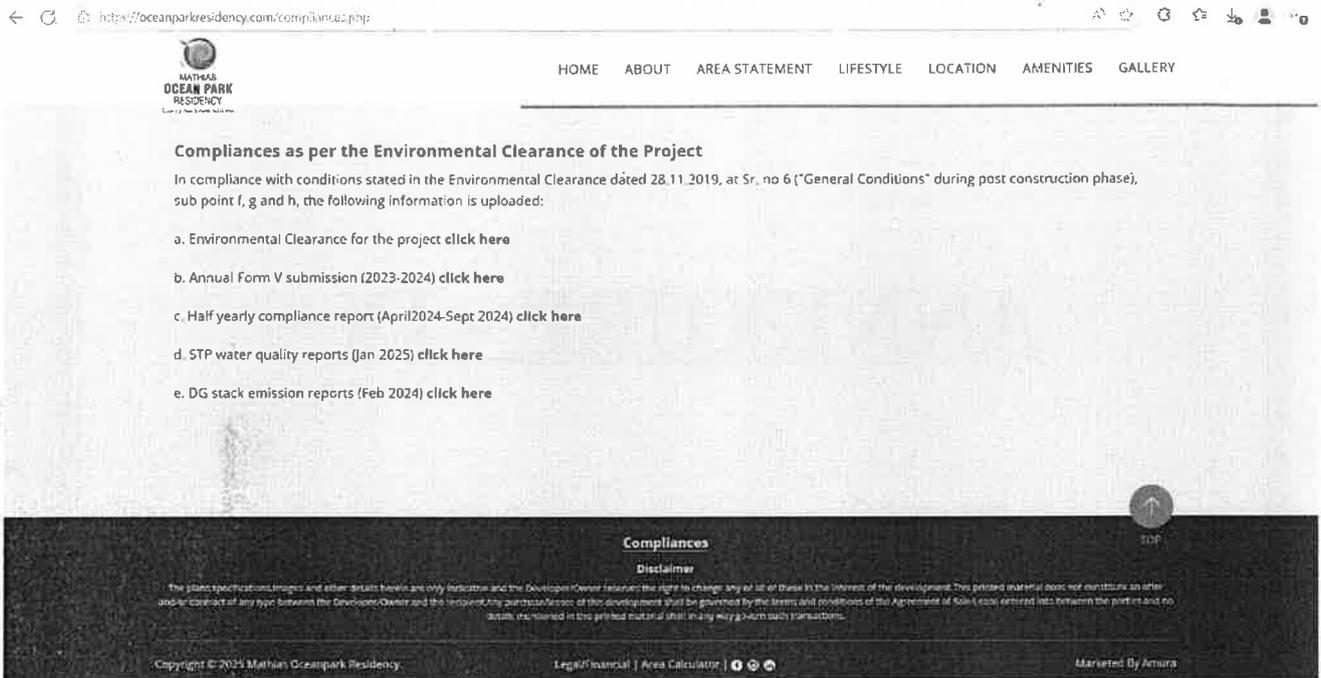
CORPORATE ENVIRONMENTAL RESPONSIBILITY

M/S Mathias Construction Pvt Ltd will allocate an amount of Rs. 60 lakhs (2.0%) towards CER activities in 5 years and the amount will be spent on phased manner for different activities which are detailed in the following table:

Activity	1 st year	2 nd year	3 rd year	4 th year	5 th year	Total (Rs. In lakhs)	Proposed Action Plan
Government High School, Kallahalli Village, Hassan Taluk & District	10.0	10.0	20.0	10.0	10.0	Rs. 60 Lakhs	<ul style="list-style-type: none"> • Furniture & Study materials • Construction of toilet block • Construction of prayer hall • Construction of compound wall • Construction of pathway within the premises • Providing scholarship for economically backward students of Govt. school

ANNEXURE - VIII

Screenshot of the EC Compliance, Annual Form V submission, Half yearly compliance reports, STP water quality reports and DG stack emission reports made accessible on Company's website



ANNEXURE - IX

GOVERNMENT OF GOA

PUBLIC WORKS DEPARTMENT

Works Division...III.....
(INSTALLATION BILL)

No. N-17

Name of the Consumer: - Joe Mathias.,
Address: - H No: - 22/253/2 to 22/253/366,
Mathias Ocean Park, Opp N.I.O Qtrs.
Dona Paula, Taleigao, Tiswadi-Goa.
Village Panchayat: - Taleigao
Revenue Village:-
Adhaar Card No: -
Telephone No: - 9850406180.

House No.	22/253/2 to 22/253/366,
Consumer code	PJV2 11 0645 A71A
Meter No.	027868
Size	50mm
Initial Reading	0.0

Minimum Consumption: - 50m3
Category: - Domestic
No. of Person: -
Labour

(Express with communication Material

	Sum	Rs	Ps
(a) 10% Admin (1 st Art 11 of water supply bye-laws)		1213.00	
		121.00	
Charges Art 32 of water Supply Bye- Laws	Inspection Charges		1334.00
		70.00	
			70.00
(b) Connection fees	Sum		
		3000.00	
Meter Installation Fees			3000.00
Testing Fees			
GUARANTEE DEPOSIT (Art. 33 of water supply bye-Laws)	Sum		
(c)		8514.00	
(Expenses with domiciliary Installation)	Labour		8514.00
(a)	Meter Testing		
		150.00	
Sundries (e)	Materials		150.00
	10% Admin		
	Fees		
	Total.....		13,068.00

Rupees: - **Thirteen thousand and Sixty Eight only.**

Remark: - Kindly contact this office if first water consumption bill is not issued within the three months from connection date. Pipeline has to be replaced compulsorily after eight years.

Received the amount of this bill)

Cashier

Calculation Verified by

Seen

Panaji, dated: - 15/05/2020

T.A/ J.E

Assistant Engineer

(The new water meter is bought by the consumer)

GOVERNMENT OF GOA
PUBLIC WORKS DEPARTMENT

Works Division...III.....
(INSTALLATION BILL)

No. *N-160*

Name of the Consumer: - Joe Mathias
Address: - H No: - 22/253/2 to 22/253/365,
Mathias Ocean Park, Dona Paula
Tiswadi Goa.

House No.	22/253/2 to 22/253/365
Consumer code	PJV2 11 0645 A71A1
Meter No.	
Size	50mm
Initial Reading	0.0

Village Panchayat: - Taleigao
Revenue Village: - Taleigao
Adhaar Card No: - 396411325863
Telephone No: - 9850406180

Minimum Consumption: - 50m3
Category: - Domestic (General)
No. of Person: - 1456

(Expenses with communication)

	Sum	
Plumber & Excavator Charges	827.00	00.00
(a) 10% Admin (1 st Art 11 of water supply bye- laws)	82.00	00.00
Sub Total	909.00	00.00
Charges Art.32 of water Supply Bye- Laws	100.00	00.00
(b) Connection fees	4000.00	00.00
Meter Installation Fees Testing Fees		
GUARANTEE DEPOSIT (Art. 33 of water supply bye-Laws)	13752.00	00.00
(c) Labour		
(Expenses with domiciliary Installation)		
(a) Materinals	500.00	00.00
Sundries (e) 10% Admin		
Meter Testing Fees Total....	19261.00	00.00

Rs	Ps
827.00	00.00
82.00	00.00
909.00	00.00
100.00	00.00
4000.00	00.00
13752.00	00.00
500.00	00.00
19261.00	00.00

Rupees: - **Nineteen Thousand Two Hundred and Sixty One only.**

Remark : -Kindly contact this office if first water consumption bill is not issued with in the three months from connection date.

(Received the amount of this bill)

Cashier.....*Y*.....

Verified by

Organised by
Seen

Panaji, dated :- 23/08/2021

T.A/JÆ
T.A/JÆ

Assistant Engineer
Assistant Engineer

Received
Y
27/8/21

By Speed Post/Online**F. No. IA-L-11011/45/2024-IA-I**

Government of India
Ministry of Environment, Forest and Climate Change
(IA- Compliance & Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in
Dated: **26th May, 2025**

To,

Deputy Director General of Forests (C)

Ministry of Environment, Forest and Climate Change,
Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road,
Koramangala II Block, Bangalore – 560034

Sub: Letter seeking SCN Review Report with respect to the project "OCERAN PARK" at survey No. 249/1-A, Village Talelgao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd - reg.

Ref i. Ministry's EC letter no. 21-16/2007-IA.III dated 16.05.2007

ii. Goa SEIAA Expansion letter no. 3-181-2010/STE-DIR/169 dated 28.11.2019.

iii. RO, Bengaluru Monitoring report no. EP/12.1/130/Goa/243 dated 19.09.2024

iv. SCN issued by Ministry vide letter dated 06.05.2025

v. PP response vide letter dated 21.05.2025

Sir,

This refers to the response from PP dated 21.05.2025, to the Show Cause Notice issued to M/s Mathias Construction Pvt. Ltd on 06.05.2025.

2. The project was monitored by Regional Office of MoEF&CC at Bengaluru on 10.08.2024. The report was submitted to the Ministry vide letter No. **EP/12.1/130/Goa/243 dated 19.09.2024.**

3. The inspection report was examined in the Ministry, and based on the non-compliance observed, Show Cause Notice has been issued to the project vide letter dated 21.05.2025. Now, PP has submitted its response to the SCN vide letter dated 06.05.2025.

4. In view of the above, the Regional Office (RO) is requested to verify the inputs submitted by the PP in reference to observations of RO on the issue of non-compliance and submit SCN review report to the Ministry at the earliest.

5. Further, response of the RO to the Ministry's letter of even number dated **11.04.2025** is also awaited and shall be submitted at the earliest.

This issues with the approval of the Competent Authority.

Encl: As above

Yours faithfully


(Bhardwaj Adiraju)
Scientist 'D'

Copy to:

1. M/s Mathias Construction Pvt. Ltd, Mathias House, Campal, Panaji-Goa-403001.
2. Member Secretary, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao Bardez-Goa-403511
3. The Member Secretary, INFRA -II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-03. (For information and further necessary action)


(Bhardwaj Adiraju)
Scientist 'D'

सत्यमेव जयते
Government Of India

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/ Ministry of Environment, Forest and Climate Change

क्षेत्रीय कार्यालय – बेंगलुरु / Regional Office - Bengaluru

केन्द्रीय सदन, चौथी मंजिल, ई एंड एफ विंग्स / Kendriya Sadan, 4th Floor, E&F Wings17^{वीं} मेन रोड, II ब्लॉक, कोरमंगला, बेंगलुरु 560034 / 17th Main Road, II Block, Koramangala,

Bengaluru 560034

rosz.bng-mefcc@gov.in, ros.z.bng@nic.in

File No. EP/12.1/130/GOA / 225
सेवा में / To

10.06.2025

The Scientist D,IA-Compliance and Monitoring Division,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi 110003.
(shruti.rai@nic.in)**Sub.:** Letter seeking SCN Review Report with respect to the project "OCERAN PARK" at survey No. 249/1-A, Village Talelgao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd. - regarding.**Ref.:** Ministry's Letter No. A-L-11011/45/2024-IA-I dated 26.05.2025.

महोदय / Sir,

Apropos to the Ministry's letter cited above, the inputs submitted by the PP vide letter dated 21.05.2025 in reference to the observations of this RO on the issue of non-compliance and the SCN dated 06.05.2025 issued by the Ministry, was examined. The observations drawn upon examination of the inputs submitted by the PP is enclosed for kind reference and necessary action at your end.

This issues with the approval of the Competent Authority.

भवदीया / Yours faithfully

(डॉ. दोला भट्टाचारजी / Dr. Dola Bhattacharjee)

वैज्ञानिक 'बी' / Scientist 'B'

संलग्न / Encl.: As above.

SCN referred EC Condition Nos.	EC/ SCN Conditions	Compliance status as reported by the RO vide letter dated 19.09.2024	ATR statement of the PP	Compliance status (based on the input of the PP submitted to the Ministry vide letter dated 21.05.2025)
EC dated 16.05.2007 SC No. ii	Rainwater harvesting for roof runoff and surface runoff, as plan submitted should be implemented. Before recharging the surface runoff, pretreatment must be done to remove suspended matter, oil and grease.	<p>Partially complied. Arrangements of pipelines/ garland drains for the collection of roof/ surface runoff were seen to be at place. However, pretreatment facilities for the removal of suspended matter and oil/grease from the surface runoff have not been installed. A rainwater collection tank, informed to be of 113 KL capacity, was seen at the site (basement level at Sector-4). No rainwater collection tank was seen to be in place at the Sector-1 apartment complex (the runoff is being let outside the premises into a stormwater drainage system).</p>	<p><i>Rainwater harvesting tank of 113 KLD which collects water from roof/ surface run-off, is constructed in the basement of Sector 4.</i></p> <p><i>Substantial land is open in Sector I, II & II with local vegetation. The PP has dug recharge pits at several locations in Sector II considering the gradient and topography of the land. These recharge pits are helping in recharging the groundwater table at the same time the local vegetation are kept intact that are further acting as biological barriers to slow down surface flow and enhance recharge potential at the same time protecting soil from erosion. The said project is otherwise ongoing.</i></p>	<p>Partially complied. While PP stated that substantial open land is available in the area and recharge pits have been dug, compliance to the stipulated EC condition remains partly fulfilled. Rainwater harvesting tank of 113 KLD which collects water from roof/ surface run-off, is constructed in the basement of Sector 4 apartment complex and no such facilities are in place at the Sector 1 apartment complex.</p>
EC dated 16.05.2007 SC No. iii	The solid waste generated should be properly collected and segregated before disposal to the city municipal facility. The in-vessel bio-conversion technique should be used for composting of organic waste.	<p>Partially complied. As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the</p>	<p><i>Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector 1 and Sector 4 and the collection areas are properly maintained.</i> <i>[a photograph has been enclosed]</i></p>	<p>Partially complied. While the PP has made provisions for the collection, segregation, and disposal of solid waste to the city municipal facility, observations during the site inspection revealed shortcomings. The photograph enclosed by the PP pertains to the facility at Sector 4 area. Further, the PP has not provided any action taken report toward the rectification of the shortcomings reported in the site inspection report/ SCN.</p>

[Signature]

		<p>organic waste generated here is being handed over to the Panchayath on a daily basis.</p> <p>At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis.</p>		
<p>EC dated 16.05.2007 SC No. v</p>	<p>The greenbelt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.</p>	<p>Refer below.</p> <p>Plantations have been raised along part of the boundary area (periphery). The open spaces inside the plot have been landscaped and covered with vegetation. PP is yet to furnish a list of species that they have planted at the site and therefore, the indigenoussness of the varieties could not be ascertained.</p> <p>Further, along with the half yearly environmental compliance report pertaining to the period October 2023 to March 2024, PP has submitted noise level monitoring report [from 4 stations – along the East, West, North and South side boundaries of the site]. The reported (vide Report No. SLNNTL2400400521B dated 24.04.2024) levels ranged from 42.9 dB(A) to 63.2 dB(A). However, the time of sampling is not mentioned in the report.</p>	<p><i>Greenbelt has been implemented along part of the periphery of the project and treated water from STP is used to water this area in Sector 1 and Sector 4.</i></p>	<p>Partially complied.</p> <p>PP has enclosed a layout map of the site. As per the map, ample greenbelt areas have been earmarked along the boundary of the plot for landscaping/ open spaces. PP is yet to furnish a list of species that they have planted at the site.</p>
<p>EC dated 16.05.2007 GC No. ii</p>	<p>Six monthly monitoring reports should be submitted to the Ministry and its Regional Office Bangalore.</p>	<p>As per the available records, half yearly compliance reports with respect to the ECs granted to the</p>	<p><i>The six monthly compliance reports have been submitted to the MoEFCC-Regional Office regularly. Acknowledgements of half yearly</i></p>	<p>Not complied.</p> <p>As per the records available with this office, the PP is not regularly</p>

J. K. Chatterjee 2

		project are not regularly being submitted to this office. However, the latest half yearly environmental compliance report (modification project) for the period October 2023 to March 2024 has been submitted by the PP on 30.05.2024 to this office.	<i>compliance reports submitted to the RO are attached.</i>	submitting the half yearly compliance reports with respect to this EC.
EC dated 16.05.2007 C No. 7	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, etc. shall be obtained, as applicable by project proponents from the competent authorities.	Copies of the NOC granted by the Fire Department have been submitted to this office. However, copies of all the CTO orders granted by the GSPCB have not been furnished to this office.	<i>Fire NOCs have been obtained for both Sector 1 and Sector 4 at the time of completion of the project. Copies of the fire NOC obtained are at Annex. II. Renewal of consent to operate (No. 12/2024-PCB/2530724/R00017222) has been obtained for 240 KLD capacity STPA at Sector 1 on 02.04.2025. CTO (No. 12/2023PCB/1873501/R00013373) has been obtained for 105 KLD capacity STP at Sector 4 on 25.06.2024. the renewal of the CTO is currently under process at the Goa State PCB. CTOs are at Annex. III.</i>	Refer below. PP has submitted copies of the available orders, viz., <ul style="list-style-type: none"> • Copies of the NOC granted by the Fire Department have been submitted, • Copies of the CTEs/ CTOs, as detailed in the table below have also been submitted.

Sector 1 (364 residential units)

Table depicting the CTE/ CTO related details as provided by the PP.

CTEs/ CTOs	Granted capacity	Date of grant	Valid till
CTE (CTE dated 11.01.2016 granted for the installation of 175 KLD STP)	175 KLD	11.01.2016	03 yrs
CTO (CTO dated 15.03.2019 granted to the 175 KLD STP Plant)	175 KLD	15.03.2019	27.12.2023
CTE (CTE dated 12.01.2024 granted for the shifting of existing 175 KLD STP plant)	175 KLD	12.01.2024	05 years
CTO (renewal CTO dated 28.06.2024 in suppression of the earlier consent dated 15.03.2019 for 175 KLD STP)	175 KLD	28.06.2024	6 months
CTO (renewal CTO and Hazardous Waste Authorization dated 02.04.2025 in suppression of the earlier consent dated 28.06.2024 for 240 KLD STP, solid waste generation (100 kg/d dry waste, 150	240 KLD	02.04.2025	28.12.2028



kg/day wet waste), 2x125 KVA DG sets, 0.01 MT/annum used/spent oil)				
Sector 4 (residential and commercial usage – 94 units, 56 shops, 1 restaurant)				
CTE (Corrig. to the CTE granted for the installation of a 105 KLD STP)		105 KLD	04.05.2020	--
CTO (CTO dated 25.06.2024 granted for the trial operation of the 105 KLD STP)		105 KLD	25.06.2024	06 months
EC dated 16.05.2007 C No. 8	The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Goa Pollution Control Board and may also be seen at the website of the Ministry of Environment and Forests at http://www.envfor.nic.in . The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	As per the records made available (clipping of the advertisement), the PP had advertised in only one local (English language) newspaper - the Navhind Times, published on 22.07.2007, informing that the project has been accorded environmental clearance by the Ministry and copies of the clearance letters are available with the GSPCB. Thus, the condition is not complied with.	<i>Advertisement regarding EC clearance was published in one local newspaper named Navhind Times in 2007 and 2019.</i>	Partially complied. The PP had advertised in only one local (English language) newspaper - the Navhind Times, vide publication dated 22.07.2007.
EC dated 28.11.2019 GC No. i	PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment/ air and water pollution/ waste water management.	Partially complied. • As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly	<i>Solid waste is properly collected and segregated at dedicated waste collection areas with adequate space at Sector 1 and Sector 4 and the collections areas are properly maintained.</i>	Partially complied. While the PP has made provisions for the collection, segregation, and disposal of solid waste to the city municipal facility, observations during the site inspection revealed shortcomings. The photograph enclosed by the PP pertains to the facility at Sector 4 area.



maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis.

- Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds.
- PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on 14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage

Further, the PP has not provided any action taken report toward the rectification of the shortcomings reported in the site inspection report/ SCN.

[Signature]

		<p>water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that the PP has already initiated the civil work in this regard. For the residents of Sector-4, a 125 KLD STP has been installed</p>		
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		<p>(under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).</p> <p>The ambient air quality parameters - PM₁₀, PM_{2.5}, SO₂ and NO₂ reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 found to meet the norms (74.2 µg/m³, 40 µg/m³, 19.8 µg/m³ and 27.1 µg/m³ respectively) [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNTL2400400521A dated 24.04.2024].</p>		
<p>EC dated 28.11.2019 GC No. iii</p>	<p>The project proponent shall install bio methanation plant to tackle bio degradable waste generated at the site and non biodegradable waste shall be placed in a transfer station to be constructed by the PP within the complex having separate containers for dump, glass waste, plastic waste, robber waste.</p>	<p>Refer below for the factual status. No bio-methanation plant has been set up at the site. However, the following observations were made during the site inspection:</p> <ul style="list-style-type: none"> • Provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation, storage and composting of the organic/biodegradable waste. Yet, the collection-cum-storage shed at Sector-1 is not properly 	<p><i>The project has been obtained environmental clearance in the year of 2007 and partially development has been carried out with organic solid waste generation quantity of 273 Kg/day for which OWC has been installed to convert the organic waste to manure and same has been used in garden area. Later on, environmental clearance has been obtained in the year of 2019 with 106 no. of units which organic waste generation of 95.4 Kg/day which is handled using OWC and manure is sent to garden area. Bio methanation is not feasible for the project which we have justified during the appraisal of project because of the following reasons:</i></p>	<p>Refer below. PP has explained that due to the limited amount of waste generated, installing a bio methanation plant is not practical for this project. A certificate issued by the Taleigao Village Panchayat dated 02.04.2025 confirms that the Panchayat is responsible for the daily collection of solid waste/ garbage only from the Sector 1 property of the project.</p>



		<p>maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The unused OWC (informed to be of 200 Kg/D capacity) was seen lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis.</p> <p>Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds. The waste was not seen to be segregated into the prescribed categories.</p>	<ol style="list-style-type: none"> 1. <i>Quantity of waste generated is less which is not feasible to put up the unit as per the supplier.</i> 2. <i>Since the occupancy is not complete in the residential units throughout the year as the project is located in Goa, it is difficult to ascertain supply of waste to bio methanation unit.</i> <p><i>Dry waste and wet waste are segregated at site and all collected waste is collected by village panchayat of Taleigao as per its letter dated 02.04.2025.</i></p>	
<p>EC dated 28.11.2019 GC No. iv</p>	<p>PP needs to ensure that no treated water or any waste sewage shall be discharged into any water body. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.</p>	<p>Partially complied. During the inspection, two STPs were seen at site (175 KLD – in operation and 125 KLD – under trial operation) for treating the sewage generated from the apartment complexes (Sector-1 and Sector-4). As informed, the treated wastewater after disinfection is used for</p>	<p><i>Substantial e-waste is not generated at the site, but provisions of e-waste bins have been provided at site and collected by authorized collection vendors.</i> <i>(Photographs enclosed)</i></p>	<p>Complying with. As per the photographs submitted, dedicated collection bins have been provided by the PP at the site.</p>



		watering the greenbelt (in Sector-1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sector- 1 and 4). The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no dedicated e-waste storage facility was seen at the site.		
EC dated 28.11.2019 GC No. x	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.	Partially complied. The PP has installed water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) in the common bathroom/ toilets at Sector-4 apartment complex. However, such fixtures were not seen in the common bathroom/ toilets at Sector-1 apartment complex. Further, it could not be ascertained if the suggested kind of fixtures are being used by the individual occupants.	<i>Water saving devices/ fixtures such as low flow flushing systems, low flow faucets, aerators have been installed in the common bathrooms and toilet at Prestige Ocean Crest (Sector 4). [Photographs of Sector 1 and Sector 4 enclosed]</i>	Complying with. As per the photographs submitted, PP has provided water saving devices/ fixtures at the site.
EC dated 28.11.2019 GC No. xi	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	Partially complied. Dual plumbing lines have been installed at Sector-4 apartment complex. However, no such arrangements were seen to be at place in the Sector-1 apartment complex. As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4).	<i>Dual plumbing lines have been installed in both Sector 1 and 4. The wastewater generated is taken directly to STP and treated water is used for non-portable purposes such as flushing and gardening and landscape in Sector 1 and 4. [Photographs enclosed]</i>	Complying with. As per the photographs submitted, PP has provided dual plumbing lines in both Sector 1 and 4.
EC dated 28.11.2019 GC No. xvi	Areas which are marked as No Development Zone (NDZ) should be earmarked on site and no	Refer below. No area demarcated as 'No Development Zone (NDZ)' was	<i>This site doesnot fall within No Development Zone (NDZ) or buffer zone.</i>	Refer below. As stated by the PP, the project area does not fall within any NDZ.

[Signature]

	construction shall be carried out in the said NDZ. Land profile of NDZ shall not be altered.	seen at the site during the inspection. The local land department can only ascertain the applicability of NDZ with respect to this project.		
EC dated 28.11.2019 GC No. xviii	PP should obtain all the requisite permissions/NOCs/Licenses etc. from all the competent authorities before commencement of any activity at site.	The project, at present, is in the operation phase. Nevertheless, the PP is yet to submit copies of all the requisite ermissions/NOCs/Licenses etc. that they have obtained from the various competent authorities before commencement of any activity at site, to this office.	<i>All the approvals with respect to the project development has been obtained which includes environmental clearance, consent for establishment, consent to operate and NOC for supply of drinking water. Other permissions from planning authorities have also been obtained prior to commencement of construction. All permissions were sent by email to RO MOEFCC, Bangalore office on 13.09.2024 including title documents. we are submitting the same again herewith for your kind perusal.</i>	Refer below. PP made available the following documents: <ul style="list-style-type: none"> • Copies of the NOC granted by the Fire Department. • Copies of the CTEs/ CTOs, as detailed in the table above (under C No. 7 - EC dated 16.05.2007). • Copies of the ECs dated 16.05.2007 and 28.11.2019 granted by the Ministry and SEIAA-Goa, respectively. • Copy of the NOC granted by the Goa WRD vide Permit No. 1864 (valid from 08.02.2021 to 07.02.2022) for the drawl of water from the borewell for construction activities.
Additional SC No. i, EC dated 28.11.2019	Sewage treatment plant (STP) contract should be for minimum period of 5 years with operation and maintenance contract after commissioning/ completion of project.	Refer below. PP agreed to comply with the condition. However, no supporting document (e.g. copy of the agreement/ contract with the buyers/ resident's association, copy of any declaration, etc.) in this regard has been furnished by the PP. The status of compliance, therefore, could not be ascertained.	<i>Noted. Will be handed over as soon as the society registration is processed.</i>	Not complied. As per the submission made by the PP, the STP agreement/ contract in this regard has not yet been made with the buyers/ resident's association.
Additional SC No. iii, EC dated 28.11.2019	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.	Refer below. The PP has agreed to dispose of the E-waste through Authorized vendor as per the prevailing Rules. However, no e-waste dump /dedicated e-waste storage facility	<i>There is no substantial e-waste generation in the complex, however e-waste storage is provided at S1 & S4 which gets collected by authorized collection vendors. (Photographs enclosed)</i>	Complying with. As per the photographs submitted, dedicated collection bins have been provided by the PP at the site.

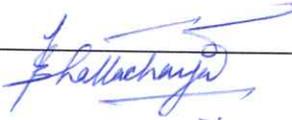


		was seen at the site. The status of compliance, therefore, could not be ascertained.		
Additional SC No. viii, EC dated 28.11.2019	Compliance with the energy conservation building code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the states which have notified their own ECBC, shall comply with the state ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.	Refer below. PP has not submitted details of the measures taken by them to comply with the prescribed ECBC guidelines. However, LED lights were seen in the common areas and provisions for harvesting the solar energy were seen on the rooftop of Sector-4 apartment complex. A few solar based lights were seen in the garden area. Further, it could not be ascertained if the wall, window and roof u-values are as per the ECBC specifications.	<i>Rooftop solar is utilized for various purposes at both S1 and S4.</i> <i>[photographs of solar installations enclosed]</i>	Not complied. PP has not submitted details of the measures taken by them to comply with the prescribed ECBC guidelines.
Additional SC No. ix, EC dated 28.11.2019	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc.) for water conservation shall be incorporated in the building plan.	Partially complied. The PP has installed water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets, tap aerators etc.) in the common bathroom/ toilets at Sector-4 apartment complex. However, such fixtures were not seen in the common bathroom/ toilets at Sector-1 apartment complex, as already reported above. Further, it could not be ascertained if the suggested kind of fixtures are being used by the individual occupants.	<i>Water saving devices/ fixtures such as low flow flushing systems, low flow faucets, aerators have been installed in the common bathrooms and toilets at S4.</i> <i>Low flow flush system is installed in bathrooms at S1.</i>	Complying with. As per the photographs submitted, PP has provided water saving devices/ fixtures at the site.

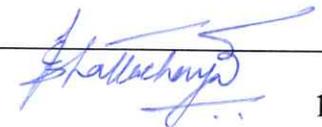


Additional SC No. x, EC dated 28.11.2019	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc. and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning, etc. shall be done.	Partially complied. Dual plumbing lines have been installed at Sector-4 apartment complex. However, no such arrangements were seen to be in place in the Sector-1 apartment complex. As informed, the treated wastewater after disinfection is used for watering the greenbelt (in Sectors -1 and 4), in toilet flushing (in Sector-4) and maintenance of the landscape (in Sectors -1 and 4), as already reported above.	<i>Dual plumbing lines have been installed in both Sector 1 and 4. The wastewater generated is taken directly to STP and treated water is used for non-portable purposes such as flushing and gardening and landscape in Sector 1 and 4.</i>	Complying with. As per the photographs submitted, PP has provided dual plumbing lines in both Sector 1 and 4.
Additional SC No. xi, EC dated 28.11.2019	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	Partially complied. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity of solar power generation is 28 KVA. The testing/commissioning/demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. However, it was gathered from the PP that no provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan, as already reported above.	<i>Since providing solar power for each unit for two bulbs is not feasible in terms of connection and maintenance, solar power has been provided for common facility more than the requirement of individual unit. Details as follows: Solar power net metering system of 28 KVA provided at S4, solar geysers provided at roof tops at S1, solar power with battery system 4 KVA provided for streetlights/ common areas at S1. [Photographs of solar installations enclosed]</i>	Partially complied. As per the submissions made by the PP, providing solar based electric power to each unit for at least two bulbs/light is not feasible. However, provisions have been made for solar geysers and streetlights at S1. Also, solar power net metering system of 28 KVA provided at S4.
Additional SC No. xii, EC dated 28.11.2019	Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	Partially complied. Solar panels and related arrangements were seen on the rooftop of the Sector-4 apartment complex. The installed capacity of solar power generation is 28 KVA. The testing/commissioning/demonstration report dated 29.12.2023 issued by M/s Nexus Safety Solutions Pvt. Ltd. in this regard, was disclosed by the PP during the site inspection. However, it was gathered from the PP that no provisions are in place to provide solar based electric power to each unit for at least two bulbs/light and one fan, as already reported above.	<i>Since providing solar power for each unit for two bulbs is not feasible in terms of connection and maintenance, solar power has been provided for common facility more than the requirement of individual unit. Details as follows: Solar power net metering system of 28 KVA provided at S4, solar geysers provided at roof tops at S1, solar power with battery system 4 KVA provided for streetlights/ common areas at S1. [Photographs of solar installations enclosed]</i>	Partially complied. As per the submissions made by the PP, providing solar based electric power to each unit for at least two bulbs/light is not feasible. However, provisions have been made for solar geysers and streetlights at S1. Also, solar power net metering system of 28 KVA provided at S4.
GC No. d, EC dated 28.11.2019	PP should prioritize the issues related to health and hygiene in complying with the matters related to waste disposal and treatment/ air and water pollution/ waste-water management.	Partially complied. • As seen during the site inspection, provisions (collection bins, storage shed, OWC etc.) have been made for the collection/segregation,	<i>Solid waste management collection area is maintained and managed in a hygienic matter in both S1 of Mathias Ocean Park and S4 of Prestige Ocean Crest. [Photographs enclosed]</i>	Partially complied. While the PP has stated that they are maintaining hygiene in respect of the matter related to waste disposal, observations during the site inspection revealed shortcomings. The photograph enclosed by the PP

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		<p>storage and composting of the organic waste. However, the collection-cum-storage shed at Sector-1 is not properly maintained. Stray dogs and rodents were seen inside the shed, scattering the waste all over the place. The OWC (informed to be of 200 Kg/D capacity) was seen unused, lying in the open. PP intimated that the organic waste generated here is being handed over to the Panchayath on a daily basis. At Sector-4, solid waste collection bins and a OWC (informed to be of 200 Kg/D) were seen to be lodged inside a dedicated storage room (ground floor). The OWC was not in use. PP intimated that the organic waste generated here is also being handed over to the Panchayath on a daily basis.</p> <ul style="list-style-type: none">• Dry waste/ non-biodegradable wastes (plastic, cartons, etc.) were seen kept separately inside the waste storage sheds.• PP has installed (operating) a 175 KLD STP at the site to cater to the needs of the Sector-1 residents. It was gathered from the GSPCB that the STP works on SBR technology. The STP has been validated on		<p>pertains to the facility at Sector 4 area. A certificate issued by the Taleigao Village Panchayat dated 02.04.2025 confirms that the Panchayat is responsible for the daily collection of solid waste/ garbage only from the Sector 1 property of the project. Further, the PP has not provided any action taken report toward the rectification of the shortcomings reported in the site inspection report/ SCN.</p> <p style="text-align: right;"></p>
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<p>14.02.2015 and certified by an independent expert – M/s Aqua Projects & Consultants Pvt. Ltd. in Goa. The treated sewage water quality is being monthly monitored by engaging M/s MSV Analytical Laboratories (Bellary, Karnataka) and records maintained. Verification of the latest available records pertaining to the period (April to August 2024) indicated that the critical parameters conform to the norms. For example, the pH ranged from 6.96 to 7.11, BOD from 8.0 to 9.2 mg/L, TSS from 12 to 16 mg/L, Fecal Coliform from 34 to 60 MPN, etc. The Oil and Grease levels, reported to be below 1.0 mg/L. Further, the PP now proposed to shift this STP from its current location to a spot that is closer to the Sector-1 apartment complex. Accordingly, they have obtained Consent (CTE vide Order No. 12/2023-PCB/1704690/R00012449 dated 12.01.2024) from the GSPCB for its establishment (valid upto 5 years or the commissioning of the unit whichever is earlier). During the inspection, it was noted that</p>		
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		<p>the PP has already initiated the civil work in this regard. For the residents of Sector-4, a 125 KLD STP has been installed (under trial). Consent for the trial operation (CTO) of the STP has been obtained from the GSPCB vide Order No. 12/2023-PCB/1873501/R00013373 dated 25.06.2024 (valid upto six months).</p> <p>The ambient air quality parameters - PM₁₀, PM_{2.5}, SO₂ and NO₂ reported in the half yearly environmental compliance report pertaining to the period October 2023 to March 2024 found to meet the norms (74.2 µg/m³, 40 µg/m³, 19.8 µg/m³ and 27.1 µg/m³ respectively) [sample collected from 'near the project site' on 19.04.2024 and reported vide Report No. SLNTL2400400521A dated 24.04.2024].</p>		
GC No. e, EC dated 28.11.2019	PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.	<p>Refer below.</p> <p>PP did not furnish any report on the study of the topography and natural drainage pattern of the site, before and after the development of the building complexes. Therefore, compliance with the condition could not be ascertained in this regard. However, plantations have been raised along part of the boundary</p>	<p><i>The corresponding EC condition states as follows: 'PP should not disturb the natural drainage and as far as possible and maintain the original topography while designing for landscape development by planting local plant species and which are not alien to the prevailing environment.' As per our understanding, there is no mention of submitting a report on study of topography and natural drainage pattern.</i></p>	<p>PP has not provided any supporting document/ report in this regard.</p>

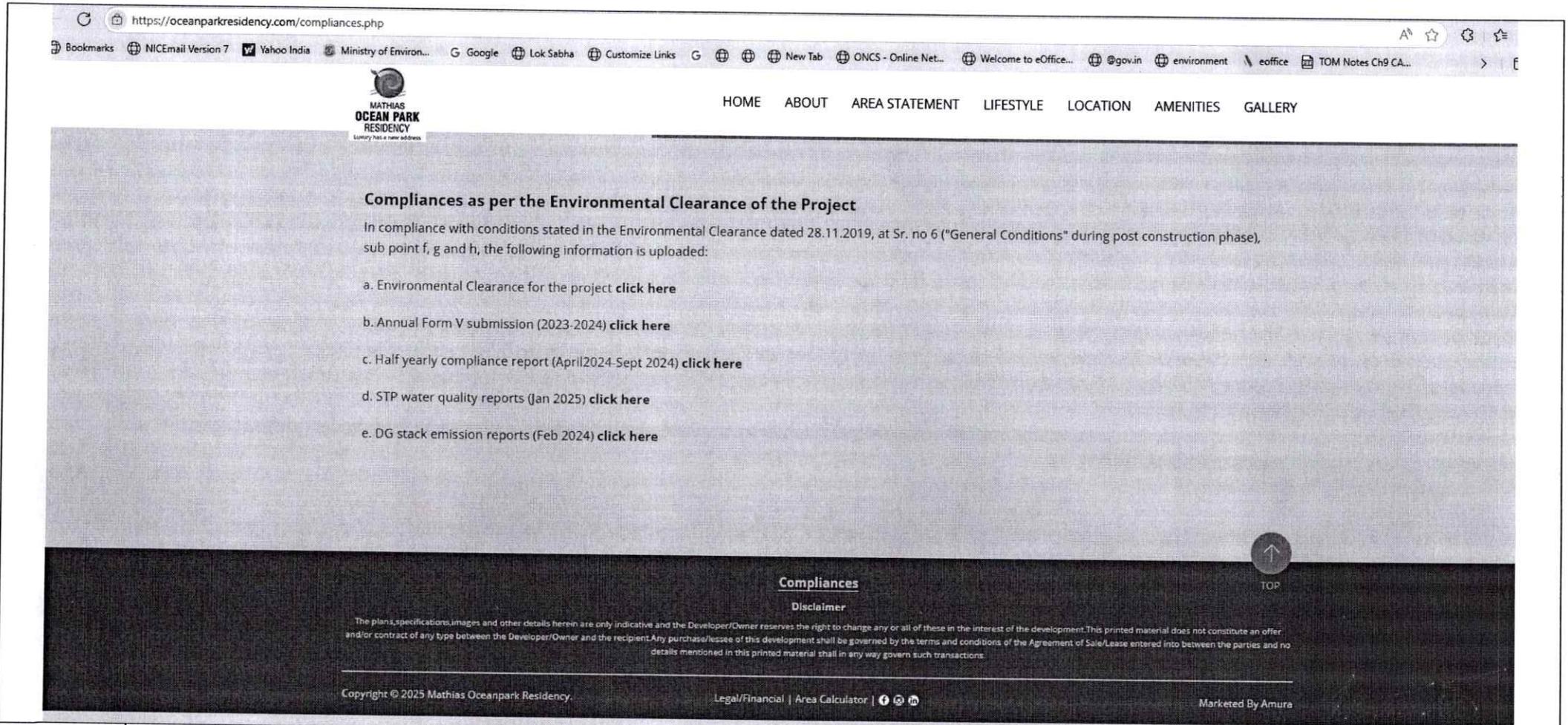
[Signature]

		(periphery) area along the project site. The open spaces inside the plot have been suitably landscaped and covered with vegetation. PP is yet to furnish a list of species that they have planted at the site and therefore, the indigenosity of the varieties could not be ascertained.		
GC No. g, EC dated 28.11.2019	PP should submit half-yearly compliance report(s) in hard as well as soft copy format to the Authority for the period upto project completion.	Not complied. As per the available records, half yearly compliance reports with respect to the ECs granted to the project are not regularly being submitted to this office. However, the latest half yearly environmental compliance report (modification project) for the period October 2023 to March 2024 has been submitted by the PP on 30.05.2024 to this office.	<i>The six month compliance reports have been submitted to the MOEFCC-Regional Office since 2020 after receiving the EC in Nov. 2019. Acknowledgements of half yearly compliance reports submitted to the RO are attached.</i>	Not complied. As per the records available with this office, the PP is not regularly submitting the half yearly compliance reports. The acknowledgement copies enclosed by the PP pertain to the periods – October 2022 to March 2023, April to September 2023, October 2023 to March 2024 and, April to September 2024.
GC No. I, EC dated 28.11.2019	This environmental clearance is issued subject to obtaining NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, if applicable. The grant of environmental clearance does not necessarily imply that Forestry & Wildlife clearance has been granted to the project, which has to be dealt separately by the competent authorities in accordance with law.	Copy of the NOC from the Forestry & Wildlife angle including clearance from the Standing Committee of the National Board for wildlife, obtained if any, was not found in the records.	<i>There is no forest land or protected/ eco sensitive area on the site. Therefore, forest and wildlife clearance are not applicable.</i>	No forest land is involved here, as reported by the PP.
GC-post construction phase no. e, EC dated 28.11.2019	Separate funds shall be allocated for implementation of environmental protection measures /EMP along with item wise breaks-up. The funds	Refer below. PP agreed to comply, however, no details (e.g. fund size allocated, account related information, item-wise breakup of fund allocated/	<i>The data for budgetary provision was submitted and presented to SEIAA prior to submission of EC. The details are provided at Annex.</i>	Complied. As per the submission made by the PP, budgetary provisions of Rs. 115 Lakhs (capital cost) and 22 Lakhs/

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	earmarked for the environment protection measures shall not be diverted for other purposes.	expenditure incurred etc.) furnished in this regard. Thus, the status of compliance could not be ascertained.		annum (recurring cost) have allotted in this regard.
GC-post construction phase no. g, EC dated 28.11.2019	The PP shall upload the status of the compliance of the stipulated EC conditions, including results of monitoring data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF & CC, the respective Zonal office, CPCB and the GSPCB. The pollutant levels in respect of SPM, RSPM, SO ₂ and NO (ambient levels as well as D. G. static emissions) shall be monitored.	Partially complied. The status of compliance with the stipulated EC conditions, including results of monitoring of the environmental quality parameters were not found in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.). PP, however, has submitted (on 30.05.2024) the latest half yearly (October 2023 to March 2024) compliance status report including results of monitoring of the environmental quality parameters to this office. The ambient air quality and D.G. stack emission monitoring reports have also been furnished by the PP respectively for the samplings undertaken on 19.04.2024 and 17.02.2024. The reported parameters are meeting the norms.	<i>EC, Annual form V, half yearly compliance report, STP water report and DG stack emission report is uploaded on the company website</i> https://oceanparkresidency.com/compliances.php (Screenshot annexed)	Complied. The link provided by the PP was verified (on 10.06.2025 at 13.05 Hr.) and the screen-short is as follows.

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<p>GC-post construction phase no. h, EC dated 28.11.2019</p>	<p>The environmental statement for each financial year ending 31st March in Form V is to be submitted to the GSPCB as prescribed under the Environment (Protection) Rules 1986 (as amended) and subsequently shall also be put on the company's website along with the status of the compliance of the EC conditions</p>	<p>Compliance status to be ascertained by the GSPCB. Form V copy was not found in the company's website, viz., http://oceanparkresidency.com/ (as verified on 17.09.2024, 16.10 Hrs.).</p>	<p><i>The environmental statement for each financial year in Form V is submitted and the same has been uploaded on the company website. https://oceanparkresidency.com/compliances.php (Screenshot annexed)</i></p>	<p>Complied. The weblink provided by the PP was verified (on 10.06.2025 at 13.05 Hr.). Form V for the FY-2023-2024 has been uploaded by the PP.</p>
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	and shall also be sent to the respective Regional Office of the MoEF & CC.			
GC-post construction phase no. 1, EC dated 28.11.2019	Utilization of Diesel power generating sets is subject to power failure condition only. The DG sets proposed as a source of power back up during operation phase should be of enclosed type, low sulphur diesel run and conform to rules made under the Environment (Protection) Act, 1986. The DG sets should be subjected to periodic noise and stack monitoring in consultation with GSPCB. Waste/used diesel should be stored and managed as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 as amended.	Partially complied. As informed, the utilization of the DG sets (4 nos., reported to be - 2X125 KVA and 2X380 KVA) is limited to power failure condition only. The DG sets, as seen during the inspection, are enclosed type. The submitted stack emission monitoring report (sampled on 17.02.2024) conforms to the prescribed norms. No dedicated used oil storage facility was seen at the site. The PP has, however, obtained Authorization to operate a facility for collection, storage and disposal of hazardous wastes (used/spent oil) from the GSPCB.	<i>Used oil is collected and stored safely for S1 and handed over to the party which is authorized by the GSPCB. Used oil is collected and stored safely for S4 and handed over to the party which is authorized by the GSPCB. [Photograph enclosed]</i>	Not complied. As submitted by the PP, the used oil is collected, stored and handed over to the GSPCB authorized party. However, no supporting documents (e.g. copy of agreement/ contract/ manifest) produced by the PP in this regard.
GC-post construction phase no. 2, EC dated 28.11.2019	The ground water drawl from existing/proposed bore wells if any should be done only with the prior permission of Ground Water Board. The ground water level and its quality should also be monitored regularly both during construction and operation phase in consultation with Ground Water Board.	Refer below. It was informed by the PP that no groundwater is being drawn for the project activities. The PP, however, has furnished the monitoring report of groundwater parameters. The critical parameters in the groundwater, like, pH, TDS and NO ₃ were reported to be 7.71, 960 mg/L and 10.5 mg/L respectively. Heavy metals like Cd, As, Pb etc. remained 'undetected'. Total Coliform and <i>E. coli</i> were also 'not detected' in the water sample [sample collected during April 2024 and reported vide Report No. SLNTL2400400521C dated 24.04.2024, exact location of	<i>Currently, no groundwater is extracted in the operation of Ocean Park (S1) and Ocean Crest (S4). PWD water is being used. Copy of PWD water letter/ permission attached as annexure.</i>	Complying with. PP submitted that presently no groundwater is being extracted and the PWD is supplying water for the operation of the project.



		sampling was not mentioned in the report]. The groundwater level in the area was not found in the records.		
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(Dr. Dola Bhattacharjee)

Scientist-B

Dr. Dola Bhattacharjee
 Scientist 'B'

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
 Integrated Regional Office, Kendriya Sadan
 IVth Floor, E&F Wings, Bengaluru - 560 034.

10.06.2025

Date: 09.06.2025

Place: RO-Bengaluru, MoEFCC



भारत सरकार/ Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/ Ministry of Environment, Forest and Climate Change
क्षेत्रीय कार्यालय - बंगलुरु / Regional Office - Bengaluru
केन्द्रीय सदन, चौथी मंजिल, ई एंड एफ विंग्स / Kendriya Sadan, 4th Floor, E&F Wings
17^{वीं} मेन रोड, II ब्लॉक, कोरमंगला, बंगलुरु 560034 / 17th Main Road, II Block, Koramangala,
Bengaluru 560034

rosz.bng-mefcc@gov.in, rosz.bng@nic.in



File No. EP/12.1/130/Goa *174*
सेवा में / To

28.05.2025

The Joint Director/ Scientist D
Ministry of Environment, Forest and Climate Change
(IA Compliance & Monitoring Division)
Indira Paryavaran Bawan, Jor Bagh Road
Aliganj, New Delhi 110003
(Email: bhardwaj.adiraju@gov.in)

Sub.: Project on Construction of 'OCEAN PARK' at Sy. No. 249/1-A, Villagae Taleigao, Tiswadi, Panjim, Goa by M/s Mathias Construction Pvt. Ltd.- regarding.

Ref.: Ministry's letter vide No. IA-L-11011/45/2024-IA-I dated 11.04.2025.

महोदय / Sir,

Apropos to the above cited letter, following is the requested factual information for your reference and necessary action:

i. As you may note this observation of the court referring to the project at construction stage is at variance from the records of the monitoring report of the RO, which has confirmed the construction completed at the site and occupancy certificate issued. This may be reverified.

As per the initial EC granted by the Ministry vide letter No. 21-16/2007-IA.III dated 16 May 2007, the project involved construction of a residential apartment complex on a plot area of 82,220 Sq.m in two zones – C1 (548 Units: Stilt+8 Floors) and C2 (840 Units: Stilt+5 Floors).

Later, vide No. 3-181-2010/STE-DIR/169 dated 28 November 2019, the SEIAA-Goa granted an EC for a modification proposal involving a total built up area of 64,348.38 Sq.m comprising of Zone C1 (components – Sector 4 : B+Stilt/G+8F; Sector IIIC: G+2F) and Zone C2 (Components – Sector 1 : Stilt+7F).

During the site inspection, the following was noted:

- Construction of Zone C1 has been partially completed - Sector 4 only completed, OC obtained (in the name of M/s Prestige Estates Projects Ltd.), and the project is in operation. No construction activities were seen at Sector IIIC [copy of the occupancy certificate (OC) enclosed, **Annex. II**]. According to this OC, the PP is prohibited from undertaking any further construction following its issuance.
- Construction of Zone C2 (Sector 1) has been completed, (Part-)OC obtained and the project is in operation (OC copy enclosed, **Annex. III**). According to this Part-OC, the PP is prohibited from undertaking any further construction following its issuance.

Further, it was gathered from the PP that there is no immediate plan of construction at Sector IIIC.

ii. Further, while informing about the occupancy certificate in the monitoring report, RO has not explicitly correlated date of completion of the construction wrt the ECs granted for the project to determine if there is any construction beyond the validity of EC, which may indicate any violation.

While the PP did not report this office about the specific dates of completion of construction wrt the towers at the Zones - C1 and C2, an extensive timelapse DSS analysis utilizing data from the GoogleEarth platform (enclosed as **Annex. I**) revealed the following:

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- a) The project activities commenced after the grant of the first EC (i.e. No. 21-16/2007-IA.III dated 16 May 2007).
- b) The validity of this EC was initially set for 5 years, as outlined in the EIA Notification 2006. But construction work continued beyond 2012. As of now, there has been no report from the PP to confirm the submission of any application to the Ministry for an extension of the EC validity. This constitutes a violation of the provisions of the EIA Notification (2006).
- c) However, the SEIAA-Goa granted an EC (modification) vide No. 3-181-2010/STE-DIR/169 dated 28 November 2019, to this project. Validity of this EC (as per the Ministry's OM No. F.No. 1A3-22/28/2022-1A.111 [E 181584] dated 13.12.2022) is for 10 years, i.e. till 2029.

iii. *As it appears the EC dated 2019 is not a separate EC but only modification of EC dated 2007 in terms significant amendment in scope of work. Accordingly, it is also need to be clarified if the occupancy certificate issued in 2015 is anyways related to the scope of work enumerated in the EC dated 2019 or if any part of the project wrt 2019 EC was completed before 2019, which can tantamount to violation (this is also the contention in the court matter).*

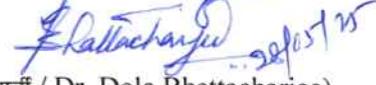
Copy of the occupancy certificates, as provided by the PP, is enclosed as **Annex. II & III** for kind reference. As per the EC No. 21-16/2007-IA.III dated 16 May 2007, the PP proposed to construct a residential apartment complex on a plot area of 82,220 Sq.m (Zone C1 – 27,232 Sq. m. stilt+8 floors and Zone C2 – 54,988 Sq. m stilt+5 floors). It was proposed to construct 548 apartments in C1 Zone and 840 apartments in C2 Zone.

The Part-OC issued on 25.08.2015 pertained to the Zone C2 (Sector 1) apartment complex. As per this Part-OC, 366 units [including building Block No. 1-8 (Types – 1, 1A, 2 & 3), a club house and a security cabin] have been constructed [stilt (for parking) + 6 floors (for residential purpose) + club house and swimming pool for recreational purposes]. During the inspection, a gym was seen to be housed in the club house area.

Apparently, no part of the project wrt 2019 EC was completed before 2019. Moreover, the concerned Village Panchayath (Taleigao) is the competent authority to further ascertain the status of compliance in the matter.

This issues with the approval of the Competent Authority.

भवदीया / Yours faithfully


(डॉ. दोला भट्टाचारजी / Dr. Dola Bhattacharjee)

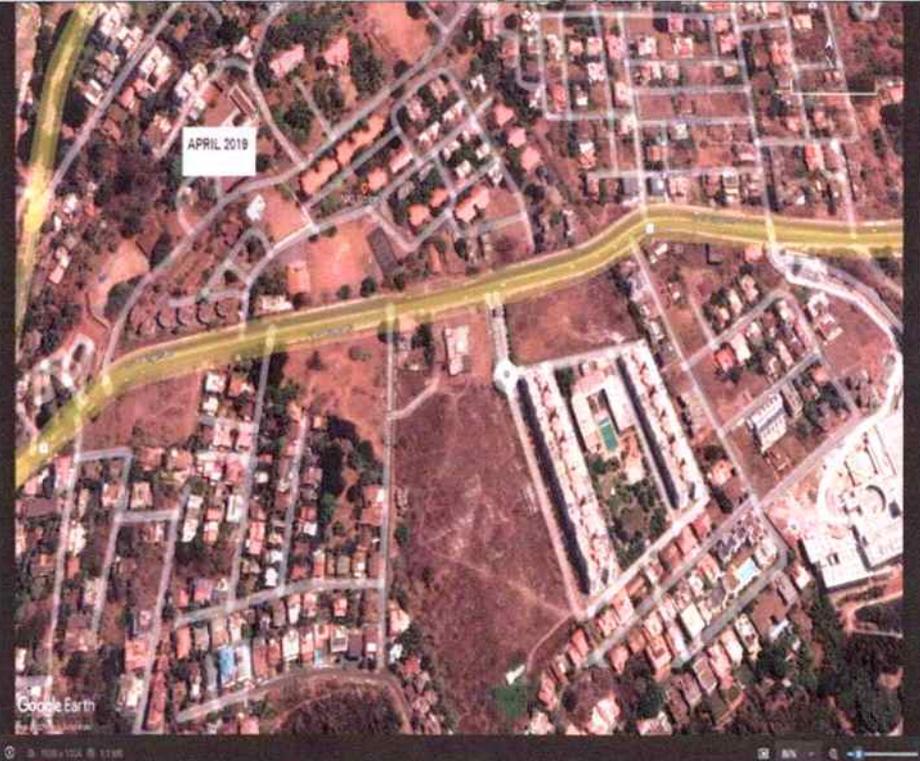
वैज्ञानिक 'बी' / Scientist 'B'

संलग्न / Encl.: ऊपरोक्त अनुसार / As above.

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Sl. No.	Month and Year	Status of Construction
1	February 2010	<p>No construction work commenced at site (as may be seen in the following imagery).</p> 
2	May 2012	<p>Construction work commenced and ongoing at Sector 1 area (as may be seen in the following imagery).</p> 

K. Latacharja 3

3	February 2015	Construction works almost completed at Sector 1 area (as may be seen in the following imagery). 
4	April 2019	Construction works completed at Sector 1 area. No construction work commenced at Sector 4 area (as may be seen in the following imagery). 
5	December 2020	Construction activities commenced at Sector 4 area. Construction works completed at Sector 1 area (as may be seen in the following imagery).

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6	July 2022	<p>Construction activities ongoing at Sector 4 area. Construction works completed at Sector 1 area (as may be seen in the following imagery).</p> 
7	October 2023	<p>Construction works completed at Sector 1 and Sector 4 areas (as may be seen in the following imagery).</p>

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8	February 2024	<p>Construction works completed at Sector 1 and Sector 4 areas (as may be seen in the following imagery). Apartment towers have been occupied, and the project is in operation at Sector 1 and Sector 4. No developmental activities can be seen at any other available land parcels (viz. Sector IIIC).</p> 

F. Kattachari



Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Date: 23/08/2023.

Ref. No. VP/TLG/OCCP-CERT/18/23-24/1389.

OCCUPANCY CERTIFICATE

Occupancy certificate is hereby granted to M/s. Prestige Estates Projects Ltd., vide Resolution No. 2(2) of V. P. Meeting dated 18-08-2023 for proposed construction of Group Housing Scheme "Prestige Ocean Crest", on plot Sector-IV, comprising of building Block 1, Block 2 and Block 3 each consisting of basement floor, stilt floor, elevated ground + upper 7 floors as detailed below:

[1] **Building Block 1** a) Basement floor- Parking b) Stilt Floor- Parking.

c) Elevated Gr. Floor- Residential flat- 4 nos. (3 BHK)

d) First Floor- Residential flat- 4 nos. (3 BHK)

e) Second Floor- Residential flat 4 nos (3 BHK)

f) Third Floor- Residential flat- 4 nos. (3 BHK)

g) Fourth Floor- Residential flat- 4 nos (3 BHK)

h) Fifth floor- Residential flat-4 nos (3 BHK)

i) Sixth floor- Residential flat- 4 nos (3 BHK)

j) Seventh floor- Residential Flat-4 nos (3 BHK).

[2] **Building Block 2:** a) Basement floor- Parking

b) Stilt Floor- 4 nos. shop and parking

c) Elevated Gr. Floor- Residential flat- 6 nos. (3 BHK)

d) First Floor- Residential flat- 6 nos. (3 BHK)

e) Second Floor- Residential flat 6 nos (3 BHK)

f) Third Floor- Residential flat- 6 nos. (3 BHK)

g) Fourth Floor- Residential flat- 6 nos (3 BHK)

h) Fifth floor- Residential flat- 6 nos (3 BHK)

i) Sixth floor- Residential flat- 6 nos (3 BHK)

j) Seventh floor- Residential Flat-4 nos (3 BHK), Gym-1 no., Swimming pool-1 no.

[3] **Building Block 3** a) Basement floor- Parking

b) Stilt Floor- 3 nos. shop and parking

c) Elevated Gr. Floor- Residential flat- 2 nos. (4 BHK), 2 nos. (3 BHK)

d) First Floor- Residential flat- 2 nos. (4 BHK), 2 nos. (3 BHK)

e) Second Floor- Residential flat 2 nos (4 BHK), 2 nos. (3 BHK)

f) Third Floor- Residential flat- 2 nos. (4 BHK), 2 nos. (3 BHK)

g) Fourth Floor- Residential flat- 2 nos (4 BHK), 2 nos. (3 BHK)

h) Fifth floor- Residential flat- 2 nos (4 BHK), 2nos. (3 BHK)

i) Sixth floor- Residential flat- 2 nos. (3 BHK), and Penthouse 2 nos. (5 BHK)

j) Seventh floor- 1 no. Multi-purpose hall, 1 no. A.V room, 1 no. Pool table, 1 no.

Kids Zone and 1 no. Lounge only. Approved vide Construction Licence No.

VP/TLG/Const. Lic./18/23-24/1384 dated 22-08-2023, in Survey No. 249/1-A

approved sub-division of Village Taleigao, subject to the following conditions:

- I. All conditions stipulated in the Completion Certificate vide Reference No. NGPDA/79/TLG/970/2023 dated 19-06-2023 from North Goa Planning & Development Authority, Panaji, Goa should be strictly adhered to.





Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Ref. No. VP/TLG/OC./18/23-24/1389.

Date: 23/08/2023.

2. Approval from the Office of the Directorate of Health Services, Primary Health Centre, Chimbel Tiswadi, Goa under ref. No. DHS/2023/DHS0401/O0033/771 dated 22-08-2023.
3. Approval from the Office of the Directorate of Fire and Emergency Services, St. Inez, Panaji, Goa, vide Ref. No. DFES/FPNA/2023/35 dated 17-08-2023.
4. **This Certificate shall be treated as NOC for obtaining water and power connection.**
5. If there is any Sale of Flat/Shop, the owner of the building/purchaser has to apply for transfer of house tax within one month to the Panchayat.
6. Payment of Garbage Tax and House tax should be paid regularly to the Panchayat during the financial year and if rented one month's rent as per lease deed should be paid to the Panchayat as annual house tax.
7. No construction should be carried out after issue of Occupancy Certificate.
8. All water drains / roads should be strictly maintained by the occupants of the Building/Bungalow.
9. Trees should be planted within the plot area by the occupant of the building/bungalow so as to keep Taleigao Village Clean and Green.
10. House number allotted to the Residential cum Commercial Building comprising of building Block 1, Block 2 and Block 3 each consisting of Basement floor, stilt floor, elevated ground + upper 7 floors. The details are as follows:

STILT FLOOR							
Block	Unit No	Unit Type	Unit Config.	House No.	Name	House Tax	Garbage Tax
Stilt Floor	SHOP - 1			22/253/381	M/s. Prestige Estates Projects Ltd.	33260/-	1000/-
	SHOP - 2			22/253/382	M/s. Prestige Estates Projects Ltd.	29896/-	1000/-
	SHOP - 3			22/253/383	M/s. Prestige Estates Projects Ltd.	42846/-	1000/-
	SHOP - 4			22/253/384	M/s. Prestige Estates Projects Ltd.	42846/-	1000/-
	SHOP - 5			22/253/385	M/s. Prestige Estates Projects Ltd.	12188/-	1000/-
	SHOP - 6			22/253/386	M/s. Prestige Estates Projects Ltd.	30546/-	1000/-
	SHOP - 7			22/253/387	M/s. Prestige Estates Projects Ltd.	18748/-	1000/-
ELEVATED GROUND FLOOR							
Block	Unit No	Unit Type	Unit Config.	House No.	Name	House Tax	Remarks
BLOCK-01	1001	D1	3BHK	22/253/388	M/s. Prestige Estates Projects Ltd.	5347/-	720/-



Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Date : 23-08-2023

Ref. No. VP/TLG/OC/18/23-24/1389.

	1002	D4	3BHK	22/253/389	M/s. Prestige Estates Projects Ltd.	5652/-	720/-
	1003	B	3BHK + M	22/253/390	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1004	B	3BHK + M	22/253/391	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	2001	C1	3BHK + M	22/253/392	M/s. Prestige Estates Projects Ltd.	7796/-	720/-
BLOCK-02	2002	C1	3BHK + M	22/253/393	M/s. Prestige Estates Projects Ltd.	7796/-	720/-
	2003	D3	3BHK + M	22/253/394	M/s. Prestige Estates Projects Ltd.	5715/-	720/-
	2004	D3	3BHK + M	22/253/395	M/s. Prestige Estates Projects Ltd.	5715/-	720/-
	2005	D4	3BHK + M	22/253/396	M/s. Prestige Estates Projects Ltd.	5652/-	720/-
	2006	D5	3BHK + M	22/253/397	M/s. Prestige Estates Projects Ltd.	5659/-	720/-
	BLOCK-03	3001	A1	4BHK + M	22/253/398	M/s. Prestige Estates Projects Ltd.	11839/-
3002		A1	4BHK + M	22/253/399	M/s. Prestige Estates Projects Ltd.	11839/-	720/-
3003		C1	4BHK + M	22/253/400	M/s. Prestige Estates Projects Ltd.	7796/-	720/-
3004		C1	4BHK + M	22/253/401	M/s. Prestige Estates Projects Ltd.	7796/-	720/-
FIRST FLOOR							
Block	Unit No	Unit Type	Unit Config.	House No.	Name	House Tax	Garbage Tax
BLOCK-01	1011	D1	3BHK	22/253/402	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1012	D	3BHK	22/253/403	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	1013	B	3BHK + M	22/253/404	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1014	B	3BHK + M	22/253/405	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	2011	C	3BHK + M	22/253/406	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2012	C	3BHK + M	22/253/407	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2013	D	3BHK	22/253/408	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2014	D	3BHK	22/253/409	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2015	D	3BHK	22/253/410	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2016	D2	3BHK	22/253/411	M/s. Prestige Estates Projects Ltd.	5588/-	720/-
BLOCK-03	3011	A	4BHK + M	22/253/412	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3012	A	4BHK + M	22/253/413	M/s. Prestige Estates Projects Ltd.	11694/-	720/-



Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Ref. No. VP / TLG / 00118 / 23-24 / 1389

Date : 23/08/2023

Block	Unit No	Unit Type	Unit Config.	House No.	Name	House Tax	Garbage Tax
	3013	C	3BHK + M	22/253/414	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	3014	C	3BHK + M	22/253/415	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
SECOND FLOOR							
	1021	D1	3BHK	22/253/416	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1022	D	3BHK	22/253/417	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	1023	B	3BHK + M	22/253/418	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1024	B	3BHK + M	22/253/419	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	2021	C	3BHK + M	22/253/420	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2022	C	3BHK + M	22/253/421	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2023	D	3BHK	22/253/422	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2024	D	3BHK	22/253/423	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2025	D	3BHK	22/253/424	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2026	D2	3BHK	22/253/425	M/s. Prestige Estates Projects Ltd.	5588/-	720/-
	3021	A	4BHK + M	22/253/426	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3022	A	4BHK + M	22/253/427	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3023	C	3BHK + M	22/253/428	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	3024	C	3BHK + M	22/253/429	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
THIRD FLOOR							
	1031	D1	3BHK	22/253/430	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1032	D4	3BHK	22/253/431	M/s. Prestige Estates Projects Ltd.	5652/-	720/-
	1033	B	3BHK + M	22/253/432	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1034	B	3BHK + M	22/253/433	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	2031	C	3BHK + M	22/253/434	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2032	C	3BHK + M	22/253/435	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2033	D4	3BHK	22/253/436	M/s. Prestige Estates Projects Ltd.	5652/-	720/-
	2034	D4	3BHK	22/253/437	M/s. Prestige Estates Projects Ltd.	5652/-	720/-



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TALEIGAO

Tiswadi - Goa 403 002

Date : 23-08-2023

Ref. No. VP/TLG/10C/18/23-24/1389.

BLOCK-03	2035	D4	3BHK	22/253/438	M/s. Prestige Estates Projects Ltd.	5652/-	720/-
	2036	D5	3BHK	22/253/439	M/s. Prestige Estates Projects Ltd.	5659/-	720/-
	3031	A	4BHK + M	22/253/440	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3032	A	4BHK + M	22/253/441	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3033	C	3BHK + M	22/253/442	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	3034	C	3BHK + M	22/253/443	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
RESTAURANT				22/253/444	M/s. Prestige Estates Projects Ltd.	6224/-	1000/-

FOURTH FLOOR

Block	Unit No	Unit Type	Unit Config	House No.	Name	House Tax	Garbage Tax
BLOCK-01	1041	D1	3BHK	22/253/445	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1042	D	3BHK	22/253/446	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	1043	B	3BHK + M	22/253/447	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1044	B	3BHK + M	22/253/448	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	2041	C2	3BHK + M	22/253/449	M/s. Prestige Estates Projects Ltd.	7528/-	720/-
	2042	C2	3BHK + M	22/253/450	M/s. Prestige Estates Projects Ltd.	7528/-	720/-
	2043	D	3BHK	22/253/451	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2044	D	3BHK	22/253/452	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2045	D	3BHK	22/253/453	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2046	D2	3BHK	22/253/454	M/s. Prestige Estates Projects Ltd.	5588/-	720/-
BLOCK-03	3041	A	4BHK + M	22/253/455	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3042	A	4BHK + M	22/253/456	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3043	C2	3BHK + M	22/253/457	M/s. Prestige Estates Projects Ltd.	7528/-	720/-
	3044	C2	3BHK + M	22/253/458	M/s. Prestige Estates Projects Ltd.	7528/-	720/-
RESTAURANT				22/253/459	M/s. Prestige Estates Projects Ltd.	86956/-	1000/-

FIFTH FLOOR

Block	Unit No	Unit Type	Unit Config	House No.	Name	House Tax	Garbage Tax
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Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Ref. No. VP / TLG / OC / 18 / 23-24 / 1389

Date : 23-08-2023

BLOCK-01	1051	D1	3BHK	22/253/460	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1052	D	3BHK	22/253/461	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	1053	B	3BHK + M	22/253/462	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1054	B	3BHK + M	22/253/463	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
BLOCK-02	2051	C	3BHK + M	22/253/464	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2052	C	3BHK + M	22/253/465	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	2053	D	3BHK	22/253/466	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2054	D	3BHK	22/253/467	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2055	D	3BHK	22/253/468	M/s. Prestige Estates Projects Ltd.	5581/-	720/-
	2056	D2	3BHK	22/253/469	M/s. Prestige Estates Projects Ltd.	5588/-	720/-
BLOCK-03	3051	A	4BHK + M	22/253/470	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3052	A	4BHK + M	22/253/471	M/s. Prestige Estates Projects Ltd.	11694/-	720/-
	3053	C	3BHK + M	22/253/472	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
	3054	C	3BHK + M	22/253/473	M/s. Prestige Estates Projects Ltd.	7472/-	720/-
RESTAURANT			22/253/474	M/s. Prestige Estates Projects Ltd.	54254/-	1000/-	
SIXTH FLOOR							
Block	Unit No	Unit Type	Unit Config	House No.	Name	House Tax	Garbage Tax
BLOCK-01	1061	D1	3BHK	22/253/475	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1062	D6	3BHK	22/253/476	M/s. Prestige Estates Projects Ltd.	5849/-	720/-
	1063	B	3BHK + M	22/253/477	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1064	B	3BHK + M	22/253/478	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
BLOCK-02	2061	C3	3BHK + M	22/253/479	M/s. Prestige Estates Projects Ltd.	7688/-	720/-
	2062	C3	3BHK + M	22/253/480	M/s. Prestige Estates Projects Ltd.	7688/-	720/-
	2063	D6	3BHK	22/253/481	M/s. Prestige Estates Projects Ltd.	5849/-	720/-
	2064	D6	3BHK	22/253/482	M/s. Prestige Estates Projects Ltd.	5849/-	720/-
	2065	D6	3BHK	22/253/483	M/s. Prestige Estates Projects Ltd.	5849/-	720/-
	2066	D7	3BHK	22/253/484	M/s. Prestige Estates Projects Ltd.	5856/-	720/-
BLOCK-03	3061	A2	4BHK	22/253/485	M/s. Prestige Estates Projects Ltd.	17944/-	720/-
	3062	A2	4BHK	22/253/486	M/s. Prestige Estates Projects Ltd.	17944/-	720/-
	3063	C3	3BHK + M	22/253/487	M/s. Prestige Estates Projects Ltd.	7688/-	720/-



Office of the Village Panchayat

TALEIGAO

Tiswadi - Goa 403 002

Date : 23-08-2023

Ref. No. VP/TLG/100/18/23-24/1389

	3064	C3	3BHK + M	22/253/488	M/s. Prestige Estates Projects Ltd.	7688/-	720/-
RESTAURANT				22/253/489	M/s. Prestige Estates Projects Ltd.	5778/-	1000/-
SEVENTH FLOOR							
Block	Unit No	Unit Type	Unit Config	House No.	Name	House Tax	Gar bage Tax
BLOCK-01	1071	D1	3BHK	22/253/490	M/s. Prestige Estates Projects Ltd.	5347/-	720/-
	1072	D8	3BHK	22/253/491	M/s. Prestige Estates Projects Ltd.	5700/-	720/-
	1073	B	3BHK + M	22/253/492	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
	1074	B	3BHK + M	22/253/493	M/s. Prestige Estates Projects Ltd.	9854/-	720/-
BLOCK-02	2073	D8	3BHK	22/253/494	M/s. Prestige Estates Projects Ltd.	5700/-	720/-
	2074	D8	3BHK	22/253/495	M/s. Prestige Estates Projects Ltd.	5700/-	720/-
	2075	D8	3BHK	22/253/496	M/s. Prestige Estates Projects Ltd.	5700/-	720/-
	2076	D9	3BHK	22/253/497	M/s. Prestige Estates Projects Ltd.	5700/-	720/-

This carries the embossed seal of this Panchayat.

Seen

Office of the Village Panchayat

(Janu M. Rosario)
Sarpanch

Village Panchayat Taleigao

(Gaurish Pednekar)
Secretary

Village Panchayat Taleigao

To

Mr. Joe Mathias, Mathias Construction Pvt. Ltd.
C/o GPA holder, M/s. Prestige Estates Projects Ltd.
Executive Director Business Development,
Prestige Falcon Towers, No. 19,
Brunton Road, Bangalore.

Copy for information to:-

1. North Goa Planning & Development Authority, Panaji, Goa.
2. Asst. Engineer, PWD, Panaji, Goa.
3. Asst. Engineer, Electricity Department, Taleigao, Goa.

MATHIAS CONSTRUCTION PVT. LTD.
Received on 28/08/2023
Hand / Post / Courier (Hand)
Ref. No. 8972
For Action to



Ph.: 2904066

Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP / TLG / OCCUP. CERT. / 56/15-16/1386.

Date: 25-08-15

PART OCCUPANCY CERTIFICATE

Part Occupancy certificate is hereby granted to **Shri. Joe Mathias** vide Resolution No. 3(2) of V. P. Meeting dated 28-07-2015 for completed Building type -1 (4 buildings), Type1-A (1 building), Type-2 (1 building), Type -3 (2 buildings) (building Block No. 1 to 8), club house and swimming pool comprising of stilt floor for parking purpose only Upper floor, 1st Floor to 6th Floor for residential purpose, club house and swimming pool for recreational purpose only approved vide Revised Construction Licence No. VP/TLG/Const. Lic./86/2013-2014/2240 dated 22-01-2014 in Survey No. 249/1-A Plot Number -Nil- of Village Taleigao, Taluka Tiswadi, Goa, subject to the following conditions:

1. All conditions stipulated in the completion Order No. NGPDA/342/(Part file)/349 dated 14-05-2015 of North Goa Planning & Development Authority, Panaji, Goa should be strictly adhered to.
2. Approval from the Office of the Directorate of Health Services, Urban Health Centre Panaji, Goa under ref. No. UHCP/DHS/Occupancy/2015-16/730 dated 03-06-2015.
3. This Occupancy Certificate is issued for the Buildings as per the Structural Stability Certificate dated 25-02-2015 issued by the Structural Engineers M/s. Vinayak Chopdekar & Associates.
4. This Certificate shall be treated as NOC for obtaining water and power connection.
5. Before occupying the building the builder/occupier/owner of the building/flat must obtain No Objection Certificate from Fire Department and copy of the same should be submitted to the Panchayat.
6. Payment of Garbage Tax and House tax should be paid regularly to the Panchayat during the financial year and if rented one month's rent as per lease deed should be paid to the Panchayat as annual house tax.
7. If there is any Sale of flat/flats, the owner of the building/purchaser has to apply for transfer of house tax within one month to the Panchayat.
8. All water drains / roads should be strictly maintained by the occupants of the Buildings.
9. Provision should be made for proper disposal of garbage by the occupants of the building by constructing Pits for disposal of wet garbage and the same should be handed over to the Panchayat as and when required by the Panchayat.
10. No construction should be carried out after issue of Occupancy Certificate for the said buildings.
11. Trees should be planted within the plot area by the occupant of the building/bungalow so as to keep Taleigao Village Clean and Green.
12. The House number allotted and house tax assessed are as follow:

Building Azores A

Sr. No.	Name of the Owner	Flat No.	House Number	House Tax	Garbage Tax
1	Shri. Joe Mathias	101	22/253/2	Rs. 1000/-	Rs. 720/-





Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP / TLG / OCCUP. CEPT. 36/15-16/1386

Date: 25-08-15

2	Shri. Joe Mathias	102	22/253/3	Rs. 1000/-	Rs. 720/-
3	Shri. Joe Mathias	103	22/253/4	Rs. 1330/-	Rs. 720/-
4	Shri. Joe Mathias	104	22/253/5	Rs. 1330/-	Rs. 720/-
5	Shri. Joe Mathias	201	22/253/6	Rs. 1330/-	Rs. 720/-
6	Shri. Joe Mathias	202	22/253/7	Rs. 1330/-	Rs. 720/-
7	Shri. Joe Mathias	203	22/253/8	Rs. 1330/-	Rs. 720/-
8	Shri. Joe Mathias	204	22/253/9	Rs. 1330/-	Rs. 720/-
9	Shri. Joe Mathias	301	22/253/10	Rs. 1330/-	Rs. 720/-
10	Shri. Joe Mathias	302	22/253/11	Rs. 1330/-	Rs. 720/-
11	Shri. Joe Mathias	303	22/253/12	Rs. 1330/-	Rs. 720/-
12	Shri. Joe Mathias	304	22/253/13	Rs. 1330/-	Rs. 720/-
13	Shri. Joe Mathias	401	22/253/14	Rs. 1330/-	Rs. 720/-
14	Shri. Joe Mathias	402	22/253/15	Rs. 1330/-	Rs. 720/-
15	Shri. Joe Mathias	403	22/253/16	Rs. 1330/-	Rs. 720/-
16	Shri. Joe Mathias	404	22/253/17	Rs. 1330/-	Rs. 720/-
17	Shri. Joe Mathias	501	22/253/18	Rs. 1330/-	Rs. 720/-
18	Shri. Joe Mathias	502	22/253/19	Rs. 1330/-	Rs. 720/-
19	Shri. Joe Mathias	503	22/253/20	Rs. 1330/-	Rs. 720/-
20	Shri. Joe Mathias	504	22/253/21	Rs. 1330/-	Rs. 720/-
21	Shri. Joe Mathias	601	22/253/22	Rs. 1330/-	Rs. 720/-
22	Shri. Joe Mathias	602	22/253/23	Rs. 1330/-	Rs. 720/-
23	Shri. Joe Mathias	603	22/253/24	Rs. 1330/-	Rs. 720/-
24	Shri. Joe Mathias	604	22/253/25	Rs. 1330/-	Rs. 720/-
25	Shri. Joe Mathias	701	22/253/26	Rs. 1330/-	Rs. 720/-
26	Shri. Joe Mathias		22/253/27	Rs. 1330/-	Rs. 720/-



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Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP/TLG/OCCUP-CERT. 36/15-16/1386

27	Shri. Joe Mathias	703	22/253/28	Rs. 1330/-	Date: 25-08-15 Rs. 720/-
28	Shri. Joe Mathias	704	22/253/29	Rs. 1330/-	Rs. 720/-

Building Azores B

29	Shri. Joe Mathias	101	22/253/20	Rs. 1000/-	Rs. 720/-
30	Shri. Joe Mathias	102	22/253/31	Rs. 1000/-	Rs. 720/-
31	Shri. Joe Mathias	103	22/253/32	Rs. 1330/-	Rs. 720/-
32	Shri. Joe Mathias	104	22/253/33	Rs. 1330/-	Rs. 720/-
33	Shri. Joe Mathias	201	22/253/34	Rs. 1330/-	Rs. 720/-
34	Shri. Joe Mathias	202	22/253/35	Rs. 1330/-	Rs. 720/-
35	Shri. Joe Mathias	203	22/253/36	Rs. 1330/-	Rs. 720/-
36	Shri. Joe Mathias	204	22/253/37	Rs. 1330/-	Rs. 720/-
37	Shri. Joe Mathias	301	22/253/38	Rs. 1330/-	Rs. 720/-
38	Shri. Joe Mathias	302	22/253/39	Rs. 1330/-	Rs. 720/-
39	Shri. Joe Mathias	303	22/253/40	Rs. 1330/-	Rs. 720/-
40	Shri. Joe Mathias	304	22/253/41	Rs. 1330/-	Rs. 720/-
41	Shri. Joe Mathias	401	22/253/42	Rs. 1330/-	Rs. 720/-
42	Shri. Joe Mathias	402	22/253/43	Rs. 1330/-	Rs. 720/-
43	Shri. Joe Mathias	403	22/253/44	Rs. 1330/-	Rs. 720/-
44	Shri. Joe Mathias	404	22/253/45	Rs. 1330/-	Rs. 720/-
45	Shri. Joe Mathias	501	22/253/46	Rs. 1330/-	Rs. 720/-
46	Shri. Joe Mathias	502	22/253/47	Rs. 1330/-	Rs. 720/-
47	Shri. Joe Mathias	503	22/253/48	Rs. 1330/-	Rs. 720/-
48	Shri. Joe Mathias	504	22/253/49	Rs. 1330/-	Rs. 720/-
49	Shri. Joe Mathias		22/253/50	Rs. 1330/-	Rs. 720/-
50	Shri. Joe Mathias		22/253/51	Rs. 1330/-	Rs. 720/-





Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP / TLG / OCCUP. CERT. 36 / 15-16 / 1386.

Date: 25-08-15

51	Shri. Joe Mathias	603	22/253/52	Rs. 1330/-	Rs. 720/-
52	Shri. Joe Mathias	604	22/253/53	Rs. 1330/-	Rs. 720/-
53	Shri. Joe Mathias	701	22/253/54	Rs. 1330/-	Rs. 720/-
54	Shri. Joe Mathias	702	22/253/55	Rs. 1330/-	Rs. 720/-
55	Shri. Joe Mathias	703	22/253/56	Rs. 1330/-	Rs. 720/-
56	Shri. Joe Mathias	704	22/253/57	Rs. 1330/-	Rs. 720/-

Building Flores 'A'

57	Shri. Joe Mathias	101	22/253/58	Rs. 1330/-	Rs. 720/-
58	Shri. Joe Mathias	102	22/253/59	Rs. 1330/-	Rs. 720/-
59	Shri. Joe Mathias	103	22/253/60	Rs. 1330/-	Rs. 720/-
60	Shri. Joe Mathias	104	22/253/61	Rs. 1330/-	Rs. 720/-
61	Shri. Joe Mathias	201	22/253/62	Rs. 1330/-	Rs. 720/-
62	Shri. Joe Mathias	202	22/253/63	Rs. 1330/-	Rs. 720/-
63	Shri. Joe Mathias	203	22/253/64	Rs. 1330/-	Rs. 720/-
64	Shri. Joe Mathias	204	22/253/65	Rs. 1330/-	Rs. 720/-
65	Shri. Joe Mathias	301	22/253/66	Rs. 1330/-	Rs. 720/-
66	Shri. Joe Mathias	302	22/253/67	Rs. 1330/-	Rs. 720/-
67	Shri. Joe Mathias	303	22/253/68	Rs. 1330/-	Rs. 720/-
68	Shri. Joe Mathias	304	22/253/69	Rs. 1330/-	Rs. 720/-
69	Shri. Joe Mathias	401	22/253/70	Rs. 1330/-	Rs. 720/-
70	Shri. Joe Mathias	402	22/253/71	Rs. 1330/-	Rs. 720/-
71	Shri. Joe Mathias	403	22/253/72	Rs. 1330/-	Rs. 720/-
72	Shri. Joe Mathias	404	22/253/73	Rs. 1330/-	Rs. 720/-
73	Shri. Joe Mathias	501	22/253/74	Rs. 1330/-	Rs. 720/-
74	Shri. Joe Mathias	502	22/253/75	Rs. 1330/-	Rs. 720/-





Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP / TLG / OCCUP CEPT. 36/15-16/1386

Date: 25-08-15

75	Shri. Joe Mathias	503	22/253/76	Rs. 1330/-	Rs. 720/-
76	Shri. Joe Mathias	504	22/253/77	Rs. 1330/-	Rs. 720/-
77	Shri. Joe Mathias	601	22/253/78	Rs. 1330/-	Rs. 720/-
78	Shri. Joe Mathias	602	22/253/79	Rs. 1330/-	Rs. 720/-
79	Shri. Joe Mathias	603	22/253/80	Rs. 1330/-	Rs. 720/-
80	Shri. Joe Mathias	604	22/253/81	Rs. 1330/-	Rs. 720/-
81	Shri. Joe Mathias	701	22/253/82	Rs. 1330/-	Rs. 720/-
82	Shri. Joe Mathias	702	22/253/83	Rs. 1330/-	Rs. 720/-
83	Shri. Joe Mathias	703	22/253/84	Rs. 1330/-	Rs. 720/-
84	Shri. Joe Mathias	704	22/253/85	Rs. 1330/-	Rs. 720/-

Building Flores 'B'

85	Shri. Joe Mathias	101	22/253/86	Rs. 1000/-	Rs. 720/-
86	Shri. Joe Mathias	102	22/253/87	Rs. 1000/-	Rs. 720/-
87	Shri. Joe Mathias	103	22/253/88	Rs. 1330/-	Rs. 720/-
88	Shri. Joe Mathias	104	22/253/89	Rs. 1330/-	Rs. 720/-
89	Shri. Joe Mathias	201	22/253/90	Rs. 1330/-	Rs. 720/-
90	Shri. Joe Mathias	202	22/253/91	Rs. 1330/-	Rs. 720/-
91	Shri. Joe Mathias	203	22/253/92	Rs. 1330/-	Rs. 720/-
92	Shri. Joe Mathias	204	22/253/93	Rs. 1330/-	Rs. 720/-
93	Shri. Joe Mathias	301	22/253/94	Rs. 1330/-	Rs. 720/-
94	Shri. Joe Mathias	302	22/253/95	Rs. 1330/-	Rs. 720/-
95	Shri. Joe Mathias	303	22/253/96	Rs. 1330/-	Rs. 720/-
96	Shri. Joe Mathias	304	22/253/97	Rs. 1330/-	Rs. 720/-
97	Shri. Joe Mathias		22/253/98	Rs. 1330/-	Rs. 720/-
98	Shri. Joe Mathias		22/253/99	Rs. 1330/-	Rs. 720/-





Ref. No.: VP/TLG/OCCUP. CERT. 36/15-16/1386

Date: 25-08-15

99	Shri. Joe Mathias	403	22/253/100	Rs. 1330/-	Rs. 720/-
100	Shri. Joe Mathias	404	22/253/101	Rs. 1330/-	Rs. 720/-
101	Shri. Joe Mathias	501	22/253/102	Rs. 1330/-	Rs. 720/-
102	Shri. Joe Mathias	502	22/253/103	Rs. 1330/-	Rs. 720/-
103	Shri. Joe Mathias	503	22/253/104	Rs. 1330/-	Rs. 720/-
104	Shri. Joe Mathias	504	22/253/105	Rs. 1330/-	Rs. 720/-
105	Shri. Joe Mathias	601	22/253/106	Rs. 1330/-	Rs. 720/-
106	Shri. Joe Mathias	602	22/253/107	Rs. 1330/-	Rs. 720/-
107	Shri. Joe Mathias	603	22/253/108	Rs. 1330/-	Rs. 720/-
108	Shri. Joe Mathias	604	22/253/109	Rs. 1330/-	Rs. 720/-
109	Shri. Joe Mathias	701	22/253/110	Rs. 1330/-	Rs. 720/-
110	Shri. Joe Mathias	702	22/253/111	Rs. 1330/-	Rs. 720/-
111	Shri. Joe Mathias	703	22/253/112	Rs. 1330/-	Rs. 720/-
112	Shri. Joe Mathias	704	22/253/113	Rs. 1330/-	Rs. 720/-

Building Corvo 'A'

113	Shri. Joe Mathias	101	22/253/114	Rs. 1000/-	Rs. 720/-
114	Shri. Joe Mathias	102	22/253/115	Rs. 1000/-	Rs. 720/-
115	Shri. Joe Mathias	103	22/253/116	Rs. 1330/-	Rs. 720/-
116	Shri. Joe Mathias	104	22/253/117	Rs. 1330/-	Rs. 720/-
117	Shri. Joe Mathias	201	22/253/118	Rs. 1330/-	Rs. 720/-
118	Shri. Joe Mathias	202	22/253/119	Rs. 1330/-	Rs. 720/-
119	Shri. Joe Mathias	203	22/253/120	Rs. 1330/-	Rs. 720/-
120	Shri. Joe Mathias	204	22/253/121	Rs. 1330/-	Rs. 720/-
121	Shri. Joe Mathias	301	22/253/122	Rs. 1330/-	Rs. 720/-





Office of Village Panchayat

TALEIGAO

Tiswadi - Goa, 403 002

Ref. No.: VP / TLG / OCCUP CEPT. 36/15-16/1386.

No.	Name	Plot No.	Area	Value	Rate
122	Shri. Joe Mathias	302	22/253/123	Rs. 1330/-	Rs. 720/-
123	Shri. Joe Mathias	303	22/253/124	Rs. 1330/-	Rs. 720/-
124	Shri. Joe Mathias	304	22/253/125	Rs. 1330/-	Rs. 720/-
125	Shri. Joe Mathias	401	22/253/126	Rs. 1330/-	Rs. 720/-
126	Shri. Joe Mathias	402	22/253/127	Rs. 1330/-	Rs. 720/-
127	Shri. Joe Mathias	403	22/253/128	Rs. 1330/-	Rs. 720/-
128	Shri. Joe Mathias	404	22/253/129	Rs. 1330/-	Rs. 720/-
129	Shri. Joe Mathias	501	22/253/130	Rs. 1330/-	Rs. 720/-
130	Shri. Joe Mathias	502	22/253/131	Rs. 1330/-	Rs. 720/-
131	Shri. Joe Mathias	503	22/253/132	Rs. 1330/-	Rs. 720/-
132	Shri. Joe Mathias	504	22/253/133	Rs. 1330/-	Rs. 720/-
133	Shri. Joe Mathias	601	22/253/134	Rs. 1330/-	Rs. 720/-
134	Shri. Joe Mathias	602	22/253/135	Rs. 1330/-	Rs. 720/-
135	Shri. Joe Mathias	603	22/253/136	Rs. 1330/-	Rs. 720/-
136	Shri. Joe Mathias	604	22/253/137	Rs. 1330/-	Rs. 720/-
137	Shri. Joe Mathias	701	22/253/138	Rs. 1330/-	Rs. 720/-
138	Shri. Joe Mathias	702	22/253/139	Rs. 1330/-	Rs. 720/-
139	Shri. Joe Mathias	703	22/253/140	Rs. 1330/-	Rs. 720/-
140	Shri. Joe Mathias	704	22/253/141	Rs. 1330/-	Rs. 720/-

Date: 25-08-15

Building Corve 'B'

141	Shri. Joe Mathias	101	22/253/142	Rs. 1000/-	Rs. 720/-
142	Shri. Joe Mathias	102	22/253/143	Rs. 1000/-	Rs. 720/-
143	Shri. Joe Mathias	103	22/253/144	Rs. 1330/-	Rs. 720/-
144	Shri. Joe Mathias	104	22/253/145	Rs. 1330/-	Rs. 720/-



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TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP / TLG / OCCOP. CERT. 36/15-16/1386.

Date: 25-08-15

145	Shri. Joe Mathias	201	22/253/146	Rs. 1330/-	Rs. 720/-
146	Shri. Joe Mathias	202	22/253/147	Rs. 1330/-	Rs. 720/-
147	Shri. Joe Mathias	203	22/253/148	Rs. 1330/-	Rs. 720/-
148	Shri. Joe Mathias	204	22/253/149	Rs. 1330/-	Rs. 720/-
149	Shri. Joe Mathias	301	22/253/150	Rs. 1330/-	Rs. 720/-
150	Shri. Joe Mathias	302	22/253/151	Rs. 1330/-	Rs. 720/-
151	Shri. Joe Mathias	303	22/253/152	Rs. 1330/-	Rs. 720/-
152	Shri. Joe Mathias	304	22/253/153	Rs. 1330/-	Rs. 720/-
153	Shri. Joe Mathias	401	22/253/154	Rs. 1330/-	Rs. 720/-
154	Shri. Joe Mathias	402	22/253/155	Rs. 1330/-	Rs. 720/-
155	Shri. Joe Mathias	403	22/253/156	Rs. 1330/-	Rs. 720/-
156	Shri. Joe Mathias	404	22/253/157	Rs. 1330/-	Rs. 720/-
157	Shri. Joe Mathias	501	22/253/158	Rs. 1330/-	Rs. 720/-
158	Shri. Joe Mathias	502	22/253/159	Rs. 1330/-	Rs. 720/-
159	Shri. Joe Mathias	503	22/253/160	Rs. 1330/-	Rs. 720/-
160	Shri. Joe Mathias	504	22/253/161	Rs. 1330/-	Rs. 720/-
161	Shri. Joe Mathias	601	22/253/162	Rs. 1330/-	Rs. 720/-
162	Shri. Joe Mathias	602	22/253/163	Rs. 1330/-	Rs. 720/-
163	Shri. Joe Mathias	603	22/253/164	Rs. 1330/-	Rs. 720/-
164	Shri. Joe Mathias	604	22/253/165	Rs. 1330/-	Rs. 720/-
165	Shri. Joe Mathias	701	22/253/166	Rs. 1330/-	Rs. 720/-
166	Shri. Joe Mathias	702	22/253/167	Rs. 1330/-	Rs. 720/-
167	Shri. Joe Mathias	703	22/253/168	Rs. 1330/-	Rs. 720/-
168	Shri. Joe Mathias	704	22/253/169	Rs. 1330/-	Rs. 720/-



[Signature]
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Office of Village Panchayat

TALEIGAO

Tiswadi - Goa, 403 002

Ref. No.: VP/TLG/OCCUP. CERT- 36/15-16/1386.

Building Gran Canaria 'A'

Date: 25-08-15

169	Shri. Joe Mathias	101	22/253/170	Rs. 1000/-	Rs. 720/-
170	Shri. Joe Mathias	102	22/253/171	Rs. 1000/-	Rs. 720/-
171	Shri. Joe Mathias	103	22/253/172	Rs. 1330/-	Rs. 720/-
172	Shri. Joe Mathias	104	22/253/173	Rs. 1330/-	Rs. 720/-
173	Shri. Joe Mathias	201	22/253/174	Rs. 1330/-	Rs. 720/-
174	Shri. Joe Mathias	202	22/253/175	Rs. 1330/-	Rs. 720/-
175	Shri. Joe Mathias	203	22/253/176	Rs. 1330/-	Rs. 720/-
176	Shri. Joe Mathias	204	22/253/177	Rs. 1330/-	Rs. 720/-
177	Shri. Joe Mathias	301	22/253/178	Rs. 1330/-	Rs. 720/-
178	Shri. Joe Mathias	302	22/253/179	Rs. 1330/-	Rs. 720/-
179	Shri. Joe Mathias	303	22/253/180	Rs. 1330/-	Rs. 720/-
180	Shri. Joe Mathias	304	22/253/181	Rs. 1330/-	Rs. 720/-
181	Shri. Joe Mathias	401	22/253/182	Rs. 1330/-	Rs. 720/-
182	Shri. Joe Mathias	402	22/253/183	Rs. 1330/-	Rs. 720/-
183	Shri. Joe Mathias	403	22/253/184	Rs. 1330/-	Rs. 720/-
184	Shri. Joe Mathias	404	22/253/185	Rs. 1330/-	Rs. 720/-
185	Shri. Joe Mathias	501	22/253/186	Rs. 1330/-	Rs. 720/-
186	Shri. Joe Mathias	502	22/253/187	Rs. 1330/-	Rs. 720/-
187	Shri. Joe Mathias	503	22/253/188	Rs. 1330/-	Rs. 720/-
188	Shri. Joe Mathias	504	22/253/189	Rs. 1330/-	Rs. 720/-
189	Shri. Joe Mathias	601	22/253/190	Rs. 1330/-	Rs. 720/-
190	Shri. Joe Mathias	602	22/253/191	Rs. 1330/-	Rs. 720/-
191	Shri. Joe Mathias	603	22/253/192	Rs. 1330/-	Rs. 720/-
192	Shri. Joe Mathias	604	22/253/193	Rs. 1330/-	Rs. 720/-





TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP/TLG/OCCUP. CERT. 136/15-16/1386

25-08-15

193	Shri. Joe Mathias	701	22/253/194	Rs. 1330/-	Date: Rs. 720/-
194	Shri. Joe Mathias	702	22/253/195	Rs. 1330/-	Rs. 720/-
195	Shri. Joe Mathias	703	22/253/196	Rs. 1330/-	Rs. 720/-
196	Shri. Joe Mathias	704	22/253/197	Rs. 1330/-	Rs. 720/-

Building Gran Canaria 'B'

197	Shri. Joe Mathias	101	22/253/198	Rs. 1000/-	Rs. 720/-
198	Shri. Joe Mathias	102	22/253/199	Rs. 1000/-	Rs. 720/-
199	Shri. Joe Mathias	103	22/253/200	Rs. 1330/-	Rs. 720/-
200	Shri. Joe Mathias	104	22/253/201	Rs. 1330/-	Rs. 720/-
201	Shri. Joe Mathias	201	22/253/202	Rs. 1330/-	Rs. 720/-
202	Shri. Joe Mathias	202	22/253/203	Rs. 1330/-	Rs. 720/-
203	Shri. Joe Mathias	203	22/253/204	Rs. 1330/-	Rs. 720/-
204	Shri. Joe Mathias	204	22/253/205	Rs. 1330/-	Rs. 720/-
205	Shri. Joe Mathias	301	22/253/206	Rs. 1330/-	Rs. 720/-
206	Shri. Joe Mathias	302	22/253/207	Rs. 1330/-	Rs. 720/-
207	Shri. Joe Mathias	303	22/253/208	Rs. 1330/-	Rs. 720/-
208	Shri. Joe Mathias	304	22/253/209	Rs. 1330/-	Rs. 720/-
209	Shri. Joe Mathias	401	22/253/210	Rs. 1330/-	Rs. 720/-
210	Shri. Joe Mathias	402	22/253/211	Rs. 1330/-	Rs. 720/-
211	Shri. Joe Mathias	403	22/253/212	Rs. 1330/-	Rs. 720/-
212	Shri. Joe Mathias	404	22/253/213	Rs. 1330/-	Rs. 720/-
213	Shri. Joe Mathias	501	22/253/214	Rs. 1330/-	Rs. 720/-
214	Shri. Joe Mathias	502	22/253/215	Rs. 1330/-	Rs. 720/-
215	Shri. Joe Mathias	503	22/253/216	Rs. 1330/-	Rs. 720/-





Ref. No.: VP / TLG / OCCUP - CERT - 36/15-16/1386.

Date: 25-08-15

216	Shri. Joe Mathias	504	22/253/217	Rs. 1330/-	Rs. 720/-
217	Shri. Joe Mathias	601	22/253/218	Rs. 1330/-	Rs. 720/-
218	Shri. Joe Mathias	602	22/253/219	Rs. 1330/-	Rs. 720/-
219	Shri. Joe Mathias	603	22/253/220	Rs. 1330/-	Rs. 720/-
220	Shri. Joe Mathias	604	22/253/221	Rs. 1330/-	Rs. 720/-
221	Shri. Joe Mathias	701	22/253/222	Rs. 1330/-	Rs. 720/-
222	Shri. Joe Mathias	702	22/253/223	Rs. 1330/-	Rs. 720/-
223	Shri. Joe Mathias	703	22/253/224	Rs. 1330/-	Rs. 720/-
224	Shri. Joe Mathias	704	22/253/225	Rs. 1330/-	Rs. 720/-

Building Gran Canaria 'C'

225	Shri. Joe Mathias	101	22/253/226	Rs. 1000/-	Rs. 720/-
226	Shri. Joe Mathias	102	22/253/227	Rs. 1000/-	Rs. 720/-
227	Shri. Joe Mathias	103	22/253/228	Rs. 1330/-	Rs. 720/-
228	Shri. Joe Mathias	104	22/253/229	Rs. 1330/-	Rs. 720/-
229	Shri. Joe Mathias	201	22/253/230	Rs. 1330/-	Rs. 720/-
230	Shri. Joe Mathias	202	22/253/231	Rs. 1330/-	Rs. 720/-
231	Shri. Joe Mathias	203	22/253/232	Rs. 1330/-	Rs. 720/-
232	Shri. Joe Mathias	204	22/253/233	Rs. 1330/-	Rs. 720/-
233	Shri. Joe Mathias	301	22/253/234	Rs. 1330/-	Rs. 720/-
234	Shri. Joe Mathias	302	22/253/235	Rs. 1330/-	Rs. 720/-
235	Shri. Joe Mathias	303	22/253/236	Rs. 1330/-	Rs. 720/-
236	Shri. Joe Mathias	304	22/253/237	Rs. 1330/-	Rs. 720/-
237	Shri. Joe Mathias	401	22/253/238	Rs. 1330/-	Rs. 720/-
238	Shri. Joe Mathias	402	22/253/239	Rs. 1330/-	Rs. 720/-





Ref. No.: VP/TLG/OCWP. CERT. B6/15-16/1386

239	Shri. Joe Mathias	403	22/253/240	Rs. 1330/-	Date: 25-08-15 Rs. 720/-
240	Shri. Joe Mathias	404	22/253/241	Rs. 1330/-	Rs. 720/-
241	Shri. Joe Mathias	501	22/253/242	Rs. 1330/-	Rs. 720/-
242	Shri. Joe Mathias	502	22/253/243	Rs. 1330/-	Rs. 720/-
243	Shri. Joe Mathias	503	22/253/244	Rs. 1330/-	Rs. 720/-
244	Shri. Joe Mathias	504	22/253/245	Rs. 1330/-	Rs. 720/-
245	Shri. Joe Mathias	601	22/253/246	Rs. 1330/-	Rs. 720/-
246	Shri. Joe Mathias	602	22/253/247	Rs. 1330/-	Rs. 720/-
247	Shri. Joe Mathias	603	22/253/248	Rs. 1330/-	Rs. 720/-
248	Shri. Joe Mathias	604	22/253/249	Rs. 1330/-	Rs. 720/-
249	Shri. Joe Mathias	701	22/253/250	Rs. 1330/-	Rs. 720/-
250	Shri. Joe Mathias	702	22/253/251	Rs. 1330/-	Rs. 720/-
251	Shri. Joe Mathias	703	22/253/252	Rs. 1330/-	Rs. 720/-
252	Shri. Joe Mathias	704	22/253/253	Rs. 1330/-	Rs. 720/-

Building Boa Vista 'A'

253	Shri. Joe Mathias	101	22/253/254	Rs. 1150/-	Rs. 720/-
254	Shri. Joe Mathias	102	22/253/255	Rs. 1150/-	Rs. 720/-
255	Shri. Joe Mathias	103	22/253/256	Rs. 1480/-	Rs. 720/-
256	Shri. Joe Mathias	104	22/253/257	Rs. 1480/-	Rs. 720/-
257	Shri. Joe Mathias	201	22/253/258	Rs. 1480/-	Rs. 720/-
258	Shri. Joe Mathias	202	22/253/259	Rs. 1480/-	Rs. 720/-
259	Shri. Joe Mathias	203	22/253/260	Rs. 1480/-	Rs. 720/-
260	Shri. Joe Mathias	204	22/253/261	Rs. 1480/-	Rs. 720/-
261	Shri. Joe Mathias	301	22/253/262	Rs. 1480/-	Rs. 720/-





TALEIGAO

Tiswadi - Goa, 403 002

Ref. No.: VP/TLG/OCCUP. CERT. Bd/15-16/1386

Date: 25-08-15

262	Shri. Joe Mathias	302	22/253/263	Rs. 1480/-	Rs. 720/-
263	Shri. Joe Mathias	303	22/253/264	Rs. 1480/-	Rs. 720/-
264	Shri. Joe Mathias	304	22/253/265	Rs. 1480/-	Rs. 720/-
265	Shri. Joe Mathias	401	22/253/266	Rs. 1480/-	Rs. 720/-
266	Shri. Joe Mathias	402	22/253/267	Rs. 1480/-	Rs. 720/-
267	Shri. Joe Mathias	403	22/253/268	Rs. 1480/-	Rs. 720/-
268	Shri. Joe Mathias	404	22/253/269	Rs. 1480/-	Rs. 720/-
269	Shri. Joe Mathias	501	22/253/270	Rs. 1480/-	Rs. 720/-
270	Shri. Joe Mathias	502	22/253/271	Rs. 1480/-	Rs. 720/-
271	Shri. Joe Mathias	503	22/253/272	Rs. 1480/-	Rs. 720/-
272	Shri. Joe Mathias	504	22/253/273	Rs. 1480/-	Rs. 720/-
273	Shri. Joe Mathias	601	22/253/274	Rs. 1480/-	Rs. 720/-
274	Shri. Joe Mathias	602	22/253/275	Rs. 1480/-	Rs. 720/-
275	Shri. Joe Mathias	603	22/253/276	Rs. 1480/-	Rs. 720/-
276	Shri. Joe Mathias	604	22/253/277	Rs. 1480/-	Rs. 720/-
277	Shri. Joe Mathias	701	22/253/278	Rs. 1480/-	Rs. 720/-
278	Shri. Joe Mathias	702	22/253/279	Rs. 1480/-	Rs. 720/-
279	Shri. Joe Mathias	703	22/253/280	Rs. 1480/-	Rs. 720/-
280	Shri. Joe Mathias	704	22/253/281	Rs. 1480/-	Rs. 720/-

Building Boa Vista 'B'

281	Shri. Joe Mathias	101	22/253/282	Rs. 1150/-	Rs. 720/-
282	Shri. Joe Mathias	102	22/253/283	Rs. 1150/-	Rs. 720/-
283	Shri. Joe Mathias	103	22/253/284	Rs. 1480/-	Rs. 720/-
284	Shri. Joe Mathias	104	22/253/285	Rs. 1480/-	Rs. 720/-



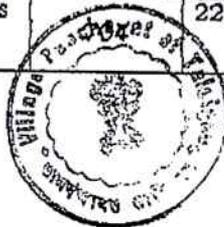


TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP/TLG/OCCUP CERT. 26/15-16/1386

285	Shri. Joe Mathias	201	22/253/286	Rs. 1480/-	Rs. 720/-	Date: 25-08-15
286	Shri. Joe Mathias	202	22/253/287	Rs. 1480/-	Rs. 720/-	
287	Shri. Joe Mathias	203	22/253/288	Rs. 1480/-	Rs. 720/-	
288	Shri. Joe Mathias	204	22/253/289	Rs. 1480/-	Rs. 720/-	
289	Shri. Joe Mathias	301	22/253/290	Rs. 1480/-	Rs. 720/-	
290	Shri. Joe Mathias	302	22/253/291	Rs. 1480/-	Rs. 720/-	
291	Shri. Joe Mathias	303	22/253/292	Rs. 1480/-	Rs. 720/-	
292	Shri. Joe Mathias	304	22/253/293	Rs. 1480/-	Rs. 720/-	
293	Shri. Joe Mathias	401	22/253/294	Rs. 1480/-	Rs. 720/-	
294	Shri. Joe Mathias	402	22/253/295	Rs. 1480/-	Rs. 720/-	
295	Shri. Joe Mathias	403	22/253/296	Rs. 1480/-	Rs. 720/-	
296	Shri. Joe Mathias	404	22/253/297	Rs. 1480/-	Rs. 720/-	
297	Shri. Joe Mathias	501	22/253/298	Rs. 1480/-	Rs. 720/-	
298	Shri. Joe Mathias	502	22/253/299	Rs. 1480/-	Rs. 720/-	
299	Shri. Joe Mathias	503	22/253/300	Rs. 1480/-	Rs. 720/-	
300	Shri. Joe Mathias	504	22/253/301	Rs. 1480/-	Rs. 720/-	
301	Shri. Joe Mathias	601	22/253/302	Rs. 1480/-	Rs. 720/-	
302	Shri. Joe Mathias	602	22/253/303	Rs. 1480/-	Rs. 720/-	
303	Shri. Joe Mathias	603	22/253/304	Rs. 1480/-	Rs. 720/-	
304	Shri. Joe Mathias	604	22/253/305	Rs. 1480/-	Rs. 720/-	
305	Shri. Joe Mathias	701	22/253/306	Rs. 1480/-	Rs. 720/-	
306	Shri. Joe Mathias	702	22/253/307	Rs. 1480/-	Rs. 720/-	
307	Shri. Joe Mathias	703	22/253/308	Rs. 1480/-	Rs. 720/-	
308	Shri. Joe Mathias		22/253/309	Rs. 1480/-	Rs. 720/-	





Ref. No.: VP/TLG/OCCUP. CERT. 36/15-16/1386

Building La Gomera

Date: 25-08-15

309	Shri. Joe Mathias	101	22/253/310	Rs. 1440/-	Rs. 720/-
310	Shri. Joe Mathias	102	22/253/311	Rs. 1530/-	Rs. 720/-
311	Shri. Joe Mathias	103	22/253/312	Rs. 1850/-	Rs. 720/-
312	Shri. Joe Mathias	104	22/253/313	Rs. 1750/-	Rs. 720/-
313	Shri. Joe Mathias	201	22/253/314	Rs. 1750/-	Rs. 720/-
314	Shri. Joe Mathias	202	22/253/315	Rs. 1850/-	Rs. 720/-
315	Shri. Joe Mathias	203	22/253/316	Rs. 1850/-	Rs. 720/-
316	Shri. Joe Mathias	204	22/253/317	Rs. 1750/-	Rs. 720/-
317	Shri. Joe Mathias	301	22/253/318	Rs. 1750/-	Rs. 720/-
318	Shri. Joe Mathias	302	22/253/319	Rs. 1850/-	Rs. 720/-
319	Shri. Joe Mathias	303	22/253/320	Rs. 1850/-	Rs. 720/-
320	Shri. Joe Mathias	304	22/253/321	Rs. 1750/-	Rs. 720/-
321	Shri. Joe Mathias	401	22/253/322	Rs. 1750/-	Rs. 720/-
322	Shri. Joe Mathias	402	22/253/323	Rs. 1850/-	Rs. 720/-
323	Shri. Joe Mathias	403	22/253/324	Rs. 1850/-	Rs. 720/-
324	Shri. Joe Mathias	404	22/253/325	Rs. 1750/-	Rs. 720/-
325	Shri. Joe Mathias	501	22/253/326	Rs. 1750/-	Rs. 720/-
326	Shri. Joe Mathias	502	22/253/327	Rs. 1850/-	Rs. 720/-
327	Shri. Joe Mathias	503	22/253/328	Rs. 1850/-	Rs. 720/-
328	Shri. Joe Mathias	504	22/253/329	Rs. 1750/-	Rs. 720/-
329	Shri. Joe Mathias	601	22/253/330	Rs. 1750/-	Rs. 720/-
330	Shri. Joe Mathias	602	22/253/331	Rs. 1850/-	Rs. 720/-
331	Shri. Joe Mathias	603	22/253/332	Rs. 1850/-	Rs. 720/-
332	Shri. Joe Mathias	604	22/253/333	Rs. 1750/-	Rs. 720/-





Ref. No.: VP / TLG / OCCOP- CERT. 38/ 15-16/1386

333	Shri. Joe Mathias	701	22/253/334	Rs. 1750/-	Rs. 720/-
334	Shri. Joe Mathias	702	22/253/335	Rs. 1850/-	Rs. 720/-
335	Shri. Joe Mathias	703	22/253/336	Rs. 1850/-	Rs. 720/-
336	Shri. Joe Mathias	704	22/253/337	Rs. 1750/-	Rs. 720/-

Date: 25-08-15

Building La Palma

337	Shri. Joe Mathias	101	22/253/338	Rs. 1530/-	Rs. 720/-
338	Shri. Joe Mathias	102	22/253/339	Rs. 1440/-	Rs. 720/-
339	Shri. Joe Mathias	103	22/253/340	Rs. 1750/-	Rs. 720/-
340	Shri. Joe Mathias	104	22/253/341	Rs. 1850/-	Rs. 720/-
341	Shri. Joe Mathias	201	22/253/342	Rs. 1850/-	Rs. 720/-
342	Shri. Joe Mathias	202	22/253/343	Rs. 1750/-	Rs. 720/-
343	Shri. Joe Mathias	203	22/253/344	Rs. 1750/-	Rs. 720/-
344	Shri. Joe Mathias	204	22/253/345	Rs. 1850/-	Rs. 720/-
345	Shri. Joe Mathias	301	22/253/346	Rs. 1850/-	Rs. 720/-
346	Shri. Joe Mathias	302	22/253/347	Rs. 1750/-	Rs. 720/-
347	Shri. Joe Mathias	303	22/253/348	Rs. 1750/-	Rs. 720/-
348	Shri. Joe Mathias	304	22/253/349	Rs. 1850/-	Rs. 720/-
349	Shri. Joe Mathias	401	22/253/350	Rs. 1850/-	Rs. 720/-
350	Shri. Joe Mathias	402	22/253/351	Rs. 1750/-	Rs. 720/-
351	Shri. Joe Mathias	403	22/253/352	Rs. 1750/-	Rs. 720/-
352	Shri. Joe Mathias	404	22/253/353	Rs. 1850/-	Rs. 720/-
353	Shri. Joe Mathias	501	22/253/354	Rs. 1850/-	Rs. 720/-
354	Shri. Joe Mathias		22/253/355	Rs. 1750/-	Rs. 720/-
355	Shri. Joe Mathias		22/253/356	Rs. 1750/-	Rs. 720/-





357

Ph.: 290446

4757

Office of Village Panchayat

TALEIGAO

Tiswadi - Goa. 403 002

Ref. No.: VP/TLG/OCCOP-CERT. 36/15-16/1386

Date: 25-08-15

356	Shri. Joe Mathias	504	22/253/357	Rs. 1850/-	Rs. 720/-
357	Shri. Joe Mathias	601	22/253/358	Rs. 1850/-	Rs. 720/-
358	Shri. Joe Mathias	602	22/253/359	Rs. 1750/-	Rs. 720/-
359	Shri. Joe Mathias	603	22/253/360	Rs. 1750/-	Rs. 720/-
360	Shri. Joe Mathias	604	22/253/361	Rs. 1850/-	Rs. 720/-
361	Shri. Joe Mathias	701	22/253/362	Rs. 1850/-	Rs. 720/-
362	Shri. Joe Mathias	702	22/253/363	Rs. 1750/-	Rs. 720/-
363	Shri. Joe Mathias	703	22/253/364	Rs. 1750/-	Rs. 720/-
364	Shri. Joe Mathias	704	22/253/365	Rs. 1850/-	Rs. 720/-
365	Shri. Joe Mathias	Club House	22/253/366	Rs. 29000/-	Rs. 720/-
366	Shri. Joe Mathias	Security Cabin	22/253/367	Rs. 135/-	Rs. 720/-

Seen

This carries the embossed seal of this Panchayat.
Office of the Village Panchayat


J. M. ROSARIO
BARPANCH
VILLAGE PANCHAYAT OF TALEIGAO


PETER MARTINS
Secretary
Village Panchayat of Taleigao

To
✓ Shri. Joe Mathias
5th Floor, Mathias Plaza,
18th June Road, Panaji, Goa.

- Copy for information to:-
1. North Goa Planning & Development Authority, Panaji, Goa.
 2. Asst. Engineer, PWD, Panaji, Goa.
 3. Asst. Engineer, Electricity Department, Taleigao, Goa.



17th June, 2025

To,

**Director/Scientist 'F',
Ministry of Environment, Forest and Climatic Change,
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi-110003.**

Respected Madam,

Sub: Submission of additional information in continuation of the point wise reply to show cause notice issued by MoEF&CC dated 6th May 2025.

Ref

1. EC letter No. 21-16/2007-IA.III dated 16thMay 2007
2. Expansion EC letter No. 3-181-2010/STE-DIR/169 dated 28thNovember 2019
3. Show Cause Notice bearing F. No. IA-L-11011/45/2024-IA-I dated 6thMay 2025

M/s. Mathias Construction Pvt Ltd developed a residential apartment project 'Ocean Park' located at Sy No 249/1-A, Taleigao Plateau, Dona-Paula, Tiswadi Taluka, Goa with total site area of 82,220 Sq.m.

Environmental clearance has been obtained for the project from MOEF under EIA Notification-1994 vide file No: 21-16/2007-IA.III dated 16.05.2007.

MATHIAS CONSTRUCTION PVT. LTD.

"MATHIAS HOUSE"

Campal, Panaji - Goa. 403 001. Tel.: +91 0832 2425454

W : www.mathiasgoa.com E : mathias@mathiasgoa.com

CIN : U45201GA1994PTC001685

.. 2 ..

With continuation of the same, Consent To Establishment has been obtained from Goa State pollution Control Board vide order No.5/3394/07-PCB/1435 dated 20/06/2007.

After obtaining approvals, construction has been initiated in the year of 2007 and as part of the requirement, we have intimated to Village Panchayat, Taleigao, Tiswadi, Goa about completion of excavation work and copy of the same is attached as **ANNEXURE-1**. Later on, we have initiated the building constructed which can be observed in satellite yearly images which are attached as **ANNEXURE-2**.

As per the Environmental clearance obtained in the year of 2007, the proposed number of residential flats were 1388, whereas the actual constructed flats are 364 in number. The partial construction of the project with 364 numbers of flats has been completed in the year of 2015.

Later in the year of 2019, M/s. Mathias Construction Pvt. Ltd proposed to modify the project against the configuration mentioned in the environmental clearance and since there was a change in the project proposal, environmental clearance has been obtained for the modified development under EIA notification -2006 by mentioning the current status of the project with File No. 3-181-2010/STE-DIR/169 dated 28th November 2019 with additional built up area of 31,858.73 Sq.m with additional 117 number of residential units along with 7 commercial shops. Consent To Operation has been obtained for the same with order No.12/2023-PCB/1873501/R00013373 dated 25/06/2024.

We would like to bring it to your kind notice that, based on the environmental clearance we have obtained dated 16th May 2007, we have initiated the excavation activity in the year of 2007 and commenced above ground structures construction in the year of 2009 which can be observed in satellite images and completed the partial development as stated above in the year of 2015.

.. 3 ..

The environmental clearance obtained for the project in the year of 2007 was under EIA notification- 1994 in which the validity of the clearance is mentioned under para-3, page-6 as follows;

"The clearance granted shall be valid for a period of five years for commencement of the construction or operation".

Here we express that the initial environmental clearance dated 16th May 2007, which we have obtained under EIA notification-1994, states that we had to initiate the construction within the validity period which we have followed. The second environmental clearance dated 28th November 2019, was obtained under EIA notification-2006, in which it states that the project development should be completed within the validity period. Accordingly, we completed the development in the year of 2023. We, M/s. Mathias Construction Pvt. Ltd adhered to the rules and regulations and given topmost priority for compliances right from the inception of the project.

A site inspection was carried out by MoEF&CC on 10.09.2024 and several observations were made.

In this regard, we have submitted point-wise response to the show cause notice issued to our 'Ocean Park'- residential apartment and commercial shops project on 21st May 2025. The point-wise reply is enclosed as **ANNEXURE-3**. Kindly consider the same and request you to not initiate any action against us.

Thanking you,

Yours faithfully,

For M/s. Mathias Construction Pvt. Ltd.



(Julian Mathias)

Joint Managing Director

Encl.: As Above.

.. 4 ..

- CC to: 1. The Deputy Director General of Forests (C) , Ministry of Environment, Forest and Climate Change, Kendriya Sadan, 4th Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034
2. The Member Secretary, Goa State Pollution Control Board, Near Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez – Goa. 403 511
3. The Member Secretary, INFRA – II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 03 (For information and further necessary action).
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032



INDIA

**THE ENVIRONMENTAL IMPACT
ASSESSMENT NOTIFICATION, 1994**
(As amended on 4-5-94)

Government of India
Ministry of Environment & Forests
New Delhi

MINISTRY OF ENVIRONMENT & FORESTS**NOTIFICATION****ON****Environmental Impact Assessment of Development Projects**

New Delhi, the 27th January, 1994.

(as amended on 04/05/1994)

1. S.O.60(E) Whereas a notification under clause (a) of sub- rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as S.O. No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on

and from the date of publication of this notification in the Official Gazette expansion or modernization of any activity (if pollution load is to exceed the existing one) or a new project listed in Schedule I of this notification shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification.

2. Requirements and procedure for seeking environmental clearance of projects:

- I.(a) Any person who desires to undertake any new project or the expansion or modernisation of any existing industry or project listed in Schedule I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule II of this notification and shall be accompanied by a project report which shall, inter alia, include an Environmental Impact Assessment Report/Environment Management Plan prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time.

- (b) Cases rejected due to submission of insufficient or inadequate data and plans may be reviewed as and when submitted with complete data and plans. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact Assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

- (a) mining;
- (b) pit-head thermal power stations;
- (c) hydro-power, major irrigation projects and/or their combination.

including flood control;

- (d) ports and harbours (excluding minor ports);
- (e) prospecting and exploration of major minerals in areas above 500 ha.,

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

- III.(a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a Committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the IAA or such other body under the Central Government authorised by the IAA in this regard.
- (b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.
- (c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities, supplemented by data collected during visits to sites or factories, if undertaken, and interaction with affected population and

environmental groups, if necessary. Summary of the reports, the recommendation and the conditions, subject to which environmental clearance is given, shall be made available subject to the public interest to the concerned parties or environmental groups on request. Comments of the public may be solicited, if so decided by Impact Assessment Agency, within thirty days of receipt of proposal, in public hearings arranged for the purpose after giving thirty days notice of such hearings in at least two newspapers. Public shall be provided access, subject to the public interest, to the summary of the reports/ Environmental Management Plans at the Headquarters of the Impact Assessment Agency.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing, where required, and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation.

No construction work, preliminary or otherwise, relating to the setting up of the project may be undertaken till the environmental and/or site clearance is obtained.

- IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half-yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency, shall make compliance reports publicly available.
- V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3. Nothing contained in this Notification shall apply to:

- (a) any item falling under entry nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No. 102(E) dated 1st February, 1989; S.O. 114(E) dated 20th February, 1991 S.O. No. 416(E) dated 20th June, 1991 and S.O. No. 319(E) dated 7th May, 1992.
- (b) any item falling under entry Nos. 1, 2, 3, 4, 5, 7, 9, 10, 12, 13, 14, 16, 17, 19, 21, 25 and 27 of Schedule-I if the investment is less than Rs. 50 crores.
- (c) any item reserved for Small Scale Industrial sector with investments less than Rs. 1 crore.

4. Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data would also be to be revoked. Misleading and wrong information will cover the following:

- False information.
- False data.
- Engineered reports.
- Concealing of factual data.
- False recommendations or decisions.

(No. Z-12013/4/89-IA-I)

R. RAJAMANI, Secy.

SCHEDULE -I
(See paras 1 and 2)

**LIST OF PROJECTS REQUIRING ENVIRONMENTAL
CLEARANCE
FROM THE CENTRAL GOVERNMENT**

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, rare earths.
2. River Valley projects including hydel power, major irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.

10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13.(a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).

(b) Electric arc furnaces (Mini Steel Plants).
14. Chlor-alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.
16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloy.
18. All tourism projects between 200m--500 meters of High Tide Line or at locations with an elevation of more than 1000 meters with investment of more than Rs. 5 crores.
19. Thermal Power plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects.
22. Tarred Roads in Himalayas and/or Forest areas.
23. Distilleries.
24. Raw Skins and Hides.

25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual).
29. Electroplating.

SCHEDULE -II

(See Sub-para I(a) of Para 2)

APPLICATION FORM

1. (a) Name and Address of the project proposed:
 - (b) Location of the project:
Name of the place:
District, Tehsil:
Latitude/Longitude:
Nearest Airport/Railway Station:
 - (c) Alternate sites examined and the reasons for selecting the proposed site:
 - (d) Does the site conform to stipulated land use as per local land use plan:
2. Objectives of the project:
3. (a) Land Requirement:
Agriculture Land:
Forest land and Density of vegetation:
Other (specify):
 - (b) (i) Land use in the Catchment/within 10 kms. radius of the proposed site:
 - (ii) Topography of the area indicating gradient, aspects and altitude:
 - (iii) Erodability classification of the proposed land;
- (c) Pollution sources existing in 10 km. radius and their impact on quality of air, water & land:
- (d) Distance of the nearest National Park/Sanctuary Biosphere

Reserve/Monuments/heritage site/Reserve Forest:

- (e) Rehabilitation plan for quarries/borrow areas:
- (f) Green belt plan:
- (g) Compensatory afforestation plan:

4. Climate and Air Quality:

- (a) Windrose at site;
- (b) Max./Min./Mean annual temperature
- (c) Frequency of inversion:
- (d) Frequency of cyclones/tornadoes/cloud burst:
- (e) Ambient air quality data:
- (f) Nature & concentration of emission of SPM, Gas (CO, CO₂, NO_x, CH_n etc.) from the project.

5. Water balance:

- (a) Water balance at site:
- (b) Lean season water availability:
- (c) Source to be tapped with competing users (River, Lake, Ground, Public supply):
- (d) Water quality:
- (e) Changes observed in quality and quantity of ground water in the last 15 years and present charging and extraction details:
- (f) (i) Quantum of waste water to be released with treatment details:
 - (ii) Quantum of quality of water in the receiving body before and after disposal of solid waste:
 - (iii) Quantum of waste water to be released on land and type of land:

(g) (I) Details of reservoir water quality with necessary Catchment Treatment Plan;

(II) Command Area Development Plan;

6. Solid wastes :
 - (a) Nature and quantity of solid wastes generated.
 - (b) Solid waste disposal method:
7. Noise and Vibrations:
 - (a) Sources of noise and vibrations;
 - (b) Ambient noise level;
 - (c) Noise and Vibration control measures proposed;
 - (d) Subsidence problem if any with control measures:
8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
 - Endemic health problems in the area due to waste water/air/soil borne diseases:
 - Health care system existing and proposed:
10. (a) Number of village and population to be displaced:
(b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment } Report prepared as per
(b) Environment Management Plan: } guidelines of MOEF
(c) Detailed Feasibility Report: } issued from time to time
(d) Duly filled in questionnaire }

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
with name and full address

Date:
Place:

Given under the seal of
organisation on behalf of
whom the applicant is signing

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE III

(See sub-para III(a) of Para 2)

**COMPOSITION OF THE EXPERT COMMITTEES FOR
ENVIRONMENTAL IMPACT ASSESSMENT**

- I. The Committees will consist of experts in the following disciplines:
 - (I) Eco-System Management
 - (II) Air/Water Pollution Control
 - (III) Water Resource Management
 - (IV) Flora/Fauna Conservation and Management
 - (V) Land Use Planning
 - (VI) Social Sciences/Rehabilitation
 - (VII) Project Appraisal
 - (VIII) Ecology
 - (IX) Environmental Health
 - (X) Subject Area Specialists.
 - (XI) Representatives of NGOs/Persons Concerned With Environmental Issues.
2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide

managerial experience.

3. The representative of IAA will act as Member - Secretary.
4. Chairman and members will serve in their individual capacities except those specifically nominated as representatives.
5. The membership of a Committee shall not exceed 15.

**EXPLANATORY NOTE REGARDING THE IMPACT
ASSESSMENT NOTIFICATION
DATED 27TH JANUARY, 1994**

1. Expansion and modernisation of existing projects

A project proponent is required to seek environmental clearance for a proposed expansion/modernisation activity if the resultant pollution load is to exceed the existing levels. The words "pollution Load" will in this context cover emissions, liquid effluents and solid or semi-solid wastes generated. A project proponent may approach the concerned State Pollution Control Board (SPCB) for certifying whether the proposed modernisation/expansion activity as listed in Schedule-I to the notification is likely to exceed the existing pollution load or not. If it is certified that no increase is likely to occur in the existing pollution load due to the proposed expansion or modernisation, the project proponent will not be required to seek environmental clearance, but a copy of such certificate issued by the SPCB will have to be submitted to the Impact Assessment Agency (IAA) for information. The IAA will however, reserve the right to review such cases in the public interest if material facts justifying the need for such review come to light.

2. Availability of Summary Feasibility Report, EIA/EMP Report etc. to concerned parties or groups

The project proponent will have to submit an executive summary incorporating in brief the essence of project details and findings of environmental impact assessment study which could be made available to concerned parties or environmental groups on request.

3. Clarification about concerned parties or environmental groups

The concerned parties or environmental groups will be the bonafide residents located at or around the project site or

site of displacement or site of alleged adverse environmental impact.

4. **Public Hearing**

Public hearings could be called for in case of projects involving large displacement or having severe environmental ramifications.

5. **Requisite information required for site clearance/project clearance.**

(a) Site Clearance:

Site clearance will be given for site specific projects as mentioned in para-2(ii) of the notification. Project proponents will be required to furnish information according to the environmental appraisal questionnaires for site clearance, as may be prescribed by the IAA from time to time. Additional information whenever required by the IAA will be communicated immediately to the project proponents who will then be required to furnish the same within the time frame specified:

(b) Project clearance:

In addition to the application form as mentioned in Schedule II to the notification, project proponents are required to furnish the following information for environmental appraisal:

- (i) EIA/EMP report (20 copies);
- (ii) Risk Analysis report (20 copies): however, such reports if normally not required for a particular category of project, project proponents can state so accordingly, but the IAA's decision in this regard will be final;
- (iii) NOC from the State Pollution Control Board;

- (iv) Commitment regarding availability of water and electricity from the competent authority;
- (v) Summary of Project report/feasibility report (one copy);
- (vi) Filled in questionnaire (as prescribed by the IAA from time to time) for environmental appraisal of the project;
- (vii) Comprehensive rehabilitation plan, if more than 1000 people are likely to be displaced, otherwise a summary plan would be adequate.

As a Comprehensive EIA report will normally take at least one year for its preparation, project proponents may furnish Rapid EIA report to the IAA based on one season data (other than monsoon), for examination of the project. Comprehensive EIA report may be submitted later, if so asked for by the IAA.

The requirement of EIA can be dispensed with by the IAA, in case of project which are unlikely to cause significant impacts on the environment. In such cases, project proponent will have to furnish full justification for such exemption, for submission of EIA. Where such exemption is granted, project proponents may be asked to furnish such additional information as may be required.

6. Submission of Insufficient or inadequate data

Regarding cases liable to be rejected due to inadequacy of data, it is clarified that the IAA will make such rejection within 30 days from the date of submission of the proposal. While rejecting a proposal due to insufficient or inadequate data after the first evaluation, the IAA may also stipulate additional requirement of information/clarification for impact assessment purposes if deemed essential due to the specific nature of location of the proposed project whose data as prescribed is

not available, the IAA can examine the project on the basis of available data.

7. **Application Form**

(i) In order to remove any hardship to the project proponent in providing any information, the project proponent may, where some information is not available or would cause inordinate delay, mention this in their application form. The IAA may consider the project proposal based on the information available.

(ii) **Quality and quantity of ground water**

If 15 years data on the quantity and quality variation of ground water is not available with the concerned Department or Authorities, the project proponent may mention this accordingly in the application form prescribed in Schedule-II to the notification. Further, in case of projects, where ground water is not to be used, and effluents are not to be discharged on the land, the requirement of ground water variation data for the previous 15 years will be dispensed with.

(iii) A project proponent may write the words "Not Applicable" while filling the application form as mentioned in Schedule-II to the notification in respect of items which are not relevant for the purposes of the proposed project.

8. **Exemption for projects already initiated**

For projects listed in Schedule-I to the notification in respect of which the required land has been acquired and all relevant clearances of the State Government including NOC from the respective State Pollution Control Boards have been obtained before 27th January, 1994, a project proponent will not be required to seek environmental clearance from the IAA. However those units who have not as yet commenced production will inform the IAA.

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- 50. Air (P & CP) Amend.' Rules (U.T).
- 51. Hazardous Waste Amend. Rules.
- 52. Environment Audit Rules.

Note: 'P' and 'C.P' - 'Prevention and Control of Pollution'.

Reference: The above listing is adapted
From:

'Environmental Audit' (An overview) (page 12)
by 'Anhok Keshav Mhaskar',
M/S. 'MEDIA ENVIRO',
Pune.

LEGEND	
1. Bengal Smoke Nuisance Act	25. Air (P & CP) Rules (U.T.)
2. Bombay Smoke Nuisance Act	26. Environment (Protection) Act
3. Poison Act	30. Env. Prot. Rules
4. Indian Boiler Act	31. Env. Prot. Amend. Rules
5. Indian Forest Act	32. Env. Prot. Amend. Rules
6. Central Motor Vehicle Act	33. Factories Amend. Act
7. Bihar Waste-land Development Act	34. Air (P & CP) Amend. Act
8. Mines & Minerals (Dev. Regu.) Act	35. Water (P & CP) Amend. Act
9. Factories Act	36. Air (P & CP) Amend. Rules
10. Industries (Dev. & Regu.) Act	37. Hazardous Waste (M & H) Rules
11. National Forest Policy	38. Hazardous Chemicals (Mfg. Store, Import) Rules
12. Orissa River Pollution Prevention Act	39. Central Motor Vehicle Amend. Rules
13. Prevention of Food Adulteration Act	40. Water (P & CP) Amend. Act
14. River Boards Act	41. Public Liability Insurance Act
15. Atomic Energy Act	42. Public Liability Insurance Rules
16. Maharashtra Felling of Trees (Regu.) Act	43. Public Liability Insurance Amend. Rules
17. Insecticide Act	44. Coastal Environment Notification
18. Maharashtra Prevention of Water Pollution Act	45. Environmental Clearance Notification
19. Wild Life (Protection) Act	46. Water (P & CP) Cess Amend. Act
20. Water (P & CP) Act	47. Ecomark Notification
21. Water (P & CP) Rules	48. Public Liability Insurance Amend. Ordinance
22. Water (P & CP) Amend. Rules	49. Public Liability Insurance Amend. Rules
23. Water (P & CP) Cess Act	50. Air (P & CP) Amend. Rules (U. T.)
24. Water (P & CP) Cess Rules	51. Hazardous Waste Amend. Rules
25. Water (P & CP) Amend. Act	52. Environment Audit Rules
26. Air (P & CP) Act	
27. Air (P & CP) Rules	

